

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL(SZ)
CHENNAI.

OA. No. 85 of 2021. (SZ)

IN THE MATTER OF :-

M/S. Parisara Hitharakshana

Petitioner

VERSUS.

Union of India and ors.

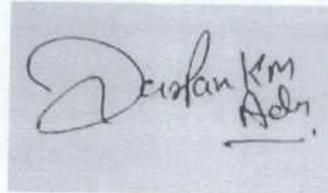
Respondent

Next Date. 06/08/2021.

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THROUGH :-

Date:- 05/08/2021.
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SUBMISSION OF REPORT IN COMPLIANCE TO THE DIRECTIONS OF THE HON'BLE NATIONAL GREEN TRIBUNAL DATED 23.03.2021 IN ORIGINAL APPLICATION (O.A.) No. 85 OF 2021 FILED BY M/s. PARISARA HITHARAKSHANA SAMITHI VERSUS UNION OF INDIA AND OTHERS.

The applicant M/s. Parisara Hitha Rakshana Samithi Represented by its secretary Mr. K. Ramesh has filed an application before the Hon'ble Tribunal with the following prayers:

1. Directing the respondents 1 to 4 to declare the Devarayasamudra Vrushabhadri hill region, Devarayasamudra village, Mulabagal Taluk, Kolar District, Karnataka, as eco-sensitive region and thus render justice.
2. For bearing the Respondents 15 to 24 from carrying on the crushing and mining activities in the Devarayasamudra hill region, Devarayasamudra Village, Mulbagal Taluk, Kolar District, Karnataka.

The details of quarry leases and stone crusher licenses granted in Sy.No.199 of Devarayasamudra and Sy.No.64 of Yalagondanahalli are given in the table as follows:



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List of Quarry Leases in Sy.No.199 of Devarayasamudra and Sy.No.64 of Yelagondanahalli Villages:

List of Quarry Leases in Sy.No.199 of Devarayasamudra

SL. No.	Name	Extent In acres	Period	Remarks
1.	GVV Construction. QL.873	5.00	20 Years from 17.09.2008	Working
2.	S.Kumar QL.922	4.00	20 Years from 01.02.2010	Working
3.	T.V.Srinivas QL.928	2.00	20 Years from 12.04.2010	Working
4.	P.M.Granites QL. 1017	10.00	10 Years from 29.08.2016	Idle
5.	PMJ Constructions Export Pvt Ltd. QL. 1018	10.00	10 Years from 29.08.2016	Idle
6.	K.Srirama QL. 1024	10.00	10 Years from 19.03.2020	Idle
7.	M/s.United Infra	10.00	QL Not Executed	E.C. not submitted
8.	M/s.United Infra	10.00	QL Not Executed	E.C. not submitted

List of Quarry Leases granted in Sy.No.64 of Yelagondanahalli				
9.	M/s. Balaji Granites	10.00	10 Years from 23.08.2008	Working
10.	M/s SVS Associates	6.00	30 Years from 27.08.2008	Working

The List of Stone Crushers granted in Devarayasamudra and Yelagondanahalli villages.

List of Stone Crushers granted in Devarayasamudra village

SL. No.	Name	Sy. No. & extent	Land Type	Form-C No. & date of grant	Validity
1.	GVV Stone Crusher	758 2.00	Patta Land (NA Converted)	89/2018-19 10.01.2019	09.01.2024
2.	Millenium Crusher	792 1.14	Patta Land (NA Converted)	03/2018-19 10.05.2019	31.03.2024
<u>Stone Crusher Licenses granted in Yelagondanahalli</u>					
3.	Balaji Crusher	69	Patta Land (NA Converted)	84/2018-19 26.12.2018	25.12.2023
4.	SVS & Associates	68	Patta Land (NA Converted)	85/2018-19	13.11.2023

The Hon'ble Tribunal passed an order dated 23.03.2021 constituted a Joint Committee comprising officers of various departments to conduct spot inspection and to submit a report on the following issues, pertaining to the areas where stone quarrying was granted and the licenses for Stone Crushing Units sanctioned in Sy.No.199 of Devarayasamudra and Sy.No.64 of

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Yelagondanahalli villages of Mulabagilu Taluk, Kolar District on the following aspects.

- A.** To ascertain whether it is a deemed forest as explained by the Hon'ble Apex Court in **T.N. Godavarman Tirumalpad versus Union of India (1997) 2 SCC 267** and whether the area is rich in biological diversity and needs to be protected.
- B.** Whether any archaeological important/protected monuments are available in the area.
- C.** The distances between the declared reserved forest/protected forest to this area.
- D.** Whether the alleged mining activities are permitted and also conduct a study of impact of such activity in that area on environmental degradation.
- E.** Whether there are any water bodies situated near that area.
- F.** Whether the persons who are carrying this mining or crushing units are having all necessary permission or clearance as required under the environmental laws.
- G.** Whether they are having all necessary protecting measures to curb pollution that is likely to be caused on account of their operation.
- H.** Whether they have committed any violation of any of the conditions imposed including excess mining if any and if there are any violations found.
- I.** The committee is directed to assess the environmental compensation against the persons who committed the violation.



The original application, pertaining to grant of stone quarry leases and stone crushing units granted in Sy.No.199 of Devarayasamudra and Sy.No.64 of Yelagondanahalli village in Mulabagal Taluk, Kolar District, Karnataka. It is submitted that the same applicants have filed a Public Interest Litigation (PIL) before the Division Bench of Hon'ble High Court of Karnataka in Bengaluru on 23.12.2020 in W.P.No.15798/2020 (GM-RES-PIL) before filing of this application over the very same area and the PIL is pending before the Hon'ble Court. The applicant has not disclosed the same before this Hon'ble Tribunal. A copy of the W.P.No.15798/2020 is produced as **ANNEXURE- 1.**

In compliance of the directions of this Hon'ble Tribunal, The Director, Department of Mines and Geology nominated The Joint Director, Department of Mines and Geology, South Zone, Mysuru as Nodal Officer for Joint Committee.

The details of the members of the Joint Committee are as follows:

1.	Dr.Selvamani.R DC, Kolar District, Kamataka State
2.	Shri. Shivashankar. E Deputy Conservator of Forest (DCF), Kolar District, Kamataka.
3.	Shri. Mahantesha T. Joint Director, South Zone, Department of Mines & Geology. Mysore, Karnataka.
4.	Smt. Padmawathe R. Deputy inspector General of Forest Senior Officer from Ministry of Environment, Forests and Climate Change (MoEF & CC) Regional Office, Bangalore.

5.	Shri. Ravikumar J.K. Scientific Officer, Karnataka State Environment Impact Assessment Authority (KSEIAA), Bangalore.
6.	Smt. Rekha R. Senior Environmental officer, Bangalore East, Zonal office Karnataka State Pollution Control Board (KSPCB) Bangalore.

The Joint Committee has carried out spot inspection of Devarayasamudra hill on 25.06.2021 to ascertain the genuineness of the allegations made in the application and also the directions referred above.

A. To ascertain whether it is a deemed forest as explained by the Hon'ble Apex Court in T.N. Godavarman Tirumalpad versus Union of India (1997) 2 SCC 267 and whether the area is rich in biological diversity and needs to be protected.

A1. The committee has verified the Record of Rights (R.o.R) of Sy.No.199 of Devarayasamudra village and the lands were classified as Government Gomal Lands.

A2. The Deputy Conservator of Forest report dated 26.07.2021 says that the areas granted for Quarry Leases and the Crushers does not fall in deemed forest area, but the Devarayasamudra forest area in sy no. 199 is near to the quarry and crusher areas varying from 0.00 meters to 724.00 meters **ANNEXURE- A1.**

A3. The Deputy Conservator of Forest, Kolar submitted a report dated 21.09.2017 with respect to renewal of quarry lease to Respondent No.17 - T.V. Srinivas in Sy.No.199 of Devarayasamudra village stating that the quarry area is Government Gomala Hill. A copy of the report dated 21.09.2017 is produced as **ANNEXURE- A2.**

A4. In pursuance to the directions of this Hon'ble Tribunal, The Deputy Conservator of Forest, Kolar submitted a report dated 26.07.2021 recording the opinion of the forest department with regard to the quarry lease in Sy.No.199 of Devarayasamudra village, Mulabagal Taluk, Kolar District. The total extent in Sy.No.199 is 1466.33acres. Out of the said lands, an extent of 746.00acres was deemed forest. The 08 quarry leases granted in Sy.No.199 of Devarayasamudra village falls outside the deemed forest. A report of the Range Forest Officer (R.F.O), Mulabagilu Range, dated 26.07.2021 clearly shows the distance of 08 quarry leases from the deemed forest and Kolar Leaf Nose Bat Conservation Reserve which are as under:

SL No.	Lease Holder Name	Date of Grant	Distance from Deemed Forest (Kms)	Distance from Conservation Reserve in KMS
1.	Sri.Balaji Granites. QL.No.863	24.08.2008 30 Years	2.86	7.43

2.	K.SriRama. QL.1024	19.03.2020 10 Years	0.00	3.87
3.	T.V.Srinivas QL.928	12.04.2010 20 Years	0.156	4.45
4.	S.Kumar QL.922	01-02-10 20 Years	0.218	4.45
5.	G.V.V.Infra. QL.873	17.09.2008 20 Years	0.724	4.57
6.	Srirama Reddy SVS Associates QL 864	24-08- 2008 30 Years	2.89	7.55
7.	M/s.P.M.Granites. QL.No.1017	29.08.2016 10 Years	0.00	3.88

8. M/s. PMJ Construction 29.08.2016 10 Years 280 meters 4.62
The Google imageries of the area in Sy.No.199 of Devarayasamudra village, Mulabagal Taluk, Kolar District clearly shows that there is no tree growth in the said areas and the areas in which quarry leases granted are falling outside the deemed forest area. A copy of report dated 26.07.2021 along with enclosures are produced as **ANNEXURE-A3.**

A5. The Joint Inspection reports pertaining to grant of stone crusher licenses in Sy.No.199 of Devarayasamudra village clearly shows that the stone crusher licenses were granted in private lands and the said lands were converted from agriculture to non-agriculture purpose. The stone crusher licenses were granted within the declared Safer Zone area for stone crushing. Copies of the Joint Inspection reports,

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safer zone declaration notification, and stone crusher licenses are produced as **ANNEXURE-A4.**

A6. It is submitted that quarry leases in Sy.199 of Devarayasamudra and Sy.No.64 of Yelagondanahalli were granted and operational from 2008. Copies of the quarry lease deeds were produced as **ANNEXURE- A5.**

A7. It is submitted that in view of the above, the Joint Committee is of the opinion that,

- i. The building stone quarry leases and stone crusher licenses granted in Sy.No.199 of Devarayasamudra and Sy.No.64 of Yalagondanahalli villages are not falling under deemed forest.
- ii. The Quarry leases granted after obtaining necessary No Objection Certificates from Concerned Authorities mandated under Karnataka Minor Mineral Concession Rules. During Joint Inspection it was observed that there are no public structures near to the Stone Quarry and Stone Crusher areas. The stone quarrying leases granted in Government Gomala lands were not reserved for any purpose. The area comprises of granite rock suitable for stone quarrying and there is no tree growth in the said areas.
- iii. During Joint Inspection it was observed that the areas in question do not comprise any flora and fauna of biological importance which needs to be protected and no endangered species observed during inspection. However, the DCF, Kolar stated that, movement of wild



animals viz; Leopard, Bear, wild boar, Deer etc were observed.

B. Whether any archaeological important / protected monuments are available in the area.

B1. The Joint Committee during spot inspection has not found any protected monuments or structures of archaeological importance around the quarry leases and stone crusher licenses granted in Sy.199 of Devarayasamudra and Sy.No.64 of Yalagondanahalli villages.

B2. There are no protected or monuments of archaeological importance in Devrayasamudra and Yelagondanahalli villages. The nearest archaeological important / protected monuments are Ramalingeshwara Temple and inscriptions, at Avani village which are more than 10 Kms from the stone quarry and crusher area. A Map is attached with this report showing the distances from water bodies, temples, adjacent villages to the quarry areas and crusher areas in **ANNEXURE- B1.**

C. The distance between the declared reserved forest/ protected forest to this area.

During joint inspection, it is noticed that there are no reserve or protected forests near to stone quarry leases and stone crusher licenses. The report by deputy conservator of Forest also states that there is no reserved forest near to the quarry



and crusher areas. However, Deemed forest is situated adjacent to the quarry areas of Devarayasamudra village. All quarry leases granted outside the deemed forest and all the stone crusher licenses granted in Patta Lands and the lands were converted from agriculture to non-agriculture purpose.

D. Whether the alleged mining activities are permitted and also conduct a study of impact of such activity in that area on environmental degradation.

It is submitted that during Joint Inspection, the authorities have not found any Structures/ Monuments / River / Lakes / Habitat within a distance of 500 meters from the quarry leases and stone crusher licensed areas. The Senior Geologist, Department of Mines and Geology, Kolar stated that no such study has been conducted so far on environmental degradation due to mining activities.

E. Whether there are any water bodies situated near that area.

During Joint Inspection, the authorities have not found any water bodies near the quarry lease and stone crusher license areas. The nearest lake is Devarayasamudra Lake situated at a distance of more than one Kilometre and water tank is at a distance of more than five hundred meters from the stone quarry and stone crusher areas. There are no perennial river flowing near the stone quarry and crusher area. The allegation of extraction of different minerals leads



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to water pollution due to heavy metals, acidic water, increased suspended solid etc is not correct.

F. Whether the persons who are carrying this mining or crushing units are having all necessary permission or clearance as required under the environmental laws.

F1. The quarry leases in Sy.No.199 and other survey numbers were granted and operational from 2008. Details of the quarry leases granted through non-auction method are as follows:

Sl. No.	Name	Date of grant and period	E C Date	Remarks
1.	GVV Construction. QL 873	17.09.2008. 20 Years	18.07.2019	Working
2.	S.Kumar QL. 922	01.02.2010. 20 Years	19.08.2019	Working
3.	T.V.Srinivas. QL.928	12.04.2010 20 Years	19.08.2019	Working

i. The Director, Department of Mines and Geology, Bengaluru had issued notification which is published in the official Gazette on 30.09.2014 inviting applications for grant of quarry lease through Tender-come-Auction process over an area of 50.00acres in Sy.No.199 of Devarayasamudra village, Mulabagal Taluk, Kolar District. A copy of the gazette notification is produced as **ANNEXURE-F1.**

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F2. The following applicants were successful bidders for the blocks as below.

SL No	Name of the Bidder	Block and Bid percentage	Date of Grant	E.C Date	Status
1.	M/s. P.M. Granite Exports.	P-06. 110.05%	Yet to grant	05.03.2016	Idle
2.	K.Sriram	P-07. 69.00%	31.08.2015	27.05.2016	Idle
3.	United Infra, Y.Piccheswar Rao	P-08 40.50%	Yet to grant	E.C.Pending	Idle
4.	PMJ Constructions.	P-09 124.00%	Yet to grant	15.03.2016	Idle
5.	United Infra, Y.Piccheswar Rao	P-10 40.50%	Yet to grant	E.C.Pending	Idle

- i. The State Government by order dated 14.05.2015 has accepted the bids and accorded approval for grant of M-Sand quarry leases. A copy of the Government order dated 14.05.2015 is produced as **ANNEXURE- F2.**

F3. The successful bidders were granted quarry leases for a period of 10 years. Out of 05 grantees, 03 grantees have submitted Environmental Clearance.

F4. The stone quarries which are operational are having no-objection certificates mandated under The Karnataka Minor Mineral Concession Rules 1994 including Environmental Clearance.

F5. The stone crushers, which are located at Devarayasamudra and Yelagondanahalli villages are having valid consent for operation (CFO) obtained from Karnataka state pollution control board (KSPCB).

G. Whether they are having all necessary protecting measures to curb pollution that is likely to be caused on account of their operation.

G1. During Joint inspection, the Stone Crushers were Non-Operational.

G2. It is observed that water sprayers are installed in strategic locations to minimize dust emission.

G3. The Crusher Units are covered with Zinc Sheet up to 15 feet from ground level for dust control.

G4. Conveyer belts are covered to arrest dust particles.

G5. The Stone Crushers are provided with wind breaking wall /barricades with MS sheet for dust control and planted trees and other norms to minimize the pollution on accounts Stone Crusher Operation.

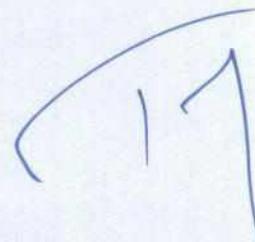
G6. Further, it is noticed that the stone crusher license holders have not complied with the following conditions.

- i. The C/A has not provided metalled/concrete roads within the crusher area and approach road to control fugitive emission during vehicle movement.
- ii. The C/A has not submitted ambient air quality monitoring reports from time to time to statutory authority.

In view of the violations, the KSPCB has issued Show Cause Notice to the crushers for non-compliance to consent conditions. The copies of the show cause notice dated 17.07.2021 submitted from KSPCB, Kolar are is produced as **ANNEXURE-G1.**

G7. The Deputy Inspector General of Forest (Central), submitted report stating that out of eight quarry leases granted in Devarayasamudra village, seven lessees have not submitted Half Yearly Compliance Report (H.Y.C.R) and one lessee has submitted H.Y.C.R and the same is not satisfactory. A copy of the report of Deputy Inspector General of Forest (Central) is produced as **ANNEXURE-G2.**

G8. The Scientific Officer, SEIAA submitted a report regarding compliance to earlier EC conditions for the quarries and reported that the project authorities of all the working leases have not complied with many of the EC conditions. A copy of the report of the Scientific Officer, SEIAA along with the Environmental Clearance certificates and point wise compliances to the EC conditions was produced as **ANNEXURE-G3.**



H. Whether they have committed any violation of any of the conditions imposed including excess mining if any and if there is any violations found.

It is submitted that The Karnataka Minor Mineral Concession Rules 1994, which existed before 16.12.2013, there is no provision for fixation of particular limit for production in a particular year. Later, in compliance of the directions of the Hon'ble Apex Court in Deepak Kumar V/s State of Haryana case, The Karnataka Minor Mineral Concession Rules 1994 came to be amended on 16.12.2013 and inserted rule 8 (1-A) mandating for submission of Quarrying Plan and Environmental Clearance for all existing quarry leases as well as fresh grant of quarry leases. The quarry plan will contain the estimated resources, mode of quarrying, production per year and other particulars. In the E.C, production limit will be fixed for a particular year.

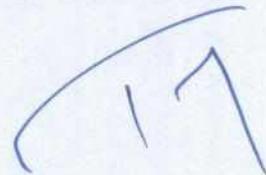
The Senior Geologist, Department of Mines and Geology, Kolar submitted a report stating that a survey using Drone/D.G.P.S for assessing the quantity extracted from the quarry lease and to ascertain whether excess mining has carried out by the lessees. State Government by Order directed to Competent Authority to carry a fresh Drone Survey in presence of the Lease holder and calculated the Quantity extracted from Leased Areas. Copy of the Government Order dated: 10.09.2020 is produced as **ANNEXURE-H1.**

I. The committee is directed to assess the environmental compensation against the persons who committed the violation.

The Joint Committee during inspection has observed that out of 08 quarry leases granted, 02 quarry leases have not submitted Environmental Clearance (E.C) and 03 quarry leases are idle from the date of execution, and only three quarry leases are operational in Sy.No.199 of Devarayasamudra village and Sy.No.64 Yalagondanahalli village. Hence, the committee could not able to assess the environmental compensation.

Conclusion of Joint Inspection:

1. The quarry leases were granted in Government Gomala Lands. The stone quarry leases and stone crushers were not falling in deemed forest areas.
2. There are no reserve forest/protected forest around the quarry leases and stone crusher licenses. However, deemed forest is adjacent to the quarries situated in Devarayasamudra village.
3. There are no public structures/ monuments/ river/ lake/ tank found within a distance of 200meters. Hence, rule 6(2) of The Karnataka Minor Mineral Concession Rules has been complied.
4. The rock formation is hard massive rocks suitable for building stone quarrying.

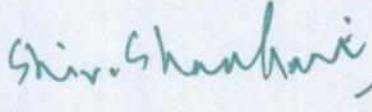
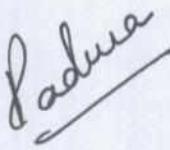


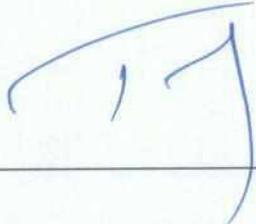
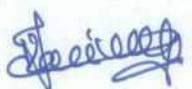
5. Eight and two quarry leases were granted in Sy.No.199 of Devarayasamudra and Yalagondanahalli village respectively as per KMMCR, 1994 by the Department of Mines and Geology.
- a. Quarry leases which were granted in Sy.No.199 of Devarayasamudra five quarry leases were granted through Tender-cum-Auction method and remaining three leases were granted through non auction method as per rules.
 - b. Out of above five quarry leases, three quarry lease holders have obtained Environment Clearance (E.C) from the competent and two quarry lease holders have not yet submitted E.C to the Department of Mines and Geology. The joint inspection reveals that all the above five quarry leases were not yet started quarry activities.
6. There are no protected areas or monuments of archaeological importance in Devarayasamudra and Yelagondanahalli villages.
7. There are no notified major tanks within a distance of 500 meters from the quarry leases and stone crusher licenses.
8. The stone crushers in the area are having valid license (Form-C) along with Consent For Operations issued from KSPCB for operation and stone crushers were granted in patta lands. The lands were converted from agriculture to non-agriculture purpose. At the time of joint inspection, certain violations were observed for which Karnataka State Pollution Control Board (KSPCB) issued show cause notice

for non-compliance of consent conditions and compliance is awaited.

9. As per Environmental Clearances issued to these quarries, all the Lease holders are invariably required to submit their Half Yearly Compliance Report (HYCR) to the Regional office of the Ministry Of Environment, Forest and Climate Change (MoEF & CC), Bangalore. However, based on perusal of records available in the office, it was noted that, no quarry lease holder has submitted HYCR's to the MoEF & CC Regional Office, which is non-compliance.

Hence, The Joint Committee is of the opinion that the competent authorities shall direct the user agencies to submit the HYCR's as stipulated in the conditions of the Environmental Clearances to the concerned authorities.

Dr. Selvamani. R DC, Kolar District, Kamataka State.	
Shri. Shivashankar.E Deputy Conservator of Forest (DCF), Kolar District, Kamataka.	
Smt. Padmawathe R. Deputy inspector General of Forest Senior Officer from Ministry of Environment, Forests and Climate Change (MoEF & CC) Regional Office, Bangalore.	

<p>Shri. Mahantesha T. Joint Director, South Zone, Department of Mines & Geology Mysore, Karnataka.</p>	
<p>Shri. Ravikumar JK Scientific Officer, Karnataka State Environment Impact Assessment Authority (KSEIAA)</p>	
<p>Smt. Rekha R. Senior Environmental Officer, Bangalore East, Zonal Office, Karnataka State Pollution Control Board (KSPCB), Bangalore.</p>	

G.O.N.

J.R 11086/20

IN THE HIGH COURT OF KARNATAKA AT BANGALORE

PRESENTATION FORM

W.P.NO. 15798 /2020

ADVOCATE

SRI.M.SHIVAPRAKASH,
 RAVISHANKARA
 M/s. JANADRANA & JANARDANA,
 NO.105, 3RD CROSS,
 GANDHINAGAR,
 BANGALORE -09.
 9844858203

KOLAR DISTRICT

BETWEEN

Parisara Hitha rakshna Samithi.

-VERSUS-

The State of Karnataka & others.

SL. NO.	DESCRIPTION OF PAPER PRESENTED	COURT FEE AFFIXED
1.	MEMORANDUM OF WRIT PETITION	Rs.
2.	ON VAKALATH	Rs. -
TOTAL		Rs.

PRESENTED BY

OTHER SIDE SERVED

ADVOCATE FOR PETITIONER

RECEIVED PAPER WITH COURT FEE

LALES AS ABOVE

Date: / /2019 BANGALORE RECEIVING CLERK

22

IN THE HIGH COURT OF KARNATAKA; AT BANGALORE.

W. P. No. /2020

BETWEEN:

M/s.Parisara Hitharakshana
Samithi (Regd) Rep. by its
President Sri. V. Rajappa

.. PETITIONER

AND

State of Karnataka & Others

..RESPONDENTS

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BANGALORE
DATE:

ADVOCATE FOR PETITIONER
M. SHIVAPRAKASH

IN THE HIGH COURT OF KARNATAKA AT BANGALORE

W.P.No. /2020

BETWEEN:

M/s Parisara Hitharakshna Samithi

...PETITIONER

AND

The State Of Karnataka & others

...RESPONDENTS

SYNOPSIS

Sl.No	Date	Descriptions
1	NIL	The Petitioner Samithi, a group of like-minded Environmentalists in the Village of Devarayasamudra, Mulabagil Taluk, Kolar District, with likeminded group Environmentalists to protect the Environment more particularly the Mountain Region of Devarayasamudra assigned with Sy. No.199 measuring an extent of 1296.21 Acres, classified as 'Mountain & Gomala', earlier the entire land has been transferred to Department of Forest, State of Karnataka, to safeguard and protect by a forestation.
2	2009-10	The Devarayasamudra Mountain is having special features and significance it is Single Rock Hill. The wild animal viz., Flock of Deers, Wild Boar, Cheetahs and plenty of Peacocks are the natural habitants of this region. The Rain water catchment in this region of 1200 Acres and odd hill region there are several tanks (lake) in and around villages are existing

		tanks, the source is the Devarayasamudra Hillock/Mountain.
3	2011-12	In the Village Keelahollali & Devaraya-samudra, presently Government has established 'Murarji Desai Residential School' where 150 to 200 children are given residential accommodation, hardly about 400 meters away from the Mountain, the Village Honnashettahalli identified in the country. The 'Grama Vikas' an N.G.O., established by Sri.M. V. N. Rao, in the State of Karnataka, is an Administrative Training Centre for all Departments are assigned to this 'Grama Vikas Institution', recognized catering the needs of Government local bodies in the matter of affording training to the people, it is located hardly 400 meters from the Hill.
4	16/2/2013	The said Devaraya- samudra Mountain is proposed for Quarry, Granite Crushing and M-Sand extraction, the State Government and the Departments concerned having knowledge and are aware of the terrain of the village mountain environment, wild life and tanks, the State Government for extraneous considerations without disclosing these facts have caused notification declaring the area as 'safe Zone for Granite Extraction'.

5	02/3/2017	The Local Grama Panchayath called Special General Body Meeting and passed a Resolution and opposed with serious objection not to permit for Quarry or Stone Crushers and not to deface the Mountain/ Hill in the Region of Devarayasamudra.
6	29-11-2018	The Villagers of Devarayasamudra and surrounding villages have made detail representation and serious objections to permit the Crushers and Granite Work in the surrounding area.
7	2019-20	Despite strong agitation and serious objection by the general public, the authorities are not taking steps to prevent the exploitation of nature and natural resources, having yielded to the pressure of granite mafia or for any other extraneous reasons have declared the "Safer Zone" and issued Notification.

BRIEF FACTS.

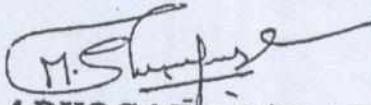
The State Government and the Departments concerned having knowledge and are aware of the terrain of the village mountain environment, wild life and tanks, agriculture surrounding hillock knowing fully well, the State Government for extraneous considerations without disclosing these facts have caused notification declaring the area as 'safe Zone for Granite Extraction'. The authorities are obviously in nexus with Granite Lobby/ Mafia, it is for commercial exploitation, the environment and rarest species are

sacrificed by the authorities/ bureaucrats, it is most heinous act and unpardonable act, despite strong agitations, protest by the people, the authorities either ignoring or having yielded to the pressure of Granite Mafia for political reasons have declared the 'Safe Zone'. In furtherance the authorities are preparing to lease the Mountain/ Hillock to the Granite Lobby.

The Respondent Authorities have totally suppressed, bypassed the objections filed by the citizen, gramapanchayat and Environment Activists in the year 2010 onwards, the authorities have not applied prudent mind in order to evaluate and assess the quantum of damage which would cause by permitting the Granite Lobby to denude the entire mountain region of 1200 Acres declared as Forest. The population surrounding 20 kms with water resource from the same mountain in the tank/ lake or perennial resources to the livelihood of the villagers in growing crops raring cattle, sheep and animal husbandry activities.

The Notification is issued behind the back of public and at the instance of local powerful politicians having directly or indirectly nexus with Granite Lobby, the common man and common citizens cannot raise objection and cannot question the arbitrary action of the authorities, since the persons involved in the Granite Lobby are most 'Dangerous' to the life and limb of ordinary citizen. The entire bureaucratic machinery is acting at the instance of Granite Lobby. The declaration of Safer Zone is back door entry behind the back of public and Environment Activists, thus aggrieved by the arbitrary action on the part of respondent authorities, this memorandum of writ petition.

BANGALORE
DATE: /12/2020


ADVOCATE FOR PETITIONERS
M. SHIVAPRAKASH

IN THE HIGH COURT OF KARNATAKA; AT BANGALORE.
(ORIGINAL JURISDICTION)

WRIT PETITION NO. /2020 (PIL- ENVN)

BETWEEN:

M/s. PARISARA HITHARAKSHANA SAMITHI(Reg)

Somashekar Building,
1st Floor, Devarayasamudra
Mulbagal Taluk- 563 127
Kolar District, Kolar,
Karnataka

Rep. by President
SRI. V. RAJAPPA

...PETITIONER

AND

1. **The State of Karnataka**
By its Chief Secretary
Vidhanasoudha
Bangalore - 560 001.

2. **The Union of India**
Department of Forest &
Environment
Parisara Bhavana
New Delhi - 560 001.

3. **The Secretary**
Department of Forest & Environment
State of Karnataka
Vidhana Soudha
Bangalore - 560 001.

4. **The Principal Secretary**
Department of Revenue
State of Karnataka
Vidhana Soudha
Bangalore - 560 001.

5. **The Secretary**
Department of Industries & Commerce,
Mines & Geology,
State of Karnataka
Vidhana Soudha
Bangalore - 560 001.

6. **The Director**
Department of Mines & Geology,
Khanija Bhavan
Race Course Road
Bangalore-560 001.
7. **The Deputy Commissioner**
Kolar District,
Kolar-563 101.
8. **The Superintendent of Police**
Kolar District,
Kolar-563 101
9. **The Chairman/Member Secretary**
Pollution Control Board
Church Street,
Bangalore-5600 75.
10. **The Chief Conservator of Forest**
State of Karnataka,
Aranya Bhavana,
Malleshwaram,
Bangalore- 560 003.
11. **The Deputy Conservator of Forest**
Kolar District,
Kolar-563 101.
12. **The Senior Geologist**
D. C. Office Complex,
Tamaka,
Kolar-563 101.
13. **The Tahasildar,**
Mulabagal Taluk
Mulabagal.
Kolar Dist-563 127.
14. **The Panchayath Development Officer**
Devarayasamudra Grama Panchayath
Mulbagal Taluk
Kolar District-563 127.

15. M/s. G. V.V. Construction
Varadapura Village
Mulabagal Taluk
Kolar District-563 127.

16. M/s. Balaji Granites
#39, Balaji Nilaya
Basavanapura Main Road
K. R. Puram
Bangalore- 560 036
Rep. by Sri. B. Bhagavan Singh

17. M/s. SVS Associates
Yelagondahalli Village
Mulabagal Taluk,
Kolar District-563 127.

18. Sri. S. Kumar
Chamarahalli Village & Post
Uthur Hobli
Mulabagal Taluk-563 127.

19. Sri. T. V. Srinivas
Devarayasamudra
Mulabagal Taluk
Kolar District-563 127.

20. M/s. P.M.Granites Export Pvt., Ltd.
#129, 7th Main, V Block
Jayanagar
Bangalore - 560 041.

21. M/s.PMU Constructions Pvt. Ltd.,
#17, 38th Cross, 8th Block,
Jayanagar,
Bangalore-560 041.

22. Sri. Ram .K
Manjula Bran Traders
'Srinilaya', 2nd Floor
Ashwini Layout,
KSRTC Depot
Bangalore Road,
Chintamani
Chikkaballapura Dist.,-563 125.

23. M/s. United Infra Corpn. Ltd.
At Devarayasamudra
Mulbagal Tauk
Kolar District-563 127.

24. Sri Venkateshwara Crushers
Hosakere Village
Devarayasamudra
Mulbagal Taluk & Post
Kolar District-563 127.
Rep. by its Proprietor
Sri. Sonne Gowda

25. M/s. Millennium Crushers
Sy. No.179 Devarayasamudra
Mulbagal Taluk
Kolar District-563 127
Rep. by Sri. Lakshminarayan

...RESPONDENTS

MEMORANDUM OF WRIT PETITION UNDER ARTICLE
226 & 227 OF CONSTITUTION OF INDIA

The Petitioner most respectfully submits as under:

1. The Petitioner is a registered legal entity duly registered before the competent Registering Authority at Kolar assigned with Registration Certificate bearing No.DRKL/SOR/87/2020-2021 dated 24/08/2020, copy of the Registration Certificate issued is herewith produced and marked at ANNEXURE-A.
2. The Petitioner Samithi, a group of like-minded Environmentalists in the Village of Devarayasamudra with likeminded group Environmentalists to protect the

Environment more particularly the Mountain Region of Devarayasamudra assigned with Sy. No.199 measuring an extent of **1296.21 Acres**, classified as 'Mountain & Gomala', earlier the entire land has been transferred to Department of Forest, State of Karnataka, to safeguard and protect by afforestation. In order to evidence the nature of land and its extent, recent RTC Extract in respect of land bearing Sy. No.199 of Devarayasamudra Village, Mulbagal Taluk is herewith produced and marked at **ANNEXURE-B**. This petition is presented as 'probono-publico' in the larger interest of 16 (Sixteen) Villages surrounding Devarayasamudra, Mulabagil Taluk, Kolar District, the petitioner having no personal interest in whatsoever manner.

3. The place is a blessed place with the Mountain as well as Environment Beauty. The Hillock having checkered history, the entire Hillock and Mountain Region is with Lush Green Trees and Shrubs. In and around the Mountain the villages viz., (1) Hosakere, (2) Thattanagunte (3) Keeluholali, (4) Varadaganahalli, (5) Avani, (6) Cholanagunte, (7) Ramasandra, (8) Devaraya-samudra, (9) Honnashetta-halli, (10) Yalagondahalli, (11) Mallapanahalli, (12) Putheri, (13) Dodiganahali, (14)

Ramanathpura, (15) Belamballi & (16) Kempapura villages with perennial water sources from the Mountain. In and around the village of Devarayasamudra, water source is good and agricultural produce is highly appreciable with potential 2 or 3 crops per year.

4. It is submitted that, one another Historical feature of this place is nearby a small Hilly Mountain called 'Hanumanahally' 'Bodi Bande', rarest species of the Bats called 'Leaf Mouth Bats' and "Durgadas Leaf Face Bats" are habitants, a rare species in the World. There are several special features of this Devarayasamudra Village and the Mountain, few photographs evidencing the present scenario are herewith produced and marked at **ANNEXURE-C1 to C10**.

5. The Petitioner submits that, in the year 2017, there has been authentic information that the said Devarayasamudra Mountain is proposed for Quarry, Granite Crushing and M-Sand extraction, at that that time, Grama Panchayath called Special General Body Meeting and passed a Resolution and opposed with serious objection not to permit for Quarry or Stone Crushers not to deface the Mountain/ Hill in the Region of Devarayasamudra. The

Resolution passed in the Special General Body Meeting is herewith produced and marked at **ANNEXURE-D**.

6. In the year 2017, the Village Grama Panchayath passed Resolution there was protest, agitation, by the large number of people in the 16 (Sixteen) villages, widely circulated newspapers in the District of Kolar and in the State of Karnataka published and brought to the notice of Government, the attempt made by the local authority to deface the Historical, Bio-diversity mountain of Devarayasamudra, few paper report/ cuttings are herewith produced and marked at **ANNEXURE-E1 & E2**.

7. The Petitioner states the Villages of Hosakere, Devarayasamudra and surrounding villages have made representations commencing from 2010 onwards, few representations and strong opposition to permit the Crushers and Granite Work in the surrounding area has been acknowledged by the authorities, copies of the representations are herewith produced and marked at **ANNEXURE-F1 to F2**.

8. The Petitioner states that the Devarayasamudra Mountain is having special features and significance it is Single Rock Hill as can be seen in the photograph. The

wild animal viz., Flock of Deers, Wild Boar, Cheetahs and plenty of Peacocks are the natural habitants of this region. The Rain water catchment in this region of 1200 Acres and odd hill region there are several tanks (lake) viz., Hosakere, Shamaiahna Lake, Devarayasa-mudra' Tank, Chikka Lake, Dodda Lake, Venkatamma Lake, Pallikunte, Uddina Kunte Tank, Thammegowdana Lake are existing tanks, the source is the Devarayasamudra Hillock/Mountain. In the Village Keelahollali & Devarayasamudra, presently Government has established 'Murarji Desai Residential School' where 150 to 200 children are given residential accommodation, hardly about 400 meters away from the Mountain, the Village Honnashettahalli identified in the country. The 'Grama Vikas' an N.G.O., established by Sri.M. V. N. Rao in the State of Karnataka, is an Administrative Training Centre for all Departments are assigned to this 'Grama Vikas Institution', recognized catering the needs of Government local bodies in the matter of affording training to the people, it is hardly 400 meters from the Hill.

9. The Petitioner states that the people of Honnashettahalli made detailed representation in the year 2010 onwards. The State Government and the Departments

concerned having knowledge and are aware of the terrain of the village mountain environment, wild life and tanks, agriculture surrounding hillock knowing fully well, the State Government for extraneous considerations without disclosing these facts have caused notification and accord permission to mining activities, The Certificate issued for M-sand purpose dated 25-11-2015, copies of the certificates are herewith produced and marked at **ANNEXURE-G1 & G2**. The authorities are obviously in nexus with Granite Lobby/ Mafia, it is for commercial exploitation, the environment and rarest species are sacrificed by the authorities/ bureaucrats, it is most heinous act and unpardonable act, despite strong agitations, protest by the people, the authorities either ignoring or having yielded to the pressure of Granite Mafia for political reasons have declared the 'Safe Zone'. In furtherance the authorities are preparing to lease the Mountain/ Hillock to the Granite Lobby.

10. The Petitioner states that the manner in which the authorities knowing fully well the ground reality, more specifically the significance of the Mountain Devarayasamudra and rarest species of 'Leaf Mouth Bats' are in existence and there are several other eco

friendly natural habitants. The report of the competent authority and the representation of the surrounding villagers which evidence prima-facie that the entire region is with the natural greenery/shrubs and several wild life animals are in the region, besides the water source in the rainy season surrounding 1200 Acres is natural water resources, catchment to 16 Villages the lands are fully cultivated with annual two crops, the usual crops grown in the lands are Paddy, commercial crops viz., vegetables, mulberry etc. The catchment area is covered with vast extent. The water collected in the catchment area saved in the tanks viz., Avani Tank. By either allowing or permitting the Excavation of Stone crushing, certainly cause irreparable damage to the village/s. The members in the Petition Society have conveyed complaints before the competent authorities, the authorities are not taking steps with abundant caution to prevent the exploitation of nature and natural resources, the representations made are herewith produced and marked at ANNEXURE-H1 & H2. The Petitioner aggrieved by the inaction on the part of respondent authorities, this Memorandum of Writ Petition amongst following other grounds.

11. The Respondent authorities, more specifically Respondent Nos.4, 5, 6, & 7 having vested interest for the reason the lobby of Granites and Crushers are more powerful having political power and money power, the Respondents ought to have examined independently the terrain 'situation a rare species of Bats and the Lakes/Tanks surrounding 16 Villages with radius of 15 to 20 Kms and the Wild Animals particularly spotted. Deers', Wild Boar, Pea-cocks since time immemorial is habitants in the locality and in the hillock region. By declaring the area as safer zone is most irrational and illegal. The law declared and laid down by the Hon'ble Apex Court in 'T.N.Godavarman Thirumalpad -Vs- Union of India' is not either in the knowledge of authorities or for political reason they have overlooked and have declared the region as safe zone. On enquiry, it is found that the office of the Deputy Commissioner issued Notification of the year 2013 bearing No.MAS/CR/2451/12-13 dated 16/2/2013, copy of the same is herewith produced and marked at **ANNEXURE-J**.

12. The Notification is issued behind the back of public and at the instance of local powerful politicians having directly or indirectly nexus with Granite Lobby, the common man and common citizens cannot raise objection

and cannot question the arbitrary action of the authorities, since the persons involved in the Granite Lobby are most 'Dangerous' to the life and limb of ordinary citizen. The entire bureaucratic machinery is acting at the instance of Granite Lobby. The declaration of Safer Zone is back door entry behind the back of public and Environment Activists, this fact to be taken into consideration seriously by this Hon'ble Court in the light of 'T.N. Godavarman Thirumalpad -Vs- Union of India' case, thus the petitioner aggrieved by the arbitrary, indiscriminate, illegal acts and deeds of respondent authorities.

13. The Petitioner and group of Environmentalists are crusade against the illegal Mining carried out by the respondents. In this regard, the Petitioner and villagers made several complaints before the Police Authorities as well as Revenue Authorities, it is unfortunate that police authorities at the instance of Granite Mafia are causing harassment, humiliation to the Petitioner members, by calling to the police station and insisting to give an undertaking etc. Further, the police authorities have stooped to the level of receiving frivolous complaints from the Granite Lobby and foisting false cases against the Environmentalists, it causes serious hindrance to the

down in 'T. N. Godavarman Thirumalpad -Vs- Union of India', in W.P No.202/1995, the authorities in flagrant violation have declared the Forest Area as 'Silent Zone' at Annexure-K and issue of licence to the Granite Lobby at Annexure- series are patent illegalities by respondent authority, warrants issue of appropriate writ and to quash the notification and licenses issued by the respondent authorities in favour of Respondent Nos.15 to 24.

ii. The Respondent No.5 and 6 knowing fully well that the entire area of Devarayasamudra Mountain/ Hill is Forest area with rare species of wild life have ventured to issue licence obviously for extraneous reasons and having vested interest, it is dangerous and cause irreparable injury to the Environment, nature, more so, the terrain region harboring habitants of rarest species.

iii. It is the statutory duty of the authorities to Exercise powers and Article 48-A and 51-A(g) of the Constitution of India, the exploitation of natural resource, natural mountains, terrain, having disasters effect on the environment surrounding and livelihood of 20 Village population besides inviting serious climatic hazardous, thus warrants issue of appropriate writ at the hands of

this Hon'ble Court to protect safeguard the entire terrain region of Devarayasamudra Mountain in the same statute.

iv. The Respondent Authorities have totally suppressed, bypassed the objections filed by the citizen, gramapanchayat and Environment Activists in the year 2010 onwards, the authorities have not applied prudent mind in order to evaluate and assess the quantum of damage which would cause by permitting the Granite Lobby to denude the entire mountain region of 1200 Acres declared in the Forest area.

v. The population surrounding 20 kms with water resource from the same mountain in the tank/ lake or perennial resources to the livelihood of the villagers in growing crops raring cattle, sheep and animal husbandry activities.

vi. The Village surrounding Devarayasamudra Mountain having 2 crops potential lands only out of the source of water (catchment) in the event of granting permission for Crushers and Granites the entire region becomes draught and land becomes waste land, thus by considering all these facts, the permission granted by the

authorities is patent illegality, calls for issue of appropriate writ and directions at the hands of this Hon'ble Court.

vii. The Respondent Revenue Authorities, Forest Authorities, Pollution Authorities, have brought the situation under very serious threat and the act of Granite Lobby is lawlessness the provision U/Sec.2 of the Forest (Conservation) Act 1980 Sec.2(ii) &(iv) - '2(ii) No State Government or other Authority shall make except with the prior approval of the Central Government, in order directing that any Forest Land or any portion thereof may be used for any non forest purpose' ; '2(iv) - that any Forest Land or any portion thereof may be cleared off trees which have grown naturally in that land', thus it is the statutory obligation on the part of Respondent autho

viii.

ix. rities to act in accordance with law as provided but failed thus warrants interference and pass appropriate order and direction

30.

GROUND'S FOR INTERIM PRAYER

The Respondent authorities, despite protest and objections since 2010 are having audacity to issue

permission/licence to carry Crusher/ Granite work in the Mountain, the petitioner has produced prima-facie documents, which established the serious objections and nature of objections, thus the petitioner having prima-facie case for granting interim prayer in the event of not granting Interim Prayer, certainly the villagers of 10 Villages suffered more hardship and inconvenience to the natural habitants, wild life, Greenery and crops would be destroyed, the impact on the environment is irreparable and cannot be assessed.

31.

PRAYER

WHEREFORE, the petitioner most respectfully prays that this Hon'ble Court be pleased to:

1. Call for the entire records in respect of land bearing Sy. No.199 measuring an extent of 1296.21 Acres of Forest in Devarayasamudra Village/ Panchayath, Mulbagal Taluk, Kolar District;
2. Issue writ of certiorari and quash the notification bearing No.MAS/CR/2451/12-13 dated 16/2/2013 at **ANNEXURE-J** consequently declaring that the entire area is **safe zone** and to declare that the area of Devaraya-samudra is protected area, not to permit any activists which would cause damage to the terrain and natural environment.

- 22
- 45
3. Issue Writ of Mandamus directing the Respondent No.3 to 12 to consider the representation dated 18-03-2010 dated.13-03-2017 at ANNEXURE-F1 & F2 and representations dated 05-07-2020 & 29-09-2020 at Annexure-H1 & H2 re'spectively, taking into consideration the serious objections by the people and residents in 20 villages and to pass appropriate order.
 4. Issue Writ of Mandamus against Respondent No.1 to 14 to take immediate effective steps and protect the entire region from the on-slot of intruder, illegal quarry operators and to fence the entire area by cancelling the licence issued to Respondent Nos.15 to 25 declare that the licence are illegal in the light of 'T. N.Godavarman Thirumalpad -Vs- Union of India' declared law.
 5. Issue Writ of Mandamus directing the Respondent No.8 Superintendent of Police to extend protection the life and limb of the petitioner members as well as villagers of Devarayasamudra, Mulabagal Taluk, Kolar District.
 6. Pass such other order/s as this Hon'ble Court deems fit and proper in the circumstances of the case.

32.

INTERIM PRAYER

Pending final disposal of the above writ petition Petitioners most respectfully pray this Hon'ble Court be pleased to stay all further proceedings in pursuance of the licence issued in favour of respondent Nos. 15 to 25 in

Scanned with CamScanner

respect of Devarayasamudra Village and Panchayath, Mulbagal Taluk, Kolar District not to operate Quarry machineries, in the interest of justice and equity.

SCHEDULE

All that piece and parcel of the land presently classified as Mountain - Gomala bearing Sy. No.199 measuring an extent of 1296.21 Acres situated at Devarayasamudra Village, Mulbagal Taluk, Kolar District and bounded on:

East by : Village boundary of Cholanagunte & Ramasandra
& Varadaganahalli.

West by : Holalli Village & Palar River

North by : National Highway & Kurubara halli gadi

South by : Hosakere Village.

BANGALORE
DATE: /12/2020

ADVOCATE FOR PETITIONER
M. SHIVAPRAKASH

ADDRESS FOR SERVICE:
M.SHIVAPRAKASH
K.RAVISHANKAR,
M/S JANARDANA & JANARDANA,
NO.105, 3RD CROSS,
GANDHINAGAR,
BANGALORE-560 009

24 - 47 -

IN THE HIGH COURT OF KARNATAKA; AT BANGALORE.

(ORIGINAL JURISDICTION)

WRIT PETITION NO. /2020

BETWEEN:

M/s.Parisara Hitharakshana
Samithi (Regd) Rep. by its
President Sri. V. Rajappa

.. PETITIONER

AND

State of Karnataka & Others

..RESPONDENTS

VERIFYING AFFIDAVIT

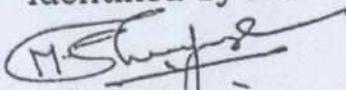
I, V. Rajappa, President, Parisara Hitharakshana, Samithi (Regd), Somashekar Building, 1st Floor, Devarayasamudra, Mulbagal Taluk, - 563 127, Kolar District, Kolar, on a visit to Bangalore, do hereby solemnly affirm and state on oath as follows:

1. I state that I am the petitioner in the above case. I know the facts and circumstances of the case, hence, I am swearing the contents of this affidavit.
2. I state that the averments made in Writ Petition Paras 1 to ___ are true and correct.
3. I state that the Annexure A to ___ annexed to the petition are true copies of the originals.

VERIFICATION

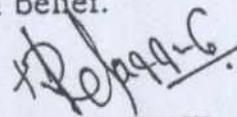
I, V. Rajappa, deponent herein do hereby verify and declare that what is stated above is true and correct to the best of my knowledge, information and belief.

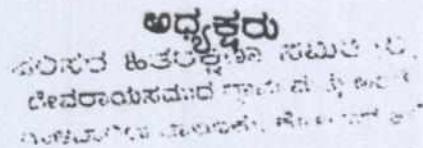
Identified by me


Advocate
Bangalore.

Date:

No. of corrections


DEPONENT



ಸಂಖ್ಯೆ:ಎ7.ಕಲ್ಲುಮಡಿ.ಸಿಆರ್. /2017-18

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಯವರ ಕಛೇರಿ,
ಕೋಲಾರ ಅರಣ್ಯ ವಿಭಾಗ,
ಕೋಲಾರ-563101, ದಿನಾಂಕ: 21-09-2017

ಇವರಿಗೆ,

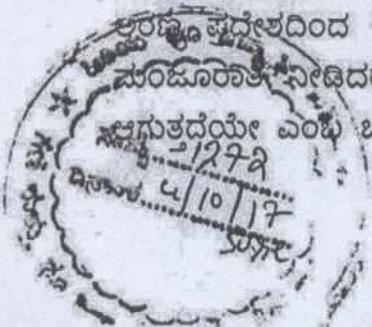
ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರು,
(ಖನಿಜ) ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ,
ಕೋಲಾರ.

ಮಾನ್ಯರ,

ವಿಷಯ:	ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ.199 ರಲ್ಲಿ 2-20 ಎಕರೆ ಗೋಮಾಳ ಹಾಗೂ ಬೆಟ್ಟ ಪ್ರದೇಶದಲ್ಲಿ ಕಟ್ಟಡ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ನವೀಕರಣಕ್ಕಾಗಿ ಮಂಜೂರಾತಿಗೆ ಇಲಾಖಾ ಅಭಿಪ್ರಾಯ ನೀಡುವ ಕುರಿತು.
ಉಲ್ಲೇಖ:	1 ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ(ಖನಿಜ) ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕೋಲಾರ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:ಗಭೂಇ/ಹಿಭೂ(ಕೋಲಾರ) ಕಗಗು/928/ROL/170AQL/2017-18/326 ದಿನಾಂಕ 21-06-2017 ಈ ಕಛೇರಿಯಲ್ಲಿ ಸ್ವೀಕೃತವಾದ ದಿನಾಂಕ 11-07-2017
	2 ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಸಿಐ 299 ಎಂಎಂಎನ್.2011 ಬೆಂಗಳೂರು ದಿನಾಂಕ 30-06-2011
	3 ಈ ಕಛೇರಿ ಪತ್ರದ ಸಮ ಸಂಖ್ಯೆ ದಿನಾಂಕ 5-9-2014 ಮತ್ತು 27-5-2017
	4 ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ರವರ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ವಅಅ/ಮು.ವ/ಕಗಗು/ಸಿಆರ್-118/17-18 ದಿನಾಂಕ 08-09-2017
	5 ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ ಉಪ ವಿಭಾಗ, ಕೋಲಾರ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ದಿನಾಂಕ 13-08-2017 ಈ ಕಛೇರಿಯಲ್ಲಿ ಸ್ವೀಕೃತವಾದ ದಿನಾಂಕ 19-09-2017

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖ ಪತ್ರಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ತಮ್ಮ ಕಛೇರಿ ಉಲ್ಲೇಖ (1)ರ ಪತ್ರದಲ್ಲಿ ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ.199 ರಲ್ಲಿ 2-20 ಎಕರೆ ಗೋಮಾಳ ಹಾಗೂ ಬೆಟ್ಟ ಪ್ರದೇಶದಲ್ಲಿ ಕಟ್ಟಡ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ನವೀಕರಣಕ್ಕಾಗಿ ಮಂಜೂರಾತಿಗೆ ಶ್ರೀ ಟಿ.ವಿ.ಶ್ರೀನಿವಾಸ, ವಿಜಲಾಪುರ ಗ್ರಾಮ, ಮುಳಬಾಗಿಲು ರವರು ಕೋರಿದ್ದರಿಂದ ಅರಣ್ಯ ಇಲಾಖೆಯ ಅಭಿಪ್ರಾಯವನ್ನು ನೀಡಲು ಅಪೇಕ್ಷಿತ ಪ್ರದೇಶದ ನಕ್ಷೆಯ ಪ್ರತಿಯೊಂದಿಗೆ ಮುಂದಿನ ಕ್ರಮಕ್ಕೆ ಈ ಕಛೇರಿಗೆ ಕಳುಹಿಸಲಾಗಿರುತ್ತದೆ.

ಉಲ್ಲೇಖ (1)ರ ಪತ್ರ ಮತ್ತು ಕಟ್ಟಡ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ನವೀಕರಣಕ್ಕಾಗಿ ಮಂಜೂರಾತಿಗೆ ಪ್ರಸ್ತಾವಿತ ಪ್ರದೇಶದ ನಕ್ಷೆಯನ್ನು ಮುಂದಿನ ಕ್ರಮಕ್ಕೆ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ಇವರಿಗೆ ಕಳುಹಿಸಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ, ಸದರಿಯವರು ಕಟ್ಟಡ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ನವೀಕರಣಕ್ಕಾಗಿ ಕೋರಿರುವ ಪ್ರದೇಶವು ಅರಣ್ಯ ಪ್ರದೇಶದಿಂದ ಇರುವ ದೂರ ಹಾಗೂ ಕಟ್ಟಡ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ನವೀಕರಣಕ್ಕಾಗಿ ಮಂಜೂರಾತಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ನೀಡಿದರೆ ಅರಣ್ಯ ಪ್ರದೇಶಕ್ಕೆ ಹಾಗೂ ವನ್ಯಪ್ರಾಣಿಗಳ ಜೀವಕ್ಕೆ ದುಷ್ಪರಿಣಾಮ ಏನಾದರೂ ಆಗುತ್ತದೆಯೇ ಎಂಬ ಬಗ್ಗೆ ಅಭಿಪ್ರಾಯವನ್ನು ಸಲ್ಲಿಸಲು ಉಲ್ಲೇಖ (3)ರ ಕಛೇರಿ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಲಾಗಿತ್ತು.



ಅದರಂತೆ, ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಕೋಲಾರ ಉಪ ವಿಭಾಗ, ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ಹಾಗೂ ಸಿಬ್ಬಂದಿಯೊಂದಿಗೆ ದಿನಾಂಕ 14-8-2017 ರಂದು ಮೇಲ್ಕಂಡ ಸ್ಥಳವನ್ನು ಪರಿಶೀಲನೆ ನಡೆಸಿ ಅರ್ಜಿದಾರರು ಕಟ್ಟಡ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ನವೀಕರಣಕ್ಕಾಗಿ ಕೋರಿರುವ ಪ್ರದೇಶವು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ.199 ರಲ್ಲಿ 2-20 ಎಕರೆ ಗೋಮಾಳ ಹಾಗೂ ಬೆಟ್ಟ ಜಮೀನಾಗಿದ್ದು, ಸದರಿ ಪ್ರದೇಶವು ಕಲ್ಲುಬಂಡೆಯಿಂದ ಕೂಡಿದ್ದು ಅಲ್ಲಲ್ಲಿ ನೀಲಗಿರಿ ಮತ್ತು ಲಾಂಟಾಣ ಗಿಡಗಳು ಬೆಳೆದಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಪ್ರಸ್ತಾವಿತ ಪ್ರದೇಶವು ಕಂದಾಯ ಇಲಾಖೆಯ ದಾಖಲಾತಿಗಳಲ್ಲಿ ಗೋಮಾಳ ಹಾಗೂ ಬೆಟ್ಟ ಎಂಬುದಾಗಿ ನಮೂದಾಗಿದ್ದು ಅರಣ್ಯ ಇಲಾಖೆಗೆ ಸೇರಿರುವುದಿಲ್ಲ ಹಾಗೂ ಡೀಮ್ಡ್ ಫಾರೆಸ್ಟ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವುದಿಲ್ಲ ಹಾಗೂ 225 ಮೀ. ದೂರದಲ್ಲಿ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶವಿದ್ದು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಯಿಂದ ಕಳುಹಿಸಿರುವ ಜಿ.ಪಿ.ಎಸ್ ರೀಡಿಂಗ್ ತಾಳೆಯಾಗುತ್ತದೆ ಹಾಗೂ ಪ್ರಸ್ತಾವಿತ ಪ್ರದೇಶದಲ್ಲಿ ಕಟ್ಟಡ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ಮಂಜೂರು ಮಾಡುವುದರಿಂದ ಅಕ್ಕ ಪಕ್ಕದ ಅರಣ್ಯ ಪ್ರದೇಶ ಮತ್ತು ವನ್ಯಪ್ರಾಣಿಗಳ ಜೀವಕ್ಕೆ ಯಾವುದೇ ದುಷ್ಪರಿಣಾಮಗಳಾಗುವ ಸಾಧ್ಯತೆಗಳಿರುವುದಿಲ್ಲ ಎಂಬ ವರದಿಯನ್ನು ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ ಮುಳಬಾಗಿಲು ರವರು ಮತ್ತು ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಕೋಲಾರ ಉಪ ವಿಭಾಗ, ಕೋಲಾರ ರವರು ಉಲ್ಲೇಖ (4) ಮತ್ತು ಉಲ್ಲೇಖ (5)ರಲ್ಲಿ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

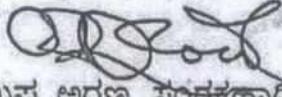
ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ಜಿಪಿಎಸ್ ರೀಡಿಂಗ್ ಈ ಕೆಳಕಂಡಂತೆ ಇರುತ್ತದೆ.

ಜಿಪಿಎಸ್ ರೀಡಿಂಗ್:-

01	N 13°07' 33.98" E 78°19'10.74"
02	N 13°07'31.63" E 78°19'08.41"
03	N 13°07' 30.57" E 78°19'06.71"
04	N 13°07' 31.48" E 78°19'07.90"
05	N 13°07' 32.57" E 78°19'05.85"
06	N 13°07' 34.97" E 78°19'09.01"

ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ.199 ರ ಗೋಮಾಳ ಮತ್ತು ಬೆಟ್ಟ ಜಮೀನಿನಲ್ಲಿ 2-20 ಎಕರೆಯಲ್ಲಿ ಕಟ್ಟಡ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ನವೀಕರಣಕ್ಕಾಗಿ ಮಂಜೂರಾತಿಗೆ ಅರ್ಜಿದಾರರು ಕೋರಿರುವ ಪ್ರಸ್ತಾವಿತ ಪ್ರದೇಶದಿಂದ 225 ಮೀ. ದೂರದಲ್ಲಿ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶವಿದ್ದು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಯಿಂದ ಕಳುಹಿಸಿರುವ ಜಿ.ಪಿ.ಎಸ್ ರೀಡಿಂಗ್ ತಾಳೆಯಾಗುತ್ತದೆ ಹಾಗೂ ಪ್ರಸ್ತಾವಿತ ಪ್ರದೇಶದಲ್ಲಿ ಕಟ್ಟಡ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ಮಂಜೂರು ಮಾಡುವುದರಿಂದ ಅಕ್ಕ ಪಕ್ಕದ ಅರಣ್ಯ ಪ್ರದೇಶ ಮತ್ತು ವನ್ಯಪ್ರಾಣಿಗಳ ಜೀವಕ್ಕೆ ಯಾವುದೇ ದುಷ್ಪರಿಣಾಮಗಳಾಗುವ ಸಾಧ್ಯತೆಗಳಿರುವುದಿಲ್ಲ ಎಂಬುದಾಗಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ವರದಿಯನ್ನು ಉಲ್ಲೇಖ (4) ಮತ್ತು (5) ರಲ್ಲಿ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ಮತ್ತು ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಕೋಲಾರ ಉಪ ವಿಭಾಗ ರವರು ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಈ ಮೇಲ್ಕಂಡ ಅಭಿಪ್ರಾಯವನ್ನು ತಮ್ಮ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಲಾಗಿದೆ.

ತಮ್ಮ ನಂಬುಗೆಯ,


ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ,
ಕೋಲಾರ ವಿಭಾಗ, ಕೋಲಾರ.

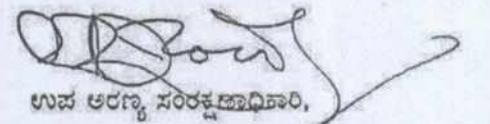
ANNEXURE-I

Information to be provided by the Deputy Conservator of Forests
Territorial/Wildlife, Conservator of Forests and Executive Director,
Tiger Reserve

Sl.No.	Particulars required	Details submitted
1	<p>Details of project for which opinion / specific information sought from the forest department (As provided by the User Agency);</p> <p>a) Name of the Applicant with address.</p> <p>b) Nature of Proposed Activity for which Opinion/ Information sought:- Mining /Quarry/Crusher/ Resort/ Hotel/Sawmill/Windmill/Hydel Project etc.,</p>	<p>ಶ್ರೀ ಟಿ.ವಿ. ಶ್ರೀನಿವಾಸ, ವಿಜಲಾಪುರ ಗ್ರಾಮ, ಮುಳಬಾಗಿಲು</p> <p>ಕಟ್ಟಡ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ನವೀಕರಣಕ್ಕಾಗಿ</p> <p>ಕಟ್ಟಡ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ನವೀಕರಣಕ್ಕಾಗಿ</p>
2	<p>Project area description (as provided by the User Agency which has been verified):-</p> <p>a) District, Taluk, Hobli & Village Name.</p> <p>b) Survey Number.</p> <p>c) Ownership-RTC / Mutation order copy</p> <p>d) Existing Land use Pattern</p> <p>e) Proposed land use Pattern</p> <p>f) Copies of approvals / sanctions accorded by relevant departments if any</p>	<p>ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ.199 ರಲ್ಲಿ 2-20</p> <p>ಸರ್ವೆ ಸ.ನಂ.199 ರಲ್ಲಿ 2-20ಎಕರೆ</p> <p>ಗೋಮಾಳ ಹಾಗೂ ಬೆಟ್ಟ ಜಮೀನು</p> <p>ಗೋಮಾಳ ಹಾಗೂ ಬೆಟ್ಟ ಜಮೀನು</p> <p>ಗೋಮಾಳ ಹಾಗೂ ಬೆಟ್ಟ ಜಮೀನು</p> <p>ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ(ಬಿನಿಜ) ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕೋಲಾರ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:ಗಭೂಇ/ಹಿಭೂ(ಕೋಲಾರ) ಕಗಗು/928/ ROL. 170AQL/2017-18/326 ದಿನಾಂಕ 21-06-2017 ಈ ಕಛೇರಿಯಲ್ಲಿ ಸ್ವೀಕೃತವಾದ ದಿನಾಂಕ 11-07-2017</p>
3	<p>Documents submitted (As provided by the User Agency which has been verified):-</p> <p>a) Survey map of the project area in appropriate scale</p> <p>b) Survey map of the project area overlaid on the village map.</p> <p>c) Project Area marked on Toposheet</p>	<p>1:500=80 ಮೀ.</p> <p>ಗುರುತಿಸಲಾಗಿದೆ.</p> <p>ಗುರುತಿಸಲಾಗಿದೆ.</p>

	<p>d) GPS readings of project area</p> <p>e) Tippani of the Project area</p> <p>d) Detailed project report</p>	<p>ಗಣಿ ಇಲಾಖೆಯ ಜಿಪಿಎಸ್ ರೀಡಿಂಗ್ ನಮೂದಿಸಿ ಅಡಕಗೊಳಿಸಲಾಗಿದೆ.</p> <p>ಮಹಜರ್ ಪ್ರತಿ ಅಡಕಗೊಳಿಸಿದೆ.</p> <p>ಅಡಕಗೊಳಿಸಿದೆ.</p>
<p>4</p>	<p>Whether the Project area falls in the following categories:-</p> <p>a) Area is statutorily recognised forest area (Including Reserved Forests, Protected Forests, Minor Forests, Village Forests, Private Forests, Forest Reserves (U/S 71 of Karnataka Land Revenue Act 1964 and area notified under Section 4 of KFA 1963 etc).</p> <p>b) Area is recorded as forest in the Government record.</p> <p>c) Area is Deemed Forest as identified by Reconstituted Expert Committee-I</p> <p>d) Area has the characteristic of "Forest" as understood in the dictionary sense in accordance with the Hon'ble Supreme court order in WP-202/1995.</p> <p>e) Area Included in Land Bank.</p> <p>f) Area is non-forest Government Land (Gomala, Gairana, etc.,)</p> <p>g) Area is Private Land - Patta Land /Granted Land etc.,</p>	<p>ಪ್ರಸ್ತಾಪಿತ ಪ್ರದೇಶವು, ಗೋಮಾಳ ಹಾಗೂ ಬೆಟ್ಟ ಜಮೀನು ಪ್ರದೇಶವಾಗಿರುತ್ತದೆ.</p> <p>ಪ್ರಸ್ತಾಪಿತ ಪ್ರದೇಶವು, ಗೋಮಾಳ ಹಾಗೂ ಬೆಟ್ಟ ಜಮೀನು ಪ್ರದೇಶವಾಗಿರುತ್ತದೆ.</p> <p>ಇಲ್ಲ</p> <p>ಇಲ್ಲ</p> <p>ಇಲ್ಲ</p> <p>ಗೋಮಾಳ ಹಾಗೂ ಬೆಟ್ಟ ಜಮೀನು</p> <p>ಗೋಮಾಳ ಹಾಗೂ ಬೆಟ್ಟ ಜಮೀನು</p>
<p>5</p>	<p>Whether the Project requires Environment Clearance under Environment Protection Act 1986 and connected Rules/Notifications etc. (EIA Notification 2006</p>	<p>-</p>
<p>6</p>	<p>a) Whether Area falls within notified Eco-sensitive Zone or in case notification has not been issued then whether it falls within 10 km from boundary of wildlife Sanctuary/National Park.</p> <p>b) Arial distance from Wildlife area as marked on Toposheet</p> <p>* Guidelines issued by GOI, Mo EF with regard to</p>	<p>-</p> <p>-</p> <p>-</p>

7	Whether the Project area falls inside Mysore Elephant Reserve / Dandeli Elephant Reserve or Part of Elephant Movement Corridor.	ಇಲ್ಲ
8	Whether the Project area falls within Western Ghats Boundary.	ಇಲ್ಲ
9	Whether the activity has negative impact on Forest and Wildlife (specific remarks of the DCF, Territorial/WL/CF and ED Tiger Reserve)	ಪ್ರಸ್ತಾವಿತ ಪ್ರದೇಶವು ಗೋಮಾಳ ಹಾಗೂ ಬೆಟ್ಟ ಜಮೀನುವಾಗಿರುತ್ತದೆ.
10	Whether similar activities are being undertaken in neighbouring area. If yes to what extent	ಇಲ್ಲ
11	Information obtained from the ICT Center (if necessary), details thereof.	ಇಲ್ಲ
12	Any additional information submitted (if necessary)	ಮಹಜರ್ ಪ್ರತಿ ಮತ್ತು ಜಿಪಿಎಸ್ ವಿವರ
13	Spot Inspection carried out by ACF / DCF.	ಸ.ಅ.ಸಂ. ಕೋ.ಉ.ವಿಭಾಗ, ವಲಲ ಮುಳಬಾಗಿಲು ಮತ್ತು ಸಿಬ್ಬಂದಿ ಜಂಟಿ ಸರ್ವೆ ಮಾಡಲಾಗಿರುತ್ತದೆ.
14	Based on the inspection, Specific opinion/NOC of the DCF, Territorial/WL/CF and ED Tiger Reserve.	ಕಟ್ಟಡ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ನವೀಕರಣ ಸಲುವಾಗಿ ಮೇಲ್ಕಂಡ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮತ್ತು ದಾಖಲಾತಿಗಳನ್ನು ಸಲ್ಲಿಸಿದೆ.


 ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ,
 ಕೋಲಾರ ವಿಭಾಗ, ಕೋಲಾರ.

No. A7.Kallupudi.CR. /2017-18

Office of the Deputy Conservator of Forest,
Kolar Forest Division,
Kolar-563 101, Dated: 21-09-2017.

To,

The Senior Geologist (Mineral),
Department of Mines & Geology,
Kolar.

Sir,

Sub:	Regarding furnishing of opinion of the department for renewal of Quarring Lease in the Gomal Land and hilly area in Sy.No. 199 of Devarayasamudra, Mulabagilu Taluk, for Building Stone over an extent of 2-20 Acres.	
Ref:	1	Letter No. GaBhuE/HiBhu(Kolara) KaGaGu/928/RIK/170AQL/ 2017-18/326 dated 21-06-2017 of the Office of the Senior Geologist (Mineral), Department of Mines & Geology, Kolar, received by this office on 11-07-2017.
	2	Government Order No. CI-299-MMN-2011, Bangalore dated 30-06-2011.
	3	This Office letter of even reference dated 5-9-2014 and 27-5-2017.
	4	Letter No. VaAaAa/Mu.Va/KaGaGu/CR-118/17-18 dated 08-09-2017 of the office of the Range Forest Officer, Mulabagilu Range, Mulabagilu.
	5	Letter dated 13-08-2017 of the Assistant Conservator of Forest, Kolar Sub-division, Kolar, received by this Office on 19-09-2017.

With respect to the above subject and the above referred letters, since Sri T.S. Srinivasa, Vijalapura Village, Mulabagillu requested for grant of renewal of quarrying lease in Sy.No. 199 of Devarayasamudra Village, for Building Stone, over an extent of 2-20 acres, you have sought the opinion of the Forest Department along with the sketch of the applied area for further action vide your office letter reference (1) sent to this office.

The above referred sketch of the area for grant of renewal of quarrying lease and the letter vide reference (1) was sent to the Range Forest Officer, Mulabagilu to conduct spot inspection and submit the opinion with regard to

the distance from the applied area to the forest area and whether there will be any harm to the forest area and wildlife if permission is granted for quarrying vide letter of this office vide reference (3).

Accordingly, the Assistant Conservator of Forest, Kolar Sub-division, Range Forest Officer, Mulabagilu and his staff conducted spot inspection of the above said area on 14-08-2017 and submitted the report stating that the renewal of quarrying lease sought area in Sy.No. 199 of Devarayasmudra over an extent of 2-20 acres is Gomal and Hilly region. The said area is surrounded with rock boulders and it is found that Neelagiri and Lantana plants have grown here and there. In the Revenue records, the said area is mentioned as Gomal and Hilly area and do not belong to the Forest Department and the forest area of Devarayasamudra is at a distance of 225 m. and the G.P.S. readings sent by the Department of Mines & Geology is tallying. There is no possibility of harm to the surrounding forest area and wild life as per the report of the Range Forest Officer, Mulabagilu and the Assistant Conservator of Forest, Kolar Sub-division, Kolar, vide reference (4) and (5).

The G.P.S. readings with respect to this is as hereunder.

G.P.S. Reading:-

Verified all the above documents and since the renewal sought area in Sy.No. 199 of Devarayasamudra Village over an extent of 2.20 acres is Gomal and hilly region and there is forest area at a distance of 225 m. from the proposed renewal sought area and the G.P.S. readings sent by the Forest Department is tallying. The Range Forest Officer, Mulabagilu and the Assistant Conservator of Forest, Kolar Sub-division, Kolar, vide reference (4) and (5) have submitted the report stating that, there is no possibility of harm to the surrounding forest area and wild life. The above opinion is submitted for your further action.

Yours faithfully,

Sd/-

Deputy Conservator of Forest,
Kolar Sub-division, Kolar.

Annexure-I

Information to be provided by the Deputy Conservator of Forests Territorial/Wildlife, Conservator of Forests and Executive Director, Tiger Reserve.

Sl. No.	Particulars required	Details submitted
1	Details of protect for which opinion/specific information sought from the forest department (As provided by the User Agency)	
	a) Name of the Applicant with address:	T.Srinivas, Vijalapura Village, Mulabagilu
	b) Nature of Proposed Activity for which Opinion/Information sought:- Mining/Quarry/Crusher/Resort/ Hotel/ Sawmill/Windmill/Hydel Project etc.	For renewal of quarrying lease for building stone.
2	Project area description (as provided by the User Agency which has been verified):-	
	a) District, Taluk, Hobli & Village Name	Sy.No. 99 of Devarayasamudra Village, Mulabagilu Taluk, over an extent of 2-20 acres.
	b) Survey Number	2-20 Acres in Sy.No. 199
	c) Ownership-RTC/Mutation order copy	Gomal and Hilly area
	d) Existing land use Pattern	Letter No.
	f) Copies of approvals/ sanctions accorded by relevant departments, if any.	GaBhuE/HiBhu(Kolara) KaGaGu/928/RIK/ 170AQL/ 2017-18/326 dated 21-06-2017 of the Office of the Senior Geologist (Mineral), Department of Mines & Geology, Kolar, received by this office on 11-07-2017.
3	Documents submitted (As provided by the User Agency which has been verified):-	
	a) Survey Map of the project area in appropriate scale	1 CM = 80 m
	b) Survey Map of the project area overlaid on the village map	Identified
	c) Project area marked in Toposheet	Identified.

-: 2 :-

Sl. No.	Particulars required	Details submitted
	d) GPS reading of project area	GPS readings of the Mines department mentioned and enclosed.
	e) Tippani of the Project area	Enclosed Mahazar copy
	f) Detailed project report	Enclosed.
4	Whether the Project area falls in the following categories :-	
	a) Area is statutorily recognized forest area (including Reserved Forests, Protected Forests, Minor Forests, Village Forests, Private Forests, Forest Reserves U/S. 71 of Karnataka Land Revenue Act, 1964 and area notified under Section of 4 of KFA 1963 etc.):	The proposed area is Gomal land and Hilly area.
	b) Area is recorded as forest in the Government record.	The proposed area is Gomal land and Hilly area.
	c) Area is Deemed Forest as identified by Reconstituted Expert Committee-I	NO.
	d) Area has the characteristic of "Forest" as understood in the dictionary sense in accordance with the Hon'ble Supreme Court order in WP-202/1995.	NO
	e) Area included in Land Bank	NO
	f) Area is non-forest Government Land (Gomal. Gayarana etc.)	Gomal land and Hilly area.
	g) Area is Private Land – Patta Land/Granted Land etc.	Gomal land and Hilly area.
5	Whether the Project requires Environment Clearance under Environment Protection Act 1986 and connected Rules/Notificationss etc. (EIA Notification 2006)	--
6	a) Whether Area falls within notified Eco-Sensitive Zone or in case notification has not been issued then whether it falls within 10 km from boundary of wildlife Sanctuary/ National Park.	--

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-: 3 :-

Sl. No.	Particulars required	Details submitted
	b) Arial distance from wildlife area as marked on Toposheet.	--
	* Guidelines issued by GOI, MoEF with regard to	--
7	Whether the Project area falls inside Mysore Elephant Reserve/Dandeli Elephant Reserve or part of Elephant Movement Corridor.	NO
8	Whether the Project area falls within Western Ghats Boundary	NO
9	Whether the activity has negative impact on Forest and Wildlife (Specific remarks of the DCF, Territorial/WL/CF and ED Tiger Reserve)	The proposed area is Gomal and hilly area
10	Whether similar activities are being undertaken in neighbouring area. If yes to what extent.	NO
11	Information obtained from the ICT Center (if necessary), details thereof.	NO
12	Any additional information submitted (if necessary)	Details of Mahazar and GPS
13	Spot Inspection carried out by ACF/ DCF	Joint Survey has been conducted by the ACF, Kolar Sub-division, RFO, Mulabagilu and the staff.
14	Based on the inspection, specific opinion/ NOC of the DCF, Territorial/WL/CF and ED Tiber Reserve.	For the renewal of the quarrying lease for building stone, the above spot inspection report and the documents submitted.

Sd/-

Deputy Conservator of Forests,
Kolar Division, Kolar.

ಸಂಖ್ಯೆ:ಎ7.ಭೂಮಿ.ಕಗೂ.ಸಿಆರ್/52/2021-22
 ಛಾಪು: 19 ಪ್ರತಿಗಳು.

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಯವರ ಕಛೇರಿ,
 ಕೋಲಾರ ಅರಣ್ಯ ವಿಭಾಗ,
 ಕೋಲಾರ-563101, ದಿನಾಂಕ: 26-07-2021

ಇವರಿಗೆ,

ಹಿರಿಯ ಭೂ ವಿಜ್ಞಾನಿಗಳು,
 ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ,
 ಕೋಲಾರ.

ಮಾನ್ಯರೆ,

Sub:- Nomination to the Committee Constituted under the order of Hon'ble NGT in the matter of OA-85 of 2021(SZ) reg..

- Ref:-
1. Hon'ble NGT(SZ) order dt. 23-3-2021.
 2. Your office Letter No. MIN/NGR-OA-85 of 2021 (SZ)/2021-22 datd: 2-7-2021.
 3. ಈ ಕಛೇರಿ ಪತ್ರ ಸಮಸಂಖ್ಯೆ ದಿನಾಂಕ: 2-7-2021.
 4. ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ಇವರ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ವಲಯ/ಮುವ/ಸಿಆರ್- /2021-22, ದಿನಾಂಕ: 26-7-2021.
 5. ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಬಂಗಾರಪೇಟೆ ಉಪ ವಿಭಾಗ, ಬಂಗಾರಪೇಟೆ ಇವರ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಸಅಸಂ/ಬಂಪೇಉವಿ/ಸಿಆರ್/ 2021-22, ದಿನಾಂಕ: 26-7-2021.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ (1) ಮತ್ತು (2)ರ ಪತ್ರಗಳಲ್ಲಿ ಸೂಚಿಸಿರುವಂತೆ ದಿನಾಂಕ:28-6-2021 ರಂದು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಕೋಲಾರ, ಎಂಓಇಎಫ್ ರೀಜಿನಲ್ ಕಛೇರಿಯ ಅಧಿಕಾರಿಗಳು, ಜಂಟಿ ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ, ಮೈಸೂರು, ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ ವಿಭಾಗ, ಕೋಲಾರ, ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಬಂಗಾರಪೇಟೆ ಉಪ ವಿಭಾಗ, ಬಂಗಾರಪೇಟೆ, ಹಾಗೂ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ರವರೊಂದಿಗೆ ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ದೇವರಾಯಸಮುದ್ರ ವ್ಯವಸ್ಥಾಪನೆ ಬೆಟ್ಟ ಪ್ರದೇಶದಲ್ಲಿ ಕ್ವಾರಿ ಮತ್ತು ಜಲ್ಲಿಕ್ರಷರ್ ಪ್ರದೇಶಗಳ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸಲು ಉಲ್ಲೇಖ (3)ರ ಈ ಕಛೇರಿ ಪತ್ರದಲ್ಲಿ ಸೂಚಿಸಲಾಗಿತ್ತು. ಅದರಂತೆ ಉಲ್ಲೇಖ (4)ರ ಪತ್ರದಲ್ಲಿ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ರವರು ಈ ಕೆಳಕಂಡಂತೆ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ.199ರ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣವು 1466.32 ಎಕರೆ/ಗುಂಟೆ ಇದ್ದು ಈ ಪೈಕಿ 746.00 ಎಕರೆ/ಗುಂಟೆ ಪರಿಭಾವಿತ ಅರಣ್ಯ ಪ್ರದೇಶವಿರುತ್ತದೆ. ಇದೇ ಸ.ನಂ. ಉಳಿಕೆ ಗೋಮಾಳ ಜಮೀನಿನಲ್ಲಿ ಒಟ್ಟು 8 ಕ್ವಾರಿಗಳು/ಕ್ರಷರ್‌ಗಳು ಕಂಡುಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿ/ಕ್ರಷರ್‌ಗಳ ಜಿ.ಪಿ.ಎಸ್. ರೀಡಿಂಗ್ ತೆಗೆದು ಪರಿಭಾವಿತ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಯ ಜಿ.ಪಿ.ಎಸ್. ರೀಡಿಂಗ್ ಹೊಂದಾಣಿಕೆ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ 8 ಕ್ವಾರಿಗಳು/ಕ್ರಷರ್‌ಗಳು ವನ್ಯಜೀವಿಗಳಂತಹ ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ, ಕಾಡುಹಂದಿ ಹಾಗೂ ಇನ್ನು ಇತರ ವನ್ಯಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುವುದು ವಾಸ್ತವಾಂಶವಾಗಿದ್ದು, ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ಕ್ವಾರಿ/ಜಲ್ಲಿಕ್ರಷರ್‌ಗಳ ಪ್ರದೇಶಗಳನ್ನು ಟೋಪೋ ನಕ್ಷೆ ಮತ್ತು ಗೂಗಲ್ ನಕ್ಷೆಯಲ್ಲಿ ಗುರುತಿಸಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

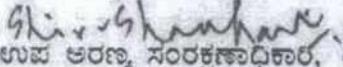


27/7/21

6/21

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ಉಲ್ಲೇಖ (5) ರ ಪತ್ರದಲ್ಲಿ ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಬಂಗಾರಪೇಟೆ ಉಪ ವಿಭಾಗ, ಬಂಗಾರಪೇಟೆ ಇವರು ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳು ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ಸಲ್ಲಿಸಿರುವ ವರದಿಯಂತೆ ಮೇಲ್ಕಂಡ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ಕ್ವಾರಿ/ಜಲ್ಲಿ ಕೆಸರ್‌ಗಳು ಅರಣ್ಯ ಪ್ರದೇಶದಿಂದ ಇರುವ ದೂರವನ್ನು ಪರಿಶೀಲಿಸಿ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳು ನೀಡಿರುವ ಪ್ರಸ್ತಾವನೆಯೊಂದಿಗೆ ಈ ಕಛೇರಿಗೆ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ಹಾಗೂ ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಬಂಗಾರಪೇಟೆ ಉಪ ವಿಭಾಗ, ಬಂಗಾರಪೇಟೆ ಇವರು ಸಲ್ಲಿಸಿರುವ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಅಡಕಗೊಳಿಸಿ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಲಾಗಿದೆ.

ತಮ್ಮ ನಂಬುಗೆಯ,

 ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ,
 ಕೋಲಾರ ವಿಭಾಗ, ಕೋಲಾರ.

ಸಲಸಂ.ಬಂ.ಪೇ.ಉ/ಸಿಆರ್. /2021-22

ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ
ಬಂಗಾರಪೇಟೆ ಉಪವಿಭಾಗ,
ಬಂಗಾರಪೇಟೆ ದಿನಾಂಕ 26-07-2021

ರವರಿಗೆ,

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು,
ಪ್ರಾದೇಶಿಕ ಅರಣ್ಯ ವಿಭಾಗ,
ಕೋಲಾರ.

ಮಾನ್ಯರೆ,

ವಿಷಯ: Nomination to the Committee constituted under the order of
Hon'ble NGT in the matter of OA-85 of 2021 (SZ) reg.

- ಉಲ್ಲೇಖ: 1 ತಮ್ಮ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಎ7/ಭೂಮಿ-ಕಗು/ಸಿಆರ್ /2021-22
ದಿನಾಂಕ 02-07-2021
- 2 ಉಪ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ ರವರ ವರದಿ ದಿನಾಂಕ 20-07-2021
- 3 ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ರವರ
ಪತ್ರ ಸಂಖ್ಯೆ: ವಲಅ/ಮುವ/ಸಿಆರ್ /2021-22 ದಿನಾಂಕ 26-07-2021

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ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ (1)ರಂತೆ ದಿನಾಂಕ 28-06-2021ರಂದು
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಕೋಲಾರ ಎಂ.ಓ.ಇ.ಎಫ್ ರೀಜಿನಲ್ ಕಛೇರಿಯ ಅಧಿಕಾರಿಗಳು, ಜಂಟಿ
ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಮೈಸೂರು, ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು,
ಕೋಲಾರ ವಿಭಾಗ ಹಾಗೂ ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಬಂಗಾರಪೇಟೆ ಉಪವಿಭಾಗ
ಹಾಗೂ ಸಿಬ್ಬಂದಿಗಳೊಂದಿಗೆ ದೇವರಾಯಸಮುದ್ರ ವೃಷಬಾದ್ರಿ ಬೆಟ್ಟ ಪ್ರದೇಶದಲ್ಲಿ ಕ್ಷಾರಿ ಮತ್ತು ಜಲ್ಲಿ
ಕ್ಷಾರಗಳ ಪ್ರದೇಶಗಳ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು, ಉಲ್ಲೇಖ (3)ರಲ್ಲಿ ಕ್ಷಾರಿಗಳು ಮತ್ತು ಜಲ್ಲಿಕ್ಷಾರಿಗಳು ಅರಣ್ಯ ಪ್ರದೇಶದಿಂದ
ಇರುವ ದೂರವನ್ನು ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ರವರು
ನಮೂದಿಸಿರುವ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಿ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಕಡತವನ್ನು ಸಲ್ಲಿಸಲಾಗಿದೆ.

ತಮ್ಮ ನಂಬುಗೆಯು,

26/7/2021
ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ
ಬಂಗಾರಪೇಟೆ ಉಪವಿಭಾಗ,
ಬಂಗಾರಪೇಟೆ.

ಸಂಖ್ಯೆ: ವಅಆ/ಮುವ/ಸಿಆರ್. /2021-22

ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳ ಕಛೇರಿ
ಮುಳಬಾಗಿಲು ವಲಯ,
ಮುಳಬಾಗಿಲು ದಿನಾಂಕ: 26-07-2021

ಇವರಿಗೆ,

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು,
ಪ್ರಾದೇಶಿಕ ಅರಣ್ಯ ವಿಭಾಗ,
ಕೋಲಾರ.

ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಬಂಗಾರಪೇಟೆ ಉಪವಿಭಾಗ, ಬಂಗಾರಪೇಟೆ ರವರ ಮುಖಾಂತರ
ಮಾನ್ಯರೆ,

ವಿಷಯ: Nomination to the Committee constituted under the order of
Hon'ble NGT in the matter of OA-85 of 2021 (SZ) reg.

ಉಲ್ಲೇಖ: 1 ತಮ್ಮ ಕಛೇರಿ ಪತ್ರದ ಸಂಖ್ಯೆ: ಎ7/ಭೂಮಿ-ಕಗು/ಸಿಆರ್ /2021-22 ದಿನಾಂಕ
02-07-2021.

2 ಉಪ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ ರವರ ವರದಿ ದಿನಾಂಕ 20-07-2021

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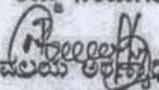
ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ (1)ರಂತೆ 28-06-2021ರಂದು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,
ಕೋಲಾರ ಜಿಲ್ಲೆ, ಕೋಲಾರ: ಎಂ.ಸಿ.ಇ.ಎಫ್ ರೀಜನಲ್ ಕಛೇರಿಯ ಅಧಿಕಾರಿಗಳು, ಜಂಟಿ ನಿರ್ದೇಶಕರು, ಗಣಿ
ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಮೈಸೂರು, ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ ವಿಭಾಗ ಹಾಗೂ
ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಬಂಗಾರಪೇಟೆ ಉಪವಿಭಾಗ ಹಾಗೂ ಸಿಬ್ಬಂದಿಗಳೊಂದಿಗೆ
ದೇವರಾಯಸಮುದ್ರ ವ್ಯವಹಾರಿ ಬೆಟ್ಟ ಪ್ರದೇಶದಲ್ಲಿ ಕ್ವಾರಿ ಮತ್ತು ಜಲ್ಲಿ ಕ್ರಷರ್‌ಗಳ ಪ್ರದೇಶಗಳ ಸ್ಥಳ ಪರಿಶೀಲನೆ
ಮಾಡಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು, ಉಲ್ಲೇಖ (2)ರಂತೆ ಸದರಿ ಕ್ವಾರಿಗಳು ಹಾಗೂ ಜಲ್ಲಿಕ್ರಷರ್‌ಗಳ ಸ್ಥಳಗಳನ್ನು ಪರಿಶೀಲನೆ
ಮಾಡಿ ನೋಡಲಾಗಿ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 199ರ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 1466.32 ಎಕರೆ/ಗುಂಟೆ
ಇದ್ದು ಅದರಲ್ಲಿ 746.00 ಎಕರೆ/ಗುಂಟೆ ಪರಿಭಾವಿತ ಅರಣ್ಯ ಪ್ರದೇಶವಿರುತ್ತದೆ. ಇದೇ ಸರ್ವೆ ನಂಬರ್‌ನ ಉಳಿಕೆ
ಗೋಮಾಳ ಜಮೀನಿನಲ್ಲಿ 6 ಕ್ವಾರಿಗಳು ಹಾಗೂ 2 ಕ್ರಷರ್‌ಗಳು ಕಂಡುಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿ ಹಾಗೂ ಕ್ರಷರ್‌ಗಳ
ಜಿ.ಪಿ.ಎಸ್ ರೀಡಿಂಗ್ ತೆಗೆದು ಪರಿಭಾವಿತ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಯ ಜಿ.ಪಿ.ಎಸ್ ರೀಡಿಂಗ್ ಹೊಂದಾಣಿಕೆ ಮಾಡಿ
ನೋಡಲಾಗಿ ಈ ಕೆಳಕಂಡಂತೆ ಇರುತ್ತದೆ.

Sl.No.	Quarry / Crusher Name	Distance from Deemed forest area	Distance from Kolar leaf nose Bat conservation reserve	Remarks
1	Quarry lease M. Sand Block-Deemed Extension to Sri. Balaji Granites, Pro. Bhagavan Singh for Building stones	2.86 Km	7.43 Km	Does not belongs to any Deemed forest or Reserve forest area
✓ 2	Quarry lease M. Sand Block No. 07 to Sri. K. Srirama	0 Km	3.87 Km	"do"

3	Quarry lease to Sri. T.V Srinivas for Building stones	156 Meters	4.45 Km	"do"
4	Quarry lease M. Sand Block - Deemed Extension to Sri. T.V Srinivas for Building stones	218 Meters	4.45 Km	"do"
5	Quarry lease M. Sand Block - Deemed Extension to Sri. G.V.V Build Infra for Building stones	724 Meters	4.57 Km	"do"
6	Quarry lease M. Sand Block - Deemed Extension to Sri. Sriramareddy for Building stones	2.89 Km	7.55 Km	"do"
7	Quarry lease Deemed Extension to Sri. M/s P.M. Granites Export Pvt. Ltd. for M. Sand (Block No. 06)	0 Km	3.88 Km	"do"
8	Quarry lease M. Sand Block -09 to Sri. P.M.J. Constructions Pvt. Ltd.	280 Meters	4.62 Km	"do"

ಮೇಲ್ಕಂಡ 6 ಕ್ಷಾರಿಗಳು ಹಾಗೂ 2 ಕ್ಷಾರಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ನೋಡಲಾಗಿ ಸದರಿ ಮೇಲ್ಕಂಡ ಕ್ಷಾರಿ ಮತ್ತು ಜಲ್ಲಿ ಕ್ಷಾರಿಗಳು ವನ್ಯಜೀವಿಗಳಂತಹ ಜಿಂಕೆ, ಕರಡಿ, ಚರಕೆ, ಕಾಡುಹಂದಿ ಹಾಗೂ ಇನ್ನು ಇತರೆ ವನ್ಯಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುವುದು ವಾಸ್ತವಾಂಶವಾಗಿರುತ್ತದೆ. ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ಕ್ಷಾರಿ ಮತ್ತು ಜಲ್ಲಿಕ್ಷಾರಿಗಳ ಪ್ರದೇಶಗಳನ್ನು ಟೋಪೋ ನಕ್ಷೆ ಮತ್ತು ಗೂಗಲ್ ನಕ್ಷೆಯಲ್ಲಿ ಗುರುತಿಸಿ ಈ ಪತ್ರದೊಂದಿಗೆ ಅಡಕಗೊಳಿಸಿ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ನಂಬುಗೆಯ,

 ಜಿಲ್ಲೆಯ ಅಧಿಕಾರಿ
 ಮುಳಬಾಗಿಲು ವಲಯ
 ಮುಳಬಾಗಿಲು

ಅವರಿಗೆ,

ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳು,
ಪ್ರಾದೇಶಿಕ ವಲಯ,
ಮುಳಬಾಗಿಲು.

ಮಾನ್ಯರೇ,

ವಿಷಯ:- ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ಆವಣಿ ಹೋಬಳಿ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಪಕ್ಕ ಗೋಮಾಳದಲ್ಲಿರುವ ಕ್ಷಾರಿಗಳು ಮತ್ತು ಕ್ರಶರ್‌ಗಳ ಸ್ಥಳಗಳನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿ ಗೂಗಲ್ ನಕ್ಷೆ ಹಾಗೂ ಟೋಪೋ ನಕ್ಷೆ ತಯಾರಿಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುತ್ತಿರುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ:- 1.ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಯವರ ಕಛೇರಿ, ಕೋಲಾರ ಅರಣ್ಯ ವಿಭಾಗ, ಕೋಲಾರ ರವರ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:ಎ7/ಭೂಮಿ.ಕಗು.ಸಆರ್- /2021-22 ದಿನಾಂಕ:02-07-2021.
- 2. ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳ ರವರ ಕಛೇರಿ ಆದೇಶ ದಿನಾಂಕ:11-07-2021.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕೋಲಾರ ಜಿಲ್ಲೆ ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಪಕ್ಕ ಗೋಮಾಳದಲ್ಲಿರುವ ಕ್ಷಾರಿಗಳು ಮತ್ತು ಕ್ರಶರ್‌ಗಳ ಸ್ಥಳಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ವರದಿ ನೀಡುವಂತೆ ಮುಖ್ಯ ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು ಮತ್ತು ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳು ತಿಳಿಸಿದ ಮೇರೆಗೆ ಸದರಿ ಕ್ಷಾರಿಗಳು ಹಾಗೂ ಕ್ರಶರ್‌ಗಳ ಸ್ಥಳಗಳನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿ ನೋಡಲಾಗಿ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 1466.32 ಎ/ಗು ಇದ್ದು ಅದರಲ್ಲಿ 746 ಎ/ಗು ಅರಣ್ಯ ಪ್ರದೇಶವಿದ್ದು ಇದೇ ಸರ್ವೆ ನಂಬರ್ ನ ಉಳಿಕೆ ಗೋಮಾಳ ಜಮೀನಿನಲ್ಲಿ 6 ಕ್ಷಾರಿಗಳು ಹಾಗೂ ಕ್ರಶರ್‌ಗಳು 2 ಕಂಡುಬಂದಿದ್ದು ಸದರಿ ಕ್ಷಾರಿ ಹಾಗೂ ಕ್ರಶರ್‌ಗಳ ಜಿ.ಪಿ.ಎಸ್. ರೀಡಿಂಗ್ ತೆಗೆದು ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಯ ಜಿ.ಪಿ.ಎಸ್ ರೀಡಿಂಗ್ ಹೊಂದಾಣಿಕೆ ಮಾಡಿ ನೋಡಲಾಗಿ ಈ ಕೆಳಕಂಡಂತೆ ಇರುತ್ತದೆ.

1. Quarry Lease M Sand Block - Deemed Extention to Sri Balaji Granites Pro Bhagavan Singh for Bulding Stones ಸದರಿ ಕ್ಷಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಹೋಬಳಿಯ ಯಳಗೊಂಡಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.64 ರಲ್ಲಿ ಕಂಡುಬಂದಿದ್ದು ಸದರಿ ಕ್ಷಾರಿಯು ಹತ್ತಿರದ ಆವಣಿ ಅರಣ್ಯ ಪ್ರದೇಶದಿಂದ 2.86 ಕಿ.ಮೀ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 7.43 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ಷಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ಷಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಓಡಾಟ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
2. Quarry Lease M Sand Block No- 07 Granted to Sri K. Srirama ಸದರಿ ಕ್ಷಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಹೋಬಳಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ಷಾರಿಯ ಗಡಿಯು ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ ಹೊಂದಿಕೊಂಡಿದ್ದು 0 ಕಿ.ಮೀ ಅಂತರ ವಿರುತ್ತದೆ. ಸದರಿ ಕ್ಷಾರಿ ಪ್ರದೇಶದಲ್ಲಿ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸುತ್ತಿರುವುದಿಲ್ಲ ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 3.87 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ಷಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ಷಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆಗಳು, ಚಿರತೆಗಳು, ಕರಡಿಗಳು, ಕಾಡುಹಂದಿ ಇತರ ವನ್ಯ ಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
3. Quarry Lease to Sri T.V. Srinivas for Bulding Stones ಸದರಿ ಕ್ಷಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಹೋಬಳಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ಷಾರಿಯು ಹತ್ತಿರದ ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ 156 meters ಅಂತರ ವಿರುತ್ತದೆ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 4.45 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ಷಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ಷಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಓಡಾಟ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.

(Handwritten signature and date)
22/7/2021

4. Quarry Lease M Sand Block – Deemed Extention to Sri T.V. Srinivas for Bulding Stones ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಅವಣಿ ಹೋಬಳಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯ ಹತ್ತಿರದ ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ 218 meters ಅಂತರ ವಿರುತ್ತದೆ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 4.45 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಓಡಾಟ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
5. Quarry Lease Block – Deemed Extention to Sri G.V.V.Build Infra for Bulding Stones ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಅವಣಿ ಹೋಬಳಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯ ಹತ್ತಿರದ ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ 724 meters ಅಂತರ ವಿರುತ್ತದೆ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 4.57 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
6. Quarry Lease Block – Deemed Extention to Sri Sriramareddy for Bulding Stones ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಅವಣಿ ಹೋಬಳಿಯ ಯಳಗೊಂಡಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.64 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯು ಹತ್ತಿರದ ಅವಣಿ ಅರಣ್ಯ ಪ್ರದೇಶದಿಂದ 2.89 ಕಿ.ಮೀ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 7.55 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
7. Quarry Lease Deemed Extention to Sri M/s P.M.Granites Export Pvt. Ltd. for M. Sand (Block – No-06) ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಅವಣಿ ಹೋಬಳಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯು ಗಡಿಯು ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ ಹೊಂದಿಕೊಂಡಿದ್ದು 0 ಕಿ.ಮೀ. ಅಂತರ ವಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶದಲ್ಲಿ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸುತ್ತಿರುವುದಿಲ್ಲ ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 3.88 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆಗಳು, ಚಿರತೆಗಳು, ಕರಡಿಗಳು, ಕಾಡುಹಂದಿ ಇತರೆ ವನ್ಯ ಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
8. Quarry Lease M Sand Block –09 to Sri P.M.J. Constructions Pvt.Ltd. ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಅವಣಿ ಹೋಬಳಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯು ಹತ್ತಿರದ ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ 280 meters ಅಂತರ ವಿರುತ್ತದೆ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 4.62 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.

ಈ ಮೇಲ್ಕಂಡಂತೆ 8 ಕ್ವಾರಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಸದರಿ ಮೇಲ್ಕಂಡ ಕ್ವಾರಿ ಪ್ರದೇಶಗಳ ಬೋಪೋ ನಕ್ಷೆ ಮತ್ತು ಗೂಗಲ್ ಎಕ್ಸ್ಟೆಂಡಿಂಗ್ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ತಮ್ಮಲ್ಲಿ ಮಂಡಿಸಿದೆ.

ವ್ಯಕ್ತ ಮುಖಾಂತಿ
D:\2021-22-47-2021.

ತಮ್ಮ ನಂಬುಗೆಯ,

(ಬಿ. ಕೃಷ್ಣಯ್ಯಾರ್)

ಉಪ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ
ವ ಮೋಜಣಿದಾರ
ಮುಳಬಾಗಿಲು ಶಾಖೆ,
ಮುಳಬಾಗಿಲು

65

QUARRY LI SE BLOCK DEEMED EXTENSION TO SRI BALAJI GRANITES PRO BHAGAVAN SINGH FOR BUILDING STONES IN SY NO 64 OF YELGONDLAHALLI VILLAGE, MULBAGAL TQ, KOLAR DIST.

EXTENT: 4.00 Acres QUARRY GPS POINTS

A) N13 05 15.5 E78 17 52.3

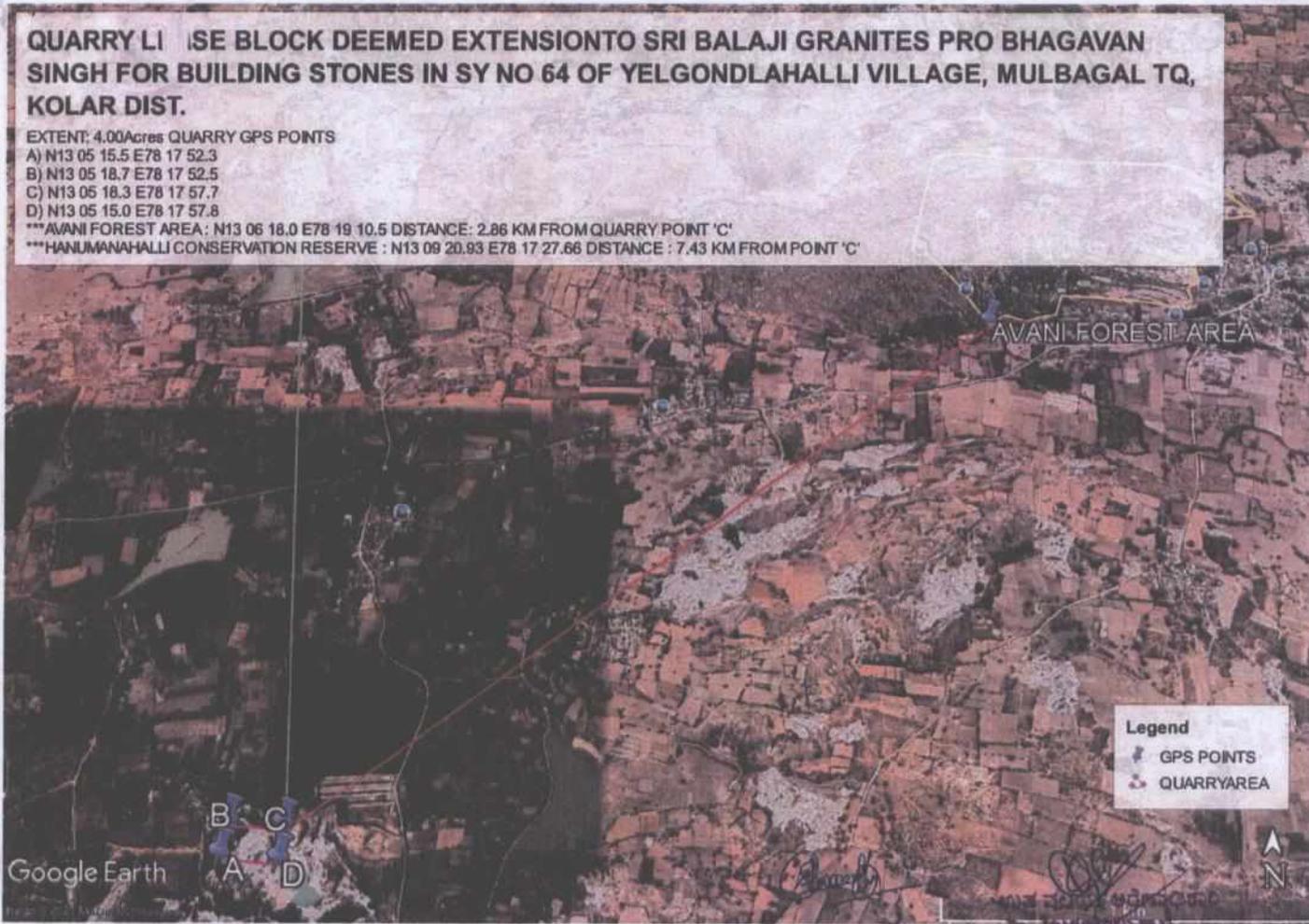
B) N13 05 18.7 E78 17 52.5

C) N13 05 18.3 E78 17 57.7

D) N13 05 15.0 E78 17 57.8

***AVANI FOREST AREA : N13 06 18.0 E78 19 10.5 DISTANCE: 2.86 KM FROM QUARRY POINT 'C'

***HANUMAHALLI CONSERVATION RESERVE : N13 09 20.93 E78 17 27.66 DISTANCE : 7.43 KM FROM POINT 'C'



Google Earth

Legend
GPS POINTS
QUARRY AREA



Handwritten signatures and text at the bottom right of the map area.

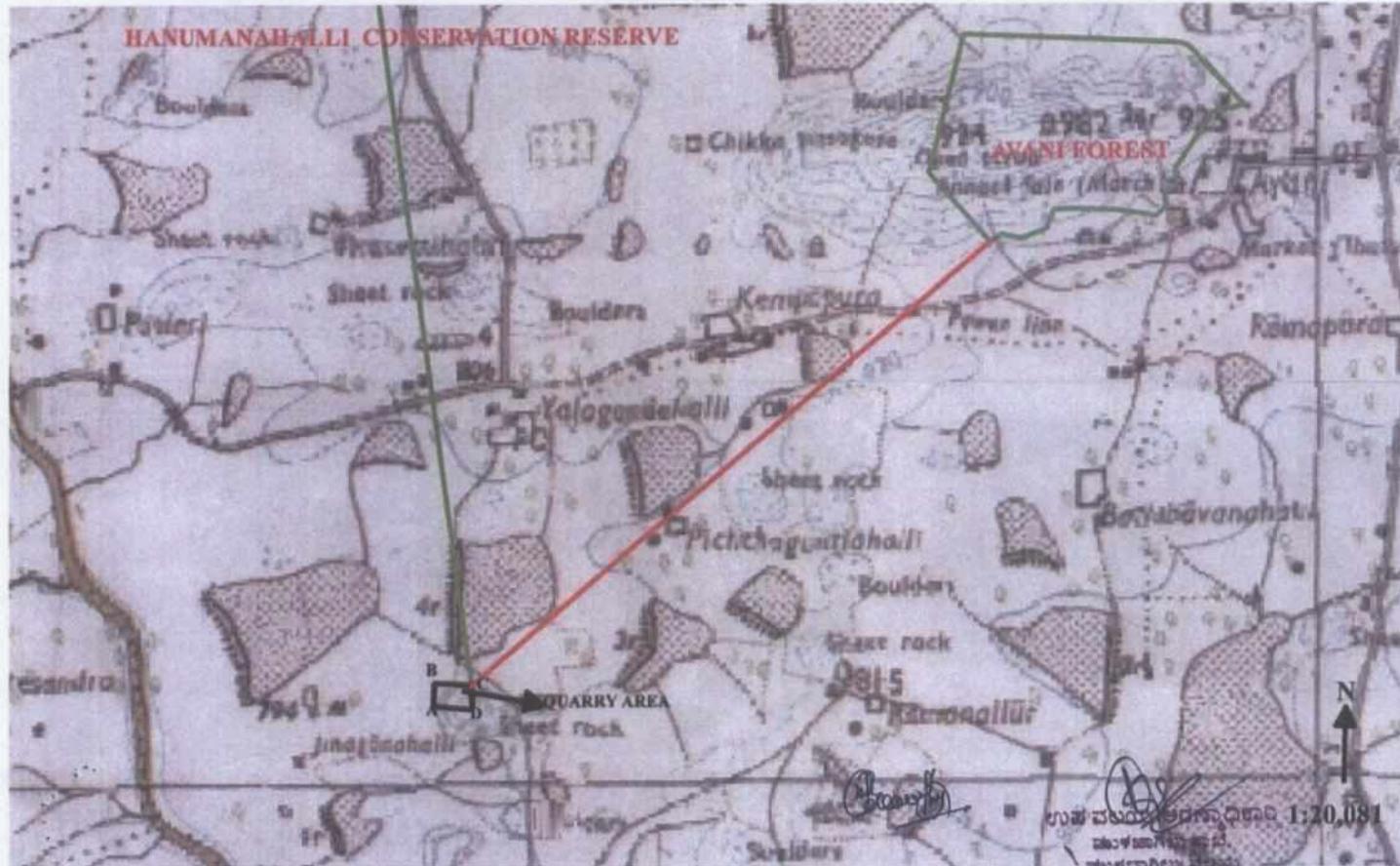
QUARRY LEASE BLOCK DEEMED EXTENSION TO SRI BALAJI GRANITES PRO BHAGAVAN SINGH FOR BUILDING STONES IN SY NO 64 OF YELGONDLAHALLI VILLAGE, MULBAGAL TQ, KOLAR DIST.

EXTENT: 4.00 Acres

QUARRY GPS POINTS: A) N13 05 15.5 E78 17 52.3 B) N13 05 18.7 E78 17 52.5 C) N13 05 18.3 E78 17 57.7 D) N13 05 15.0 E78 17 57.8

***AVANI FOREST AREA : N13 06 18.0 E78 19 10.5 DISTANCE: 2.86 KM FROM QUARRY POINT 'C'

***HANUMANAHALLI CONSERVATION RESERVE : N13 09 20.93 E78 17 27.66 DISTANCE : 7.43 KM FROM POINT 'C'



QUARRY LEASE M-SAND BLOCK NO.07 GRANTED TO K.SRIRAM IN SY NO.199

OF DEVARAYASAMUDRA AVANI HOBLI,MULBAGAL TQ,KOLAR DIST.

EXTENT : 10Acres

A N13 07 30.3 E78 18 30.0

B N13 07 31.3 E78 18 37.3

C N13 07 24.4 E78 18 39.7

D N13 07 25.1 E78 18 34.8

E N13 07 24.9 E78 18 32.6

* HANUMAHALLI CONSERVATION RESERVE: HANUMAHALLI CONSERVATION RESERVE : N13 09 20.9 E78 17 27.7

DISTANCE FROM HANUMAHALLI CONSERVATION RESERVE:3.87 KM OF QUARRY "A" POINT

*DEVARAYASAMUDRA FOREST BOUNDARY AD JOINING TO QUARRY AREA

Legend

📍 GPS POINTS

🏠 QUARRY AREA

🌳 QUARRY TO CONSERVATION RESERVE HANUMAHALLI



**QUARRY LEASE M-SAND BLOCK NO.07 GRANTED TO K.SRIRAM IN SY NO.199 OF DEVARAYASAMUDRA AVANI
HOBLI,MULBAGAL TO,KOLAR DIST.**

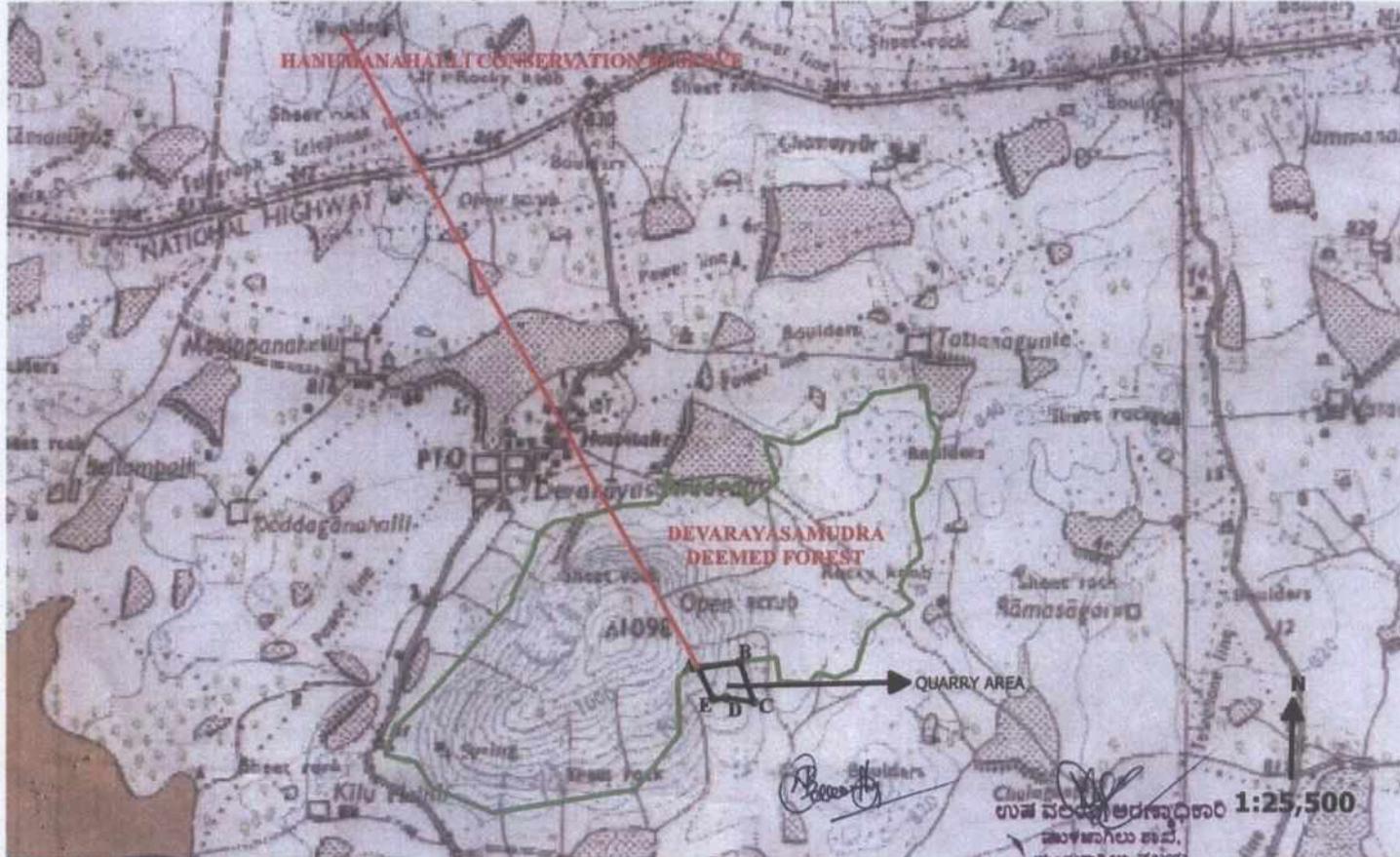
EXTENT : 10Acres

A) N13 07 30.3 E78 18 30.0 B) N13 07 31.3 E78 18 37.3 C) N13 07 24.4 E78 18 39.7 D) N13 07 25.1 E78 18 34.8 E) N13 07 24.9 E78 18 32.6

* HANUMAHALLI CONSERVATION RESERVE: HANUMANAHALLI CONSERVATION RESERVE : N13 09 20.9 E78 17 27.7

DISTANCE FROM HANUMANAHALLI CONSERVATION RESERVE:3.87 KM OF QUARRY "A" POINT

*DEVARAYASAMUDRA FOREST BOUNDARY ADJOINING TO QUARRY AREA.



**QUARRY BLOCK DEEMED EXTENSION TO SRI T V SRINIVAS FOR BUILDING STONES
IN SY NO 199 OF DEVARAYASAMUDRA VILLAGE, MULBAGAL TQ, KOLAR DIST.**

EXTENT: 2.20 Acres QUARRY GPS POINTS

A N13 07 34.0 E78 19 10.6

B N13 07 31.6 E78 19 08.3

C N13 07 30.7 E78 19 06.6

D N13 07 31.7 E78 19 07.3

E N13 07 32.6 E78 19 05.8

F N13 07 35.2 E78 19 08.3

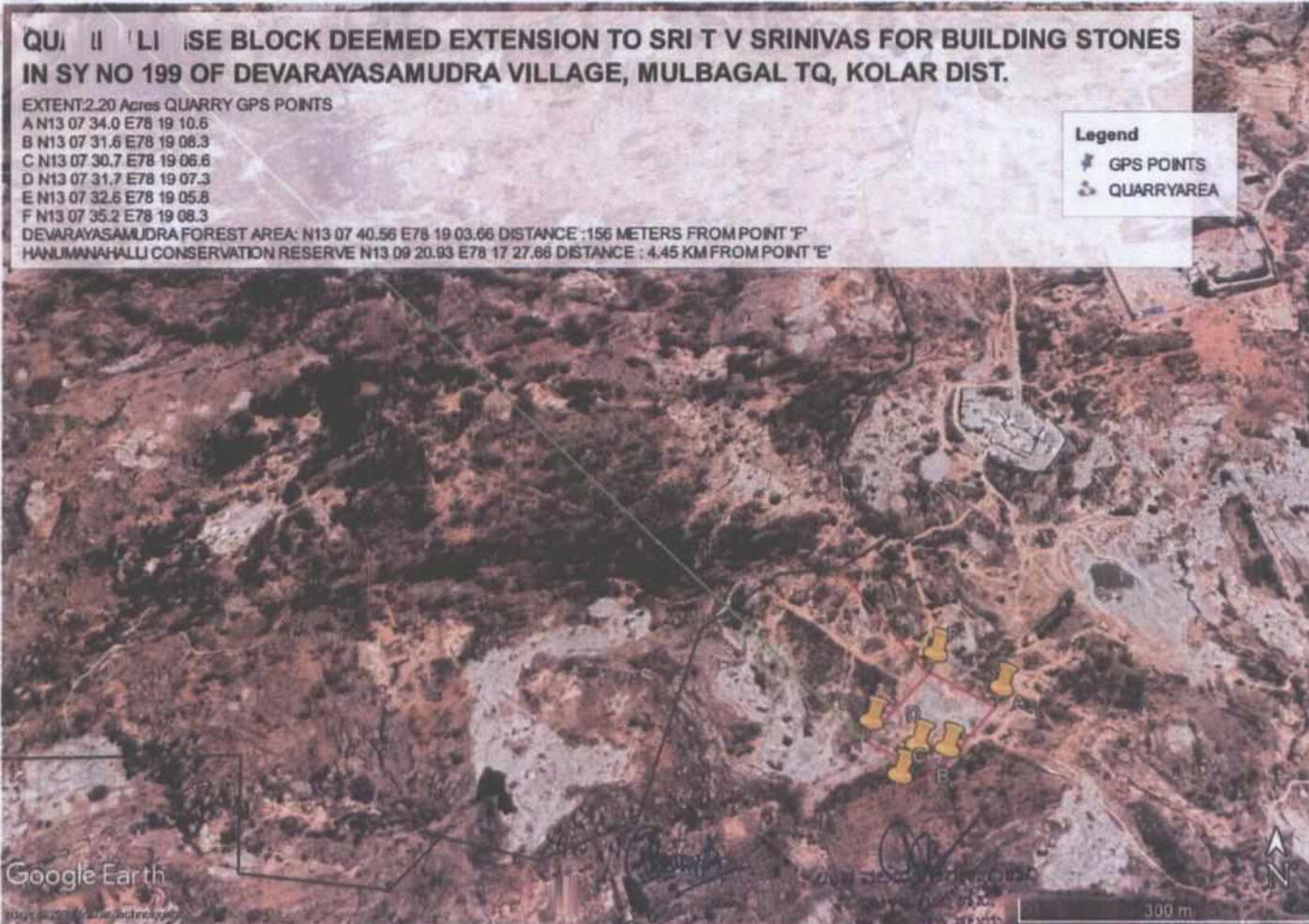
DEVARAYASAMUDRA FOREST AREA: N13 07 40.56 E78 19 03.66 DISTANCE : 156 METERS FROM POINT 'F'

HANUMANAHALLI CONSERVATION RESERVE N13 09 20.93 E78 17 27.66 DISTANCE : 4.45 KM FROM POINT 'E'

Legend

GPS POINTS

QUARRY AREA



QUARRY LEASE BLOCK DEEMED EXTENSION TO SRI T V SRINIVAS FOR BUILDING STONES IN SY NO 199 OF DEVARAYASAMUDRA VILLAGE, MULBAGAL TQ, KOLAR DIST.

EXTENT: 2.20 Acres

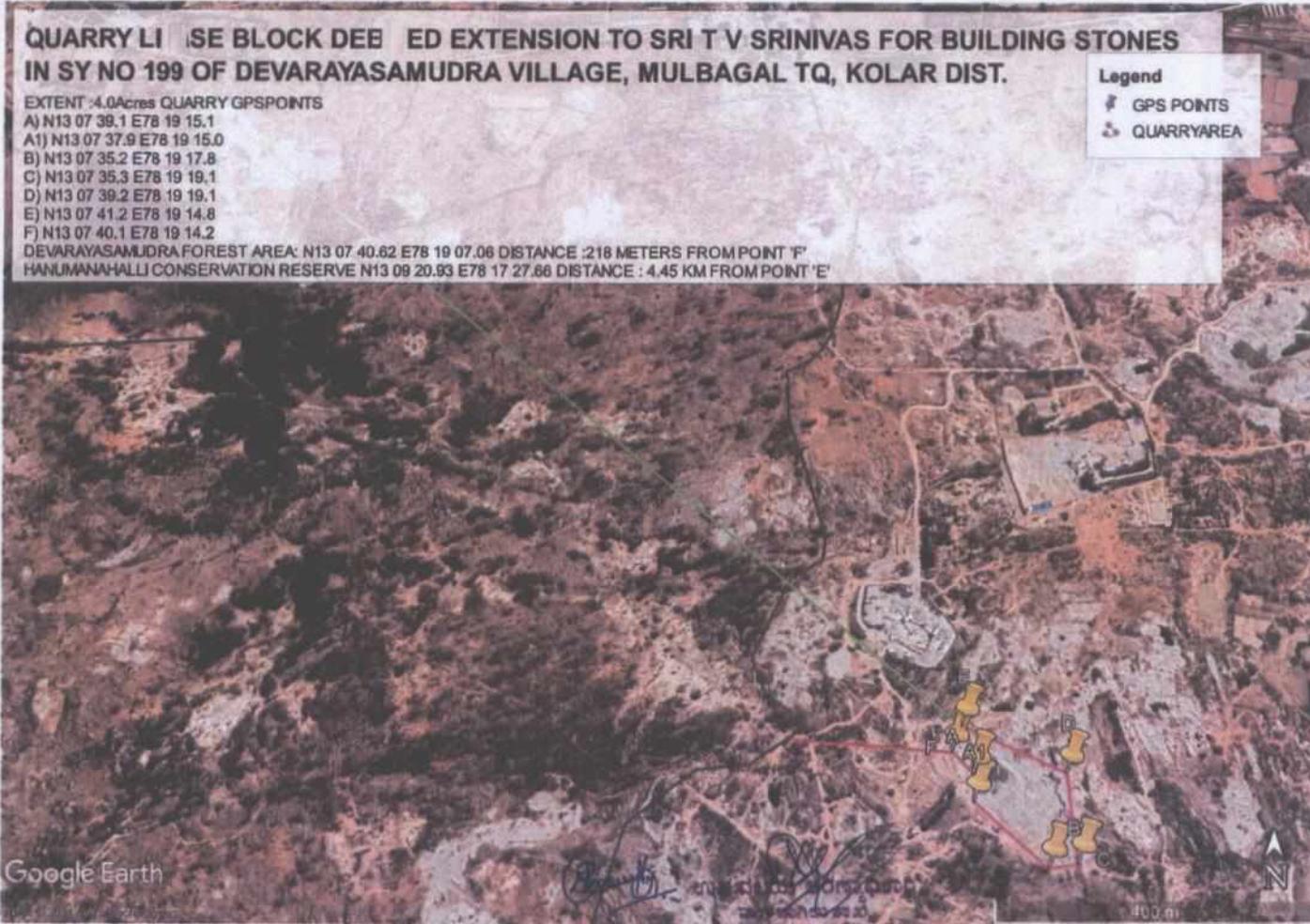
QUARRY GPS POINTS: A) N13 07 34.0 E78 19 10.6 B) N13 07 31.6 E78 19 08.3 C) N13 07 30.7 E78 19 06.6 D) N13 07 31.7 E78 19 07.3

E) N13 07 32.6 E78 19 05.8 F) N13 07 35.2 E78 19 08.3

***DEVARAYASAMUDRA FOREST AREA: N13 07 40.56 E78 19 03.66 DISTANCE : 156 METERS FROM QUARRY 'F' POINT.

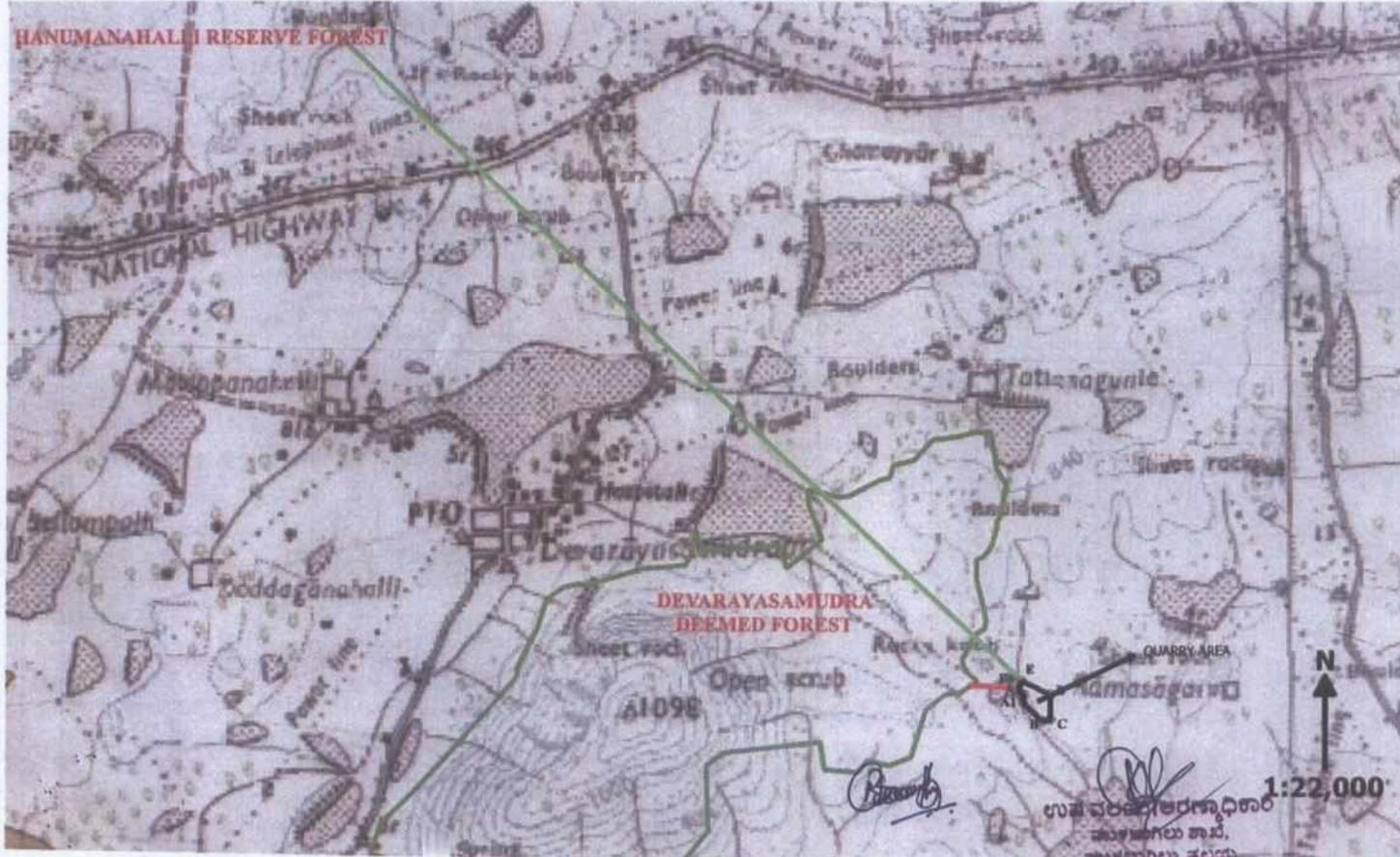
***HANUMANAHALLI CONSERVATION RESERVE N13 09 20.93 E78 17 27.66 DISTANCE : 4.45 KM FROM POINT 'E'.





QUARRY LEASE BLOCK DEEMED EXTENSION TO SRI T V SRINIVAS FOR BUILDING STONES IN SY NO 199 OF DEVARAYASAMUDRA VILLAGE, MULBAGAL TQ, KOLAR DIST.

EXTENT :4.0Acres QUARRY GPSPOINTS: A) N13 07 39.1 E78 19 15.1 A1) N13 07 37.9 E78 19 15.0 B) N13 07 35.2 E78 19 17.8 C) N13 07 35.3 E78 19 19.1
D) N13 07 39.2 E78 19 19.1 E) N13 07 41.2 E78 19 14.8 F) N13 07 40.1 E78 19 14.2
***DEVARAYASAMUDRA FOREST AREA: N13 07 40.62 E78 19 07.06 DISTANCE :218 METERS FROM POINT 'F'
***HANUMANAHALLI CONSERVATION RESERVE N13 09 20.93 E78 17 27.66 DISTANCE : 4.45 KM FROM POINT 'E'





QUARRY LEASE BLOCK DEEMED EXTENSION TO GVV BUID INFRA FOR BUILDING STONES IN SY NO 199 OF DEVARAYASAMUDRA VILLAGE, MULBAGAL TQ, KOLAR DIST.

EXTENT : 5.0Acres

QUARRY GPS POINTS : A) N13 07 54.7 E78 19 35.1 B) N13 07 56.2 E78 19 32.3 C) N13 08 04.3 E78 19 38.7 D) N13 08 05.7 E78 19 39.2
E) N13 08 05.0 E78 19 40.4 F) N13 07 58.6 E78 19 36.6

***DEVARAYASAMUDRA FOREST AREA: N13 07 54.62 E78 19 08.37 DISTANCE :724 METERS FROM POINT 'B'

***HANUMANAHALLI CONSERVATION RESERVE N13 09 20.93 E78 17 27.66 DISTANCE : 4.57 KM FROM POINT 'B'



QUARRY LEASE BL CK DEB ED EXTENSION 1 SRIRAMA REDDY FOR BUILDIN STONES IN SY NO 64 OF YELGONDLAHALLI VILLAGE, MULBAGAL TQ, KOLAR DIST.

EXTENT: 6.00Acres QUARRY GPS POINTS

- A) N13 05 15.6 E78 17 50.5
- B) N13 05 14.7 E78 17 59.5
- C) N13 05 11.6 E78 17 59.7
- D) N13 05 12.6 E78 17 51.1

***AVANI FOREST AREA : N13 06 18.0 E78 19 10.5 DISTANCE: 2.89 KM FROM QUARRY POINT 'B'

***HANUMANAHALLI CONSERVATION RESERVE : N13 09 20.93 E78 17 27.66 DISTANCE : 7.55 KM FROM POINT 'B'



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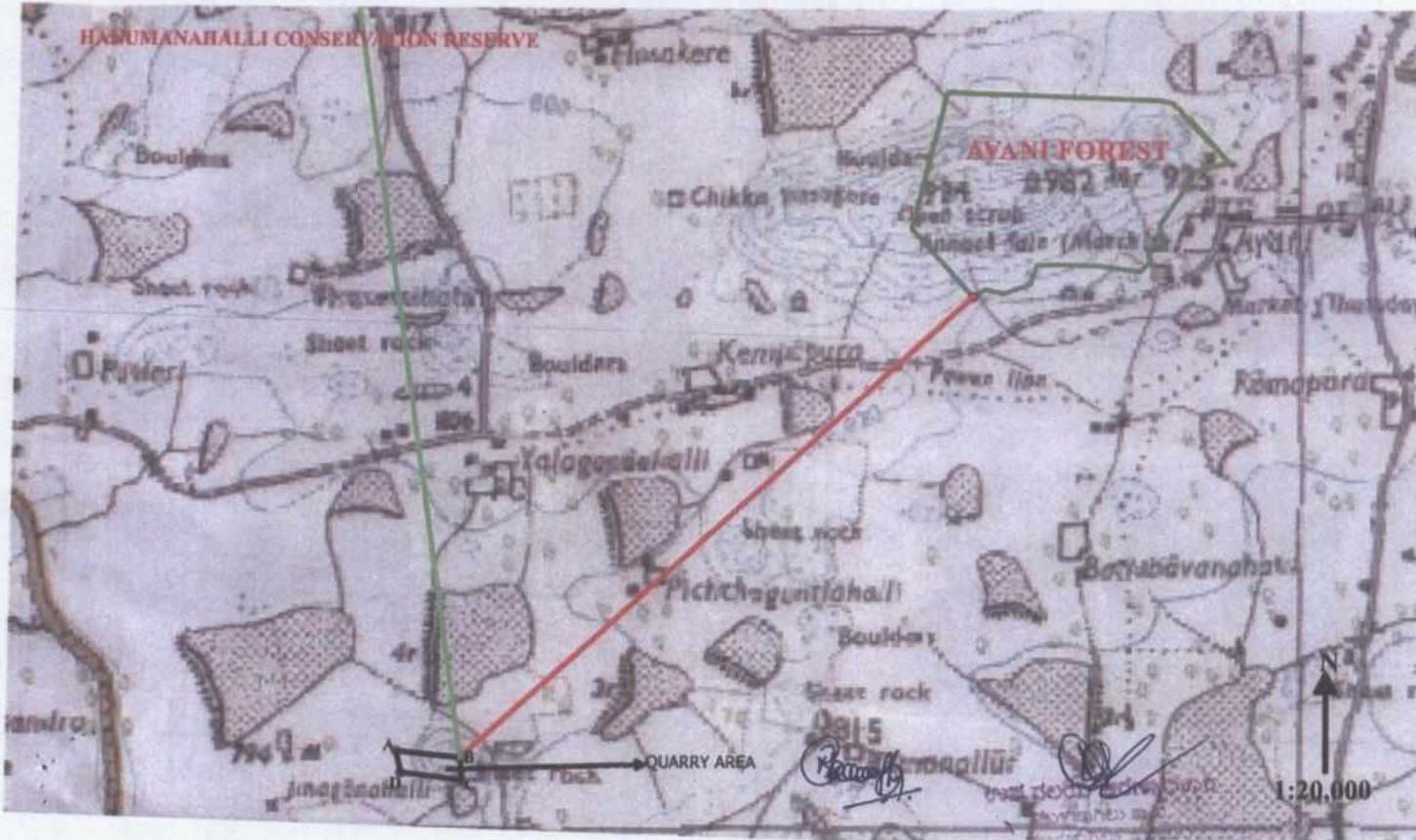
QUARRY LEASE BLOCK DEEMED EXTENSION TO SRIRAMA REDDY FOR BUILDING STONES IN SY NO 64 OF YELGONDLAHALLI VILLAGE, MULBAGAL TQ, KOLAR DIST.

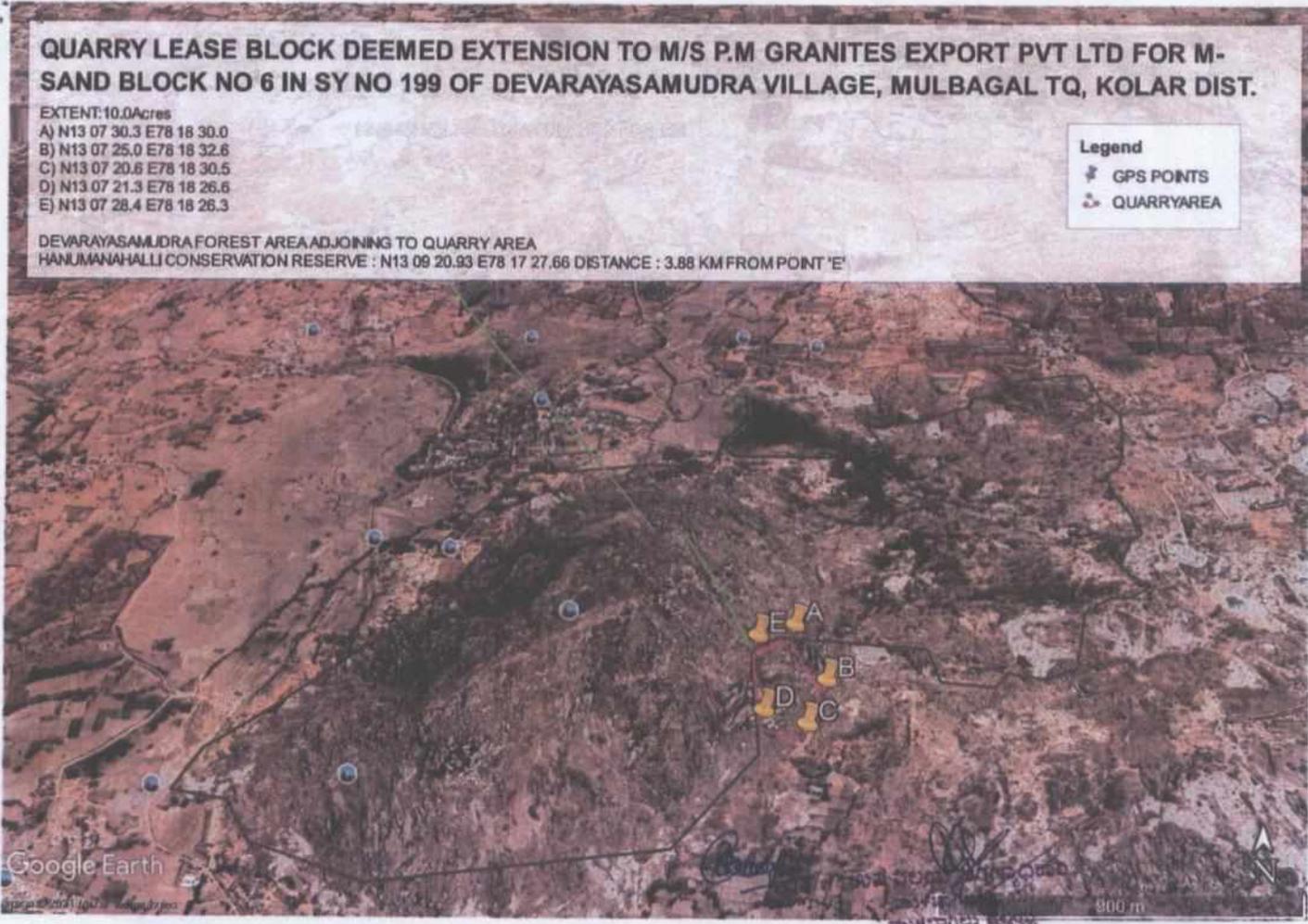
EXTENT: 6.00Acres

QUARRY GPS POINTS: A) N13 05 15.6 E78 17 50.5 B) N13 05 14.7 E78 17 59.5 C) N13 05 11.6 E78 17 59.7 D) N13 05 12.6 E78 17 51.1

***AVANI FOREST AREA : N13 06 18.0 E78 19 10.5 DISTANCE: 2.89 KM FROM QUARRY POINT 'B'

***HANUMANAHALLI CONSERVATION RESERVE : N13 09 20.93 E78 17 27.66 DISTANCE : 7.55 KM FROM POINT 'B'





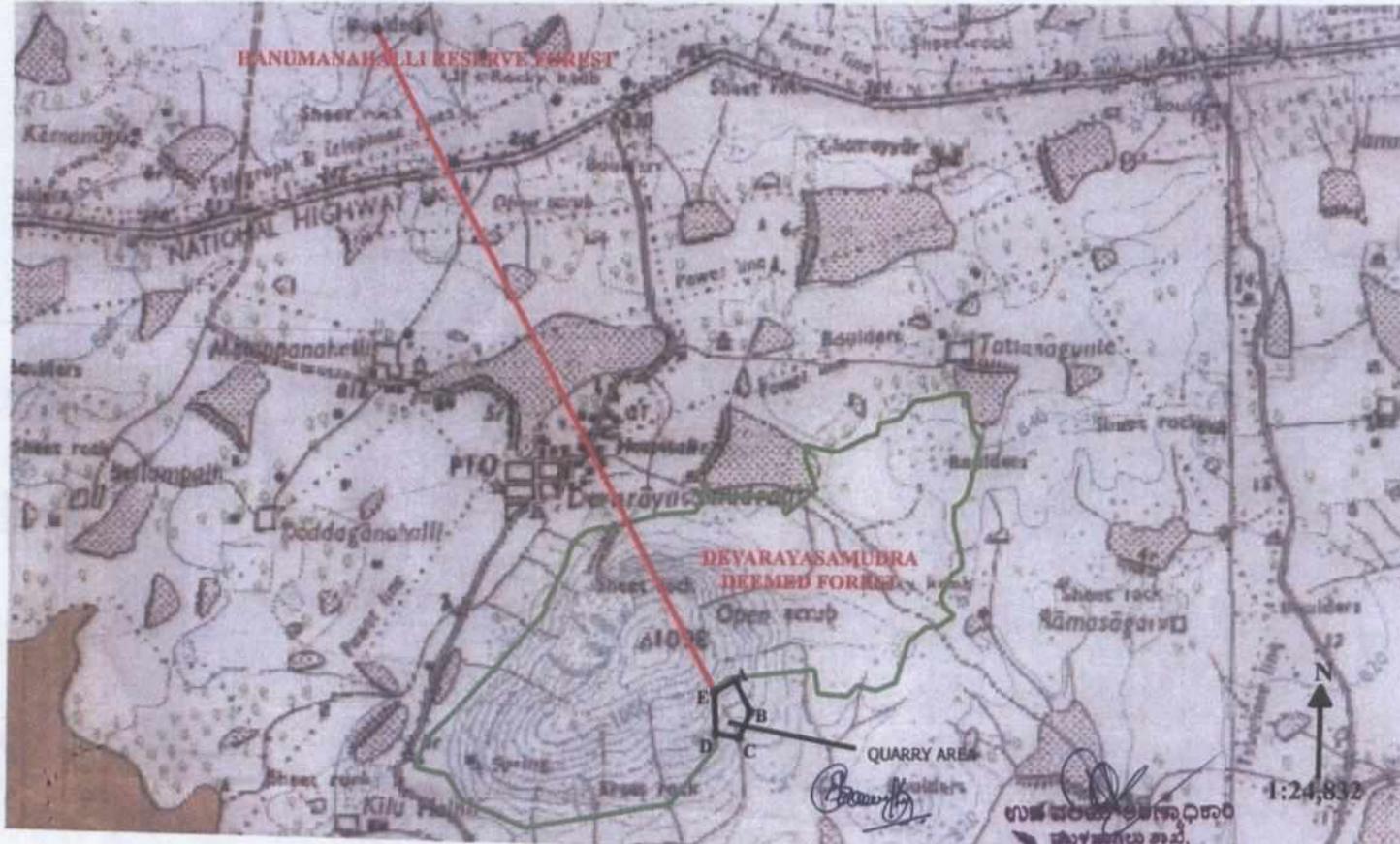
**QUARRY LEASE BLOCK DEEMED EXTENSION TO M/S P.M GRANITES EXPORT PVT LTD FOR M-SAND BLOCK NO 6
IN SY NO 199 OF DEVARAYASAMUDRA VILLAGE, MULBAGAL TQ, KOLAR DIST.**

EXTENT:10.0Acres

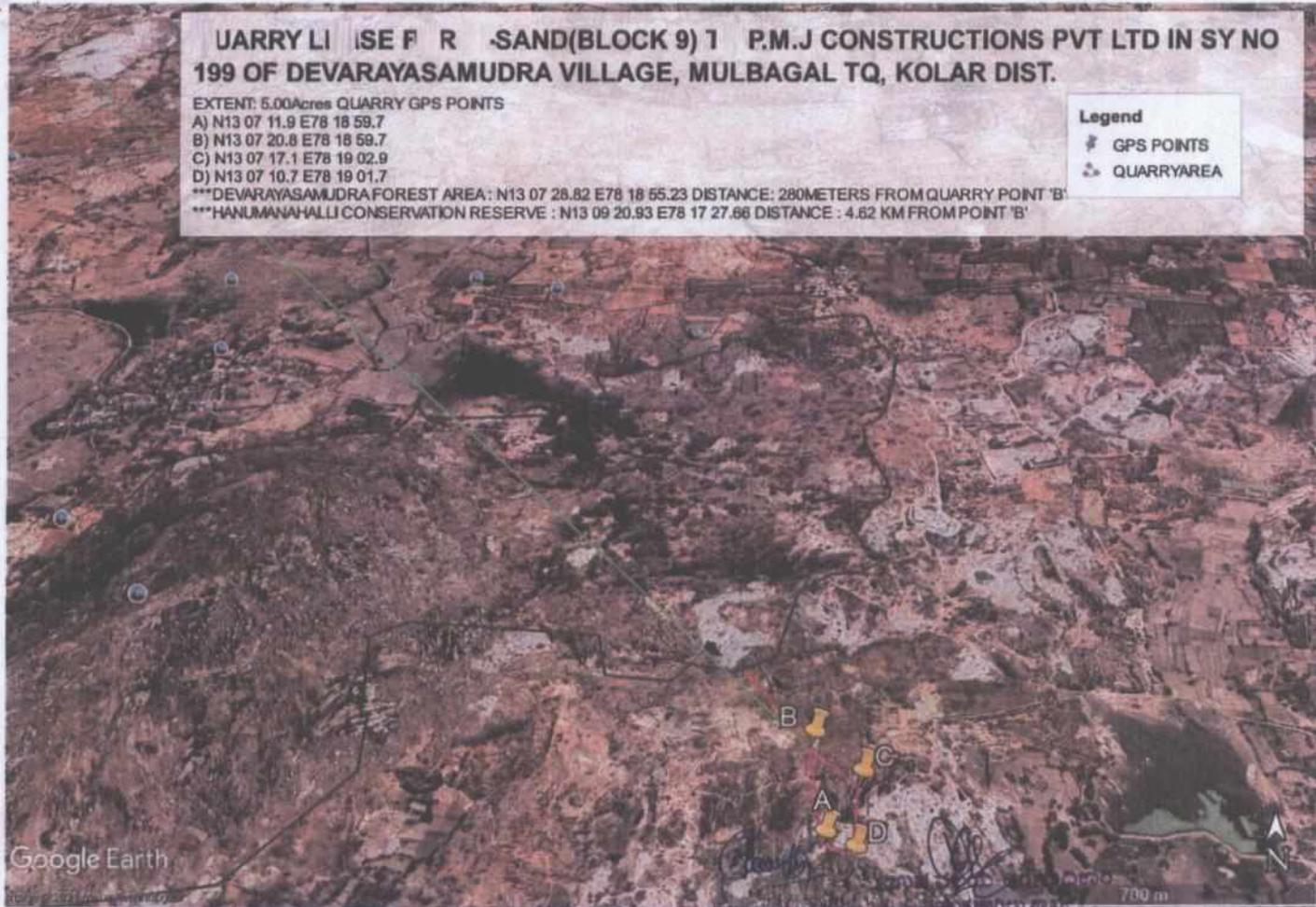
QUARRY GPS POINTS: A) N13 07 30.3 E78 18 30.0 B) N13 07 25.0 E78 18 32.6 C) N13 07 20.6 E78 18 30.5 D) N13 07 21.3 E78 18 26.6 E) N13 07 28.4 E78 18 26.3

***DEVARAYASAMUDRA FOREST AREA ADJOINING TO QUARRY AREA

***HANUMANAHALLI CONSERVATION RESERVE : N13 09 20.93 E78 17 27.66 DISTANCE : 3.88 KM FROM POINT 'E'.



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QUARRY LEASE FOR M-SAND(BLOCK 9) TO P.M.J CONSTRUCTIONS PVT LTD IN SY NO 199 OF DEVARAYASAMUDRA VILLAGE, MULBAGAL TQ, KOLAR DIST.

EXTENT: 5.00 Acres

QUARRY GPS POINTS: A) N13 07 11.9 E78 18 59.7 B) N13 07 20.8 E78 18 59.7 C) N13 07 17.1 E78 19 02.9 D) N13 07 10.7 E78 19 01.7

***DEVARAYASAMUDRA FOREST AREA : N13 07 28.82 E78 18 55.23 DISTANCE: 280 METERS FROM QUARRY POINT 'B'

***HANUMANAHALLI CONSERVATION RESERVE : N13 09 20.93 E78 17 27.66 DISTANCE : 4.62 KM FROM POINT 'B'



TRANSLATED COPY

No. A7.Bhoomi.KaGaGu.CR/52/2021-22
Encl: 19 copies.

Office of the Deputy Conservator of Forest,
Kolar Forest Division,
Kolar-563 101, Dated: 26-07-2021.

To,

The Senior Geologist,
Department of Mines & Geology,
Kolar.

Sir,

Sub: Nomination to the Committee Constituted under the
Order of Hon'ble NGT in the matter of OA-85 of
2021 (SZ) reg.

Ref: 1) Hon'ble NGT (SZ) Order dt. 23-3-2021.
2) Your Office Letter No. MIN/NCR-OA-85 of
2021 (SZ)/2021-22 dated 2-7-2021.
3) This Office letter of even reference dated 2-7-2021.
4) Letter No. VaAaAa/MuVa/CR- /2021-22 dated
26-7-2021 of the Office of the Range Forest Officer,
Mulabagilu Range, Mulabagilu.
5) Letter No. SAAaSum/BamPeUV/CR/2021-22
Dated 26-7-2021 of the Assistant Conservator of
Forest, Bangarpet Sub-division, Bangarpet.

With reference to the above subject, as instructed vide above referred letters vide reference (1) and (2), it was instructed to conduct spot inspection of the quarry and jelly crusher areas of Devarayasamudra Vrushabhadri hilly regions and submit report vide letter reference (3) by the Deputy Commissioner, Kolar District, Kolar, Officers of the MOEF Regional Office, Joint Director, Department of Mines & Geology, Mysore, Deputy Conservator of Forests, Kolar Sub-division, Kolar, Assistant Conservator of Forests, Bangarpet Sub-division, Bangarpet and the Range Forest Officer, Mulabagilu Range, Mulabagilu. Accordingly, the Range Forest Officer, Mulabagilu has submitted the report vide reference (4) as hereunder.

-: 2 :-

The total extent of Sy.No. 199 of Devarayasamudra Village is 1466.32 Acres and out of this, 746-00 Acres is deemed forest area. It is found that 8 quarries / crushers are found in the remaining Gomal land of the same Sy.No. The GPS readings of the quarries/crushers have been taken and tallied with the GPS readings of the deemed forest area boundary and submitted the report. It is a true fact that the wildlife animals like deer, bear, Karadi, leopard Wild boar and other animals are living there. The proposal of all the quarries/jelly crushers have been sent duly identified in the topo sketch and Google sketch.

As per the report vide letter reference (5), the Assistant Conservator of Forest, Bangarpet Sub-division, Bangarpet has reported that as per the report submitted by the Range Forest Officer, the above quarry/jelly crusher areas have been inspected and verified the distance from the above and submitted the report along with the proposal to this office. The reports submitted by the Range Forest Officer, Mulabagilu Range and the Assistant Conservator of Forest, Bangarpet Sub-division, Bangarpet are enclosed along with this letter for further action.

Yours faithfully,
Sd/-
Deputy Conservator of Forests,
Kolar Division, Ko.ar.

TRANSLATED COPY

No. SaAaSum.Bam.Pe.U/CR. 2021-22

Office of the Assistant Conservator of Forest,
Bangarpet Sub-division,
Bangarpet, Dated: 26-07-2021.

To,

The Deputy Conservator of Forests,
Regional Forest Division,
Kolar.

Sir,

Sub: Nomination to the Committee Constituted under the
Order of Hon'ble NGT in the matter of OA-85 of
2021 (SZ) reg.

Ref: 1) Your Office letter No. A7/Bhoomi-KaGaGu\CR /
2021-22 dated 02-07-2021.
2) Report dated 20-07-2021 of the Deputy Range
Forest Officer.
3) Letter No. VaAaAa/MuVa/CR /2021-22 dated
26-07-2021 of the Range Forest Officer, Mulabagilu
Range, Mulabagilu.

With reference to the above subject, spot inspection of the quarry and jelly crusher areas of Devarayasamudra Vrushabhadri hilly regions have been jointly conducted on 28-06-2021 by the Deputy Commissioner, Kolar District, Kolar, Officers of the MOEF Regional Office, Joint Director, Department of Mines & Geology, Mysore, Deputy Conservator of Forests, Kolar Sub-division, Kolar, Assistant Conservator of Forests, Bangarpet Sub-division, Bangarpet and the staff.

Further, the report submitted by the Range Forest Officer, Mulabagilu Range, Mulabagilu mentioning the distance of the quarries and jelly crushers to the forest area vide reference (3), has been examined and the file is submitted for further action.

Sd/-

Assistant Conservator of Forests,
Bangarpet Sub-division,
Bangarpet.

TRANSLATED COPY

No. VaAaAa/MuVa/C.R. /2021-22

Office of the Forest Range Officer,
Mulabagilu Range,
Mulabagilu, Dated: 26-07-2021.

To,

The Deputy Conservator of Forests,
Regional Forest Division,
Kolar.

Sub: Nomination to the Committee Constituted under the
Order of Hon'ble NGT in the matter of OA-85 of
2021 (SZ) reg.

Ref: 1) Your Office letter No. A7/Bhoomi-KaGaGu\CR /
2021-22 dated 02-07-2021.
2) Report dated 20-07-2021 of the Deputy Range
Forest Officer.

With reference to the above subject, as per reference (1), spot inspection of the quarry and jelly crusher areas of Devarayasamudra Vrushabhadri hilly regions have been jointly conducted on 28-06-2021 by the Deputy Commissioner, Kolar District, Kolar, Officers of the MOEF Regional Office, Joint Director, Department of Mines & Geology, Mysore, Deputy Conservator of Forests, Kolar Sub-division, Kolar, Assistant Conservator of Forests, Bangarpet Sub-division, Bangarpet and the staff.

Further, on verification of the said quarries and jelly crushers as per reference (2), the total extent of Sy.No. 199 of Devarayasamudra Village is 1466.32 Acres and out of this, 746-00 Acres is deemed forest area. It is found that 2 quarries and 6 crushers are found in the remaining Gomal land of the same Sy.No. The GPS readings of the quarries/crushers have been taken and found as hereunder.

-: 2 :-

Sl. No	Quarry/Crusher Name	Distance from Deemed forest area	Distance from Kolar leaf nose Bat Conservation reserve	Remarks
1	Quarry Lease M.Sand Block-Deemed Extension to Sri Balaji Granites, Pro.Bhagavan Singh for Building stone.	2.88 Km	7.43 Km	Does not belongs to any Deemed forest or Reserve forest area.
2	Quarry Lease M.Sand Block No. 7 to Sri K.Srirama	0 Km	3.87 Km	-do-
3	Quarry Lease to Sri T.V.Srinivas for Building Stone.	156 Meters	4.45 Km	-do-
4	Quarry Lease M.Sand Block-Deemed Extension to Sri T.V.Srinivas for Building Stone.	218 Metres	4.45 Km	-do-
5	Quarry Lease M.Sand Block-Deemed Extension to Sri G.V.V. Build Infra for Building Stone.	724 Metres	4.57 Km	-do-
6	Quarry Lease M.Sand Block-Deemed Extension to Sri Sriramareddy for Building Stone.	0 Metres	4.57 Km	-do-
7	Quarry Lease M.Sand Block-Deemed Extension to M/s. P.M. Granite Exports Pvt. Ltd. for M.Sand (Block No. 06)	0 Metres	3.38 Km	-do-
8	Quarry Lease M.Sand Block-09 to Sri P.M. Constructions Pvt. Ltd.	280 Metres	4.62 Km	-do-

On inspecting 6 quarries and 2 crusher units, it is a true fact that the wildlife animals like deer, bear, leopard, wild boar and other animals are living there. The areas of all the quarries/jelly crushers have been marked in the topo sketch and Google sketch and they are enclosed along with this letter for your information and further suitable action.

Yours faithfully,
Sd/-
Range Forest Officer,
Mulabagilu Range,

Mulabagilu.

TRANSLATED COPY

To,

The Range Forest Officer,
Regional Range,
Mulabagilu.

Sir,

Sub: Spot inspection of quarries and crusher units situated in Sy.No. 199 of Devarayasamudra Village, Avani Hobli, Mulabagilu Taluk near the forest boundary in Gomal Lands, prepared Google sketch and Topo sketch and Submitting the report.

Ref: 1) Letter No. A7/Bhoomi.KaGaGu.CR- /2021-22
Dated 02-07-2021 of the Deputy Conservator of Forest, Kolar Forest Division, Kolar.
2) Order dated 11-07-2021 of the Office of the Range Forest Officer.

With reference to the above subject, based on the instructions of the Deputy Conservator of Forests and the Range Forest Officers to conduct spot inspection of the quarries and crushers situated in Gomal Land near the Forest area in Sy.No. 199 of Devarayasamudra Village, Mulabagilu Taluk, Kolar District, conduct spot inspection and found that the total extent of Sy.No. 188 of Devarayasamudra Village is 1466.32 Acres and out of this, 746-00 Acres is deemed forest area. It is found that 2 quarries and 6 crushers are found in the remaining Gomal land of the same Sy.No. The GPS readings of the quarries/crushers have been taken and found as hereunder.

1. Quarry Lease M Sand Block – Deemed Extension to Sri Balaji Granites, Prop: Bhagavan Singh for Building Stone: It is found that the said quarry is in Sy.No. 64 of Yalagondahalli Village, Avani Hobli, Mulabagilu Taluk. The said quarry is near the Avani Forest area at a distance of 2.86 km. and from Hanumanahalli Conservation Reserve at a distance of 7.43 kms. The said quarry do not come under any reserve

-: 2 :-

forest, deemed forest area. In the said quarry there is movement of wildlife animals like deer, bear, leopard.

2. Quarry Lease M Sand Block No. 7 Granted to Sri K. Srirama.— It is found that the said quarry is in Sy.No. 199 of Devarayasamudra Village, Avani Hobli, Mulabagilu Taluk. The said quarry is adjacent to the forest boundary of the same Sy.No. 199 of Devarayasamudra at a distance of 0 k.m. In the said quarry, quarrying activities are not being conducted and it is at a distance of 3.87 km from Hanumanahalli Conservation Reserve at a distance. The said quarry do not come under any reserve forest, deemed forest area. In the said quarry there is movement of wildlife animals like deer, bear, leopard.
3. Quarry Lease to Sri T.V. Srinivas :- It is found that the said quarry is in Sy.No. 199 of Devarayasamudra Village, Avani Hobli, Mulabagilu Taluk. The said quarry is adjacent to the forest boundary of the same Sy.No. 199 of Devarayasamudra at a distance of 156 metres and at a distance of 4.45 km from Hanumanahalli Conservation Reserve at a distance. The said quarry do not come under any reserve forest, deemed forest area. In the said quarry there is movement of wildlife animals like deer, bear, leopard.
4. Quarry Lease M-Sand Block – Deemed Extension to Sri T.V. Srinivas for Building Stone :- It is found that the said quarry is in Sy.No. 199 of Devarayasamudra Village, Avani Hobli, Mulabagilu Taluk. The said quarry is adjacent to the forest boundary of the same Sy.No. 199 of Devarayasamudra at a distance of 218 metres and at a distance of 4.45 km from Hanumanahalli Conservation Reserve at a distance. The said quarry do not come under any reserve

forest, deemed forest area. In the said quarry there is movement of wildlife animals like deer, bear, leopard.

-: 3 :-

5. Quarry Lease Block - Deemed Extension to Sri G.V.V. Build Infra for Building Stone :- It is found that the said quarry is in Sy.No. 199 of Devarayasamudra Village, Avani Hobli, Mulabagilu Taluk. The said quarry is adjacent to the forest boundary of the same Sy.No. 199 of Devarayasamudra at a distance of 724 metres and at a distance of 4.57 km from Hanumanahalli Conservation Reserve at a distance. The said quarry do not come under any reserve forest, deemed forest area. In the said quarry there is movement of wildlife animals like deer, bear, leopard.
6. Quarry Lease Block - Deemed Extension to Sri Sriramareddy for Building Stone :- It is found that the said quarry is in Sy.No. 64 of Yalagondahalli Village, Avani Hobli, Mulabagilu Taluk. The said quarry is at a distance of 2.89 metres from Avani Forest area and at a distance of 7.55 km from Hanumanahalli Conservation Reserve at a distance. The said quarry do not come under any reserve forest, deemed forest area. In the said quarry there is movement of wildlife animals like deer, bear, leopard.
7. Quarry Lease Deemed Extension to Sri M/s. P.M. Granites Export Pvt. Ltd. for M.Sand (Block No. 96):- It is found that the said quarry is in Sy.No. 199 of Devarayasamudra Village, Avani Hobli, Mulabagilu Taluk. The said quarry is adjacent to the forest boundary of the same Sy.No. 199 of Devarayasamudra at a distance of 0 k.m. In the said quarry, quarrying activities are not being conducted and it is at a distance of 3.88 km from Hanumanahalli Conservation Reserve at a distance. The said quarry do not come under any reserve forest,

88(A)

deemed forest area. In the said quarry there is movement of wildlife animals like deer, bear, leopard.

-: 4 :-

8. Quarry Lease M-Sand Block-09 to Sri P.J. Constructions Pvt. Ltd.:- It is found that the said quarry is in Sy.No. 199 of Devarayasamudra Village, Avani Hobli, Mulabagilu Taluk. The said quarry is adjacent to the forest boundary of the same Sy.No. 199 of Devarayasamudra at a distance of 280 metres and at a distance of 4.62 km from Hanumanahalli Conservation Reserve at a distance. The said quarry do not come under any reserve forest, deemed forest area. In the said quarry there is movement of wildlife animals like deer, bear, leopard.

As above, the 8 quarries have been inspected and the topo sketch and Google sketch of the above said quarry areas have been submitted for your further action.

Place: Mulabagilu
Date: 22-07-2021

Yours faithfully,
Sd/-
(T.KRISHNAMURTHY)
Deputy Range Forest Officer,
Range Surveyor,
Mulabagilu Branch,
Mulabagilu.

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Annexure A4

DETAILS OF STONE CRUSHER & M-SAND UNITS IN DEVARAYASAMUDRA & YELAGONDANAHALLI VILLAGE OF MULBAGAL TALUK

SL NO.	NAME OF THE CRUSHER UNIT & ADDRESS OF THE OWNER	TALUK	VILLAGE	SY. NO.	EXTENT (IN ACRE)	TYPE OF LAND	CFO Grant Date	FORM-C ORDER NUMBER	DATE OF FORM-C GRANT	VALIDITY OF FORM-C	CONSENT OF ANNUAL PRODUCTION AS PER CFO FROM KSPCB
1.	GVV Stone Crusher Address: V.Rajesh Varadapura Village Virupakshi Post Mulbagal Taluk	Mulabagal	Devaraya samudra	758	2-00	Patta (NA Converted)	01-10-19	89/2018-19	10-01-19	09-01-24	Stone Aggregates of Capacity 20,000 M.Ton Per Month & M-Sand of capacity 31,000 M.Ton Per Month
2.	Millenium Crusher Address: S.Kumar S/o Subanna Chamarahalli, huturu Hobli Kolar Taluk & District	Mulabagal	Devarayasumdra	790	1-14	Patta land (NA Converted)	28-03-19	03/2019-20/580	10-05-19	31-03-2024 5 Years	Stone aggregates of Capacity 20000MT per Month & M-sand of Capacity 31000 M.T per Month
3.	Sri Balaji Crusher Address: K.Balaji Singh #39, 16th Cross Balaji Nilaya, Gayathri Layout, Basavanapura Main Road K Rpuram	Mulabagal	Yalagondana halli	69	2-00	Patta (NA Converted)	15-11-18	84/2018-19	26-12-18	25-12-23	Stone Crusher of capacity 25000 Ton Per Month & M-sand of Capacity 25000 Ton Per Month
4.	Sri SVS & Associates Address: Sr No.17/5, Shree Nivas Katamnallur Hoskote Kodi Goravegere Road Virgonagar Post Bangalore East-560049	Mulabagal	Yalagondanahalli	68	1-27	Patta (NA Converted)	29-11-18	85/2018-19	14-11-18	13-11-23	Stone Crusher of capacity 26000 Ton Per Month & M-sand of Capacity 26000 Ton Per Month



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ಸಂಪುಟ ೧೫೩ Volume 153	ಬೆಂಗಳೂರು, ಗುರುವಾರ, ನವೆಂಬರ್ ೧, ೨೦೧೮ (ಕಾರ್ತಿಕ ೧೦, ಶಕ ವರ್ಷ ೧೯೪೦) Bengaluru, Thursday, November 1, 2018 (Karthika 10, Shaka Varsha 1940)	ಸಂಚಿಕೆ ೪೩ Issue 43
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ಭಾಗ ೨

ಸರ್ಕಾರದ ಆಯಾ ಇಲಾಖೆಗಳ ಮುಖ್ಯಸ್ಥರ ಮತ್ತು ಸ್ಥಳೀಯ ಪ್ರಾಧಿಕಾರಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದ ಅಧಿಸೂಚನೆಗಳು

ಕಂದಾಯ ಸಚಿವಾಲಯ
ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ: ಆರ್‌ಡಿ 63 ಎಲ್‌ಜಿಎಲ್ 2014, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 05-10-2018
ನಮೂನೆ-29

68ನೇ ಪ್ರಕರಣದ (5)ನೇ ಉಪ ಪ್ರಕರಣದ ಮೇರೆಗೆನ ಘೋಷಣೆ-ನಿಯಮ 96

ಕರ್ನಾಟಕ ಭೂಕಂದಾಯ ಅಧಿನಿಯಮ, 1964ರ 68ನೇ ಪ್ರಕರಣದ (5)ನೇ ಉಪ ಪ್ರಕರಣದಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ, ಸದರಿ ಪ್ರಕರಣದ (1)ನೇ ಉಪ ಪ್ರಕರಣದ ಮೇರೆಗೆ ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಗೊಂಡ ದಿನಾಂಕ: 21-03-2018ರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಪತ್ರ ಸಂಖ್ಯೆ: ಕಂಶಾ/ಎಲ್‌ಜಿಎಲ್/ವಿವ/01/2010-11ರ ಅನುಸೂಚಿಯಲ್ಲಿ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ಮತ್ತು ಕೆಳಗಿನ ಅನುಸೂಚಿಯಲ್ಲಿ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ "ಸರ್ಕಾರಿ ಗುಡ್ಡದ ಬಿ ಖರಾಟು" ಪ್ರದೇಶವು ಸಾರ್ವಜನಿಕ ಉಪಯೋಗಕ್ಕೆ ಅಗತ್ಯವಿಲ್ಲವೆಂದು ವ್ಯವಹರಣೆಗಳ ದಾಖಲೆಗಳನ್ನು ಮತ್ತು ಜಿಲ್ಲೆಯ ಡೆಪ್ಯೂಟಿ ಕಮಿಷನರವರ ವರದಿಯನ್ನು ರಾಜ್ಯ ಸರ್ಕಾರವು ಪರಿಶೀಲಿಸಿದ ತರುವಾಯ, 'ಬಿ' ಖರಾಟು ಜಮೀನಿನ ಅಥವಾ ಅದರ ಭಾಗದ ಮೇಲಿನ ಸಾರ್ವಜನಿಕ ಹಾಗೂ ವ್ಯಕ್ತಿಗಳ ಎಲ್ಲಾ ಹಕ್ಕುಗಳು ಕೊನೆಗೊಳ್ಳುತ್ತದೆಂದು ಈ ಮೂಲಕ ಘೋಷಿಸಿದೆ.

ಅನುಸೂಚಿ

ಜಮೀನು ಭಾಗ ಇತ್ಯಾದಿ ಇರುವ ಗ್ರಾಮ	ಸುಲೇಭಾವಿ ಗ್ರಾಮ
ತಾಲ್ಲೂಕು	ಬೆಳಗಾವಿ
ಜಿಲ್ಲೆ	ಬೆಳಗಾವಿ
ಸಾರ್ವಜನಿಕ ಹಕ್ಕು ಮೊಟಕುಗೊಳಿಸುತ್ತಿರುವ ಸರ್ವೆ ನಂ. ವಿವರ ಮತ್ತು ವರ್ಗೀಕರಣ	ರಿ.ಸ.ನಂ. 96 "ಸರ್ಕಾರಿ ಗುಡ್ಡ ಬಿ ಖರಾಟು"
ಎಸ್ಕೀರ್ಣ	250-00 ಎಕರೆ
ಮೇರೆಗಳು	ಉತ್ತರಕ್ಕೆ: ಎದ್ದಲಭಾವಿ ಹೆಚ್ಚಿಗ್ರಾಮದ ಸೀಮೆ ದಕ್ಷಿಣಕ್ಕೆ: ಮಾರಿಹಾಳ ಗ್ರಾಮದ ಸೀಮೆ ಪೂರ್ವಕ್ಕೆ: ಮಾರಿಹಾಳ ಗ್ರಾಮದ ಸೀಮೆ ಪಶ್ಚಿಮಕ್ಕೆ: ಸುಲೇಭಾವಿ ಗ್ರಾಮ

ಶಿವಮೊಗ್ಗ
ಕಿರೀಟ
ಶಿವಮೊಗ್ಗ



PR-694
SC-50

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆಜ್ಞಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ
ಎಂ. ಇ. ಚನ್ನಬಸವರಾಜ
ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ,
ಕಂದಾಯ ಇಲಾಖೆ (ಭೂ ಮಂಜೂರಾತಿ-3)

(೪೯೧೯)

ಲೋಕೋಪಯೋಗಿ, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಸಚಿವಾಲಯ
ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ: ಲೋಇ 79 ಸೇಸಕೆ 2017, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 27.09.2018

ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ: ಲೋಇ 98 ಸೇಸಕೆ 08, ದಿನಾಂಕ: 15.11.2012ರ ಅಧಿಸೂಚನೆ ಜೊತೆ ಪ್ರಚುರಪಡಿಸಿರುವ ಲೋಕೋಪಯೋಗಿ ಮತ್ತು ಜಲ ಸಂಪನ್ಮೂಲ ಇಲಾಖೆಯ ಸಹಾಯಕ ಇಂಜಿನಿಯರ್ ವೃಂದದ ಅಂತಿಮ ಜ್ಯೇಷ್ಠತಾ ಪಟ್ಟಿಯಲ್ಲಿ ಸಹಾಯಕ ಇಂಜಿನಿಯರ್ ವೃಂದದ ಅಂತಿಮ ಜ್ಯೇಷ್ಠತಾ ಪಟ್ಟಿಯನ್ನು ಹೊರಡಿಸಲಾಗಿತ್ತು. ಸದರಿ ಅಧಿಸೂಚನೆಯ ದಿನಾಂಕ: 22.11.2000ರ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರದ ವಿಶೇಷ ಪತ್ರಿಕೆಯಲ್ಲಿ ಪ್ರಕಟಗೊಂಡಿತ್ತು.

ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ: ಲೋಇ 98 ಸೇಸಕೆ 08, ದಿನಾಂಕ: 15.11.2012ರಲ್ಲಿ ಪ್ರಚುರಪಡಿಸಿರುವ ಸಹಾಯಕ ಇಂಜಿನಿಯರ್ ವೃಂದದ ಅಂತಿಮ ಜ್ಯೇಷ್ಠತಾ ಪಟ್ಟಿಯಲ್ಲಿ ಶ್ರೀ ಕೆ.ವಿ.ಪ್ರಸಾದ್, ಸಹಾಯಕ ಇಂಜಿನಿಯರ್ ಇವರ ಹೆಸರು ಜ್ಯೇಷ್ಠತಾ ಪಟ್ಟಿಯಲ್ಲಿ ಸೇರ್ಪಡೆಗೊಂಡಿರುವುದಿಲ್ಲ. ಇವರ ಹೆಸರನ್ನು ಜ್ಯೇಷ್ಠತಾ ಪಟ್ಟಿಯಲ್ಲಿ ಸೇರ್ಪಡೆ ಮಾಡಿ ಈ ಕೆಳಕಂಡಂತೆ ನಿಗದಿಗೊಳಿಸಿದೆ.

Ranking No.	Previous AE.Grđ No.	Name of the Engineer	SC/ST	Date of Birth	Date of Entry into Service	Date of Regular Appointment in the cadre	Remarks
3808-A	-	PRASAD.K.V.		01-Jun-1962	13-Dec-1999	13-Dec-1999	DWR

PR - 692

SC - 25

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆಜ್ಞಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ಸದಾನಂದ ಎನ್. ಪಾವಸರ್

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ (ಪ್ರಧಾನ),

ಲೋಕೋಪಯೋಗಿ, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ
(ಸೇವೆಗಳು - ಬಿ)

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಕೋಲಾರ.

ಸಂಗಭೂಷಣ/ಹಿಭೂವಿ/ಜಿ.ಕೆ/ಅಧಿಸೂಚನೆ/2018-19, ಕೋಲಾರ, ದಿನಾಂಕ: 23.10.2018.

ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಮಾಲೂರು, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕುಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕರ್ನಾಟಕ ಕಲ್ಲು ಪುಡಿ ಮಾಡುವ ಘಟಕಗಳ (ಕ್ರಮಗಳ) ನಿಯಂತ್ರಣ ಕಾಯ್ದೆ-2011 ಹಾಗೂ ನಿಯಮಾವಳಿ-2012 ಹಾಗೂ ತಿದ್ದುಪಡಿ ನಿಯಮಾವಳಿ, 2014ರ ಅಡಿಯಲ್ಲಿ ಸುರಕ್ಷಿತ ವಲಯಗಳಾಗಿ ಉದ್ದೇಶಿಸಿರುವ ಪ್ರದೇಶಗಳು.

ಈ ಕೆಳಕಂಡ ಪಟ್ಟಿಯಲ್ಲಿರುವ ಮಾಲೂರು, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕುಗಳ ವ್ಯಾಪ್ತಿಯ ಸರ್ಕಾರಿ/ಗೋಮಾಳ/ಪಟ್ಟಾ ಜಮೀನಿನಲ್ಲಿ ಕಲ್ಲು ಪುಡಿ ಮಾಡುವ ಘಟಕಗಳನ್ನು ಕರ್ನಾಟಕ ಕಲ್ಲು ಪುಡಿ ಮಾಡುವ ಘಟಕಗಳ ತಿದ್ದುಪಡಿ ನಿಯಮಾವಳಿ - 2013 & 2014ರಂತೆ, ಕೋಲಾರ ಜಿಲ್ಲೆಯಲ್ಲಿ ಸುರಕ್ಷಿತ ವಲಯಕ್ಕಾಗಿ ಉದ್ದೇಶಿಸಿರುವ ಪ್ರದೇಶ. ಈ ಕೆಳಕಂಡ ಕೋಷ್ಟಕದಲ್ಲಿರುವ ಮಾಲೂರು, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕಲ್ಲುಪುಡಿ ಮಾಡುವ ಘಟಕಗಳನ್ನು ಸ್ಥಾಪಿಸಲು ಜಿಲ್ಲಾ ಕಲ್ಲುಪುಡಿ ಮಾಡುವ ಘಟಕಗಳ ನಿಯಂತ್ರಣ ಪ್ರಾಧಿಕಾರದ ದಿನಾಂಕ: 10.10.2018ರಂದು ನಡೆದ ಸಭೆಯ ತೀರ್ಮಾನದಂತೆ ಅಧಿಸೂಚನೆಗಾಗಿ ನಿರ್ಣಯಿಸಲಾಗಿದೆ.

ಅನುಮೋದನೆಗೊಂಡ ಸುರಕ್ಷಿತ ವಲಯಗಳ ವಿವರ ಈ ಕೆಳಕಂಡಂತಿದೆ.

ಕ್ರ. ಸಂ.	ಜಿಲ್ಲೆ	ತಾಲ್ಲೂಕು	ಗ್ರಾಮದ ಹೆಸರು	ಸ.ನಂ.	ಜಮೀನಿನ ತರಹ	ವಿಸ್ತೀರ್ಣ (ಎಕರೆ)
1	ಕೋಲಾರ	ಮಾಲೂರು	ಮಾಕಾರಹಳ್ಳಿ	185	ಗೋಮಾಳ	1-20
2	ಕೋಲಾರ	ಮಾಲೂರು	ಬಟ್ಟಹಳ್ಳಿ	06	ಸರ್ಕಾರಿ ಗೋಮಾಳ	2-00
3	ಕೋಲಾರ	ಮುಳಬಾಗಿಲು	ಯಳಗೊಂಡನಹಳ್ಳಿ	69	ಪಟ್ಟಾ ಭೂಮಿ	2-00
4	ಕೋಲಾರ	ಮುಳಬಾಗಿಲು	ಯಳಗೊಂಡನಹಳ್ಳಿ	68	ಪಟ್ಟಾ ಭೂಮಿ	1-27

PR - 695

SC - 25

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು

ಕೋಲಾರ ಜಿಲ್ಲೆ



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GOVERNMENT OF KARNATAKA

Office of the Deputy Commissioner, Kolar District Kolar-563101

E-mail: deo.kolar@gmail.com

Telephone : 08152-222001

Date: 26-12-2018

FORM-C

(See Rule 3(2))

Licensee for Stone Crusher

License No: 84/2018-19 / 2530

The License for the establishment of a Stone Crusher in favour of **Sri K. Balaji Singh** in the name of **M/s Sri Balaji Crushers** in Sy No: 69 of **Yelagondanahalli village, Avani Hobli , Mulbagal Taluk**[falling within the Safer Zone declared vide notification No.DMG/SG/JC/NOTIFICATION/ 2018-19 Dated 23-10-2018 and published in the Karnataka Gazette of Thursday 01st November, 2018] to an extent of 2-00 Acres as shown in appended sketch, in **Mulbagal Taluk, Kolar District** is accorded for a period of five years from the date of issue. The license should strictly adhere to the relevant Act and Rules.

The license is valid up to: **25-12-2023.**


Deputy commissioner & Chairman
District Stone Crusher Licensing and
Regualtion Authourity, Kolar District

To,
M/s Sri Balaji Crushers
Pro. Sri K. Balaji Singh
Yalagondanahalli Village
Avani Hobli
Mulbagal Taluk
Kolar District.

CONDITIONS:-

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1. Licensee should follow the conditions laid down in Karnataka Regulation of Stone Crushers Act 2011 & Rules 2012, amendment rules-2013. The Licensee should establish the crusher in his name and should not transfer this License to anybody.
2. As per KSPCB, Bangalore CFO letter No:96 A-309239/PCBID/257,27997 Dated:22-12-2018 Licensee should adhere to the conditions laid by the Karnataka State Pollution Control Board, Bangalore.
3. A buffer Zone of no development shall be maintained around safer zone.
4. Action shall be initiated to construct an appropriate boundary wall around it and there shall be planting of tall growing foliage bearing perennial trees all along the boundaries. At least five such rows of tall growing leafy trees shall form a curtain to the surrounding area so that there is no escape of dust particles to its surrounding limits.
5. Link roads and internal roads within the Safer Zone shall be properly metalled within one year and maintained so that fugitive emission is reduced. The ambient air quality in the Safer Zone shall conform to the National Ambient Air Quality Standards as specified in Environment (Protection) Seventh Amendment Rules 2009 as shown ANNEXURE-6 as enclosed.
6. The entire area shall have a planned rain water harvesting system over a period of 3 years so that the location is self reliant as far as water requirement is concerned.
7. This License is subject to any judgments of Hon'ble Supreme Court/Hon'ble High Court or any other courts that may be pounced from time to time in said matter of Safer Zone.
8. Licensee should procure the ordinary building stone (Raw Material) from the authorized lease holder of Department of Mines & Geology.
9. The Licensee should produce MDP as per KMMCR 1994, as and when inspection of the area by the authorized officers.
10. The Licensee should submit monthly return regarding procurement of building stone on or before 10th of succeeding month.
11. This Licensee will be subjected to be cancelled without any prior intimation if fail to establish the Crushing Unit within in the stipulated time/ violating any of the above norms.
12. The licensee should strictly adhere to the relevant Acts and Rules pertaining to Revenue Department (Karnataka Land Revenue Act 1968), Labour Department, Factories and Boilers department (Factories Act 1948) and Karnataka State Pollution Control Board.


Deputy Commissioner & chairman,
District Stone Crushers Licensing & Regulation
Authourity, Kolar District 

To,
M/s Sri Balaji Crushers
Pro. Sri K. Balaji Singh
Yalagondanahalli Village
Avani Hobli
Mulbagal Taluk
Kolar District.



GOVERNMENT OF KARNATAKA

Office of the Deputy Commissioner, Kolar District, Kolar-563101

E-mail : deo.kolar@gmail.com

Telephone: 08152-222001

Date : 14-11-2018

FORM-C

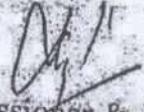
(See Rule 3(2))

Licensee for Stone Crusher

License No: 83/2018-19/1249

The License for the establishment of a Stone Crusher in favour of M/s S.V.S. and Associates in Sy No: 68 of Yalagondahalli village, [falling within the Safer Zone declared vide notification No.DMG/SG/JC/NOTIFICATION/2018-19/ Dated 23-10-2018 and published in the Karnataka Gazette of Thursday 01ST November 2018] to an extent of 1-27 Acres as shown in appended sketch, in Mulabagal Taluk, Kolar District is accorded for a period of five years from the date of issue. The license should strictly adhere to the relevant Act and Rules.

The license is valid up to: 13-11-2023


Deputy commissioner & Chairman
District Stone Crusher Licensing and
Regulation Authority, Kolar District
CHAIRMAN
Karnataka Stone Crusher Licensing &
Regulation Authority &
The Deputy Commissioner, Kolar District
KOLAR

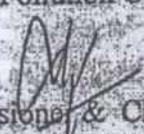
To.
Ms. S.V.S. and Associates
Yalagondanahalli Village,
Avani Hobali,
Mulabagi Taluk,
Kolar District.

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CONDITIONS:

1. Licensee should follow the conditions laid down in Karnataka Regulation of Stone Crushers Act 2011 & Rules 2012, amendment rules-2013. The Licensee should establish the crusher in his name and should not transfer this License to anybody.
2. As per KSPCB Bangalore CFO letter No /PCB/180/MIN/2017-18/OB/1028 Dated 27.01.2018 Licensee should adhere to the conditions laid by the Karnataka State Pollution Control Board, Bangalore.
3. A buffer Zone of no development shall be maintained around safer zone.
4. Action shall be initiated to construct an appropriate boundary wall around it and there shall be planting of tall growing foliage bearing perennial trees all along the boundaries. At least five such rows of tall growing leafy trees shall form a curtain to the surrounding area so that there is no escape of dust particles to its surrounding limits.
5. Link roads and internal roads within the Safer Zone shall be properly metalled within one year and maintained so that fugitive emission is reduced. The ambient air quality in the Safer Zone shall conform to the National Ambient Air Quality Standards as specified in Environment (Protection) Seventh Amendment Rules 2009 as shown ANNEXURE-6 as enclosed.
6. The entire area shall have a planned rain water harvesting system over a period of 3 years so that the location is self-reliant as far as water requirement is concerned.
7. This License is subject to any judgments of Hon'ble Supreme Court/Hon'ble High Court or any other courts that may be pronounced from time to time in said matter of Safer Zone.
8. Licensee should procure the ordinary building stone (Raw Material) from the authorized lease holder of Department of Mines & Geology.
9. The Licensee should produce MDP as per KMMCR 1994, as and when inspection of the area by the authorized officers and transport minerals with valid CMDP'S.
10. The Licensee should submit monthly return regarding procurement of building stone on or before 10th of succeeding month.
11. The Licensee Should Comply all the conditions of section 6A of crusher act-2011.
12. This Licensee will be subjected to be cancelled without any prior intimation if fail to establish the crushing Unit with in the Stipulated time/ violating any of the above norms.
13. The licensee should strictly adhere to the relevant Acts and Rules pertaining to Revenue Department (Karnataka Land Revenue Act 1968), Labor Department, Factories and Boilers department (Factories Act 1948) and Karnataka State Pollution Control Board.


Deputy Commissioner & Chairman
District Stone Crusher Licensing and Regulation
Authority, Kolar District

To,
Ms. S.V.S. and Associates
Yalagondanahalli Village,
Avani Hobali,
Mulabagi Taluk,
Kolar District.



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ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ಸಂಪುಟ ೧೫೨ Volume 152	ಬೆಂಗಳೂರು, ಗುರುವಾರ, ಜೂನ್ ೨೨, ೨೦೧೭ (ಆಷಾಢ ೧, ಶಕ ವರ್ಷ ೧೯೩೯) Bengaluru, Thursday, June 22, 2017 (Ashadha 1, Shaka Varsha 1939)	ಸಂಚಿಕೆ ೨೫ Issue 25
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ಭಾಗ ೩

ಸರ್ಕಾರದ ಆಯಾ ಇಲಾಖೆಗಳ ಮುಖ್ಯಸ್ಥರ ಮತ್ತು ಸ್ಥಳೀಯ ಪ್ರಾಧಿಕಾರಿಗಳಿಗೆ
ಸಂಬಂಧಿಸಿದ ಅಧಿಸೂಚನೆಗಳು

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಕೋಲಾರ-563101

OFFICE OF THE DEPUTY COMMISSIONER, KOLAR DISTRICT, KOLAR-563101

ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ:ಎಂ.ಐ.ಎನ್/ಸಿ.ಆರ್/24/2017-18/ ದಿನಾಂಕ: 06-06-2017

- ವಿಷಯ: ಕರ್ನಾಟಕ ಕಲ್ಲುಮಡಿ ಮಾಡುವ ಘಟಕಗಳ ನಿಯಂತ್ರಣ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ 2013 ರಂತೆ ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಕಲ್ಲು ಮಡಿ ಘಟಕಗಳಿಗೆ ಸುರಕ್ಷಿತ ವಲಯಗಳನ್ನು ಘೋಷಣೆ ಮಾಡುವ ಬಗ್ಗೆ.
- ಉಲ್ಲೇಖ: 1) ಕರ್ನಾಟಕ ಕಲ್ಲುಮಡಿ ಘಟಕಗಳ ನಿಯಂತ್ರಣ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2013ರ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ:ಸಂವ್ಯಕ್ತಾಂ 56 ಶಾಸನ 2013 ಬೆಂಗಳೂರು, ದಿನಾಂಕ:26.12.2013.
- 2) ಕರ್ನಾಟಕ ಕಲ್ಲುಮಡಿ ಘಟಕಗಳ ನಿಯಂತ್ರಣ (ತಿದ್ದುಪಡಿ) ನಿಯಮಾವಳಿ, 2014ರ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ: ಸಿ.ಐ 20/ಎಂಎಂಎನ್/2014 ಬೆಂಗಳೂರು, ದಿನಾಂಕ:06.02.2014.
- 3) ಜಿಲ್ಲಾ ಕಲ್ಲುಮಡಿ ಮಾಡುವ ಘಟಕಗಳ ಲೈಸೆನ್ಸಿಂಗ್ ಮತ್ತು ನಿಯಂತ್ರಣ ಪ್ರಾಧಿಕಾರ ಸಮಿತಿ ಸಭೆಯ ನಡವಳಿಗಳ ದಿನಾಂಕ:05-08-2016.

ಕರ್ನಾಟಕ ಕಲ್ಲುಮಡಿ ಮಾಡುವ ಘಟಕಗಳ (ಕ್ರಷರ್‌ಗಳ) ನಿಯಂತ್ರಣ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ 2013 ರ ಕಲಂ 3(1) ರಂತೆ ಕಲ್ಲುಮಡಿ ಘಟಕಗಳನ್ನು ಸ್ಥಾಪಿಸಲು ಸಾರ್ವಜನಿಕರಿಂದ ನಮೂನೆ ಎ ಮತ್ತು ಎ1 ರಲ್ಲಿ ಅರ್ಜಿಗಳನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ನಿಯಮ 6(3) ರಂತೆ ಕಂದಾಯ, ಅರಣ್ಯ, ವರಸರ ಹಾಗೂ ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಗಳಿಂದ ಜಂಟಿ ಸ್ಥಳ ತಪಾಸಣೆಯನ್ನು ಮಾಡಿ, ನಿಯಮ 6) ರಂತೆ ಸುರಕ್ಷಿತ ವಲಯಕ್ಕೆ ನಿಗದಿಪಡಿಸಿರುವ ಷರತ್ತುಗಳನ್ನು ಪಾಲಿಸುತ್ತಿರುವ ಅರ್ಜಿಗಳಿಗೆ ಉಲ್ಲೇಖ (3) ರಂತೆ ಜಿಲ್ಲಾ ಕಲ್ಲುಮಡಿ ಮಾಡುವ ಘಟಕಗಳ ಲೈಸೆನ್ಸಿಂಗ್ ಮತ್ತು ನಿಯಂತ್ರಣ ಪ್ರಾಧಿಕಾರ ಸಮಿತಿ ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಿ, ಈ ಕೆಳಗೆ ನಮೂದಿಸಿರುವ ಕೋಲಾರ ಜಿಲ್ಲೆಯಲ್ಲಿನ ಕಲ್ಲುಮಡಿ ಘಟಕಗಳ ಸ್ಥಾಪನೆಗೆ ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿಗಳಿಗೆ ಸುರಕ್ಷಿತ ವಲಯಗಳೆಂದು ಘೋಷಿಸಿ, ಸಭೆಯಲ್ಲಿ ಅನುಮೋದಿಸಿ, ಅಧಿಸೂಚನೆಯನ್ನು ಹೊರಡಿಸಲು ತೀರ್ಮಾನಿಸಲಾಗಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ ಕರ್ನಾಟಕ ಕಲ್ಲುಮಡಿ ಮಾಡುವ ಘಟಕಗಳ ನಿಯಂತ್ರಣ(ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ 2013 ರನ್ವಯ ಕಲ್ಲುಮಡಿ ಮಾಡುವ ಘಟಕಗಳನ್ನು ಸ್ಥಾಪಿಸಲು ಕಲಂ (6)ರಂತೆ ಈ ಕೆಳಕಂಡ ಪ್ರದೇಶಗಳನ್ನು ಸುರಕ್ಷಿತ ವಲಯಗಳೆಂದು ಈ ಮೂಲಕ ಘೋಷಿಸಲಾಗಿದೆ.

ಕ್ರ.ಸಂ	ತಾಲ್ಲೂಕು	ಗ್ರಾಮ	ಸ.ನಂ.	ನಿರ್ದೇಶನ ಎಕರೆಗಳಿಗೆ	ಜಮೀನಿನ ವರ್ಗೀಕರಣ
1	ಮಾಲೂರು	ಮಾಣಾರಪಳ್ಳಿ	205	2-00	ಪಟ್ಟಾ ಜಮೀನು ಭೂಪರಿವರ್ತನೆಯಾಗಿರುತ್ತದೆ

(೩೨೬೫)

III-F-1 (0)

ಕ್ರ.ಸಂ	ತಾಲ್ಲೂಕು	ಗ್ರಾಮ	ಸ.ನಂ.	ವಿಸ್ತೀರ್ಣ ಎಕರೆಗಳಿಗೆ	ಜಮೀನಿನ ವರ್ಗೀಕರಣ
2	(ಉಬ್ಬಿ) ಮುಳಬಾಗಿಲು	ದೇವರಾಯಸಮುದ್ರ	758	2-00	ಪಟ್ಟಾ ಜಮೀನು ಭೂಪರಿವರ್ತನೆಯಾಗಿರುತ್ತದೆ.
3	ಬಂಗಾರವೇಟೆ	ಹಂಚ್ಯಾಳ	233	4-29	ಪಟ್ಟಾ ಜಮೀನು ಭೂಪರಿವರ್ತನೆಯಾಗಿರುತ್ತದೆ.
4	ಕೋಲಾರ	ಚಾಕರಸನಹಳ್ಳಿ	175/1 175/2 175/3	2-00	ಪಟ್ಟಾ ಜಮೀನು ಭೂಪರಿವರ್ತನೆಯಾಗಿರುತ್ತದೆ.
ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ: 10-29 ಎಕರೆ					

ಈ ಅಧಿಸೂಚನೆಯು ಅಸ್ತಿತ್ವದಲ್ಲಿರುವ ಅರಣ್ಯ ಹಾಗೂ ಪರಿಸರ ಕಾಯ್ದೆ ಮತ್ತು ಕಂದಾಯ ದಾಖಲೆಗಳಲ್ಲಿ ವ್ಯತ್ಯಾಸ ಕಂಡು ಬಂದಲ್ಲಿ ಯಾವುದೇ ರೀತಿಯ ಮುನ್ಸೂಚನೆಯನ್ನು ನೀಡದೆ ಅಧಿಸೂಚನೆಯನ್ನು ರದ್ದುಗೊಳಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು.

ಈ ಅಧಿಸೂಚನೆಯು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯವರು ವಿಧಿಸಿರುವ ಈ ಕೆಳಕಂಡ ಪರತ್ತುಗಳಿಗೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ.

1. 100 meters Buffer zone shall be maintained from the boundary of cultivated/settlement land or any other existing structures (located adjacent to the proposed safer zone)
2. Action shall be initiated to construct an appropriate boundary around the safer zone and there shall be planting of tall growing foliage bearing perennial trees all along the boundaries. At least five such rows of tall growing leafy trees shall form a curtain to the surrounding area so that there is no escape of dust particles to its surrounding limits.
3. Each Stone Crusher shall be allocated with a minimum area of 1 acre of land in the Safer Zone as per the requirement of the Karnataka Regulation of Stone Crusher Act 2011.
4. Link roads and internal roads within the Safer Zone shall be properly metalled within one year, so the fugitive emissions are reduced. The ambient air quality in the Safer Zone shall conform to the National Ambient Air Quality Standards as specified in Environment (Protection) Seventh Amendment Rules, 2009.
5. The entire area shall have a planned rain water harvesting system over a period of 3 years so that the location is self-reliant as far as water requirement is concerned.
6. This Notification is subject to any judgment/s of the Hon'ble Supreme court or Hon'ble High court of or any other courts that may be pronounced from time to time in the said matter of Safer Zone.
7. The applicant shall shift the Crushers to the Safer Zone within the time prescribed under the Karnataka Regulation of Stone Crushers Act, 2011.
8. There shall not be any complaint with respect to water and air pollution against The crusher established in the Safer Zone.

This Notification is subjected to the above said conditions as per the Karnataka Regulation of Stone Crushers Act, 2011 and rules, 2012.

P.R. 499
SC - 25

ಡಾ|| ಕೆ.ವಿ.ತ್ರೀಲೋಕಚಂದ್ರ, I.A.S
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ ಜಿಲ್ಲೆ,
ಕೋಲಾರ

೨೨೮

ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ, ಗುರುವಾರ, ಮಾರ್ಚ್ ೭, ೨೦೧೯

ಭಾಗ ೩

- ನೌಕರರು ಮಂಡಳಿಯ ಸೇವೆಗೆ ವಿಲೀನಗೊಂಡ ಕುಡ್ಲಿಯಲ್ಲಿ ಕರ್ತವ್ಯಕ್ಕೆ ವರದಿ ಮಾಡಿಕೊಂಡ ದಿನಾಂಕದಿಂದ ಪಂಗಡಕ್ಕೆ ವಂಚಿತವನ್ನು ನಿಗದಿಪಡಿಸಲಾಗುವುದು.
- ನೌಕರರಿಗೆ ಮಂಡಳಿಯಲ್ಲಿ ಚಾಲಕ ಪುದ್ಧಿಯ ವೇತನ ಶ್ರೇಣಿ ರೂ. 15460-360-16180-440-20580-650-27080-900-35180-1100-47280-1400-48680 ರಲ್ಲಿ ಕನಿಷ್ಠ ವೇತನಕ್ಕೆ ವೇತನಭದ್ರ ನಿಗದಿಪಡಿಸಲಾಗುವುದು.
- ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ : ಎಫ್‌ಡಿ(ಸ್ಟಪಲ್) 04 ಓ.ಐ. 2005, ದಿನಾಂಕ : 31-03-2006 ರಲ್ಲಿ ಜಾರಿಗೊಳಿಸಲಾಗಿರುವ ನೂತನ ಒಂಚೆ ಯೋಜನೆಯನ್ನು ಅನ್ವಯಿಸಲಾಗುವುದು.

ಆದ್ದರಿಂದ, ಈ ಕರಡು ಅಧಿಸೂಚನೆಯ ಬಗ್ಗೆ ಯಾವುದಾದರೂ ಅಕ್ಷೇಪಗಳಿದ್ದಲ್ಲಿ, ಸದರಿ ಅಧಿಸೂಚನೆಯು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಪ್ರಕಟವಾದ ದಿನಾಂಕದಿಂದ 30 ದಿನಗಳ ಒಳಗಾಗಿ ಅಧ್ಯಕ್ಷರು, ಬೆಂಗಳೂರು ಜಲಮಂಡಳಿ, ಕಾವೇರಿ ಭವನ, ಬೆಂಗಳೂರು-560 009, ಇವರಿಗೆ ಸಲ್ಲಿಸಲು ತಿಳಿಸಲಾಗಿದೆ.

PD-26

SC-25

ಅಧ್ಯಕ್ಷರು

ಬೆಂಗಳೂರು ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ,
ಕಾವೇರಿ ಭವನ, ಬೆಂಗಳೂರು.

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಕೋಲಾರ

ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ : ಗಭೋಇ/ಹಿಭೂವಿ/ಜಿ.ಕ್ರ/ಅಧಿಸೂಚನೆ/2018-19, ದಿನಾಂಕ : 27/02/2019.

ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಶ್ರೀನಿವಾಸಪುರ, ಮುಳಬಾಗಿಲು, ಕೆ.ಜಿ.ಎಫ್, ಮಾಲೂರು, ಕೋಲಾರ ತಾಲ್ಲೂಕಿನ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕರ್ನಾಟಕ ಕಲ್ಲು ಮತ್ತು ಮಾಡುವ ಘಟಕಗಳ (ಕ್ರಷರ್‌ಗಳ) ನಿಯಂತ್ರಣ ಅಧಿನಿಯಮ -2011 ರ ಅಡಿಯಲ್ಲಿ ಸುರಕ್ಷಿತ ಪಲಯಗಳಿಗಾಗಿ ಉದ್ದೇಶಿಸಿರುವ ಪ್ರದೇಶಗಳು ಈ ಕೆಳಕಂಡ ಕೋಡ್‌ಗಳಲ್ಲಿರುವ ಕಲ್ಲುಮಡಿ ಮಾಡುವ ಘಟಕಗಳನ್ನು ಸ್ಥಾಪಿಸಲು ಕ್ರಷರ್ ಸುರಕ್ಷಿತ ಪಲಯ ಘೋಷಿಸಲು ದಿನಾಂಕ : 19-02-2019 ರಂದು ನಡೆದ ಜಿಲ್ಲಾ ಕಲ್ಲುಮಡಿ ಮಾಡುವ ಘಟಕಗಳ ಲೈಸೆನ್ಸಿಂಗ್ ಮತ್ತು ನಿಯಂತ್ರಣ ಪ್ರಾಧಿಕಾರ ಸಭೆಯಲ್ಲಿ ನಿರ್ಣಯಿಸಲಾಗಿದೆ. ಈ ಸಂಬಂಧ ಕರ್ನಾಟಕ ಕಲ್ಲುಮಡಿ ಮಾಡುವ ಘಟಕಗಳ ನಿಯಂತ್ರಣ ಅಧಿನಿಯಮ -2011 ರ ಕಲಂ (3) ರಲ್ಲಿ ಪ್ರತ್ಯಾಯೋಜಿಸಿರುವ ಅಧಿಕಾರದ ಮೇಲೆ ಈ ಕೆಳಕಂಡ ಪ್ರದೇಶಗಳನ್ನು ಕ್ರಷರ್ ಸುರಕ್ಷಿತ ಪಲಯಗಳೆಂದು ಘೋಷಿಸಲಾಗಿದೆ.

ಕ್ರ. ಸಂ.	ಜಿಲ್ಲೆ	ತಾಲ್ಲೂಕು	ಗ್ರಾಮದ ಹೆಸರು	ಸ.ಸಂ.	ಜಮೀನಿನ ತರಹೆ	ವಿಸ್ತೀರ್ಣ (ಎಕರೆ)
1	ಕೋಲಾರ	ಕೆ.ಜಿ.ಎಫ್	ಕಾವೇರಿಹಳ್ಳಿ	115	ಪಟ್ಟಾ ಜಮೀನು	1-00
2	ಕೋಲಾರ	ಶ್ರೀನಿವಾಸಪುರ	ಕೊಂಡಮರಿ	104	ಸರ್ಕಾರಿ ಗೋಮಾಳ	2-00
3	ಕೋಲಾರ	ಮಾಲೂರು	ಶ್ಯಾಮಲೆಟ್ಟಹಳ್ಳಿ	104	ಪಟ್ಟಾ ಜಮೀನು	2-30
4	ಕೋಲಾರ	ಮಾಲೂರು	ಮಾಕಾರಹಳ್ಳಿ	185	ಗೋಕಾಮಬೆಟ್ಟ	1-20
5	ಕೋಲಾರ	ಮಾಲೂರು	ಬನಹಳ್ಳಿ	21	ಸರ್ಕಾರಿ ಬೆಟ್ಟ	1-25
6	ಕೋಲಾರ	ಮುಳಬಾಗಿಲು	ದೇವರಾಯಸಮುದ್ರ	790	ಪಟ್ಟಾ ಜಮೀನು	1-14
7	ಕೋಲಾರ	ಮಾಲೂರು	ಹರದಕೊತ್ತೂರು	33	ಪಟ್ಟಾ ಜಮೀನು	2-00
8	ಕೋಲಾರ	ಮಾಲೂರು	ಮಾಕಾರಹಳ್ಳಿ	197	ಪಟ್ಟಾ ಜಮೀನು	1-18
				185	ಸರ್ಕಾರಿ ಗೋಮಾಳ	2-00

ವಿಶೇಷ ಸೂಚನೆ:- ಜಿಲ್ಲಾ ಕಲ್ಲುಮಡಿ ಮಾಡುವ ಘಟಕಗಳ ಪ್ರಾಧಿಕಾರವು ಮುಂದೆ ಕೈಗೊಳ್ಳಬಹುದಾದ ತೀರ್ಮಾನದ ಪರಿಶೀಲನೆಗಾಗಿ.

PR-124

SC-25

ಶ್ರೀನಿವಾಸಪುರ
27.02.19

CHAIRMAN

Karnataka Stone Crusher Licensing &
Regulation Authority &
The Deputy Commissioner, Kolar District
Kolar

Scanned with CamScanner



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GOVERNMENT OF KARNATAKA

Office of the Deputy Commissioner, Kolar District, Kolar-563101

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Telephone: 08152-222001

Date : 10-01-2019

FORM-C

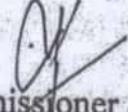
(See Rule 3(2))

Licensee for Stone Crusher

License No: 89/2018-19/2735

The License for the establishment of a Stone Crusher in favor of Mr. V.Rajesh in the name of M/s G.V.V. Stone Crushers in Sy. No.758 of DEVARAYASAMUDRA village, [falling within the Safer Zone declared vide notification No.MIN/CR/24/2017-18/, Dated 06-06-2017 and published in the Karnataka Gazette of Thursday 22nd June 2017] to an extent of 2-00 Acres (patta land) as shown in appended sketch, in Mulabagal Taluk, Kolar District is accorded for a period of five years from the date of issue. The license should strictly adhere to the relevant Act and Rules.

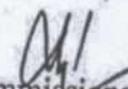
The license is valid up to: 09-01-2024


Deputy commissioner & Chairman
District Stone Crusher Licensing and
Regulation Authority, Kolar District
 

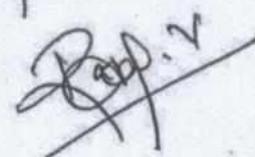
To.
Ms. G.V.V. Stone Crushers
Pro. Sri. V. Rajesh
Devarayasamudra Village,
Mulabagal Taluk,
Kolar District.

CONDITIONS:

1. Licensee should follow the conditions laid down in Karnataka Regulation of Stone Crushers Act 2011 & Rules 2012, amendment rules-2013. The Licensee should establish the crusher in his name and should not transfer this License to anybody.
2. As per KSPCB Bangalore CFO letter No 101A-309485 PCBID:348/63993 Dated 29/12/2018 Licensee should adhere to the conditions laid by the Karnataka State Pollution Control Board, Bangalore.
3. A buffer Zone of no development shall be maintained around safer zone.
4. Action shall be initiated to construct an appropriate boundary wall around it and there shall be planting of tall growing foliage bearing perennial trees all along the boundaries. At least five such rows of tall growing leafy trees shall form a curtain to the surrounding area so that there is no escape of dust particles to its surrounding limits.
5. Link roads and internal roads within the Safer Zone shall be properly metalled within one year and maintained so that fugitive emission is reduced. The ambient air quality in the Safer Zone shall conform to the National Ambient Air Quality Standards as specified in Environment (Protection) Seventh Amendment Rules 2009 as shown ANNEXURE-6 as enclosed.
6. The entire area shall have a planned rain water harvesting system over a period of 3 years so that the location is self reliant as far as water requirement is concerned.
7. This License is subject to any judgments of Hon'ble Supreme Court/Hon'ble High Court or any other courts that may be pronounced from time to time in said matter of Safer Zone.
8. Licensee should procure the ordinary building stone (Raw Material) from the authorized lease holder of Department of Mines & Geology.
9. The Licensee should produce MDP as per KMMCR 1994, as and when inspection of the area by the authorized officers and transport minerals with valid CMDP'S.
10. The Licensee should submit monthly return regarding procurement of building stone on or before 10th of succeeding month.
11. The Licensee Should Comply all the conditions of section 6A of crusher act-2011.
12. This Licensee will be subjected to be cancelled without any prior intimation if fail to establish the crushing Unit with in the Stipulated time/ violating any of the above norms.
13. The licensee should strictly adhere to the relevant Acts and Rules pertaining to Revenue Department (Karnataka Land Revenue Act 1968), Labor Department, Factories and Boilers department (Factories Act 1948) and Karnataka State Pollution Control Board.
14. The Licensee Should Comply all the conditions of section 6A of crusher act-2011.


 Deputy commissioner & Chairman
 District Stone Crusher Licensing and Regulation
 Authority, Kolar District

To.
 Ms. G.V.V. Stone Crushers
 Pro. Sri. V. Rajesh
 Devarayasamudra Village,
 Mulabagal Taluk,
 Kolar District.

I Comply with above Condition




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GOVERNMENT OF KARNATAKA

Office of the Deputy Commissioner, Zilla Adalitha Bhavana, Kolar-563103
E-mail: deo.kolar@gmail.com Telephone : 08152-222001

Date: 10-05-2019

FORM-C

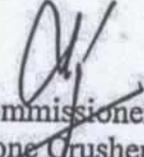
(See Rule 3(2))

Licensee for Stone Crusher

License No: 03/2019-20/580

The License for the establishment of a Stone Crusher in favour of Sri S. Kumar in the name of M/s Millennium Crusher in Sy No: 790 of Devarayasamudra village, [falling within the Safer Zone declared vide notification No. ಗಭೂಇ:ಹಿಭೂವಿ:ಜೆ.ಕ್ರ:ಅಧಿಸೂಚನೆ:2018-19 Dated 27-02-2019 and published in the Karnataka Gazette on dated 07 March 2019] to an extent of 1-14 Acres in Sy No. 790 as shown in appended sketch, in Mulbagal Taluk, Kolar District is accorded for a period of five years from the date of issue. The license should strictly adhere to the relevant Act and Rules.

The license is valid up to: 31-03-2024.


Deputy commissioner & Chairman
District Stone Crusher Licensing and
Regualtion Authority, Kolar District

To,
Sri S.Kumar
Millennium Crusher
Devarayasamudra Village
Avani Hobli, Mulbagal Taluk
Kolar District.

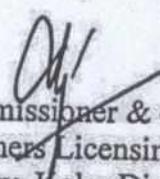


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CONDITIONS:-

1. Licensee should follow the conditions laid down in Section 6(4) of Karnataka Regulation of Stone Crushers Act 2011 & Rules 2012, The Licensee should establish the crusher in his name and should not transfer this License to anybody.
2. As per KSPCB, Bangalore Consent letter No:AW-312168/PCBID: 78596/ Dated:12-04-2019 Licensee should adhere to the conditions laid by the Karnataka State Pollution Control Board, Bangalore.
3. A buffer Zone of no development shall be maintained around safer zone.
4. Action shall be initiated to construct an appropriate boundary wall around it and there shall be planting of tall growing foliage bearing perennial trees all along the boundaries. At least five such rows of tall growing leafy trees shall form a curtain to the surrounding area so that there is no escape of dust particles to its surrounding limits.
5. Link roads and internal roads within the Safer Zone shall be properly metalled within one year and maintained so that fugitive emission is reduced. The ambient air quality in the Safer Zone shall conform to the National Ambient Air Quality Standards as specified in Environment (Protection) Seventh Amendment Rules 2009.
6. The entire area shall have a planned rain water harvesting system over a period of 3 years so that the location is self reliant as far as water requirement is concerned.
7. This License is subject to any judgments of Hon'ble Supreme Court/Hon'ble High Court or any other courts that may be pronounced from time to time in said matter of Safer Zone.
8. Licensee should procure the ordinary building stone (Raw Material) from the authorized lease holder of Department of Mines & Geology.
9. The Licensee should produce MDP as per KMMCR 1994, as and when inspection of the area by the authorized officers.
10. The Licensee should submit monthly return regarding procurement of building stone on or before 10th of succeeding month.
11. This Licensee will be subjected to be cancelled without any prior intimation if violating any of the above norms.
12. The licensee should strictly adhere to the relevant Acts and Rules pertaining to Revenue Department (Karnataka Land Revenue Act 1968), Labour Department, Factories and Boilers department (Factories Act 1948) and Karnataka State Pollution Control Board.


Deputy Commissioner & chairman,
District Stone Crushers Licensing & Regulation
Authority, Kolar District

To,
Sri S.Kumar
Millennium Crusher
Devarayasamudra Village
Avani Hobli, Mulbagal Taluk
Kolar District.

JOINT INSPECTION REPORT

See Rule 3(1) Section 6 (1) (2) & (3) of Karnataka Regulation of Stone crushers Act, 2011 (Amendment) Act, 2013.



- 1 Date of Inspection : 19.09.2018
- 2 Village/Place Name : Yalagondanahalli
- 3 Survey Number and extent of land : 69 (2-00 Acres)
- 4 Proposed / Existing Stone Crusher Name with address : Sri Balaji Crushers (Formerly Sri Balaji Granites) Yalagondanahalli Village, Mulabagal Taluk, Kolar District

Sl. No.	Particulars	Prescribed	Existing
1	The distance from the nearest National Highway-75(Bangalore-Chittoor) towards North direction.	200 meters	6.6 Kms
2	The distance from the nearest State Highway-96 (Kolar-Bethamangala) towards South-West direction.	200 meters	5.0 Kms
3	The distance from the nearest major district road or other roads (Yalagondanahalli - Minnajenahalli) towards East direction.	100 meters	500 Mts
4	The distance from the nearest (i) Revenue villages a) Yalagondanahalli - North b) Minnajenahalli - South c) Pichaguntalahalli - North-East (ii) Temple - Minnajenahalli - South-East (iii) School - Minnajenahalli - South-East	500 meters 500 meters 500 meters 500 meters 500 meters	1.10 Kms 1.00 Kms 1.25 Kms 1.00 Kms 1.00 Kms
5	Whether located outside the limits of Municipal corporation. City municipal corporation, town municipal council, as the case may be	Yes	Yes
6	Details of license issued by any other authorities prior to commencement of Act. (enclose copies if any)	--	--
7	Extent of land available for establishing stone Crusher	Minimum 1 acre	2.00 Acres
8	Remarks / Any other information	The Stone crusher unit boundary is meeting the sitting guidelines stipulated under the provision of Karnataka Regulation of Stone crushers Act, 2011, (Amendment) Act, 2013. Hence the location can be declared as safer zone with specific terms and conditions.	

Handwritten notes: 27/9/18

K. Hanumanth
Junior Engineer
DEPT OF MINES & GEOLOGY
KOLAR

Paul
ENVIRONMENTAL OFFICER
Karnataka State Pollution Control Board
KOLAR - 56310J

ಗ್ರಾಮ ಅಧಿಕಾರಿಗಳು
ಯಳಗೊಂಡಹಳ್ಳಿ, ಕಂದಾಯ ಇಲಾಖೆ
ಆವನಿ ಹೋಬಳಿ, ಮುಳಬಾಗಿಲು ತಾಲೂಕು

M. K. ...
ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ
ಕಲೆಕ್ಟರೇಟ್
ಕೊಲಾರ

[Signature]
ತಹಶೀಲ್ದಾರ್
ಮುಳಬಾಗಿಲು ತಾಲೂಕು

[Signature]
ವಲಯ ಅಧಿಕಾರಿ
ಮುಳಬಾಗಿಲು ವಲಯ
ಮುಳಬಾಗಿಲು

[Signature]
ರಾಜ್ಯ ನಿರೀಕ್ಷಕರು
ಆವನಿ ಹೋಬಳಿ
ಮುಳಬಾಗಿಲು ತಾಲೂಕು

Joint
09

JOINT INSPECTION REPORT

See rule 3(1) Section 6(1) (2) & (3) of Karnataka Regulation of stone crushers Act, 2011, (Amendment) Act, 2013.

1. Date of inspection : 31/02/2019
 2. Village / Place Name : DevarayaSamudra
 3. Survey Number and Extent of land : 790/ 2-00 Acre
 4. Proposed / Existing Stone Crusher Name : Existing
 With Address : Millennium Crushers
 No.790, Thattanagunte Cross,
 Devarayasamudra (P) Avani (H)
 Mulabagal (T) Kolar (D)

Sl No.	Particulars	Prescribed	Existing
1	The Distance from the nearest National Highway-75 (Bangalore-Chittoor)-North	200 meters	2.20 Km
2	The Distance from the nearest State Highway- 96 (Kolar- Bethamangala)- South	200 meters	10.50 Kms
3	The Distance from the nearest Major District Road or other roads (Thattakunte – Kantharaja Circle) towards North direction	100 meters	900 Mts
4	The Distance from the nearest i. Revenue villages a) Varadaganhalli – North –West b) Ramsandra –East c) Thattankaunte – North d) Cholangunte – South –East ii. Temple – Ramasandra – East iii. School – Ramasandra – East	500 meters 500 meters 500 meters 500 meters 500 meters 500 meters	1400 Mtrs 850 Mtr 900 Mtrs 900 Mtrs 850 Mtrs 850 Mtrs
5	Whether located outside the limits of municipal corporation. City municipal corporation, town municipal council, as the case may ne	Yes	Yes
6	Details of license issued by any other authorities prior to commencement of Act. (enclose copies if any)	---	---
	Extent of land available for establishment stone Crusher	Minimum 1 Acre	2-00 Acre
	Remarks / Any information	The stone crusher unit boundary is meeting the sitting guidelines stipulated under the provision of Karnataka regulation of stone crusher Act, 2011, (Amendment) Act, 2013. Hence the location can be declare as safer Zone with specific terms and conditions.	

ಅ.ಶಾಸ್ತ್ರಿ
ವಿಜಯಪುರ
4/2/19

K. Hanumanth
Junior Engineer J.E.
DEPARTMENT OF MINES & GEOLOGY
K O L A R

[Signature]
ENVIRONMENTAL OFFICER
Karnataka State Pollution Control Board
KOLAR - 563 101.

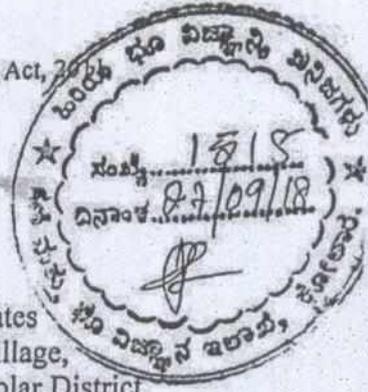
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ಕೆ.ಎ.ಎಸ್.ಎಸ್.
ಮುಖ್ಯಬಾಗಿಲು ತಾಲ್ಲೂಕು

[Signature]
ಭೂವಿಜ್ಞಾನಿ
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ
- ಕೋಲಾರ

[Signature]
ಕೆ.ಎ.ಎಸ್.ಎಸ್.

JOINT INSPECTION REPORT

See Rule 3(1) Section 6 (1) (2) & (3) of Karnataka Regulation of Stone crushers Act, 2011 (Amendment) Act, 2013.



- 1 Date of Inspection : 19.09.2018
- 2 Village/Place Name : Yalagondanahalli
- 3 Survey Number and extent of land : 68 (1.27 Acres)
- 4 Proposed / Existing Stone Crusher Name with address : M/s. SVS & Associates
Yalagondanahalli Village,
Mulabagal Taluk, Kolar District

Sl. No.	Particulars	Prescribed	Existing
1	The distance from the nearest National Highway-75(Bangalore-Chittoor) towards North direction.	200 meters	6.6 Kms
2	The distance from the nearest State Highway-96 (Kolar-Bethamangala) towards South-West direction.	200 meters	5.0 Kms
3	The distance from the nearest major district road or other roads (Yalagondanahalli - Minnajenahalli) towards East direction.	100 meters	300 Mts
4	The distance from the nearest (i) Revenue villages a) Yalagondanahalli - North b) Minnajenahalli - South c) Pichaguntalahalli - North-East (ii) Temple - Minnajenahalli - South-East (iii) School - Minnajenahalli - South-East	500 meters 500 meters 500 meters 500 meters 500 meters	1.10 Kms 1.00 Kms 1.25 Kms 1.00 Kms 1.00 Kms
5	Whether located outside the limits of Municipal corporation. City municipal corporation, town municipal council, as the case may be	Yes	Yes
6	Details of license issued by any other authorities prior to commencement of Act. (enclose copies if any)	--	--
7	Extent of land available for establishing stone Crusher	Minimum 1 acre	1.27 Acres
8	Remarks / Any other information	The Stone crusher unit boundary is meeting the sitting guidelines stipulated under the provision of Karnataka Regulation of Stone crushers Act, 2011, (Amendment) Act, 2013. Hence the location can be declared as safer zone with specific terms and conditions.	

S. Hanumanth
Junior Engineer
DEPT OF MINES & GEOLOGY
K O L A R

Paul
ENVIRONMENTAL OFFICER
Karnataka State Pollution Control Board
K O L A R - 563101

ಗ್ರಾಮ ಅರಣ್ಯಾಧಿಕಾರಿಗಳು
ಯಳಗೊಂಡಹಳ್ಳಿ, ಕಂದಾಯ ವೃತ್ತ
ಆವನಿ ಹೋಬಳಿ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು

M. K. Venkatesh
ಭೂವಿಜ್ಞಾನಿ
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ
ಕೋಲಾರ

[Signature]
ತಹಶೀಲ್ದಾರ್
ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು

[Signature]
ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ
ಮುಳಬಾಗಿಲು ವಲಯ
ಮುಳಬಾಗಿಲು

[Signature]
ರಾಜ್ಯ ನಿರೀಕ್ಷಕರು
ಆವನಿ ಹೋಬಳಿ
ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು

ಜಂಟಿ ಸ್ಥಳ ತನಿಖಾ ವರದಿ

ವಿಷಯ :- ಮುಳಬಾಗಲು ತಾಲ್ಲೂಕು, ಆವಣಿ ಹೋಬಳಿ, ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ. 758 ರಲ್ಲಿ 2-00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ಜಮೀನಿನಲ್ಲಿ ಶ್ರೀ. ರಾಜೇಶ್. ವಿ ಮೇ.ಜಿ.ವಿ.ವಿ.ಸ್ಟೋನ್ ಕ್ರಷರ್ಸ್, ರವರು ಕಲ್ಲುಪುಡಿ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ :-1) ಹಿರಿಯ ಭೂ ವಿಜ್ಞಾನಿ ರವರ ಕಛೇರಿ (ಉನಿಜ) ಗಣಿ ಮತ್ತು ವಿಜ್ಞಾನ ಇಲಾಖೆ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಗಭೂಇ/ ಹಿಭೂ(ಕೋಲಾರ)ಕ್ರ.ಸು.ವ2014-15/2292 ದಿನಾಂಕ: 25-03-2015.

2) ಜಂಟಿ ಸ್ಥಳ ತನಿಖೆಯ ದಿನಾಂಕ: 17-08-2015

3) ಸರ್ಕಾರಿ ಭೂ ಮಾಪಕರ ವರದಿ ದಿನಾಂಕ: 24-07-2015

*/**/**/**

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ದಿನಾಂಕ: 17-08-2015 ರಂದು ಅಪರಾಹ್ನ ಮುಳಬಾಗಲು ತಾಲ್ಲೂಕು, ಆವಣಿ ಹೋಬಳಿ, ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 758 ರಲ್ಲಿ ಒಟ್ಟು 2-00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ ಶ್ರೀ. ರಾಜೇಶ್. ವಿ ಮೇ.ಜಿ.ವಿ.ವಿ ಸ್ಟೋನ್ ಕ್ರಷರ್ಸ್, ರವರು ಕಲ್ಲುಪುಡಿ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸಲು ಕೋರಿರುವ ಪ್ರದೇಶಕ್ಕೆ ಮುಳಬಾಗಲು ತಾಲ್ಲೂಕು ಆವಣಿ ಹೋಬಳಿ ಉಪತಹಶೀಲ್ದಾರ್, ಆವಣಿ ಹೋಬಳಿ ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಸಂಬಂಧಪಟ್ಟ ಗ್ರಾಮಲೆಕ್ಕಿಗರು, ಮೋಜಣಿದಾರ ಮುಂತಾದ ಕಂದಾಯ ಇಲಾಖೆಯ ಸಿಬ್ಬಂದಿಯೊಂದಿಗೆ ಭೇಟಿ ನೀಡಿ ಸ್ಥಳ ಪರಿಶೀಲಿಸಲಾಗಿದೆ. ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆಯ ಹಿರಿಯ ವಿಜ್ಞಾನಿ ರವರು ಸಹ ಉಪಸ್ಥಿತಿ ಇರುತ್ತಾರೆ.

ಭೂಮಾಮಾಪಕರಿಂದ ರಾಷ್ಟ್ರೀಯ ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿ, ಜನ ವಸತಿ ಪ್ರದೇಶಗಳಿಗೆ ಪ್ರಸ್ತಾವಿತ ಕಲ್ಲುಪುಡಿ ಘಟಕ ಸ್ಥಾಪಿಸಲು ಉದ್ದೇಶಿಸಿರುವ ಪ್ರದೇಶದಿಂದ ಇರುವ ದೂರವನ್ನು ಅಳತೆ ಮಾಡಿಸಲಾಗಿದೆ. ಅದರ ವಿವರಗಳು ಈ ಕೆಳಕಂಡಂತೆ ಇರುತ್ತವೆ.

ಕ್ರ.ಸಂ.	ಕರ್ನಾಟಕ ಕಲ್ಲುಪುಡಿ ಮಾಡುವ ಘಟಕಗಳ (ಕ್ರಷರ್‌ಗಳು) ನಿಯಂತ್ರಣ ತಿದ್ದುಪಡಿ ಅಧಿನಿಯಮ 2014 ನಿಯಮಾನುಸಾರ ಇರಬೇಕಾದ ದೂರ	ಅರ್ಜಿತ ಪ್ರದೇಶದಿಂದ ಇರುವ ಅಂತರ
01	ಗ್ರಾಮ	200 ಮೀ ಗೂ ಮೇಲ್ಪಟ್ಟು 2.33 ಕಿ.ಮೀ ದೂರದಲ್ಲಿರುತ್ತದೆ. ತಟ್ಟಿನಕುಂಟೆ 1.00 ಕಿ.ಮೀ,
02	ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ	200 ಮೀ
03	ರಾಜ್ಯ ಹೆದ್ದಾರಿ	200 ಮೀ
03	ಇತರೆ	100 ಮೀ

ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಮುಳಬಾಗಲು ತಾಲ್ಲೂಕು, ಆವಣಿ ಹೋಬಳಿ, ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ. 758 ರಲ್ಲಿ ಕ್ರಷರ್ ಸ್ಥಾಪಿಸಲು ಪ್ರಸ್ತಾಪಿಸಿ, ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುವ ಪ್ರದೇಶದ ಜಂಟಿ ಸ್ಥಳ ತನಿಖಾ ವರದಿ (ಕರ್ನಾಟಕ ಕಲ್ಲುಪುಡಿ ಘಟಕಗಳ ಅಧಿನಿಯಮ -2011 ರ ಉಪ ನಿಯಮ 4(2) ರ ಅನುಸಾರ).

ಶ್ರೀ. ರಾಜೇಶ್. ವಿ ಮೇ.ಜಿ.ವಿ.ವಿ ಸ್ಟೋನ್ ಕ್ರಷರ್ಸ್ ರವರು ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ. 758 ರಲ್ಲಿ ಕ್ರಷರ್ ಸ್ಥಾಪಿಸಲು ಉದ್ದೇಶಿಸಿದ್ದು, ಲೈಸೆನ್ಸ್ ಮಂಜೂರು ಮಾಡುವಂತೆ ಕೋರಿ ಕರ್ನಾಟಕ ಕಲ್ಲು ಪುಡಿ

ಅದರಂತೆ, ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ ವಿಭಾಗ ಮತ್ತು ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಲು ಹಾಗೂ ಸಿಬ್ಬಂದಿಯೊಂದಿಗೆ ದಿನಾಂಕ 27-3-2015 ರಂದು ಮೇಲ್ಕಂಡ ಸ್ಥಳವನ್ನು ಜಂಟಿ ಪರಿಶೀಲನೆ ನಡೆಸಿ ಅರ್ಜಿದಾರರು ಕಲ್ಲುಗಣಿಗಾರಿಕೆ ನಡೆಸಲು ಮುಳಬಾಗಲು ತಾಲ್ಲೂಕು, ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.758ರಲ್ಲಿ ಪಟ್ಟಾ ಜಮೀನು ಅರ್ಜಿತ ಪ್ರದೇಶವು ಯಾವುದೇ ಅಧಿಸೂಚಿತ ಅರಣ್ಯ ಪ್ರದೇಶದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವುದಿಲ್ಲವೆಂದು ಹಾಗೂ ಅರ್ಜಿತ ಪ್ರದೇಶವು ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಗಡಿಯಿಂದ ಸುಮಾರು 360ಮೀ ಅಂತರ ಇರುವುದು ಜಿಪಿಎಸ್ ಆಧಾರಿತ ನಕ್ಷೆಯನ್ನು ತಯಾರಿಸಲಾಗಿ ಕಂಡುಬಂದಿರುತ್ತದೆ. ಎಂದು ವರದಿಯನ್ನು ಉಲ್ಲೇಖ (4)ರಲ್ಲಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಜಿಪಿಎಸ್ ರೀಡಿಂಗ್:-

1	N 13° 08'00.1" E 78°19'09.1"
2	N 13° 07'55.5" E 78°19'08.1"
3	N 13° 07'50.6" E 78°19'09.1"
4	N 13° 07'42.8" E 78°19'05.9"

ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಸದರಿ ಸರ್ವೆ ನಂ.758ರ ಮುಳಬಾಗಲು ತಾಲ್ಲೂಕು, ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.758ರ ಗ್ರಾಮದ ಪಟ್ಟಾ ಜಮೀನಿನಲ್ಲಿ ಅರ್ಜಿದಾರರು ಕೋರಿರುವ 2.00 ಎಕರೆಯಲ್ಲಿ ಕ್ರಷರ್ ಸ್ಥಾಪಿಸಲು ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆಗೆ ಪ್ರಸ್ತಾಪಿತ ಪ್ರದೇಶವು ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಯಿಂದ ಸುಮಾರು 360ಮೀ ಅಂತರದಲ್ಲಿರುತ್ತದೆ ಎಂದು ವರದಿ ಸಲ್ಲಿಸುತ್ತಾ, ಈ ಪತ್ರದೊಂದಿಗೆ ಮಹಜರು ಮತ್ತು ಜಿಪಿಎಸ್ ವರದಿಯೊಂದಿಗೆ ನಕ್ಷೆಯಲ್ಲಿ ಗುರುತಿಸಿ ಈ ಮೇಲ್ಕಂಡ ಅಭಿಪ್ರಾಯವನ್ನು ಸಲ್ಲಿಸುತ್ತಾ ಉಲ್ಲೇಖ (5)ರ ಸುತ್ತೋಲೆ ಆದೇಶದನ್ವಯ ವಿವರವಾದ ವರದಿಯನ್ನು ಅನುಬಂಧ-1 ರಲ್ಲಿ ಭರ್ತಿ ಮಾಡಿ ಈ ಪತ್ರದೊಂದಿಗೆ ಅಡಕಗೊಳಿಸಿ ಸಲ್ಲಿಸಲಾಗಿದೆ.

ತಮ್ಮ ನಂಬುಗೆಯ,

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ,
ಕೋಲಾರ ವಿಭಾಗ, ಕೋಲಾರ.

ಇವರಿಗೆ,

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರು,
(ಖನಿಜ) ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ,
ಕೋಲಾರ.

ಮಾನ್ಯರೆ,

ವಿಷಯ:	ಕ್ರಷರ್ ಸ್ಥಾಪಿಸಲು ಮಂಜೂರು ಮಾಡುವ ಬಗ್ಗೆ ಅಭಿಪ್ರಾಯವನ್ನು ನೀಡುವ ಕುರಿತು.
ಉಲ್ಲೇಖ:	1 ಹಿರಿಯ ಭೂ ವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ(ಖನಿಜ) ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕೋಲಾರ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಹಿಭೂವಿ/ಕೋಖವಿ/ಕ್ರಸುವ/2014-15/2293 ದಿನಾಂಕ 25-3-2015 ಈ ಕಛೇರಿಯಲ್ಲಿ ಸ್ವೀಕೃತವಾದ ದಿನಾಂಕ 7-4-2015
	2 ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ ಸಿಐ 299 ಎಂಎಂಎನ್.2011 ಬೆಂಗಳೂರು ದಿನಾಂಕ 30-06-2011
	3 ಈ ಕಛೇರಿ ಪತ್ರದ ಸಮ ಸಂಖ್ಯೆ: ದಿನಾಂಕ -03-2015
	4 ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಲು ವಲಯ, ಮುಳಬಾಗಲು ರವರ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:ವಲಯ/ಮುವ/ಕಲ್ಲುಗಣಿ/ಸಿಆರ್/2014-15 ದಿನಾಂಕ 27-3-2015 ಈ ಕಛೇರಿಯಲ್ಲಿ ಸ್ವೀಕೃತವಾದ ದಿನಾಂಕ 7-4-2015
	5 ಮಾನ್ಯ ಪ್ರಧಾನ ಮುಖ್ಯ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, (ಅರಣ್ಯಪಡೆ ಮುಖ್ಯಸ್ಥರು),ಬೆಂಗಳೂರು ರವರ ಸುತ್ತೋಲೆ ಸಂಖ್ಯೆ:ಎ5(2)/ ಕ್ಷಾರಿ/ ಸಿಆರ್-03/2014-15 ದಿನಾಂಕ 25-08-2014

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖ ಪತ್ರಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ (ಖನಿಜ) ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕೋಲಾರ ರವರ ಕಛೇರಿ ಉಲ್ಲೇಖ (1)ರ ಪತ್ರದಲ್ಲಿ ಮುಳಬಾಗಲು ತಾಲ್ಲೂಕು, ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.758ರಲ್ಲಿ ಸೇರಿದ್ದು, ಪಟ್ಟಾ ಜಮೀನಿನ 2.00 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ಕ್ರಷರ್ ಸ್ಥಾಪಿಸಲು ಕಲ್ಲು ಗಣಿಗಾರಿಗೆ ಶ್ರೀ ಜಿವಿವಿ ಸ್ಟೋನ್ ಕ್ರಷರ್ ರವರು ಕೋರಿದ್ದರಿಂದ ಅರಣ್ಯ ಇಲಾಖೆಯ ಅಭಿಪ್ರಾಯವನ್ನು ನೀಡಲು ಅಪೇಕ್ಷಿತ ಪ್ರದೇಶದ ನಕ್ಷೆಯ ಪ್ರತಿಯೊಂದಿಗೆ ಮುಂದಿನ ಕ್ರಮಕ್ಕೆ ಈ ಕಛೇರಿಗೆ ಕಳುಹಿಸಲಾಗಿರುತ್ತದೆ.

ಸದರಿಯವರು ಕಳುಹಿಸಿದ ಉಲ್ಲೇಖ(1)ರ ಪತ್ರ ಮತ್ತು ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶದ ನಕ್ಷೆಯನ್ನು ಮುಂದಿನ ಕ್ರಮಕ್ಕೆ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಲು ವಲಯ ಇವರಿಗೆ ಕಳುಹಿಸಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ, ಸದರಿಯವರು ಕಲ್ಲುಗಣಿಗಾರಿಕೆ ನಡೆಸಲು ಕೋರಿರುವ ಪ್ರದೇಶವು ಅರಣ್ಯ ಪ್ರದೇಶದಿಂದ ಇರುವ ದೂರ ಹಾಗೂ ಕ್ರಷರ್ ಸ್ಥಾಪಿಸಲು ಮಂಜೂರಾತಿ ನೀಡಿದರೆ ಅರಣ್ಯ ಪ್ರದೇಶಕ್ಕೆ ಹಾಗೂ ವನ್ಯಪ್ರಾಣಿಗಳ ಜೀವಕ್ಕೆ ದುಷ್ಪರಿಣಾಮ ಏನಾದರೂ ಅಗುತ್ತದೆಯೇ ಎಂಬ ಬಗ್ಗೆ ಅಭಿಪ್ರಾಯವನ್ನು ಸಲ್ಲಿಸಲು ಉಲ್ಲೇಖ (3)ರ ಕಛೇರಿ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಲಾಗಿತ್ತು.



ಮಾಡುವ ಘಟಕಗಳ (ಕ್ರಷರ್‌ಗಳು) ನಿಯಂತ್ರಣ ತಿದ್ದುಪಡಿ ಅಧಿನಿಯಮ 2014 ಅನುಸಾರ ಅರ್ಜಿ (ಫಾರಂ-
ಎ-1) ಸಲ್ಲಿಸುತ್ತಾರೆ ಎಂದು ಹಿರಿಯ ಭೂ ವಿಜ್ಞಾನಿ ರವರು ಮಾಹಿತಿ ನೀಡಿರುತ್ತಾರೆ.

ಸದರಿ ಅರ್ಜಿದಾರರು ಕೋರಿರುವ ಸ.ನಂ. 758 ರಲ್ಲಿನ ಪ್ರದೇಶವು "ಶುಭ್ರಾ ಜಮೀನಾಗಿದ್ದು",
ಕೃಷಿಯಿಂದ ಕೃಷಿಯೇತರ ಉದ್ದೇಶಕ್ಕಾಗಿ ಅಂದರೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿ ರವರ ಆದೇಶದಂತೆ ಭೂ ಪರಿವರ್ತನೆ
ಆಗಿರುವುದಿಲ್ಲ. ಅನುಮೋದನೆ ನೀಡಿದ ತರುವಾಯ ಭೂ ಪರಿವರ್ತನೆಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸುವುದಾಗಿ
ತಿಳಿಸಿರುತ್ತಾರೆ.

ಸ್ಥಳ ಪರಿಶೀಲನೆಯ ಸಂದರ್ಭದಲ್ಲಿ ಪರಿಶೀಲಿಸಿದಂತೆ, ಕ್ರಷರ್‌ನ ಕನ್ವೇಯರ್‌ಗಳನ್ನು
ಸ್ಥಳಾಂತರಿಸುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ. ಜಿ.ಪಿ.ಎಸ್. ಉಪಕರಣದ ಸಹಾಯದಿಂದ ಸದರಿ ಪ್ರದೇಶದಿಂದ
ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಹಾಗೂ ಹತ್ತಿರದಲ್ಲಿರುವ ಗ್ರಾಮಗಳಿಗೆ ಇರುವ ಅಂತರವನ್ನು ಅಳತೆ ಮಾಡಿ ವಿವರಗಳನ್ನು
ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ ವತಿಯಿಂದ ದಾಖಲಿಸಿಕೊಳ್ಳುವುದಾಗಿ ಹಿರಿಯ ಭೂ ವಿಜ್ಞಾನಿ
ತಿಳಿಸಿರುತ್ತಾರೆ. ಜಿಲ್ಲಾ ಕೇಂದ್ರ ಹಾಗೂ ತಾಲ್ಲೂಕು ಕೇಂದ್ರಗಳು 11.30 ಕಿ.ಮೀ ಗಿಂತಲೂ ಹೆಚ್ಚಿನ
ದೂರದಲ್ಲಿರುತ್ತವೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ವತಿಯಿಂದ ನಂ. PCB/RO-KLR/STONE
CRUSHER/2014-15/103 DATED: 05-05-2015 ರಂತೆ ನಿರಾಕ್ಷೇಪಣೆ ಪಡೆಯುವುದಾಗಿ
ಅರ್ಜಿದಾರರು ತಿಳಿಸಿರುತ್ತಾರೆ. ಪುಸ್ತಾವಿತ ಪ್ರದೇಶದಲ್ಲಿ ಕ್ರಷರ್ ಮಾಡುವಾಗ ಸುತ್ತಮುತ್ತ ಯಾವುದೇ ದೂಳನ್ನು
ಹೊರಹೋಗಲು ಬಿಡುವುದಿಲ್ಲವೆಂದು ಅರ್ಜಿದಾರರು ತಿಳಿಸಿರುತ್ತಾರೆ. ಸುತ್ತಮುತ್ತ ಕೃಷಿ ಬೆಳೆಗಳಿಗೆ ಆಗಲಿ,
ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಕಡೆಗೆ ಅಥವಾ ಜನ ವಸತಿ ಪ್ರದೇಶಕ್ಕೆ ಆಗಲಿ ಯಾವುದೇ ದೂಳು / ಕಲ್ಲಿನ ಪುಡಿ
ಪಸರಿಸದಂತೆ ಕಲ್ಲನ್ನು ಪುಡಿ ಮಾಡಲು ಎಲ್ಲಾ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಳ್ಳುವಂತೆ ಅರ್ಜಿದಾರರಿಗೆ ಕಠಿಣವಾದ
ಪರತ್ತನ್ನು ವಿದಿಸಿ ಕೋಡಿಕೆಯನ್ನು ಪರಿಗಣಿಸಬಹುದಾಗಿದೆ.

ಹಿರಿಯ ಭೂ ವಿಜ್ಞಾನಿ (ಖನಿಜ)

ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ

ಕೋಲಾರ.

ಸಹಾಯಕ ಕಮಿಷನರ್

ಕೋಲಾರ ಉಪವಿಭಾಗ

24/8/15

Regional Office:

Karnataka State Pollution Control Board

Tele Fax : 08152-243199

e-mail : kolar@kspcb.gov.in

Parisara Bhavan,

Plot No.14B, KIADB Indl. Area,

Tamaka, KOLAR - 563 101.

110 G.V.V. STONE CRUSHER

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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ

ಪರಿಸರ ಭವನ, ಪ್ಲಾಟ್ ನಂ. 14ಬಿ,

ಕೆಐಎಡಿಬಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,

ಟಮಕ, ಕೋಲಾರ - 563 101.

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



No. PCB/RO-KLR/STONE CRUSHER/2015-16/ 15

towards a cleaner Karnataka

Date: 8 APR 2015

To,

The Senior Geologist,
Dept. Mines & Geology (Minerals),
Member Secretary,
Dist. Stone crusher liasioning & Controlling Authority
Kolar District, Kolar.



Sir,

Sub: Issue of Form-B1 to Sri. V. Rajesh Prop of M/s. G.V. V. Stone
Crushers, Sy.No.758, Devarayasamudra Vuillage, Mulabagal Taluk,
Kolar District - Reg.

- Ref: 1. Your letter No.DMG/SG (KOLAR)/ಕ್ರ.ಸ.ವ/2014-15/2294 Dated 25.03.2015.
2. Inspection of the proposed stone crusher area by the under signed on 27.03.2015.

With reference to the above, the following details are submitted to process the Form-B1 for
Establishment stone crusher.

Comparison of proposed stone crusher Safer Zone with sitting guidelines issued by the
Govt. of Karnataka vide, The Karnataka Regulation of Stone Crusher (Amendment) Act, 2013
based on the Google map are as follows.

Sl. No.	Particulars	Prescribed	Existing
1	The distance from the nearest National Highway-75(Bangalore-Chittoor)-North direction.	200 meters	2.33 Km
2	The distance from the nearest State Highway-96 (Kolar -Bethamangala) - South West.	200 meters	11.30 Kms
3	The distance from the nearest major district road or other roads (Thattakunte- Kantharaja Circle) - North direction.	100 meters	850 Mtrs
4	The distance from the nearest Revenue village- a) Thattanakunte-North b) Ramasandra- South-East c) Varadaganahalli-North-East d) Cholangunte-South-east Temple- Ramasandra-South-East School- Ramasandra-South-East	500 meters ---" ---" ---" 500 meters ---"	950 Mtrs 700 Mtr 1600 Mtrs 1400 Mtrs 700 Mtrs 700 Mtrs
5	Whether located outside the limits of Municipal corporation. City municipal corporation, town municipal council, as the case may be	Yes	Yes

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6	Details of license issued by any other authorities prior to commencement of Act. (enclose copies if any)		Nil
7	Extent of land available for establishing stone Crusher	Minimum 1 acre	2-00 acre

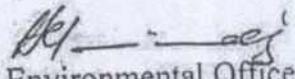
During inspection GPS readings were taken at the corners of the proposed stone crusher boundary & at the proposed bunker points. GPS readings are as follows.

Sl. No.	N-Longitude	E-Latitude
1	13 ⁰ 07.894'	78 ⁰ 19.436'
2	13 ⁰ 07.866'	78 ⁰ 19.350'
3	13 ⁰ 07.927'	78 ⁰ 19.341'
4	13 ⁰ 07.933'	78 ⁰ 19.422'

The proposed Stone crusher boundary is meeting the sitting guidelines stipulated under the provision of Karnataka Regulation of Stone crushers (Amendment) Act, 2013. Hence, application filed by the Stone crusher authority for obtaining Form-B1 may be considered, after deliberation.

This is for kind consideration and further needful.

Yours faithfully,


Environmental Officer,
Regional Office, Kolar

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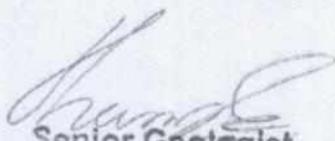
GOVERNMENT OF KARNATAKA

DEPARTMENT OF MINES & GEOLOGY

QUARRYING LEASE/LICENCE DEED

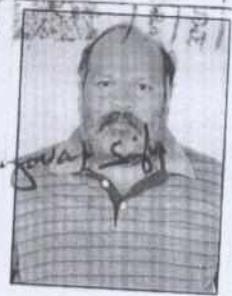
(FORM E)

Quarrying Lease/Licence No. 863
 Name of Lessee/Licencee M/s. Sri Baladi Granites, Poo. B. Bhagavan Singh
 Date of Grant 25/10/2019 [W.E.F. - 23-08-2008]
 Period 20 Years
 Mineral Building Stone


 Senior Geologist
 Mines & Geology Dept.
 Kolar.

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GOVERNMENT OF KARNATAKA

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FORM-E

QUARRYING LEASE/QUARRYING LICENCE

(Specified Minor Mineral/Non-Specified Minor Mineral)

The INDENTURE made this 25th day of October - 2019
BETWEEN THE GOVERNOR OF KARNATAKA, (Hereinafter referred as the "State Government" which expression shall, where the context so admits be deemed to include his successors in office and assigns) of the one part and when the lessee/licensee is an individual.

(1)-(1) When the lessee/licencee in an individual:

1. (Name of the Person) / of (Address and occupation) / (hereinafter referred to as "the lessee/licensee" which expression shall, where the context so admits, be deemed to include his heirs, executors, administrators, representative and permitted assigns).

(2)-(2) When the lessees/licensees are more than one individual

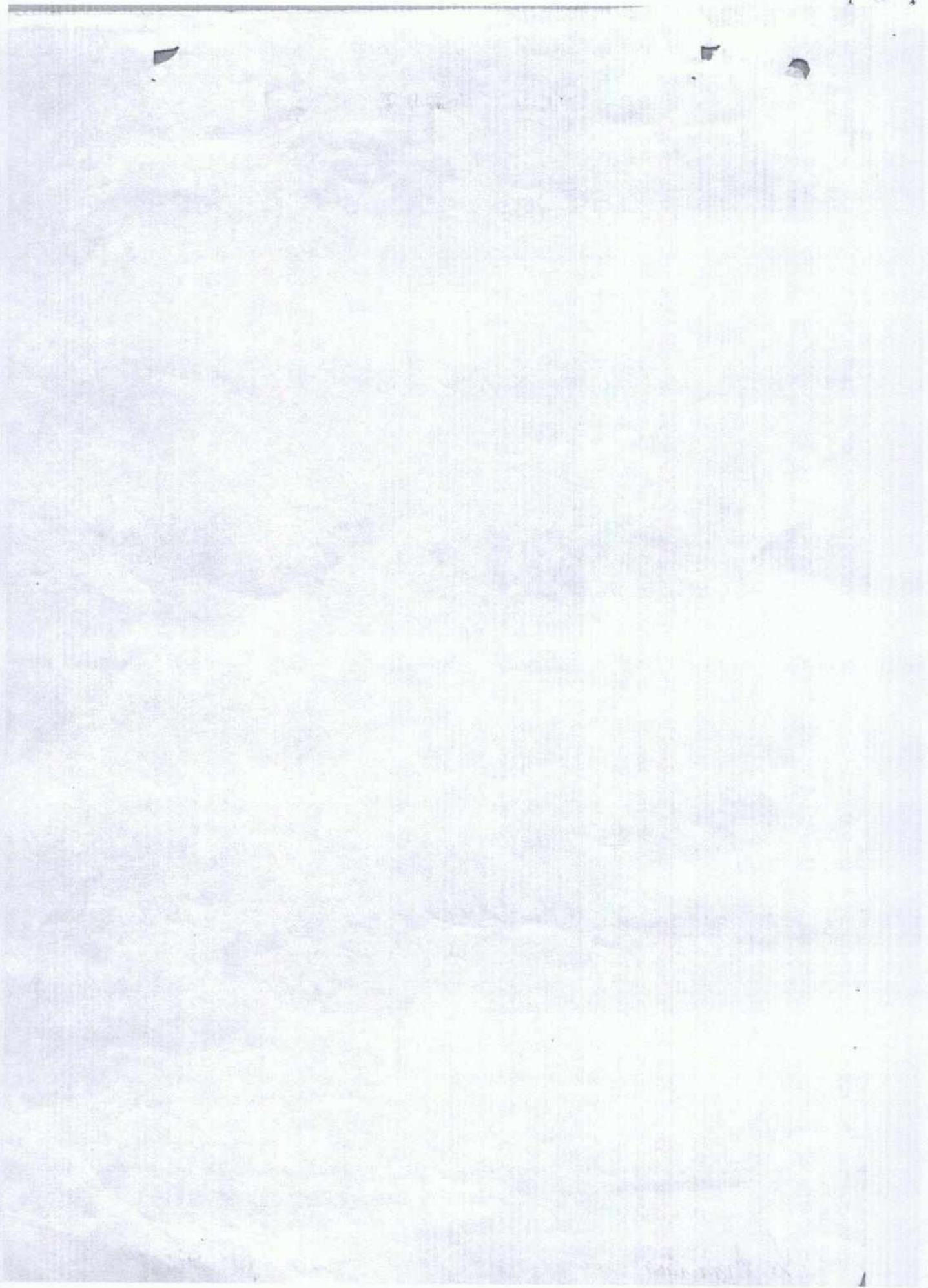
1. (Name of the Person) / of (Address and occupation) / and (Name of Person) / of (address and Occupation) / of address and occupation / and (2) (Name of Person) / (hereinafter referred to as "the lessee/licensee" which expression shall, where the context so admits, be deemed to include their respective heirs, executors, administrators, representative and other permitted assigns).

(3)-(3) When the lessees/licensee is a registered firm or Syndicate

(2) and (3) (Name of Person) Sri. Baladi Gramites and (Name of Person) B. Bhagavan Singh, No. 39 of (address) Baladi Nilaya 16th Cross, Gatahari, 1st cross, Baravara Pura, K.R. Puram, Bangalore. all carrying on business in partnership at (address of the firm or syndicate) registered under (Act which registered) (hereinafter referred to as "the lessee/licensee" which expression shall, when the context so admits, be deemed to include all the partners of the said firm their representatives, heirs, executors, administrators and permitted assigns).

B. Bhagavan Singh

Senior Geologist
Mines & Geology Dept.



PART I
THE AREA OF THIS LEASE / LICENCE

LOCATION AND AREA OF THE LEASE / LICENCE

All the tract of lands situated Yalagondaballi (Village/town) description of area or areas) Mulbagal in (Mahal/taluk) in Mulbagal the Registration District Kolar Sub-district — and District Kolar (bearing S.Nos./F.S. Nos./Forest Coup Nos) 67 containing an area of 4-00 acres thereabouts delineated in plan hereto annexed and there on coloured — and bounded as follows :

On the North by Part of S7NO-67

On the South by Part of S7NO-67

On the East by Part of S7NO-67

and On the West of Part of S7NO-248

hereinafter referred to "the said lands"

PART II

LIBERTIES, POWERS AND PRIVILEGES TO BE EXERCISED AND ENJOYED

BY

THE LESSEES/LICENSEES SUBJECT TO THE RESTRICTIONS AND

CONDITIONS

IN PART III

1. To enter upon land and search for mine work etc.,

Liberty and power at all times during the term hereby demised to enter upon said lands and to search for mine, quarry, bore, dig, drill for win, work, dress, process, convert, carry away and dispose of the said mineral, minerals.

2. To sink, drive and make pits shafts and inclines etc.,

Liberty and power for or in connection with any of the purposes mentioned in this part to sink, drive, make, maintain and use in the said lands any pits, shafts, inclines, drifts, levels, water ways and other works.

B. Blagavan s/n

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Senior Geologist
Mines & Geology Dept.

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3. To bring and use machinery, equipment, etc.,

Liberty and power for or in connection with any of the purposes mentioned in this to erect, construct and maintain and use on or under the said lands any engines, machinery plant dressing floors, furnaces, coke ovens, brick-kilns work-shops, store-houses, bungalows, godowns, sheds and other Buildings and other works and conveniences of the like nature or under said lands.

4. To make roads and ways etc., and use existing roads and ways.

Liberty and power for or in connections with any of the purposes mentioned in this part to make any tramways, railways roads and other ways in or over the said lands and to use, maintain and go and repass with or without horses, cattle, wagons, locomotives or other vehicles over the same (or any existing tramways, railways, road and other ways in a (over the said lands) on such conditions may be agreed to.

5. To get building and road materials etc.,

5. Liberty and powers for or in connections with any of the **purposes mentioned** in this part to quarry and get, ordinary Building stone and gravel and other building and road materials (except that of specified minor minerals) and ordinary clay and to use and employ the same and to manufacture such ordinary clay into bricks or tiles and to use such bricks or tiles but not to sell any such material, bricks or tiles on payments or royalties prescribed in the said rules.

(Bracketed portion to be deleted in cases the lease/licence in for specified minor mineral).

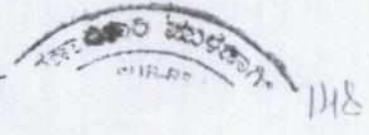
6. To use water from streams etc.,

Liberty and power for in connection with any of the purposes mentioned in this part but subject to the rights of any existing or future lessee/licensee and with the written permission (any officer authorised by the State Government in that behalf) to appropriate use of water from any streams, water-courses, springs or other sources in or upon the said lands and divert, step up or dam any such streams or water-course and collect or impound any such water and to make, construct and maintain any water course, culverts, drains or reservoirs but not as to deprive any cultivated lands, villages, building, or watering places for livestock of a reasonable supply or water as before accustomed nor in any way to foul or pollute any stream or springs. Provided that the lessee/licensee shall not interfere with the navigation in any navigable streams, nor shall divert such streams without the previous written permission of the State Government.

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Senior Geologist
Mines & Geology Dept.
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7. To use for stacking heaping or depositing purposes.

Liberty and power to enter upon and use a sufficient part of surface of said lands for the purpose of stacking, heaping thereon any produce of the mines, quarries or works carried on and any equipment, earth and materials and substances dug or raised under the liberties and powers mentioned in this part.

8. Beneficiation and carrying away.

Liberty and power to enter upon and use a sufficient part of the said land to beneficiate, process, dress convert the said Minerals, produced from the said lands and to carry away such beneficiated/processed, dressed, converted mineral/minerals.

9. To clear brush-wood and to fell utilise trees etc.,

Liberty and power for or in connection with any of the purpose mentioned in this part to fell and use any timber or trees or brush wood now standing which hereafter may be standing upon the reserved forest land, included within said lands, provided that not more than square metres or such reserved forest land shall be cleared in any one year nor the same place of tender than once in every year and provided that, the previous permission in writing from the Forest Department and Forest Department is obtained which permission shall be granted by the Forest Department under time to time for an area, not exceeding *5.00* acres at a time on written application of the 'lessees/ licensees' to the effect that the lessees/licensees requires/require the additional area for bonafide and immediate extension of quarrying operation under this lease/licence and provided also that the exercise of the liberty and power expressed in this clause shall be subject to the observance of the terms and conditions contained in the other part of this schedule.

PART III

**RESTRICTIONS AND CONDITIONS AS TO THE EXERCISE OF THE LIBERTIES,
POWERS AND PRIVILEGES IN PART II**

1. No building etc., upon certain places.

No building or thing shall be erected, set up, placed and no surface operations shall be carried on in or upon any public pleasure ground, burning or burial ground or place held sacred by any class of persons or any house or village site, public road or other place with the State Government may determine as public ground nor in such manner as to injure or prejudicially affect any building work, property or rights of other persons and no land shall be used for surface operations which is already occupied by persons other than the Government for works or purposes not included in this lease/licence. They shall not also interfere with any right of away, well or tank.

B. Bhagwan Singh

[Signature]
Senior Geologist
Mines & Geology Dept.



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6. Facilities for adjoining Government licences and leases.

The lessee/licensee shall allow existing and future holders of Government licences or leases over any land which is comprised in or adjoins or is reached by the land held by the lessee/licensee reasonable facilities of access thereto. Provided that no substantial hindrance or interference shall be caused by such holder of licences or leases to the operations of the lessee/licensee under these presents and the lessee/licensee shall be entitled to compensation as may be mutually agreed upon between the lessee/licensee and such holders and in events of disagreement such fair compensation may be determined by the Competent Authority or any other officer authorised by the State Government in respect of all loss or damage sustained by the lessee/licensee by reason of or the exercise of this liberty.

7. If the said lands or part thereof are forest lands the lessees/licensees shall take all steps to ease the slopes and restore top soil in lands worked out, exploited or mined and it shall be open to the Government to afforest such lands even during existence of the lease.

PART IV

LIBERTIES, POWERS AND PRIVILEGES RESERVED TO THE STATE GOVERNMENT

1. To work other minerals.

Liberty and power for the State Government or any lessee/licensee or persons authorised by it in that behalf to enter into and upon the said lands and to search for win, work, dig, get, raise, dress, process, convert and carry away any minerals other than the said minerals and any other substances and for those purposes to sink, drive, make erect, construct, maintain and use such pits, shafts inclines drifts, levels and other lines, waterways, airways, water courses, drains reservoirs engines machinery, plant buildings canals, tramways, railways and other work and conveniences as may be deemed necessary or convenient. Provided that in the exercise of such liberty and power no substantial hindrance or interference shall be caused to with the liberties powers and privileges of the lessee/licensee under these presents and that the lessee/licensee shall be entitled to such fair compensation as may be mutually agree upon or in the event or disagreement as may be determined by the Competent Authority appointed by the State Government in respect of all loss or damage sustained by the lessee/licensee by reason or in consequences, of the exercise of such liberty and power.

2. To make railways and roads.

Liberty and power to the State Government or Central Government of construct any road, railway or canal reservoir or to carry electric or telephone lines in or over the lands under the lease/licence is reserved.

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Mines & Geology Dept.
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Provided that before such liberty or power is exercised a notice of not less than thirty days shall be given to the lessee/licensee and the area utilised by the Government for any of the aforesaid purpose shall be excluded from the area under the lease/licence and lessee/licensee will not be entitled to claim any compensation for such exclusion.

3. Liberty and power to the State Government to determine, at any time by giving to the lessee/licensee a notice in writing the lease/licence if the area for which the lease/licence has been granted or any part thereof is required by the State Government for any public purpose and a declaration under the signature of the Director that the area, or as the case may be, the part of the area is so required shall, as between the lessee/licensee and the Government, be conclusive.

On the determination of the lease/licence under this power the area under the lease/licence shall be resumed by the Government and the lessee/licensee shall be paid such compensation as may be determined by an officer appointed by the Government for the purpose and in assessing the amount of compensation, the officer so appointed shall be guided by the principles laid down in the Acquisition Act, 1894, for such assessment.

PART V

RENT AND ROYALTIES RESERVED BY THE LEASE

1. Rate and mode of payment of dead Rent

As from the day of 25th October, 2009, during the subsistence of lease/licence, the lessee/licensee shall pay the dead rent in advance at Rs 18,750/- per Acre per annum as per Schedule I in accordance with Rules.

2. Rate of mode of payment of royalty

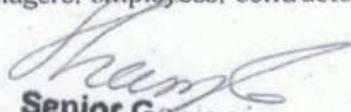
The lessee/licensee shall pay royalty in advance to Government in respect of minor minerals removed or consumed by him or his agent, manager, employee, contractor or buyer at the rates prescribed in Schedule 2 in accordance with the Rules.

3. Mineral Despatch Permits.

The lessee/licensee or his agents, managers, employees, contractors or buyers / consumers shall not move the mineral quarried without obtaining valid Mineral despatch Permit (in short PERMIT) issued by the Competent Authority may order for determination of the lease/licence with the prior approval of the Controlling Authority.

4. Penalty

Subject to the provision of clause (3) of this part, any lessee/licensee or his agents, managers, employees, contractors consumers or buyers contravening the above clause and


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Mines & Geology Dept
Kolar

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transport mineral without valid PERMIT, such persons will be liable for penalty at 5 times of royalty. If any lessee/licensee or his agent etc., or buyers continue to indulge in such offence the Competent Authority may order for determination of the lease/licence with the prior approval of the controlling Authority.

PART VI

PROVISIONS RELATING TO THE RENTS AND ROYALTIES

1. Rent and Royalties to be free deduction etc.,

The rents and royalties in PART V of this Schedule shall be paid from any deductions to the State Government at District-Sub Treasury at*(W.B.A.)*..... and in such manner as the Competent Authority may prescribe.

2. Mode of Computation of Royalty

For the purpose of computing the said royalties the lessee/licensee shall keep a correct account of the mineral/minerals actually produced from the quarries/mines, lands and despatched from the quarry and maintained stock, in the form prescribed by Government/Competent Authority. The lessee/licensee shall also keep a correct account of the number of persons employed therein and shall also maintained a complete set of plans and cross sections of the quarry and furnish to the Competent Authority concerned such information, reports and returns as required from time to time under these Rules together with representative samples of minerals and processed materials from the same obtained during the operations. The accounts as well as quantity (in volume or in weight as the case may be) of the mineral/minerals in stock or in the process of despatch from the quarry may be checked by any officer authorised by the State Government and or by the Competent Authority.

3. Course of action if rents and royalties are not paid in time.

Should the royalty and /or rent reserved and made payable by the lessee/licensee is not paid within thirty days after the date fixed in lease/licence for the payment of the same. State Government may enter upon the premises and restrain all or any of the mineral or beneficiated/processed or movable property there and may order the sale of the property to restrained or so much of it as will suffice of the satisfaction of the rent and royalties due, and all cost and expenses occasioned by the non-payment thereof.

3A. If the lessee or licence makes any default in the payment of royalty or dead rent payable under rule 26, the competent authority shall give notice to such lessee or licences, requiring him to pay the royalty or dead rent within sixty days from the date of receipt to the notice, failing which the competent authority may, without prejudice to any other action that may be taken against lessee or licence the lease or licensee or forfeit the whole or part of the Security Deposit.

B. Bhowan Singh

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Senior Geologist
Mines & Geology Dept.

4. Any rent, royalty tax fees, penalty or other sums due to Government under said Rules of under this lease/licence shall be recovered as arrears of land revenue on the basis of certificate issued by the Competent Authority.

PART VII

THE COVENANTS OF THE LESSEES/LICENSEES

1. Lessees to pay rents, royalties.

(1) The lessee/licensee shall pay the rents and royalties reserved by this lease/licence at such times and in the manner provided in PART V and VI of these presents and also may and discharge all taxes, cesses, rates assessments and impositions whatsoever being in the nature of public demands which shall from time to time charged, assessed or imposed by the authority of the State Government upon or in respect of the premises and works of the lessee/lessee in common with other premises and works of alike nature except demands for land revenue.

2. To maintain and keep boundary marks in good order.

The lessee/licensee shall at his own expense erect and at all times maintain and keep in repair boundary marks and pillars according to the demarcation to be shown in the plan annexed to this lease/licence. Such marks order and pillars shall be sufficiently clear of the shrubs and other obstructions as to allow easy identifications.

3. To commence operations within a year and work in a workman like manner

Unless the Competent Authority for good cause permits otherwise the lessee/licensee shall commence operation within a year from the date of execution of the lease/licence and shall thereafter at all times during the continuance of this lease licence search for, win, work and develop the said minerals without voluntary intermission in proper skilful and workman like manner without doing or permitting to be done any unnecessary or avoidable damage the surface of the said lands or the crops, buildings or other property thereon. The lessee/licensee shall prevent waste by removal of overburden careful storage of waste, drainage and removal of valuable minerals. For the purpose of this clause quarrying operations shall include the erection of machinery, laying of a tramway or construction of a road in connection with the quarry. The lessee/licensee shall not dump the overburden or waste rock or mineral on the workable deposit. If lessee/licensee does not find suitable place to dump the waste mineral generated from the quarry within the leased/licenced area he may dump in nearby Government land obtaining prior approval from Competent Authority writing.

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Senior Geologist
Mines & Geology
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4. To indemnify Government against all claims.

The lessee/licensee shall make and pay such reasonable compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him in exercise of the powers granted by this lease/licence and shall indemnify and keep indemnified fully and completely. State Government against all claims which may be made by any person in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.

5. To secure and keep in good condition pits shafts etc.,

The lessee/licensee shall during the substance of this lease/licence well and sufficiently secure and keep open with timber or other durable means all pits shafts and make and maintain sufficient fences to the satisfaction of the State Government round every such pit, shaft or working in the said lands, except such as may be abandoned accessible free from water and foul air as far as possible. The lessee/licensee shall also take adequate steps to ensure that :

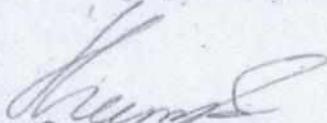
- (a) Height and widths of trenches in open quarries are properly maintained to facilitate easy removal of the mineral and the muck.
- (b) The working faces are always kept clean.
- (c) The mineral and or beneficiated, processed, dressed products there from won are stacked in suitable dimensions and each such stock is numbered or marked in a manner prescribed by the Competent Authority.
- (d) The proper sanitation of the area leased/licenced to him maintained.

6. To strengthen and support the quarry to necessary extent.

The lessee/licensee shall strengthen and support to the satisfaction of the Railways administration concerned or the State Government or any other Competent Authority controlling the provisions or the any law for the time being in force relating to the working of quarries and matters affecting safety health and labour matter as the case may be any part of the quarry which in its opinion requires such strengthening of support for the safety of any railway, reservoirs, canal, road, high tension electric line and other public works or structures.

- 7. (1) The lessees/licensee shall submit from time to time or when required progress reports to the Director of Mines and Geology, along with analysis and representative sample of the minerals collected during the quarrying operations as also the periodical returns prescribed in the said Rules or in manner prescribed by him from time to time.
- (2) The lessee/licensee shall submit to the Director of Mines and Geology, the Competent Authority and any other officer as may be specified by the Director of Mines and

B. Blayuan Sr


 Senior Geologist
 Mines & Geology
 Kolar

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- (3) Quantities of the various quantities of the said mineral/minerals sold at the quarry head or despatched to any mineral processing units, granite cutting and polishing units within the country and quantity exported and the manner and purpose of such sale and disposal ;
- (4) Detail of royalty paid and PERMITS obtained.
- (5) The prices and all other particulars of all sale of the said mineral/minerals ;
- (6) The number of persons employed in the mines or work or upon the said lands specifying nationality, qualifications and pay of the technical personnel.
- (7) Such other facts, particulars and circumstances as the Competent Authority or the Director of Mines and Geology may from time to time require and shall also furnish of charge to such officers and at such times they may prescribe true and correct abstracts of all or any such books of accounts and shall at all reasonable times allow such officers or any officers as the State Government shall, in the behalf appoint, to enter into and have free access to, for the purpose of examining and inspecting the said books of accounts and to make copies thereof and to make extracts there from.

12. To maintain plans etc.,

The lessee/licensee shall at all times during the said term maintain at the quarry officer correct, intelligible. Up-to-date and complete Contour and Geological plans and cross sections of the quarries in the said lands. They shall show all the operations, workings, and all the trenches, pits and drilling made by the lessee/licensee in the course of operations carried on by him/them under the lease/licence. The lessee/ licensee shall update such quarry plans and section at the end of each year or any period specified from time to time and the lessee/ licensee shall furnish free of charge such plans sections and mineral specimens, to the Competent Authority whenever these required. Accurate records of all trenches pits and drilling shall show :-

- (a) The sub-soil and strata through which they pass.
- (b) Any other minerals encountered.
- (c) Any other matter of interest and all data required by the State Government the Competent Authority from time to time.

13. To abide by the previous of the laws in force in respect of labour welfare, safety measures, ecology and environment.

The lessee/licensee shall be bound by the provisions of to abide by the provisions any laws for the time being in force of the laws in force in relating to ecology and environment, of the laws in force in the working of the quarries (Mines respect of labour welfare and

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Senior Geologist
Mines & Geology Dept.
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18. Delivery of working in good order to State Government after determination of lease.

The lessee/licensee shall at the expiration or sooner determination of the said term or any renewal thereof deliver upto the State Government all mines, quarries, pits, shafts, inclines, other works now existing or here after to be sunk or make on or under the said lands except such as have been abandoned with the sanction of the Competent Authority in an ordinary and fair course of working all engines, machinery, plant, buildings, structures, other works and conveniences which at the commencement of the term were upon or under the such lands and all such machinery set up the lessee/licensee below ground level which cannot be removed without causing injury to the mines, quarries or works under the said lands (except such of the same may with the sanction of the Competent Authority) and all buildings and structure of bricks or stone erected by the lessee/licensee above ground level in good repaired order and condition and fit in all respects for further working of the said mines and the said minerals.

19. Right of pre-emption.

- (a) The Government shall from time to time and all times during the said terms have the right to be exercised by notice in writing to the lessee/licensee of pre-emption of the said minerals (and all products thereof) lying in or upon the lands hereby demised or elsewhere under the control of the lessee/licensee shall with all possible expedition deliver all minerals or products of minerals purchased by the State Government under the power conferred by this provision be exercising the said right.
- (b) In the events of the existence of State or War or emergency (of which existence the president of India shall be the sole judge and a notification to his effect in the Gazette of India shall be conclusive proof) the State Government with the consent of the Central Government shall from time to time and all times during the said term have right to be exercised by a notice in writing to the lessee/licensee shall forth with take possession and control of the works plant, machinery premises of the lessee/licensee on or in connection with the said lands or preparations under the lessee/licensee and during such possession or control the lessee/licensee shall confirm and obey all directions given by or on behalf of the Central or State Government regarding the use of employment of such works, plants premises and minerals, PROVIDED THAT after compensation which shall be determined in default of agreement by the State Government shall be paid to the lessee/licensee or all loss or damage sustained by him/they by reason or in consequence of the exercise of the powers conferred by this clause and PROVIDED ALSO that the exercise of such powers shall not determine the said term hereby granted or affect the terms and provisions of these presents further than may be necessary to give

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Senior Geologist
Mines & Geology Dept.
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effect to the provisions of this cause. The Government or the Competent Authority shall have the right to dispose of the minor mineral waste generated during the course of quarrying in accordance with the provision of Schedule-2.

20. Not to light fire in forest Areas

The lessee/licensee shall not light any fire upon the said lands if lying within the reserved forest except under such conditions as the Forest Department may in writing specify and the lessee/licensee and his/their workmen and employees shall render prompt assistance in extinguishing any fire on the said lands or in their vicinity. The lessee/licensee shall be liable for all damage resulting from fire caused by the act or omission of the lessee/licensee or his/their employees and shall pay such compensation for the Forest Department. The decision of the Forest Department as the amount of compensation payable by the lessee/licensee shall be final and binding on the lessee/licensee.

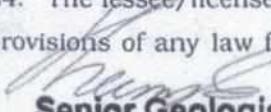
21. No right over produce other than minerals, ores mentioned in the lease/licence.

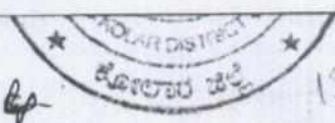
- (a) The lessee/licensee shall not remove any other produce except the minor mineral mentioned in this lease. The lessee/licensee shall without delay, report to the Competent Authority and the Director of Mines and geology, the discovery in this areas, comprised in his/their lease/licence of any minerals not specified in the lease.
- (b) If any mineral/s not specified in the lease/licence is/are discovered in the leased/licenced area he/they shall not win and dispose of such mineral/s, without obtaining lease/licence therefore. If he fails, they fail to apply for such lease/licence within three months from the discovery of the said mineral/minerals, the Competent Authority may grant a lease/licence in respect of such mineral/minerals to any other person/persons in respect of such mineral/minerals to any other person/persons.
- (c) Without the prior permission of the Director of Mines and Geology the lessee/licensee shall not use the minor minerals quarried under these rules for a purposes which will classify them as major minerals.

22. The lessee/licensee shall make available to the Government of India beryl or any other "Substance prescribed" under section of the Atomic Energy Act (Act XXIX if 1948) if they are found to occur in the said lands.

23. The State Government shall be immune from the lessee/licensee claims for damage and account or any having been included in this lease which may subsequently be discovered not have been available for the lease.

24. The lessee/licensee or his assignees shall not erect by building in contravention of the provisions of any law for the time being in force relating to the erection of buildings or in


Senior Geologist
Mines & Geology Dept.
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contravention of any order is issued by any officer or authority composed to issue such order any such law within whose jurisdiction the leased area is situated.

25. The lessee/licensee shall abide by such reasonable instructions and direction as may be issued by the Director of Mines and Geology from time to time regarding conservation and development of minerals.

26. The lessee/licensee shall minimise the air and water pollution keeping in view the local atmosphere/environment.

PART VIII

THE COVENANTS OF THE STATE GOVERNMENT

1. Lessee may hold and enjoy rights quietly.

(1) Lessee/licensee paying the rents and royalties hereby reserved and observing and performing all the covenants and agreements herein contained and on the part of the lessee/licensee is to be observed and performed shall and may quietly hold and enjoy the rights and premises heereby demised for and during the term hereby granted without any unlawful interruption from or by the State Government, or any person rightfully claiming under it.

2. To renew

If the lessee/licensee be desirous of taking lease/licence of the premises hereby demised or of any part of them for a further term on the expiry of the term hereby granted and if he/ they give the Competent Authority an application in writing ninety days before the expiry of the leaser/licences as prescribed in the said Rules and shall pay the rents and royalties hereby reserved and shall observe and perform the several covenants and agreements herein contained and on the part of the lessee/licensee to be observed and performed upto the expiration of the term hereby granted the Competent Authority will upon his/their executing and delivering to the State Government if required a counterpart thereof execute and deliver to the lessee/licensee a renewal lease/licence of the said premises for the further term not exceeding the term of this lease/licence at such rents and royalties and no such terms and subject to such covenants and agreements including this present covenants to renew as shall be in accordance with the said Rules applicable to Building Stone (name of minerals) on the day next following the expiration of the term hereby granted.

3. Liberty to surrender this lease/licence.

The lessee/licensee shall be at liberty to surrender this lease/licence by giving notice of not less than three months in writing to the Competent Authority and no fresh liability shall accure to the lessee/licensee from the date of such surrender provided that all the Government dues on rents, royalties and taxes shall be declared off arising upon the date of surrender.

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Mines & Geology Dept.

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4. Refund of security Deposit.

On such date as the Competent Authority may within two months after the determination to this lease or of any renewal thereof, the amount of the security deposit paid in respect of the lease and then remaining deposit with the State Government and not required to be applied to any of the purposes mentioned in this lease shall be refunded to the lessee/licensee. No interest shall run on the security deposit.

PART IX

GENERAL PROVISION

1. Breach of conditions.

In case of breach of any of the conditions of the lease other than mentioned in clause 2 and 3 of this part then the Competent Authority may require the lessee/licensee or his/their assigns to pay penalty not exceeding an amount equivalent to twice the amount of the annual dead rent specified under clause I part V.

2. Obstruction to Inspection.

In case lessee/licensee or his/their assignees does/do not allow or obstruct entry or inspection by the Officers authorised by the State Government the Competent Authority may cancel the lease and forfeit the whole or part of the deposit made under Rule 9(1) and 21(1) of the said Rules.

3. In case lessee/licensee or his/their assignees commit any breach of any of the conditions specifies in the clauses sub rule (1) and (2) of Rule 6 of the said Rules then and in any such case the Competent Authority shall give notice in writing to the lessee/licensee or his/their or assignees as the case may be, asking him/them to remedy the breach within thirty days from the date of the notice and if the breach is not remedied within such period the Competent authority under the said Rules determine the lease provided that nothing therein contained shall debar the State Government from enforcing any other right or remedy that the State Government may have against the lessee/licensee or his/her assignees under any other provisions herein contained.

4. To pay penalty in case of breach.

In case of the breaches of the covenants and agreements by the lessee/licensee or any other officer authorised by the Government on which aforesaid notice has been given the Competent Authority under the said Rules in lieu of Giving notices, may impose such penalty appropriate in accordance with the sub-rule (3) of Rule 6.

5. If the lessee/licensee ceases/cease to work the quarry for a continuous period of one year the lease/licence shall liable to cancellation as per the Rules.

Provided that the lease/licence shall not be cancelled. If the lessee/licensee are prevented from working the quarry owing to some reasonable cause or if the lessee/licensee ceases/cease to work with prior permission of the Competent Authority.

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**Senior Geologist
Mines & Geology Dept.**

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6. Interpretation.

If there is any dispute regarding their lease/licence or any other matter or thing, construction of a term or condition in the lease/licence anything connected with the quarries or minor minerals specified in this lease/licence or the working or nonworking of the quarry operated under the lease/licence, the amount of payment of royalty or dead rent or its mode of payment to the Competent Authority it shall be referred to the State Government whose decision shall be final and binding on the lessee/licensee.

7. Omitted.

8. Lessee/licensee to remove his properties on the expiry of lease.

The lessee/licensee having first paid and discharged the rents and royalties payable by virtue of these presents may at the expiration or sooner determination of the said terms or within three months thereafter (unless the lease/licence shall be determined under clause 1 and 2 or this PART and in that case at any time not less than three calendar months after such determination), take down remove for his own benefit all or any engines, machinery plant, building structures, tramways, railways other works erection and conveniences which may have been erected set up or placed by the lessee/licensee in or upon the said lands and which the lessee/licensee is/are bound to deliver to the State Government under clause 18 of PART VII of this Schedule and which the State Government shall not desire to purchase.

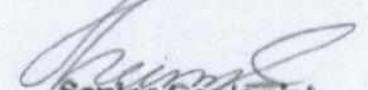
9. Forfeiture of property left more than six months after determination of lease.

If at the end of three months after the expiration or sooner determination of the said term or after the date from which after determination of lease any surrender by the lessee/licensee of part under the provisions contained in Clause 3 of PART VIII of this schedule become effective there shall remain or upon the said land or the surrendered part or parts thereof the case may be any engine, machinery, plant, building, structures, tramways, railways and other work, erections and convenience or other property which are not required by the lessee/licensee in connection with his/their operations in these parts of the said lands which he/they has/have surrendered or in any other lands held by him/them under quarrying lease the same shall not removed by the lessee/licensee within one calendar month after notice in writing requiring their removal has been to the lessee/licensee by the State Government be deemed to become the property of the State Government and may be sold or disposed of in such manner as the State Government shall deem fit without liability to pay compensation or to the lessee/licensee in respect thereof.

10. Service of notice.

Every notice by these present required to be given to Service notice. The lessee/licensee shall be given in writing to such person resident on the purpose of receiving such notices and if there shall have been no such appointment they every such notice shall be sent to the lessee/licensee by the registered post addressed to the lessee/licensee at the address recorded in this lease/licence or at such other address in India as the lessee/licensee may

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Senior Geologist
Mines & Geology Dept.

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from time to time in writing to the State Government designate for the receipt of notices and every such service shall be deemed to be proper and valid service upon the lessee/licensee and shall not be questioned or challenged by him.

11. In respect of quarrying leases consisting of an area of five acres and more a quarrying plan containing the particulars specified in clause (c) shall be submitted by the lessee within six months from the date of grant of lease as per sub-rule 3(a) of Rule 18 of K.M.M.C. Rules 1994.

In Witness whereof these presents have executed in the manner here under apprising the day and year first above written.

Signed by

for and on behalf of the Governor of Karnataka in the presence of

1.


Senior Geologist
Mines & Geology Dept.
Kolar.

B. Bhagwan Singh

Signed by

for and on behalf of

in the presence of

1. P. M. Sachig F.D.A, Dmg, Kolar

2. K. Bhargyalakshmi
Supt.
Omeg Kolar

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GOVERNMENT OF KARNATAKA

DEPARTMENT OF MINES & GEOLOGY

QUARRYING LEASE/LICENCE DEED

(FORM-E)

Quarrying Lease/Licence No. 864

Name of Lessee/Licence Sri. Rama Reddy *Lease Transferred to M/S SRS & ASSOCIATES on 19-12-19*

Date of Grant 25-10-2019 [W.E.F. 23-08-2008]

Period Twenty Years

Mineral Building Stone

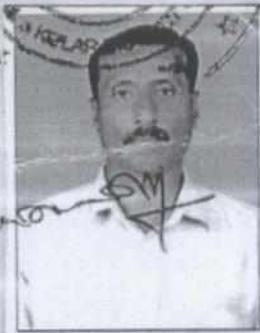
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GOVERNMENT OF KARNATAKA

FORM-E

QUARRYING LEASE/QUARRYING LICENCE

(Specified Minor Mineral/Non-Specified Minor Mineral)



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Sri...

The INDENTURE made this 25th day of October-2019 200 .
BETWEEN THE GOVERNOR OF KARNATAKA, (Hereinafter referred as the "State
Government" which expression shall, where the context so admits be deemed to include his
successors in office and assigns) of the one part and when the lessee/licensee is an individual.

(1)-(1) When the lessee/licencee in an individual:

Lease Transferred to M/s SVS
& ASSOCIATES on 19-12-19

1. (Name of the Person) Sri Rama Reddy of (Address and occupation)
S/o- Chawdappa, Janna Gatta Village, Sadaturu Hobli
Kolar (hereinafter referred to as "the
lessee/licensee" which expression shall, where the context so admits, be deemed to include
his heirs, executors, administrators, representative and permitted assigns).

(2)-(2) When the lessees/licensees are more than one individual

1. (Name of the Person) / of (Address and occupation)
/ and (Name of Person)
/ of (address and Occupation) / of address and
occupation / and (2) (Name of Person)
/ (hereinafter referred to as "the lessee/
licensee" which expression shall, where the context so admits, be deemed to include their
respective heirs, executors, administrators, representative and other permitted assigns).

(3)-(3) When the lessees/licensee is a registered firm or Syndicate

(2) and (3) (Name of Person) / and (Name of Person)
/ of (address) / and (Name of Person)
/ of (address) / all carrying
on business in partnership at (address of the firm or syndicate) /
registered under (Act which registered) / (hereinafter referred
to as "the lessee/licensee" which expression shall, when the context so admits, be deemed
to include all the partners of the said firm their representatives, heirs, executors,
administrators and permitted assigns).

Sri...

Senior Geologist
Mines & Geology Dept.
Kolar

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(4)-(4) The lessee/licensee is a registered company :

(3) and (4) (Name of Company) a company registered under (Act under which incorporated) and having its registered office at (address) (hereinafter referred to as "The lessee / licensee" which expression shall, where the context so admits, be deemed to include its successors and permitted assigns), (4) of the other part.

WHEREAS The lessee / licensee has / have applied to the Competent Authority concerned in accordance with the Karnataka Minor Mineral Concession Rules 1994, (hereinafter referred to as the said Rules) for a quarrying lease / quarrying licence for Building Stone..... in respect of the lands described in Part I of the Schedule hereunder written and has/have deposited with the State Government the sum of Rs. 30,000/-..... as security, AND WHEREAS the Competent Authority, Dept. of Mines and Geology has communicated his approval to the grant of this lease / licence.

NOW THIS LEASE WITNESSETH that in consideration of the rents and royalties, covenants and agreements by and in these presents and the schedule hereunder written reserved and contained and on the part of "lessees / licensees" to be paid observed and performed, the State Government hereby grants and demises upto "the lessee / licensee" comes all those the quarries/mines/ strata/veins/streams and beds of Building Stone..... (here state the minerals) hereinafter and in the scheduled refers to as the said minerals situated, lying and being in or under the lands which are referred to in Part I of the said schedule, together with the liberties, powers and privileges to be exercised or (enjoyed in connection herewith which are mentioned in part II of the schedule subject to restrictions and conditions as to the exercise and enjoyment of such liberties, powers and previllages which are mentioned in Part II of the said schedule EXCEPT and reserving out are the demise upto the State Government the liberties, powers and privileges mentioned in PART IV of the said Schedule TO HOLD the premises hereby granted and demised upto "the lessees / licensees from the 23rd day of AUGUST 2008..... for the term of 20 Years..... years hence next ensure YIELDING AND PAYING of upto the State Government the several rents and royalties mentioned in Part V of the said Schedule at the respective times herein specified subject to the provision contained in PART VI of the Schedule and the lessee / Lessees / Licensee/ Licensees hereby / covenant /covenants with the State Government as in PART VII of the said Schedule expressed and the State Government hereby covenants with the lessee/lessees in PART VIII of the Schedule is expressed AND it is hereby mutually agreed between the parties hereto as in PART IX of the said Schedule is expressed.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

The Schedule above referred to

Srinivas

[Signature]
Senior Geologist
Mines & Geology Dept.
Kolar

MAP SHOWING THE QUARRY LEASE BLOCK DEEMED EXTENSION AS PER KMMCP (4) TO SRI SRIRAMAREDDY FOR BUILDING STONE IN THE PART OF SY NO 64 GONDHALI VILLAGE, MULBAGAL TALUK, KOLAR DISTRICT.

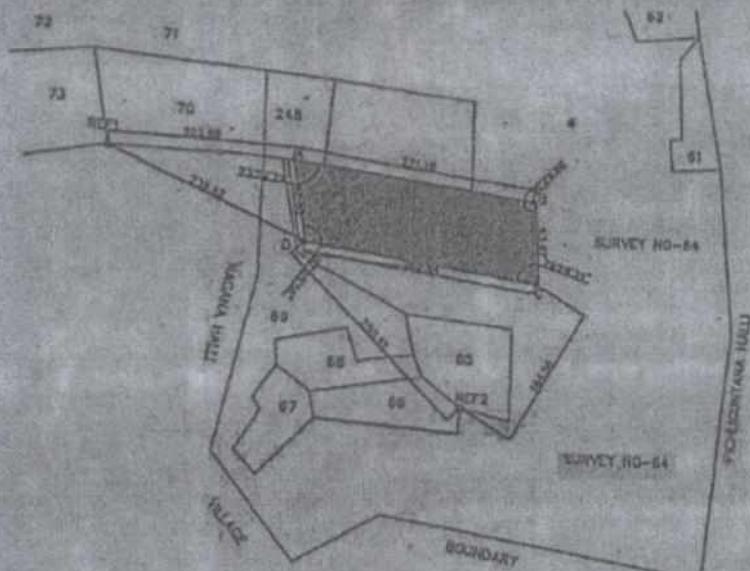
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Area Inspected and Granted in Sy No.64

Extent 6-00 Acres QL - 864

w.e.f Dt:23-08-2008

Twenty Years



SCALE - 1CM : 80 M.

BOUNDARY
 NORTH: PART OF SY.NO:245
 SOUTH: PART OF SY.NO:64
 EAST: PART OF SY.NO:64
 WEST: PART OF SY.NO:64

DGPS READINGS WGS 84 DATA		
Points	Latitude	Longitude
A	13° 5' 15.58" N	78° 17' 50.0"
B	13° 5' 14.67" N	78° 17' 59.0"
C	13° 5' 11.61" N	78° 17' 59.0"
D	13° 5' 12.63" N	78° 17' 51.0"
R1	13° 5' 15.68" N	78° 17' 44.0"
R2	13° 5' 6.98" N	78° 17' 57.0"

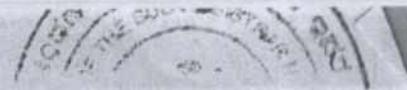
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S. Ramareddy
 JUNIOR ENGINEER

M. Srinivas
 GEOLOGIST

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THE AREA OF THIS LEASE / LICENCE

LOCATION AND AREA OF THE LEASE / LICENCE

All the tract of lands situated Yala Gonda halli (Village/town) description of area or areas) Mulbagal in (Mahal/ taluk) in Mulbagal the Registration District Kolar Sub-district Kolar and District Kolar (bearing S.Nos./F.S. Nos./Forest Coup Nos) 6h containing an area of 6-00 Acres thereabouts delineated in plan hereto annexed and there on coloured and bounded as follows :

- On the North by Part of SYN0-248
- On the South by Part of SYN0-6h
- On the East by Part of SYN0-6h
- and On the West of Part of SYN0-6h

hereinafter referred to "the said lands"

PART II

LIBERTIES, POWERS AND PRIVILEGES TO BE EXERCISED AND ENJOYED

BY

THE LESSEES/LICENSEES SUBJECT TO THE RESTRICTIONS AND

CONDITIONS

IN PART III

1. To enter upon land and search for mine work etc.,

Liberty and power at all times during the term hereby demised to enter upon said lands and to search for mine, quarry, bore, dig, drill for win, work, dress, process, convert, carry away and dispose of the said mineral, minerals.

2. To sink, drive and make pits shafts and inclines etc.,

Liberty and power for or in connection with any of the purposes mentioned in this part to sink, drive, make, maintain and use in the said lands any pits, shafts, inclines, drifts, levels, water ways and other works.

[Signature]
Senior Geologist
Mines & Geology Dept.
Kolar.

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3. To bring and use machinery, equipment, etc.,

Liberty and power for or in connection with any of the purposes mentioned in this to erect, construct and maintain and use on or under the said lands any engines, machinery plant dressing floors, furnaces, coke ovens, brick-kilns work-shops, store-houses, bungalows, godowns, sheds and other Buildings and other works and conveniences of the like nature or under said lands.

4. To make roads and ways etc., and use existing roads and ways.

Liberty and power for or in connections with any of the purposes mentioned in this part to make any tramways, railways roads and other ways in or over the said lands and to use, maintain and go and repass with or without horses, cattle, wagons, locomotives or other vehicles over the same (or any existing tramways, railways, road and other ways in a (over the said lands) on such conditions may be agreed to.

5. To get building and road materials etc.,

5. Liberty and powers for or in connections with any of the purposes mentioned in this part to quarry and get ordinary Building stone and gravel and other building and road materials (except that of specified minor minerals) and ordinary clay and to use and employ the same and to manufacture such ordinary clay into bricks or tiles and to use such bricks or tiles but not to sell any such material, bricks or tiles on payments or royalties prescribed in the said rules.

(Bracketed portion to be deleted in cases the lease/licence in for specified minor mineral).

6. To use water from streams etc.,

Liberty and power for in connection with any of the purposes mentioned in this part but subject to the rights of any existing or future lessee/licensee and with the written permission (any officer authorised by the State Government in that behalf) to appropriate use of water from any streams, water-courses, springs or other sources in or upon the said lands and divert, step up or dam any such streams or water-course and collect or impound any such water and to make, construct and maintain any water course, culverts, drains or reservoirs but not as to deprive any cultivated lands, villages, building, or watering places for livestock of a reasonable supply or water as before accustomed nor in any way to foul or pollute any stream or springs. Provided that the lessee/licensee shall not interfere with the navigation in any navigable streams, nor shall divert such streams without the previous written permission of the State Government.

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Senior Geologist
Mines & Geology Dept.
Kolar.

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7. To use for stacking heaping or depositing purposes.

Liberty and power to enter upon and use a sufficient part of surface of said lands for the purpose of stacking, heaping thereon any produce of the mines, quarries or works carried on and any equipment, earth and materials and substances dug or raised under the liberties and powers mentioned in this part.

8. Beneficiation and carrying away.

Liberty and power to enter upon and use a sufficient part of the said land to beneficiate, process, dress convert the said Minerals, produced from the said lands and to carry away such beneficiated/processed, dressed, converted mineral/minerals.

9. To clear brush-wood and to fell utilise trees etc.,

Liberty and power for or in connection with any of the purpose mentioned in this part to fell and use any timber or trees or brush wood now standing which hereafter may be standing upon the reserved forest land, included within said lands, provided that not more than square metres or such reserved forest land shall be cleared in any one year nor the same place of tender than once in every year and provided that, the previous permission in writing from the Forest Department and Forest Department is obtained which permission shall be granted by the Forest Department under time to time for an area, not exceeding 6.00 acres at a time on written application of the 'lessees/ licensees' to the effect that the lessees/licensees requires/require the additional area for bonafide and immediate extension of quarrying operation under this lease/licence and provided also that the exercise of the liberty and power expressed in this clause shall be subject to the observance of the terms and conditions contained in the other part of this schedule.

PART III

**RESTRICTIONS AND CONDITIONS AS TO THE EXERCISE OF THE LIBERTIES,
POWERS AND PRIVILEGES IN PART II**

1. No building etc., upon certain places.

No building or thing shall be erected, set up, placed and no surface operations shall be carried on in or upon any public pleasure ground, burning or burial ground or place held sacred by any class of persons or any house or village site, public road or other place with the State Government may determine as public ground nor in such manner as to injure or prejudicially affect any building work, property or rights of other persons and no land shall be used for surface operations which is already occupied by persons other than the Government for works or purposes not included in this lease/licence. They shall not also interfere with any right of away, well or tank.

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**Senior Geolog
Mines & Geology**

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2. Permission for surface operations in a land not already in use :

Before using for surface operations any land which has not already been used for such operations the lessee/licensee shall give to the Competent Authority, sixty days previous notice in writing specifying the name or other designation of the situation and the extent of the land proposed to be so used and the purpose for which the same is required and the said land shall not be used if objection is issued by the competent authority within one month after the receipt by him of such notice unless the objections so stated shall on references to the State Government be annulled or waived.

3. To cut trees in the unreserved lands.

- (a) The lessee/licensee shall not cut or injure any tree in the leased/licenced areas without the previous sanction in writing of the Competent Authority.
- (b) Notwithstanding anything contained in sub-clause (a) the lessee/licensee shall not cut or injure any tree in leased/licensed area falling within reserved/protected forest without the previous permission in writing from the Forest Department or the Office authorised by the Forest Department in this behalf.

4. Permission for surface operations in a land not already in use :

Save as provided in clause 9 Part II of this schedule, the lessees/licensees shall not without the previous sanction from the Forest-Department cutdown or injure any timber or trees on the said but, may, without such sanction clear away any brush-wood or under-growth which interferes with any operations authorised by these presents and notwithstanding anything contained in this schedule shall not enter upon any reserved forest included in the said lands without seven days previous notice in writing to the Forest Department or the officer authorised by the Forest Department.

5. No mining operations within 50 meters of public works etc.,

The lessee/licensee shall not work or carry on or allow to be worked or carried on any quarrying operations at or to any point within a distance of 50 meters if no blasting is involved from the boundary of any railway line except with the previous written permission of the Railway administrative concerned or from the boundaries or reservoir canal, hightension electric line or other public works, or buildings or inhabited site except with the previous permission of Government or any other officer authorised by the Government in this behalf and otherwise than in accordance with such instructions, restrictions and conditions and either general or special which may be attached to such permission. The said distances of 50 metres or 200 metres shall be measured in the case of railway Reservoir or canal horizontally from the outer toe of the bank of the outer edge of the cutting as the case may be and of building horizontally from the plinth thereof.

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Senior Geologist
Mines & Geology Dept.
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6. Facilities for adjoining Government licences and leases.

The lessee/licensee shall allow existing and future holders of Government licences or leases over any land which is comprised in or adjoins or is reached by the land held by the lessee/licensee reasonable facilities of access thereto. Provided that no substantial hindrance or interference shall be caused by such holder of licences or leases to the operations of the lessee/licensee under these presents and the lessee/licensee shall be entitled to compensation as may be mutually agreed upon between the lessee/licensee and such holders and in events of disagreement such fair compensation may be determined by the Competent Authority or any other officer authorised by the State Government in respect of all loss or damage sustained by the lessee/licensee by reason of or the exercise of this liberty.

7. If the said lands or part thereof are forest lands the lessees/licensees shall take all steps to ease the slopes and restore top soil in lands worked out, exploited or mined and it shall be open to the Government to afforest such lands even during existence of the lease.

PART IV

LIBERTIES, POWERS AND PRIVILEGES RESERVED TO THE STATE GOVERNMENT

1. To work other minerals.

Liberty and power for the State Government or any lessee/licensee or persons authorised by it in that behalf to enter into and upon the said lands and to search for win, work, dig, get, raise, dress, process, convert and carry away any minerals other than the said minerals and any other substances and for those purposes to sink, drive, make erect, construct, maintain and use such pits, shafts inclines drifts, levels and other lines, waterways, airways, water courses, drains reservoirs engines machinery, plant buildings canals, tramways, railways and other work and conveniences as may be deemed necessary or convenient. Provided that in the exercise of such liberty and power no substantial hindrance or interference shall be caused to with the liberties powers and privileges of the lessee/licensee under these presents and that the lessee/licensee shall be entitled to such fair compensation as may be mutually agree upon or in the event or disagreement as may be determined by the Competent Authority appointed by the State Government in respect of all loss or damage sustained by the lessee/licensee by reason or in consequences, of the exercise of such liberty and power.

2. To make railways and roads.

Liberty and power to the State Government or Central Government of construct any road, railway or canal reservoir or to carry electric or telephone lines in or over the lands under the lease/licence is reserved.

Signature

Signature
Senior Geologist
Mines & Geology Dept.
to Mr. S

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REVENUE DEPARTMENT

Provided that before such liberty or power is exercised a notice of not less than thirty days shall be given to the lessee/licensee and the area utilised by the Government for any of the aforesaid purpose shall be excluded from the area under the lease/licence and lessee/licensee will not be entitled to claim any compensation for such exclusion.

3. Liberty and power to the State Government to determine, at any time by giving to the lessee/licensee a notice in writing the lease/licence if the area for which the lease/licence has been granted or any part thereof is required by the State Government for any public purpose and a declaration under the signature of the Director that the area, or as the case may be, the part of the area is so required shall, as between the lessee/licensee and the Government, be conclusive.

On the determination of the lease/licence under this power the area under the lease/licence shall be resumed by the Government and the lessee/licensee shall be paid such compensation as may be determined by an officer appointed by the Government for the purpose and in assessing the amount of compensation, the officer so appointed shall be guided by the principles laid down in the Acquisition Act, 1894, for such assessment.

PART V

RENT AND ROYALTIES RESERVED BY THE LEASE

1. Rate and mode of payment of dead Rent

As from the day of 25th October 2019, during the subsistence of lease/licence, the lessee/licensee shall pay the dead rent in advance at Rs 18.750/- per Acre per annum as per Schedule I in accordance with Rules.

2. Rate of mode of payment of royalty

The lessee/licensee shall pay royalty in advance to Government in respect of minor minerals removed or consumed by him or his agent, manager, employee, contractor or buyer at the rates prescribed in Schedule 2 in accordance with the Rules,

3. Mineral Despatch Permits.

The lessee/licensee or his agents, managers, employees, contractors or buyers / consumers shall not move the mineral quarried without obtaining valid Mineral despatch Permit (in short PERMIT) issued by the Competent. Authority may order for determination of the lease/licence with the prior approval of the Controlling Authority.

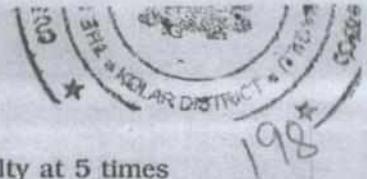
4. Penalty

Subject to the provision of clause (3) of this part, any lessee/licensee or his agents, managers, employees, contractors consumers or buyers contravening the above clause and

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transport mineral without valid PERMIT, such persons will be liable for penalty at 5 times of royalty. If any lessee/licensee or his agent etc., or buyers continue to indulge in such offence the Competent Authority may order for determination of the lease/licence with the prior approval of the controlling Authority.

PART VI

PROVISIONS RELATING TO THE RENTS AND ROYALTIES

1. Rent and Royalties to be free deduction etc.,

The rents and royalties in PART V of this Schedule shall be paid from any deductions to the State Government at District-Sub Treasury at*Mulbagal*..... and in such manner as the Competent Authority may prescribe.

2. Mode of Computation of Royalty

For the purpose of computing the said royalties the lessee/licensee shall keep a correct account of the mineral/minerals actually produced from the quarries/mines, lands and despatched from the quarry and maintained stock, in the form prescribed by Government/Competent Authority. The lessee/licensee shall also keep a correct account of the number of persons employed therein and shall also maintained a complete set of plans and cross sections of the quarry and furnish to the Competent Authority concerned such information, reports and returns as required from time to time under these Rules together with representative samples of minerals and processed materials from the same obtained during the operations. The accounts as well as quantity (in volume or in weight as the case may be) of the mineral/minerals in stock or in the process of despatch from the quarry may be checked by any officer authorised by the State Government and or by the Competent Authority.

3. Course of action if rents and royalties are not paid in time.

Should the royalty and /or rent reserved and made payable by the lessee/licensee is not paid within thirty days after the date fixed in lease/licence for the payment of the same. State Government may enter upon the premises and restrain all or any of the mineral or beneficiated/processed or movable property there and may order the sale of the property to restrained or so much of it as will suffice of the satisfaction of the rent and royalties due, and all cost and expenses occasioned by the non-payment thereof.

3A. If the lessee or licence makes any default in the payment of royalty or dead rent payable under rule 26, the competent authority shall give notice to such lessee or licences, requiring him to pay the royalty or dead rent within sixty days from the date of receipt to the notice, failing which the competent authority may, without prejudice to any other action that may be taken against lessee or licence the lease or licensee or forfeit the whole or part of the Security Deposit.

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4. Any rent, royalty tax fees, penalty or other sums due to Government under said Rules of under this lease/licence shall be recovered as arrears of land revenue on the basis of certificate issued by the Competent Authority.

PART VII

THE COVENANTS OF THE LESSEES/LICENSEES

1. Lessees to pay rents, royalties.

(1) The lessee/licensee shall pay the rents and royalties reserved by this lease/licence at such times and in the manner provided in PART V and VI of these presents and also may and discharge all taxes, cesses, rates assessments and impositions whatsoever being in the nature of public demands which shall from time to time charged, assessed or imposed by the authority of the State Government upon or in respect of the premises and works of the lessee/lessee in common with other premises and works of alike nature except demands for land revenue.

2. To maintain and keep boundary marks in good order.

The lessee/licensee shall at his own expense erect and at all times maintain and keep in repair boundary marks and pillars according to the demarcation to be shown in the plan annexed to this lease/licence. Such marks and pillars shall be sufficiently clear of the shrubs and other obstructions as to allow easy identifications.

3. To commence operations within a year and work in a workman like manner

Unless the Competent Authority for good cause permits otherwise the lessee/licensee shall commence operation within a year from the date of execution of the lease/licence and shall thereafter at all times during the continuance of this lease/licence search for, win, work and develop the said minerals without voluntary intermission in proper skillful and workman like manner without doing or permitting to be done any unnecessary or avoidable damage the surface of the said lands or the crops, buildings or other property thereon. The lessee/licensee shall prevent waste by removal of overburden careful storage of waste, drainage and removal of valuable minerals. For the purpose of this clause quarrying operations shall include the erection of machinery, laying of a tramway or construction of a road in connection with the quarry. The lessee/licensee shall not dump the overburden or waste rock or mineral on the workable deposit. If lessee/licensee does not find suitable place to dump the waste mineral generated from the quarry within the leased/licenced area he may dump in nearby Government land obtaining prior approval from Competent Authority writing.

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4. To indemnify Government against all claims.

The lessee/licensee shall make and pay such reasonable compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him in exercise of the powers granted by this lease/licence and shall indemnify and keep indemnified fully and completely. State Government against all claims which may be made by any person in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.

5. To secure and keep in good condition pits shafts etc.,

The lessee/licensee shall during the substance of this lease/licence well and sufficiently secure and keep open with timber or other durable means all pits shafts and make and maintain sufficient fences to the satisfaction of the State Government round every such pit shaft or working in the said lands, except such as may be abandoned accessible free from water and foul air as far as possible. The lessee/licensee shall also take adequate steps to ensure that:

- (a) Height and widths of trenches in open quarries are properly maintained to facilitate easy removal of the mineral and the muck.
- (b) The working faces are always kept clean.
- (c) The mineral and or beneficiated, processed, dressed products there from won are stacked in suitable dimensions and each such stock is numbered or marked in a manner prescribed by the Competent Authority.
- (d) The proper sanitation of the area leased/licenced to him maintained.

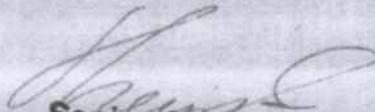
6. To strengthen and support the quarry to necessary extent.

The lessee/licensee shall strengthen and support to the satisfaction of the Railways administration concerned or the State Government or any other Competent Authority controlling the provisions of the any law for the time being in force relating to the working of quarries and matters affecting safety health and labour matter as the case may be any part of the quarry which in its opinion requires such strengthening of support for the safety of any railway, reservoirs, canal, road, high tension electric line and other public works or structures.

7. (1) The lessees/licensee shall submit from time to time or when required progress reports to the Director of Mines and Geology, along with analysis and representative sample of the minerals collected during the quarrying operations as also the periodical returns prescribed in the said Rules or in manner prescribed by him from time to time.

(2) The lessee/licensee shall submit to the Director of Mines and Geology, the Competent Authority and any other officer as may be specified by the Director of Mines and

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- (3) Quantities of the various quantities of the said mineral/minerals sold at the quarry head or despatched to any mineral processing units, granite cutting and polishing units within the country and quantity exported and the manner and purpose of such sale and disposal ;
- (4) Detail of royalty paid and PERMITS obtained.
- (5) The prices and all other particulars of all sale of the said mineral/minerals ;
- (6) The number of persons employed in the mines or work or upon the said lands specifying nationality, qualifications and pay of the technical personnel.
- (7) Such other facts, particulars and circumstances as the Competent Authority or the Director of Mines and Geology may from time to time require and shall also furnish of charge to such officers and at such times they may prescribe true and correct abstracts of all or any such books of accounts and shall at all reasonable times allow such officers or any officers as the State Government shall, in the behalf appoint, to enter into and have free access to, for the purpose of examining and inspecting the said books of accounts and to make copies thereof and to make extracts there from.

12. To maintain plans etc.,

The lessee/licensee shall at all times during the said term maintain at the quarry officer correct, intelligible. Up-to-date and complete Contour and Geological plans and cross sections of the quarries in the said lands. They shall show all the operations, workings, and all the trenches, pits and drilling made by the lessee/licensee in the course of operations carried on by him/them under the lease/licence. The lessee/ licensee shall update such quarry plans and section at the end of each year or any period specified from time to time and the lessee/ licensee shall furnish free of charge such plans sections and mineral specimens, to the Competent Authority whenever these required. Accurate records of all trenches pits and drilling shall show :-

- (a) The sub-soil and strata through which they pass.
- (b) Any other minerals encountered.
- (c) Any other matter of interest and all data required by the State Government the Competent Authority from time to time.

13. To abide by the previous of the laws in force in respect of labour welfare, safety measures, ecology and environment.

The lessee/licensee shall be bound by the provisions of to abide by the provisions any laws for the time being in force of the laws in force in relating to ecology and environment, of the laws in force in the working of the quarries (Mines respect of labour welfare and

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18. Delivery of working in good order to State Government after determination of lease.

The lessee/licensee shall at the expiration or sooner determination of the said term or any renewal thereof deliver upto the State Government all mines, quarries, pits, shafts, inclines, other works now existing or here after to be sunk or make on or under the said lands except such as have been abandoned with the sanction of the Competent Authority in an ordinary and fair course of working all engines, machinery, plant, buildings, structures, other works and conveniences which at the commencement of the term were upon or under the such lands and all such machinery set up the lessee/licensee below ground level which cannot be removed without causing injury to the mines, quarries or works under the said lands (except such of the same may with the sanction of the Competent Authority) and all buildings and structure of bricks or stone erected by the lessee/licensee above ground level in good repaired order and condition and fit in all respects for further working of the said mines and the said minerals.

19. Right of pre-emption.

- (a) The Government shall from time to time and all times during the said terms have the right to be exercised by notice in writing to the lessee/licensee of pre-emption of the said minerals (and all products thereof) lying in or upon the lands hereby demised or elsewhere under the control of the lessee/licensee shall with all possible expedition deliver all minerals or products of minerals purchased by the State Government under the power conferred by this provision be exercising the said right.
- (b) In the events of the existence of State or War or emergency (of which existence the president of India shall be the sole judge and a notification to his effect in the Gazette of India shall be conclusive proof) the State Government with the consent of the Central Government shall from time to time and all times during the said term have right to be exercised by a notice in writing to the lessee/licensee shall forth with take possesssion and control of the works plant, machinery premises of the lessee/licensee on or in connection with the said lands or preparations under the lessee/licensee and during such possession or control the lessee/licensee shall confirm and obey all directions given by or on behalf of the Central or State Government regarding the use of employment of such works, plants premises and minerals, PROVIDED THAT after compensation which shall be determined in default of agreement by the State Government shall be paid to the lessee/licensee or all loss or damage sustained by him/them by reason or in consequence of the exercise of the powers conferred by this clause and PROVIDED ALSO that the exercise of such powers shall not determine the said term hereby granted or affect the terms and provisions of these presents further than may be necessary to give

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effect to the provisions of this cause. The Government or the Competent Authority shall have the right to dispose of the minor mineral waste generated during the course of quarrying in accordance with the provision of Schedule-2.

20. Not to light fire in forest Areas

The lessee/licensee shall not light any fire upon the said lands if lying within the reserved forest except under such conditions as the Forest Department may in writing specify and the lessee/licensee and his/their workmen and employees shall render prompt assistance in extinguishing any fire on the said lands or in their vicinity. The lessee/licensee shall be liable for all damage resulting from fire caused by the act or omission of the lessee/licensee or his/their employees and shall pay such compensation for the Forest Department. The decision of the Forest Department as the amount of compensation payable by the lessee/licensee shall be final and binding on the lessee/licensee.

21. No right over produce other than minerals, ores mentioned in the lease/licence.

- (a) The lessee/licensee shall not remove any other produce except the minor mineral mentioned in this lease. The lessee/licensee shall without delay, report to the Competent Authority and the Director of Mines and geology, the discovery in this areas, comprised in his/their lease/licence of any minerals not specified in the lease.
- (b) If any mineral/s not specified in the lease/licence is/are discovered in the leased/licenced area he/they shall not win and dispose of such mineral/s, without obtaining lease/licence therefore. If he fails, they fail to apply for such lease/licence within three months from the discovery of the said mineral/minerals, the Competent Authority may grant a lease/licence in respect of such mineral/minerals to any other person/persons in respect of such mineral/minerals to any other person/persons.
- (c) Without the prior permission of the Director of Mines and Geology the lessee/licensee shall not use the minor minerals quarried under these rules for a purposes which will classify them as major minerals.

22. The lessee/licensee shall make available to the Government of India beryl or any other "Substance prescribed" under section of the Atomic Energy Act (Act XXIX if 1948) if they are found to occur in the said lands.

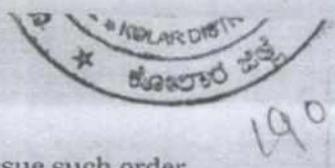
23. The State Government shall be immune from the lessee/licensee claims for damage and account or any having been included in this lease which may subsequently be discovered not have been available for the lease.

24. The lessee/licensee or his assignees shall not erect by building in contravention of the provisions of any law for the time being in force relating to the erection of buildings or in

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contravention of any order is issued by any officer or authority composed to issue such order any such law within whose jurisdiction the leased area is situated.

25. The lessee/licensee shall abide by such reasonable instructions and direction as may be issued by the Director of Mines and Geology from time to time regarding conservation and development of minerals.

26. The lessee/licensee shall minimise the air and water pollution keeping in view the local atmosphere/environment.

PART VIII

THE COVENANTS OF THE STATE GOVERNMENT

1. Lessee may hold and enjoy rights quietly.

(1) Lessee/licensee paying the rents and royalties hereby reserved and observing and performing all the covenants and agreements herein contained and on the part of the lessee/licensee is to be observed and performed shall and may quietly hold and enjoy the rights and premises hereby demised for and during the term hereby granted without any unlawful interruption from or by the State Government, or any person rightfully claiming under it.

2. To renew

If the lessee/licensee be desirous of taking lease/licence of the premises hereby demised or of any part of them for a further term on the expiry of the term hereby granted and if he/they give the Competent Authority an application in writing ninety days before the expiry of the leaser/licences as prescribed in the said Rules and shall pay the rents and royalties hereby reserved and shall observe and perform the several covenants and agreements herein contained and on the part of the lessee/licensee to be observed and performed upto the expiration of the term hereby granted the Competent Authority will upon his/their executing and delivering to the State Government if required a counterpart thereof execute and deliver to the lessee/licensee a renewal lease/licence of the said premises for the further term not exceeding the term of this lease/licence at such rents and royalties and no such terms and subject to such covenants and agreements including this present covenants to renew as shall be in accordance with the said Rules applicable to ...Building Stone..... (name of minerals) on the day next following the expiration of the term hereby granted.

3. Liberty to surrender this lease/licence.

The lessee/licensee shall be at liberty to surrender this lease/licence by giving notice of not less than three months in writing to the Competent Authority and no fresh liability shall accrue to the lessee/licensee from the date of such surrender provided that all the Government dues on rents, royalties and taxes shall be declared off arising upon the date of surrender.

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4. Refund of security Deposit.

On such date as the Competent Authority may within two months after the determination to this lease or of any renewal thereof, the amount of the security deposit paid in respect of the lease and then remaining deposit with the State Government and not required to be applied to any of the purposes mentioned in this lease shall be refunded to the lessee/licensee. No interest shall run on the security deposit.

PART IX

GENERAL PROVISION

1. Breach of conditions.

In case of breach of any of the conditions of the lease other than mentioned in clause 2 and 3 of this part then the Competent Authority may require the lessee/licensee or his/their assigns to pay penalty not exceeding an amount equivalent to twice the amount of the annual dead rent specified under clause 1 part V.

2. Obstruction to Inspection.

In case lessee/licensee or his/their assignees does/do not allow or obstruct entry or inspection by the Officers authorised by the State Government the Competent Authority may cancel the lease and forfeit the whole or part of the deposit made under Rule 9(1) and 21(1) of the said Rules.

3. In case lessee/licensee or his/their assignees commit any breach of any of the conditions specifies in the clauses sub rule (1) and (2) of Rule 6 of the said Rules then and in any such case the Competent Authority shall give notice in writing to the lessee/licensee or his/their or assignees as the case may be, asking him/them to remedy the breach within thirty days from the date of the notice and if the breach is not remedied within such period the Competent authority under the said Rules determine the lease provided that nothing therein contained shall debar the State Government from enforcing any other right or remedy that the State Government may have against the lessee/licensee or his/her assignees under any other provisions herein contained.

4. To pay penalty in case of breach.

In case of the breaches of the covenants and agreements by the lessee/licensee or any other officer authorised by the Government on which aforesaid notice has been given the Competent Authority under the said Rules in lieu of Giving notices, may impose such penalty appropriate in accordance with the sub-rule (3) of Rule 6.

5. If the lessee/licensee ceases/cease to work the quarry for a continuous period of one year the lease/licence shall liable to cancellation as per the Rules.

Provided that the lease/licence shall not be cancelled. If the lessee/licensee are prevented from working the quarry owing to some reasonable cause or if the lessee/licensee ceases/cease to work with prior permission of the Competent Authority.

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6. Interpretation.

If there is any dispute regarding their lease/licence or any other matter or thing. construction of a term or condition in the lease/licence anything connected with the quarries or minor minerals specified in this lease/licence or the working or nonworking of the quarry operated under the lease/licence, the amount of payment of royalty or dead rent or its mode of payment to the Competent Authority it shall be referred to the State Government whose decision shall be final and binding on the lessee/licensee.

7. Omitted.

8. Lessee/licensee to remove his properties on the expiry of lease.

The lessee/licensee having first paid and discharged the rents and royalties payable by virtue of these presents may at the expiration or sooner determination of the said terms or within three months thereafter (unless the lease/licence shall be determined under clause 1 and 2 or this PART and in that case at any time not less than three calendar months after such determination), take down remove for his own benefit all or any engines, machinery plant, building structures, tramways, railways other works erection and conveniences which may have been erected set up or placed by the lessee/licensee in or upon the said lands and which the lessee/licensee is/are bound to deliver to the State Government under clause 18 of PART VII of this Schedule and which the State Government shall not desire to purchase.

9. Forfeiture of property left more than six months after determination of lease.

If at the end of three months after the expiration or sooner determination of the said term or after the date from which after determination of lease any surrender by the lessee/licensee of part under the provisions contained in Clause 3 of PART VIII of this schedule become effective there shall remain or upon the said land or the surrendered part or parts thereof the case may be any engine, machinery, plant, building, structures, tramways, railways and other work, erections and convenience or other property which are not required by the lessee/licensee in connection with his/their operations in these parts of the said lands which he/they has/have surrendered or in any other lands held by him/them under quarrying lease the same shall not removed by the lessee/licensee within one calendar month after notice in writing requiring their removal has been to the lessee/licensee by the State Government be deemed to become the property of the State Government and may be sold or disposed of in such manner as the State Government shall deem fit without liability to pay compensation or to the lessee/licensee in respect thereof.

10. Service of notice.

Every notice by these present required to be given to Service notice. The lessee/licensee shall be given in writing to such person resident on the purpose of receiving such notices and if there shall have been no such appointment they every such notice shall be sent to the lessee/licensee by the registered post addressed to the lessee/licensee at the address recorded in this lease/licence or at such other address in India as the lessee/licensee may

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**Senior Geologist
Mines & Geology Dept**

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from time to time in writing to the State Government designate for the receipt of notices and every such service shall be deemed to be proper and valid service upon the lessee/licensee and shall not be questioned or challenged by him.

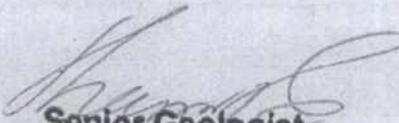
11. In respect of quarrying leases consisting of an area of five acres and more a quarrying plan containing the particulars specified in clause (c) shall be submitted by the lessee within six months from the date of grant of lease as per sub-rule 3(a) of Rule 18 of K.M.M.C. Rules 1994.

In Witness whereof these presents have executed in the manner here under apprising the day and year first above written.

Signed by

for and on behalf of the Governor of Karnataka in the presence of

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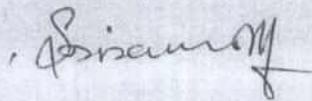

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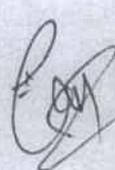
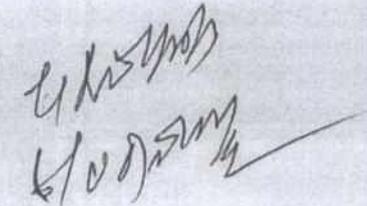
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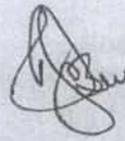
in the presence of

1. P. M. S. Chitale



2. B. H. S. Chitale

 S/o Narayana
K. H. S. Chitale
Hosakote Town
Bangalore

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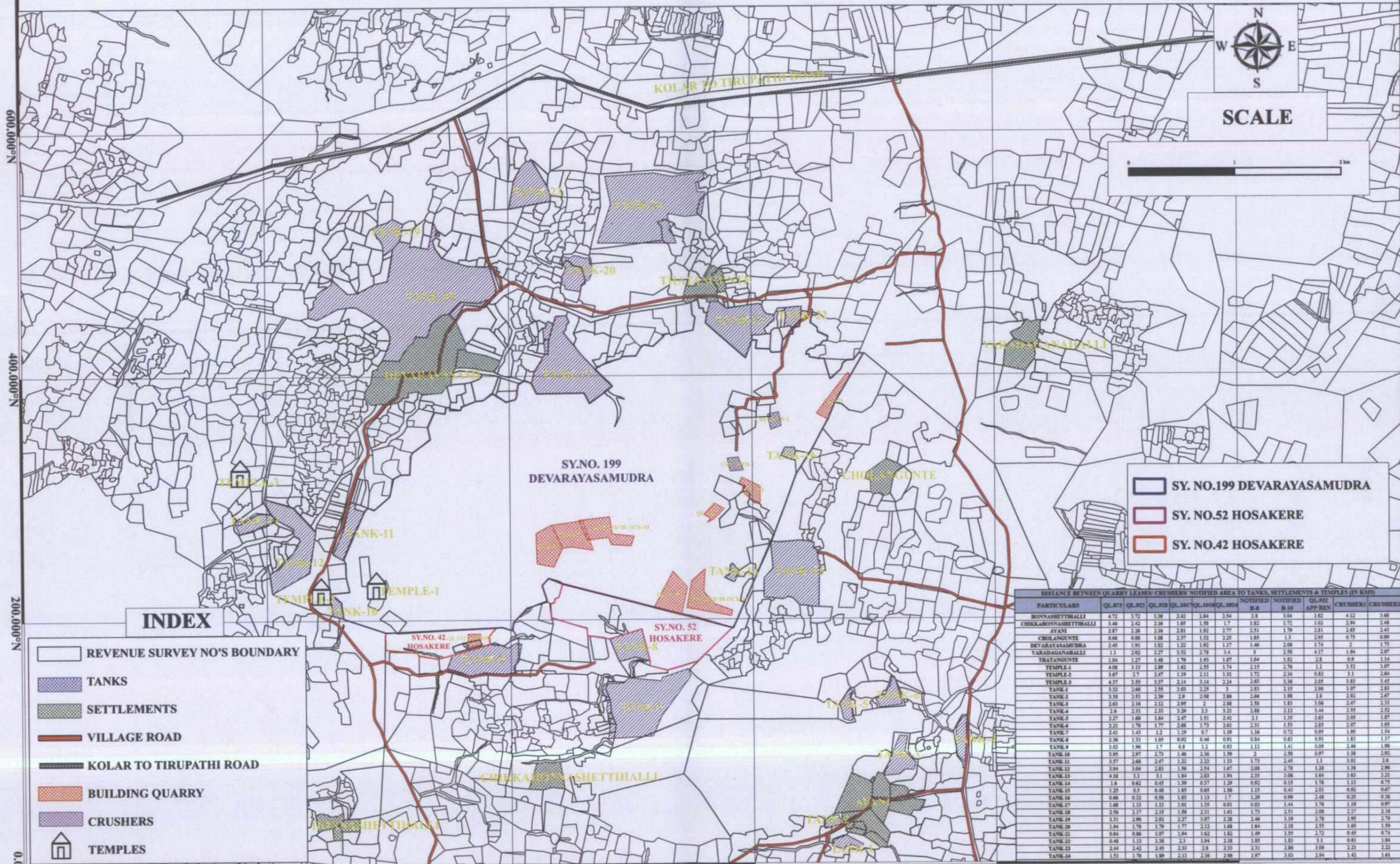
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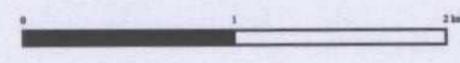
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MAP SHOWING LOCATION OF BUILDING STONE QUARRY AND CRUSHERS IN DEVARAYASAMUDRA VILLAGE, MULUBAGILU TALUK, KOLAR DISTRICT.



SCALE



- SY. NO.199 DEVARAYASAMUDRA
- SY. NO.52 HOSAKERE
- SY. NO.42 HOSAKERE

INDEX

- REVENUE SURVEY NO'S BOUNDARY
- TANKS
- SETTLEMENTS
- VILLAGE ROAD
- KOLAR TO TIRUPATHI ROAD
- BUILDING QUARRY
- CRUSHERS
- TEMPLES

PARTICULARS	DISTANCE BETWEEN QUARRY LEASES/ CRUSHERS/ NOTIFIED AREA TO TANKS, SETTLEMENTS & TEMPLES (IN KMS)										
	QL-873	QL-921	QL-929	QL-1017	QL-1018	QL-1024	NOTIFIED B-8	NOTIFIED B-10	QL-932 APP REN	CRUSHER/ CRUSHERS	
BONNABETTIBALLI	4.72	3.72	3.38	2.42	2.84	2.54	2.8	3.04	1.02	4.12	3.68
CHEKKABONNABETTIBALLI	3.46	2.42	2.16	1.85	1.58	1.7	1.82	1.72	1.02	2.94	2.48
AVANI	2.87	2.26	2.16	2.81	1.82	2.77	2.51	1.79	2.81	2.65	2.43
CHOLANGUNTE	0.66	0.88	1.08	2.37	1.52	2.25	1.85	1.3	2.95	0.75	0.99
DEVARAYASAMUDRA	2.45	1.91	1.82	1.32	1.82	1.17	1.46	2.06	1.74	3	1.75
VARADAGANABALLI	1.1	2.02	2.27	3.52	2.78	3.4	3	2.58	4.17	1.64	2.67
TRAYANGUNTE	1.04	1.27	1.48	1.78	1.89	1.87	1.64	1.82	2.8	0.9	1.14
TEMPLE-1	4.08	3.13	2.89	1.62	2.55	1.74	2.15	2.76	1.2	1.92	3.07
TEMPLE-2	3.07	2.7	2.47	1.19	1.11	1.31	1.72	2.34	0.82	3.1	3.84
TEMPLE-3	4.37	3.55	3.97	2.14	3.14	2.63	2.63	3.36	2.05	3.83	3.45
TANK-1	3.32	2.46	2.58	3.03	2.25	3	2.83	2.15	2.96	3.07	2.83
TANK-2	3.18	2.91	2.38	2.9	2.08	2.86	2.66	1.98	3.8	2.82	2.67
TANK-3	2.63	2.18	2.12	2.95	3	2.88	2.38	1.83	3.06	2.47	2.33
TANK-4	2.4	2.31	2.33	3.29	2.3	3.23	2.68	2.12	3.44	2.55	2.52
TANK-5	2.27	1.69	1.64	2.47	1.51	2.41	2.1	1.35	2.63	2.05	1.87
TANK-6	2.21	1.78	1.77	2.88	1.73	2.61	2.31	1.83	2.85	2.07	1.95
TANK-7	2.41	1.43	1.2	1.19	0.7	1.19	1.16	0.72	0.95	1.95	1.54
TANK-8	2.38	1.31	1.65	0.92	0.46	0.93	0.84	0.63	0.93	1.83	1.17
TANK-9	3.03	1.86	1.7	0.8	1.3	0.93	1.12	1.41	0.69	2.48	1.96
TANK-10	3.95	2.97	2.73	1.46	2.36	1.59	3	2.58	0.97	3.18	2.82
TANK-11	3.57	2.48	2.47	1.32	1.32	1.32	1.75	2.45	1.1	3.01	2.4
TANK-12	3.84	3.04	2.63	1.56	2.54	1.67	2.08	2.78	1.28	3.38	2.96
TANK-13	4.18	3.3	3.1	1.84	2.83	1.94	2.35	3.06	1.64	3.63	3.21
TANK-14	1.6	0.62	0.45	1.39	0.37	1.29	0.92	0.19	1.78	1.13	0.75
TANK-15	1.25	0.5	0.48	1.65	0.65	1.56	1.15	0.43	2.03	0.92	0.67
TANK-16	0.66	0.32	0.58	1.83	1.13	1.7	1.29	0.99	2.48	0.25	0.38
TANK-17	1.88	1.13	1.13	1.01	1.35	0.91	0.83	1.44	1.76	1.19	0.97
TANK-18	2.56	2.17	2.15	1.58	2.31	1.61	1.75	2.51	2.08	2.17	2.18
TANK-19	3.31	2.96	2.92	2.27	3.07	2.28	2.46	3.18	2.78	2.91	2.78
TANK-20	1.84	1.78	1.78	1.77	3.12	1.68	1.84	2.18	2.55	1.65	1.59
TANK-21	0.84	0.86	1.07	1.94	1.62	1.82	1.49	1.55	2.72	0.45	0.74
TANK-22	0.48	1.13	1.18	2.3	1.84	1.85	1.85	3.1	0.41	1.84	1.84
TANK-23	2.44	2.42	2.45	2.33	2.8	2.53	2.31	2.86	3.08	2.21	2.22
TANK-24	1.53	1.76	1.89	2.13	2.36	2.08	1.97	3.03	2.94	1.42	1.61

0.000°

160.000°W

400.000°E

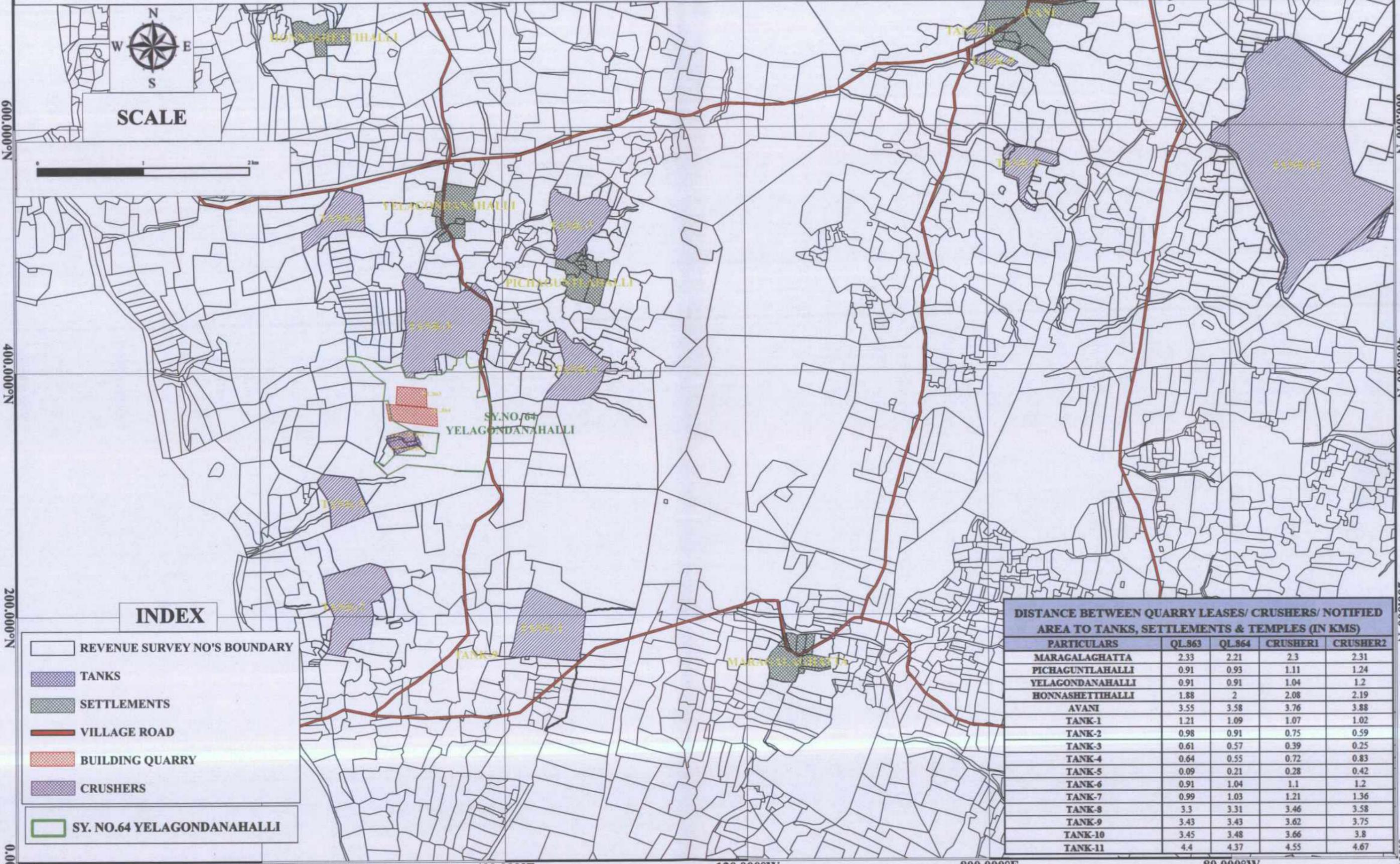
157

120.000°W

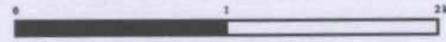
800.000°E

80.000°W

MAP SHOWING LOCATION OF BUILDING STONE QUARRY AND CRUSHERS IN YELAGONDANAHALLI VILLAGE, MULUBAGILU TALUK, KOLAR DISTRICT.



SCALE



INDEX

- REVENUE SURVEY NO'S BOUNDARY
- TANKS
- SETTLEMENTS
- VILLAGE ROAD
- BUILDING QUARRY
- CRUSHERS
- SY. NO.64 YELAGONDANAHALLI

DISTANCE BETWEEN QUARRY LEASES/ CRUSHERS/ NOTIFIED AREA TO TANKS, SETTLEMENTS & TEMPLES (IN KMS)

PARTICULARS	QL.863	QL.864	CRUSHER1	CRUSHER2
MARAGALAGHATTA	2.33	2.21	2.3	2.31
PICHAGUNILAHALLI	0.91	0.93	1.11	1.24
YELAGONDANAHALLI	0.91	0.91	1.04	1.2
HONNASHETTIHALLI	1.88	2	2.08	2.19
AVANI	3.55	3.58	3.76	3.88
TANK-1	1.21	1.09	1.07	1.02
TANK-2	0.98	0.91	0.75	0.59
TANK-3	0.61	0.57	0.39	0.25
TANK-4	0.64	0.55	0.72	0.83
TANK-5	0.09	0.21	0.28	0.42
TANK-6	0.91	1.04	1.1	1.2
TANK-7	0.99	1.03	1.21	1.36
TANK-8	3.3	3.31	3.46	3.58
TANK-9	3.43	3.43	3.62	3.75
TANK-10	3.45	3.48	3.66	3.8
TANK-11	4.4	4.37	4.55	4.67

0.000°

160.000°W

400.000°E

120.000°W

800.000°E

80.000°W

0.000°

RNI No. KARBIL/2001/47147



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು
ಬಿಲೇಜು ರಾಜ್ಯ ಪತ್ರ

ಭಾಗ- III	ಬೆಂಗಳೂರು, ಮಂಗಳವಾರ, ದಿವಂಛರ್ ೦೨, ೨೦೧೪ (ಮಾರ್ಗಶಿರ ೧೧, ಶಕ ವರ್ಷ ೧೯೩೬)	ನಂ. ೭೫೦
Part- III	Bangalore, Tuesday, December 02, 2014 (Margashira 11, Shaka Varsha 1936)	No. 750

GOVERNMENT OF KARNATAKA
DEPARTMENT OF MINES AND GEOLOGY
SHORT TERM NOTIFICATION FOR
GRANT OF QUARRYING LEASE THROUGH TENDER-CUM-AUCTION
Tender No:DMG/DD(MA)/M-Sand-01/2014-15 , Date:02-12-2014.

In exercise of powers conferred under Karnataka Minor Mineral Concession Rules, 1994 it is hereby notified under Rule 8B for the information of General public that the areas mentioned below in Kolar District are notified for the purpose of granting Quarrying Lease of "Building Stone" (Manufactured- Sand) through Tender-cum-Auction as per chapter IV-A of KMMCR. on As is Where is basis for a period of 10 years. Any applications that are received hitherto over these areas and pending for disposal will be deemed to be rejected as on the date of publication of this notification.

Sl. No	Taluk	Village	Sy. No	Extent (Acres)	Block No.	GPS Co-ordinates	Category of Reservation
1.	Malur	Makarahalli	185	10-00	01	A 12°58'51.43"N 78°6'21.45"E	Scheduled Caste
						B 12°58'47.91"N 78°6'20.62"E	
						C 12°58'47.23"N 78°6'24.78"E	
						D 12°58'44.35"N 78°6'24.03"E	
						E 12°58'44.62"N 78°6'21.62"E	
						F 12°58'41.21"N 78°6'20.98"E	
						G 12°58'42.23"N 78°6'17.01"E	
						H 12°58'52.13"N 78°6'18.82"E	
2	Malur	Makarahalli	185	10-00	04	A 12°58'49.97"N 78°5'50.81"E	Scheduled Tribes
						B 12°58'40.58"N 78°5'59.91"E	
						C 12°58'38.54"N 78°5'57.31"E	
						D 12°58'47.88"N 78°5'48.23"E	
3.	Malur	Makarahalli	185	10-00	03	A 12°58'52.13"N 78°6'18.82"E	General
						B 12°58'42.23"N 78°6'17.01"E	
						C 12°58'43.35"N 78°6'12.79"E	
						D 12°58'53.25"N 78°6'14.74"E	
4.	Malur	Makarahalli	185	10-00	02	A 12°58'53.25"N 78°6'14.74"E	General
						B 12°58'43.35"N 78°6'12.79"E	
						C 12°58'44.55"N 78°6'8.67"E	
						D 12°58'54.10"N 78°6'10.42"E	

Sl. No	Taluk	Village	Sy. No	Extent (Acres)	Block No.	GPS Co-ordinates		Category of Reservation
						A	B	
5	Malur	Makarahalli	185	10-00	05	A	12°58'47.88"N 78°5'48.23"E	General
						B	12°58'38.54"N 78°5'57.31"E	
						C	12°58'36.46"N 78°5'54.68"E	
						D	12°58'45.82"N 78°5'45.57"E	
6.	Mulba galu	Devaraya-samudra	199	10-00	06	A	13°7'20.79"N 78°18'26.36"E	General
						B	13°7'28.73"N 78°18'26.19"E	
						C	13°7'30.67"N 78°18'28.96"E	
						D	13°7'25.15"N 78°18'32.41"E	
						E	13°7'20.73"N 78°18'30.41"E	
7.	Mulba galu	Devaraya-samudra	199	10-00	07	A	13°7'25.15"N 78°18'32.41"E	Scheduled Caste
						B	13°7'20.73"N 78°18'30.41"E	
						C	13°7'31.37"N 78°18'36.36"E	
						D	13°7'24.66"N 78°18'39.32"E	
						E	13°7'25.31"N 78°18'34.49"E	
8.	Mulba galu	Devaraya-samudra	199	10-00	08	A	13°7'26.83"N 78°18'38.44"E	General
						B	13°7'31.37"N 78°18'36.36"E	
						C	13°7'32.18"N 78°18'43.60"E	
						D	13°7'28.18"N 78°18'44.20"E	
						E	13°7'27.66"N 78°18'49.30"E	
						F	13°7'25.36"N 78°18'48.58"E	
						G	13°7'25.69"N 78°18'43.99"E	
						H	13°7'27.35"N 78°18'43.35"E	
9.	Mulba galu	Devaraya-samudra	199	10-00	09	A	13°7'11.90"N 78°18'55.16"E	General
						B	13°7'20.82"N 78°18'59.70"E	
						C	13°7'17.10"N 78°19'2.88"E	
						D	13°7'10.75"N 78°19'1.68"E	
10	Mulba galu	Devaraya-samudra	199	10-00	10	A	13°7'17.10"N 78°19'2.88"E	General
						B	13°7'10.75"N 78°19'1.68"E	
						C	13°7'19.89"N 78°19'6.04"E	
						D	13°7'14.80"N 78°19'5.69"E	
						E	13°7'11.72"N 78°19'8.10"E	
						F	13°7'10.19"N 78°19'12.49"E	
						G	13°7'8.93"N 78°19'12.22"E	

Director

Department Of Mines and Geology
Bangalore

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸಂಸ್ಥೆಗಳು

ವಿಷಯ: ಎಂ-ಸ್ಟಾಂಡ್, ಘಟಕಗಳಿಗೆ ಕಲ್ಪಿಸಿ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಮಂಜೂರು ಮಾಡಲು ಕಾರ್ಯಾದೇಶ ನೀಡುವ ಕುರಿತು.

ವಿವರಣೆ: ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಗಭೂಇ/ಉನಿ(ಉ.ಆ)/ಎಂ-ಸ್ಟಾಂಡ್/01/2014-15 ದಿನಾಂಕ:13.04.2015



ಪ್ರಸ್ತಾವನೆ:-

ಕರ್ನಾಟಕ ಉಪ ಖನಿಜ ರಿಯಾಯಿತಿ ನಿಯಮಾವಳಿಗಳು, 1994 ರ ನಿಯಮ 8(ಬಿ) ರನ್ವಯ ಕೋಲಾರ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ, ತುಮಕೂರು, ರಾಮನಗರ, ಮೈಸೂರು ಮತ್ತು ದಾವಣಗೆರೆ ಜಿಲ್ಲೆಗಳಲ್ಲಿ ಒಟ್ಟು 52 ಕಟ್ಟಡದ ಗಣಿ ಬ್ಲಾಕ್‌ಗಳನ್ನು ಎಂ-ಸ್ಟಾಂಡ್ ತಯಾರಿಸುವ ಘಟಕದವರಿಗೆ ಟೆಂಡರ್-ಕಂ-ಆಕ್ಟ್ ಮೂಲಕ ಮಂಜೂರು ಮಾಡಲು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರದಲ್ಲಿ ಅಧಿಸೂಚನೆಗಳನ್ನು ಹೊರಡಿಸಿ ಹಾಗೂ ದಿನಪತ್ರಿಕೆಗಳಲ್ಲಿ ಪ್ರಕಟಣೆಗಳನ್ನು ಹೊರಡಿಸಿ ಆಸಕ್ತ ಬಿಡ್‌ದಾರರಿಂದ ಇ-ಪ್ರಕ್ಯೂರ್‌ಮೆಂಟ್ ವೆಬ್‌ಸೈಟ್ ಮೂಲಕ ಆನ್‌ಲೈನ್‌ನಲ್ಲಿ ಅರ್ಜಿಗಳನ್ನು ಸಲ್ಲಿಸಲು ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಇವರು ಅಧ್ಯಾನಿಸಿ ದಿನಾಂಕ:31.01.2015 ರಂದು ಅಂತಿಮ ದಿನವನ್ನಾಗಿ ನಿಗದಿಪಡಿಸಿರುತ್ತಾರೆ.

ಟೆಂಡರ್-ಕಂ-ಆಕ್ಟ್ ಮೂಲಕ ಮಂಜೂರು ಮಾಡಲು ಗುರುತಿಸಿರುವ 52 ಬ್ಲಾಕ್‌ಗಳಲ್ಲಿ 45 ಬ್ಲಾಕ್‌ಗಳಿಗೆ ಆಸಕ್ತ ಬಿಡ್‌ದಾರರು ಬಿಡ್‌ಗಳನ್ನು ಸಲ್ಲಿಸಿವು. ಇವುಗಳಲ್ಲಿ 3 ಬಿಡ್‌ಗಳು ತಾಂತ್ರಿಕ ಮೌಲ್ಯಮಾಪನದಲ್ಲಿ ಅನುತ್ಪೀರ್ಣವಾಗಿರುವುದಾಗಿ ಹಾಗೂ 11 ಬ್ಲಾಕ್‌ಗಳ ಮೇಲೆ ಒಬ್ಬರೇ ಬಿಡ್‌ದಾರರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುವುದರಿಂದ ಒಟ್ಟು 17 ಬ್ಲಾಕ್‌ಗಳನ್ನು ಹೊರತುಪಡಿಸಿ ಉಳಿದ 28 ಬ್ಲಾಕ್‌ಗಳಿಗೆ ದಿನಾಂಕ:30.03.2015 ಮತ್ತು 31.03.2015 ರಂದು ಇ-ಪ್ರಕ್ಯೂರ್ ಮಾಡಿರುವುದಾಗಿ ಅದರಂತೆ ಅರ್ಜಿ ಬಿಡ್‌ಗಳನ್ನು ತೆರೆದು ಪರಿಶೀಲಿಸಿ ತುಮಕೂರು ಜಿಲ್ಲೆ, ಬ್ಲಾಕ್ ಸಂಖ್ಯೆ:15 ಮತ್ತು 16 ಗಳು ಮೀಸಲು ಅರಣ್ಯ ಪ್ರದೇಶ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವುದರಿಂದ ಸದರಿ ಬ್ಲಾಕ್‌ಗಳನ್ನು ಹೊರತುಪಡಿಸಿ ಒಟ್ಟು 26 ಬ್ಲಾಕ್‌ಗಳಿಗೆ ಗುತ್ತಿಗೆ ಮಂಜೂರು ಮಾಡಲು ಸರ್ಕಾರದ ಅನುಮೋದನೆ ನೀಡುವಂತೆ ಕೋರಿ ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಬೆಂಗಳೂರು ಇವರು ಮೇಲೆ ಓದಲಾದ ಪತ್ರದಲ್ಲಿ ಸರ್ಕಾರಕ್ಕೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿನ ಅಂಶಗಳನ್ನು ನಿಯಮಾನುಸಾರ ಪರಿಶೀಲಿಸಿ ತಾಂತ್ರಿಕ ಮೌಲ್ಯಮಾಪನದಲ್ಲಿ ಅನುತ್ಪೀರ್ಣವಾಗಿರುವ 3 ಬ್ಲಾಕ್‌ಗಳು 14 ಬ್ಲಾಕ್‌ಗಳಿಗೆ ಏಕೈಕ ಬಿಡ್‌ದಾರರು ಭಾಗವಹಿಸಿರುವ ಬ್ಲಾಕ್‌ಗಳಿಗೆ ಮರುಟೆಂಡರ್ ಮಾಡಲು ಹಾಗೂ ತುಮಕೂರು ಜಿಲ್ಲೆಯ 2 ಬ್ಲಾಕ್‌ಗಳು ಮೀಸಲು ಅರಣ್ಯ ಪ್ರದೇಶದಲ್ಲಿ ಬರುವಂತಹ ಬ್ಲಾಕ್‌ಗಳನ್ನು ಟೆಂಡರ್-ಕಂ-ಆಕ್ಟ್ ಪ್ರಕ್ರಿಯೆಯಿಂದ ಕೈಬಿಡಲು ಮತ್ತು ಸ್ಪರ್ಧಾರ್ಥಕ ಬಿಡ್ಡಿಂಗ್ ನಡೆಯದೆ ಇರುವ ಬ್ಲಾಕ್‌ಗಳನ್ನು ಹೊರತುಪಡಿಸಿ ಉಳಿದ ಬ್ಲಾಕ್‌ಗಳಿಗೆ ಎಂ-ಸ್ಟಾಂಡ್ ತಯಾರಿಕೆ ಘಟಕಗಳಿಗೆ ಅನುಮೋದನೆ ನೀಡಲು ಸರ್ಕಾರವು ಈ ಆದೇಶವನ್ನು ಹೊರಡಿಸಿದೆ.

ಆದೇಶ ಸಂಖ್ಯೆ ನಿಫ 184 ಎಂಎಂಎನ್ 2015, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 14.05.2015.

ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿರುವ ಕಾರಣಗಳಿಂದಾಗಿ ಕೋಲಾರ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ, ತುಮಕೂರು, ರಾಮನಗರ ಮತ್ತು ಮೈಸೂರು ಜಿಲ್ಲೆಗಳಲ್ಲಿ ಗುರುತಿಸಿರುವ ಕಟ್ಟಡ ಕಲ್ಪನೆ ಗಣಿ ಬ್ಲಾಕ್‌ಗಳನ್ನು ಎಂ-ಸ್ಟಾಂಡ್ ತಯಾರಿಸುವ ಘಟಕಗಳಿಗೆ ಕರ್ನಾಟಕ ಉಪ ಖನಿಜ ರಿಯಾಯಿತಿ ನಿಯಮಾವಳಿಗಳು,

ನಿಯಮ 8(ಬಿ)ರಂತೆ ಟೆಂಡರ್-ಕಂ-ಆಕ್ಟ್ ಮುಖಾಂತರ ಮಂಜೂರು ಮಾಡಲು ಟೆಂಡರ್-ಕಂ-ಆಕ್ಟ್‌ನಲ್ಲಿ ಭಾಗವಹಿಸಿ ಎಲ್ಲಾ ಪ್ರಕ್ರಿಯೆಗಳನ್ನು ಪೂರೈಸಿರುವ ಈ ಕೆಳಕಂಡ ಯಶಸ್ವಿ ಬಿಡ್‌ದಾರರಿಗೆ ಟೆಂಡರ್ ಡಾಕ್ಯುಮೆಂಟ್‌ನಲ್ಲಿ ನಿಗದಿಪಡಿಸಿರುವ ಷರತ್ತು ಮತ್ತು ನಿಬಂಧನೆಗಳೊಂದಿಗೆ ಕೆಳಕಂಡ ಷರತ್ತಿಗೊಳಪಟ್ಟು...ಎಂ-ಸ್ಯಾಂಡ್ ತಯಾರಿಕೆ ಘಟಕಕ್ಕೆ ಕಾರ್ಯಾದೇಶ ನೀಡಿದೆ.

ಕ್ರ. ಸಂ	ಎಂ-ಸ್ಯಾಂಡ್ ತಯಾರಿಕೆ ಗುರುತಿಸಿರುವ ಟೆಂಡರ್‌ನ ಹೆಸರು ಮತ್ತು ಜಿಲ್ಲೆ	ಟೆಂಡರ್ ಸಂಖ್ಯೆ	ಯಶಸ್ವಿ ಬಿಡ್‌ದಾರರ ಹೆಸರು ಶ್ರೀಯುಕ್ತರು/ಶ್ರೀಮತಿ	ಅಂಗೀಕರಿಸಲಾದ ಬಿಡ್ ಮೊತ್ತ (ಶೇಕಡವಾರು)
1	ಮಾಕರಹಳ್ಳಿ(ಕೋಲಾರ ಜಿಲ್ಲೆ)	P-01	ಎಂ. ಬಾಬಣ್ಣ	83.50
2	ಮಾಕರಹಳ್ಳಿ(ಕೋಲಾರ ಜಿಲ್ಲೆ)	P-01	ಬಾಗ್ಗೇವಿ ಎಸ್.ಕೆ.	50.00
3	ದೇವರಾಯ ಸಮುದ್ರ(ಕೋಲಾರ ಜಿಲ್ಲೆ)	P-06	ಎಂ. ಬಾಬಣ್ಣ	110.05
4	ದೇವರಾಯ ಸಮುದ್ರ(ಕೋಲಾರ ಜಿಲ್ಲೆ)	P-07	ಕೆ. ಶ್ರೀರಾಮ್	- 69.00
5	ದೇವರಾಯ ಸಮುದ್ರ(ಕೋಲಾರ ಜಿಲ್ಲೆ)	P-08	ಪೈ. ಪಿಚ್ಚೇಶ್ವರ ರಾವ್	40.50
6	ದೇವರಾಯ ಸಮುದ್ರ(ಕೋಲಾರ ಜಿಲ್ಲೆ)	P-09	ಮುನಿವೆಂಕಟಪ್ಪ ಜಗನ್ನಾಥ್	124.00
7	ದೇವರಾಯ ಸಮುದ್ರ(ಕೋಲಾರ ಜಿಲ್ಲೆ)	P-10	ಪೈ. ಪಿಚ್ಚೇಶ್ವರ ರಾವ್	40.50
8	ನರಸಪುರ(ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ)	P-02	ಗಾಯತ್ರಿ ದೇವಿ ಎಸ್.ಕೆ.	50.00
9	ನರಸಪುರ(ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ)	P-03	ಎಂ. ಬಾಬಣ್ಣ	123.00
10	ಅಣಕಲ್ಲು(ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ)	P-05	ಮುನಿವೆಂಕಟಪ್ಪ ಜಗನ್ನಾಥ್	100.00
11	ಸುಜ್ಞಾನಹಳ್ಳಿ(ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ)	P-07	ಮುನಿವೆಂಕಟಪ್ಪ ಜಗನ್ನಾಥ್	115.00
12	ಲಕ್ಷ್ಮೀನಹಳ್ಳಿ(ರಾಮನಗರ ಜಿಲ್ಲೆ)	P-01	ಎಂ. ಬಾಬಣ್ಣ	30.00
13	ಕುರುಬರಹಳ್ಳಿ(ರಾಮನಗರ ಜಿಲ್ಲೆ)	P-04	ಬಿ.ಎಂ. ಪದ್ಮನಾಭ	38.00
14	ಕುರುಬರಹಳ್ಳಿ(ರಾಮನಗರ ಜಿಲ್ಲೆ)	P-05	ಬಿ.ಎಸ್. ಹನುಮಂತರಾಯಪ್ಪ	50.00
15	ಕೊಟಗಾರಹಳ್ಳಿ(ರಾಮನಗರ ಜಿಲ್ಲೆ)	P-09	ಬಿ.ಎಂ. ಪದ್ಮನಾಭ	38.00
16	ಕೊಟಗಾರಹಳ್ಳಿ(ರಾಮನಗರ ಜಿಲ್ಲೆ)	P-10	ಬಿ.ಎಸ್. ಶಿವಶಂಕರ್ ಭಾಬು	118.50
17	ಹೊಸಹಳ್ಳಿ(ತುಮಕೂರು ಜಿಲ್ಲೆ)	P-01	ಬಿ.ಎಸ್.ಯಾರ್ ವಿ. ಬಿ.ಎಂ.ವಿಂದರಾಜ ಶೆಟ್ಟಿ	176.00
18	ಅಜ್ಜಪ್ಪನಹಳ್ಳಿ(ತುಮಕೂರು ಜಿಲ್ಲೆ)	P-02	ಎಂ. ವೇಡಿಯಪ್ಪನ್	115.00
19	ಕಾಮನದುರ್ಗ(ತುಮಕೂರು ಜಿಲ್ಲೆ)	P-20	ಬಾಗ್ಗೇವಿ ಎಸ್.ಕೆ.	50.00
20	ಕೊಟ್ಟಿಗಾಳ(ಮೈಸೂರು ಜಿಲ್ಲೆ)	P-02	ಬಾಗ್ಗೇವಿ ಎಸ್.ಕೆ.	50.00

ಷರತ್ತುಗಳು:-

1. ಯಾವುದೇ ಒಬ್ಬ ಬಿಡ್‌ದಾರರು ಒಂದಕ್ಕಿಂತ ಹೆಚ್ಚಿನ ಬ್ಲಾಕ್‌ಗಳಲ್ಲಿ ಯಶಸ್ವಿ ಬಿಡ್‌ದಾರರಾದಲ್ಲಿ ಈ ಅನುಮೋದನೆಯು ಸದಿಯವರ ಕ್ರಾಡೀಕೃತ ಆರ್ಥಿಕ ಸಾಮರ್ಥ್ಯ ಖಾಸತಿಪಡಿಸಿಕೊಳ್ಳಬೇಕಾಗುತ್ತದೆ. ಇಲ್ಲದಿದ್ದಲ್ಲಿ ಆರ್ಥಿಕ ಸಾಮರ್ಥ್ಯಕ್ಕೆ ಅನುಗುಣವಾದ ಬ್ಲಾಕ್‌ಗಳಿಗೆ ಮಾತ್ರ ಅನುಮೋದನೆ ನೀಡಿರುವುದಾಗಿ ಬಾವಿಸತಕ್ಕದ್ದು.
2. ಒಂದಕ್ಕಿಂತ ಹೆಚ್ಚಿನ ಬ್ಲಾಕ್‌ಗಳನ್ನು ಒಬ್ಬರೇ ಪಡೆದಲ್ಲಿ ಎಲ್ಲಾ ಬ್ಲಾಕ್‌ಗಳ ಕ್ರಾಡೀಕೃತ ಖನಿಜ ಉತ್ಪಾದನೆ ಮಿತಿಗೆ ಅನುಗುಣವಾಗಿ ಎಂ-ಸ್ಯಾಂಡ್ ಘಟಕದ ಸಾಮರ್ಥ್ಯವನ್ನು ಹೊಂದಿರತಕ್ಕದ್ದು. ಅವಶ್ಯವಿದ್ದಲ್ಲಿ ಒಂದಕ್ಕಿಂತ ಹೆಚ್ಚಿನ ಘಟಕಗಳನ್ನು ಹೊಂದಿರತಕ್ಕದ್ದು./ಹೊಂದಿರುವುದು.
3. ಈ ಎಂ-ಸ್ಯಾಂಡ್ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿ ಕಾರ್ಖಾನೆ ಸಾರ್ವಜನಿಕ ಸಂಗ್ರಹಣೆಯಲ್ಲಿ ಪಾರದರ್ಶಕ ನಿಯಮಗಳನ್ನು ಕಡ್ಡಾಯವಾಗಿ ಪಾಲಿಸತಕ್ಕದ್ದು.

ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಇವರು ಸಲ್ಲಿಸಿರುವ ಎಂ-ಸ್ಯಾಂಡ್ ಉತ್ಪಾದನಾ ಘಟಕಗಳ ಟೆಂಡರ್-ಕಂ-ಹರಾಜು ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿನ ಸಿಂಗಲ್ ಬಿಡ್‌ದಾರರು ಭಾಗವಹಿಸಿರುವ ಬ್ಲಾಕ್‌ಗಳು ಹಾಗೂ ಒಂದೇ ಬ್ಲಾಕ್‌ಗೆ ಸಲ್ಲಿಸಿರುವ ಬಿಡ್‌ಗಳಲ್ಲಿ ಒಂದೇ ಮೊತ್ತ ನಮೂದಿಸಿರುವ ಬ್ಲಾಕ್‌ಗಳು ಮತ್ತು ಸ್ಪರ್ಧಾತ್ಮಕ ಬಿಡ್ಡಿಂಗ್ ನಡೆಯದೆ ಇರುವ ಬ್ಲಾಕ್‌ಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮರು ಹರಾಜು ಪ್ರಕ್ರಿಯೆ ಕೈಗೊಳ್ಳತಕ್ಕದ್ದು.

ಕರ್ನಾಟಕ ಗಾಜುಪಾಲರ ಅಜ್ಞಾನುಸಾರ
ಈ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ

(ಸಿ. ವಿಂಕಟೇಶ್)
14/5/15
ಸೀತಾಧಿಕಾರಿ(ಗಣಿ)

ಸ್ಥಾನೀಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ

ಇವರಿಗೆ,

1. ಮಹಾಲೇಖಪಾಲರು (ಲೆಕ್ಕ ಪತ್ರ ಮತ್ತು ಹಕ್ಕುಗಳು), ಕರ್ನಾಟಕ, ಬೆಂಗಳೂರು.
2. ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಯವರ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು, ವಿಧಾನಸೌಧ.
3. ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿ, ಆರ್ಥಿಕ ಇಲಾಖೆ, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
4. ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಖನಿಜ ಭವನ, ಬೆಂಗಳೂರು.
5. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ, ತುಮಕೂರು, ರಾಮನಗರ ಮೈಸೂರು ಮತ್ತು ದಾವಣಗೆರೆ ಜಿಲ್ಲೆಗಳು
6. ಉಪ ನಿರ್ದೇಶಕರು/ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಗಳು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ತುಮಕೂರು, ರಾಮನಗರ, ಕೋಲಾರ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ, ಮೈಸೂರು ಮತ್ತು ದಾವಣಗೆರೆ ಜಿಲ್ಲೆಗಳು.
7. ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ(ವೆಚ್ಚ 1 & ಬಂಡಾವಳ ಹೂಡಿಕೆ), ಆರ್ಥಿಕ ಇಲಾಖೆ, ವಿಧಾನಸೌಧ
8. ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಯವರ ಅಪ್ಪ ಕಾರ್ಯದರ್ಶಿ, ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ.
9. ಸರ್ಕಾರದ ಉಪ ಕಾರ್ಯದರ್ಶಿಯವರ ಅಪ್ಪ ಸಹಾಯಕರು, ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ.
10. ಶಾಖಾ ರಕ್ಷಾ ಕಡತ/ ಹೆಚ್ಚುವರಿ ಪ್ರತಿ.

TRANSLATED COPY**Proceedings of the Government of Karnataka.**

Sub: Regarding issuance of Work Order for the Quarrying License Holders for M-Sand Units.

Read over: Letter No. GaBhuE/UNi(Kha.Aa)/M-Sand/01/2014-15
Dated 13-04-2015 of the Director, Department of
Mines & Geology Department.

Preamble:

As per Karnataka Minor Mineral Concession Rules, 1994, the Director, Department of Mines & Geology, issued Notification and gave publication in the newspapers for grant of totally 52 Building Stone Blocks in Kolar, Chikkaballapura, Tumkur, Ramanagara, Mysore and Davanagere Districts, to the M-Sand Manufacturing Units through Tender-cum-auction, invited applications to be submitted online from the interested bidders through e-procurement website and fixed the last date for the receipt of the applications as 31-03-2015.

Out of the 52 Blocks identified for grant through tender-cum-auction, the interested bidders submitted their bids for the 45 blocks. Out of them 3 bids were failed in technical valuation and only one bidder has submitted application for 14 Blocks. Therefore, by excluding totally 17 blocks, it is considered that the remaining 28 blocks have been disposed through e-auction on 30-03-2015 and 31-03-2015. Accordingly, the financial bids have been opened and verified. Since Block Nos. 15 and 16 were coming in the ambit of Reserve Forest area, excluding the said blocks, the Director, Department of Mines & Geology, Bangalore, has submitted the proposal to the Government requesting for approval of the Government for grant of totally 26 blocks of quarrying leases.

The Government verified the points mentioned in the preamble in accordance with the Rules and decided to conduct re-tender for the 3 blocks

which failed in the technical evaluation and the 14 blocks for which only one single bidder participated, to give up from the process of conducting tender-cum-action for the 2 blocks which are coming in the ambit of reserve forest and to give approval for the remaining blocks for manufacturing sand excluding the blocks for which competitive bidding has not taken place and issued this order.

Government Order No. CI-184 MMN 2015, Bangalore, Dated: 14.05.2015

For the reasons explained in the preamble, Work Order has been issued to the successful bidders of M-Sand Manufacturing Units who participated in the tender-cum-action process for grant of quarry blocks identified for crusher units in Kolar, Chikkaballapura, Tukur, Ramanagara and Mysore in terms of Rule 8(B) of Karnataka Minor Mineral Concession Rules, 1994, subject to the following conditions along with the conditions and regulations prescribed in the Tender Document.

Sl. No.	Block Name and District identified for M-Sand Manufacturing.	Block No.	Name of the successful bidder Sri/Smt.	Accepted Bid Amount (Percentage-wise)
1	Makarahalli (Kolar District)	P-03	M. Babanna	83.50
2	Makarahalli (Kolar District)	P-04	Vagdevi. S.K.	50.00
3	Devaraya Samudra (Kolar District)	P-06	M.Babanna	110.05
4	Devaraya Samudra (Kolar District)	P-07	K. Sriram	69.00
5	Devaraya Samudra (Kolar District)	P-08	Y. Picheshwararao	40.50
6	Devaraya Samudra (Kolar District)	P-09	Munivenkatappa Jagannath	124.00
7	Devaraya Samudra (Kolar District)	P-10	Y. Picheshwararao	40.50

Sl. No.	Block Name and District identified for M-Sand Manufacturing.	Block No.	Name of the successful bidder Sri/Smt.	Accepted Bid Amount (Percentage-wise)
8	Narasapura (Chikkaballapura District)	P-02	Gayatri Devi.S.K.	50.00
9	Narasapura (Chikkaballapura District)	P-03	M. Babanna	123.00
10	Anekallu (Chikkaballapura District)	P-05	Munivenkatappa Jagannath	100.00
11	Sujjenahalli (Chikkaballapura District)	P-07	Munivenkatappa Jagannath	115.00
12	Lakkojanahalli (Ramanagara District)	P-01	M. Babanna	30.00
13	Kurubarahalli (Ramanagara District)	P-04	B.M. Padmanabha	38.00
14	Kurubarahalli (Ramanagara District)	P-05	K.N.Hanumantappa	50.00
15	Kotagarahalli (Ramanagara District)	P-09	B.M. Padmanabha	38.00
16	Kotagarahalli (Ramanagara District)	P-10	R. Shivashankar Babu	118.50
17	Hosahalli (Tumkur District)	P-01	Goliyar.V. Govindaraja Shetty	176.00
18	Ajjappanahalli, (Tumkur District)	P-02	M. Vedyappan	115.00
19	Kamanadurga (Tumkur District)	P-20	Vagdevi. S.K.	50.00
20	Kottagala, (Mysore District)	P-02	Vagdevi. S.K.	50.00

Conditions:

1. If any one bidder becomes successful bidder for more than one blocks, this approval has to be got confirmed regarding the consolidated financial capacity. Otherwise, it is to be considered that the approval will be given to the blocks only in accordance with the financial capacity.

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2. If any one person obtains more than one block, he should have the capacity of having M-Sand Unit in accordance with the consolidated production of all the blocks. If necessary, should have/ to have more than one unit.
3. In M-sand process, to follow transparency rules compulsorily in Karnataka Public Collection.

For the blocks participated by a single bidder in the tender-cum-auction process of M-Sand Units submitted by the Director, Department of Mines & Geology and in the bids where same amount is mentioned for only one block and for the blocks for which competitive bidding has not taken place, to take up auction process again.

By order and in the name of
The Governor of Karnataka,
Sd/-
(K. VENKATESH)
Desk Officer (Mines),
Commerce & Industries Department.

To,

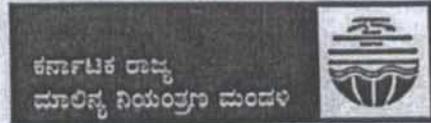
1. The Accountant General (Accounting & Rights), Karnataka, Bangalore.
2. The Additional Chief Secretary to the Hon'ble Chief Minister, Vidhana Soudha.
3. The Principal Secretary to the Government, Finance Department, Vidhana Soudha, Bangalore.
4. The Director, Department of Mines & Geology, Khanija Bhavan, Bangalore.
5. The Deputy Commissioners, Kolar, Chikkaballapura, Tumkur, Ramanagara, Mysore and Davanagere Districts.
6. The Deputy Directors/ Senior Geologists Department of Mines & Geology, Tumkur, Ramanagara, Kolar, Chikkaballaura, Mysore and Davanagere Districts.
7. The Under Secretary to the Government (Expenses 1 & Capital Investment), Finance Department, Vidhana Soudha.
8. The Personal Secretary to the Secretary to the Government, Commerce & Industries Department.
9. The Personal Assistant to the Deputy Secretary to the Government, Commerce & Industries Department.
10. Office Guard File/ Additional copies.

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Annexure - 61

Office of the Senior Environmental Officer
Karnataka State Pollution Control Board
Bangalore - East
"NISARGA BHAVAN", 3rd Floor,
Thimmalah Road, 7th 'D' Cross,
Shivanagar, Bangalore - 560 079
Phone : 080-23228859

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಅಧೀನದಲ್ಲಿರುವ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ದೇವರಾಯಸಮುದ್ರ
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಮಹಡಿ,
ತಿಮ್ಮಲಾಹ ರಸ್ತೆ, 7ನೇ "ಡಿ" ಮುಖ್ಯರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು - 560 079.
ಫೋನ್ : 080-23228859



towards a cleaner Karnataka

NO. KSPCB/ZSEO(BNG-EAST)/NGT OA No 85/2021(SZ)/2021-22/64 DT 19 JUL 2021

To,
The Senior Geologist,
Office of the Senior Geologist Dept of Mines & Geology,
Room No. S3 & S3A, 2nd Floor,
Zilla Adalitha Bhavan, NH-75, (04),
Kumbarahalli, Kolar District - 563103

Sir,

Sub:- Submission of information wrt Stone Crushers located in Devarayasamudra Village, Yalagondannali Village, Hosakere Village, Kolar District — Reg

- Ref: 1. Direction of Hon'ble NGT, New Delhi in O.A No. 85/2021 (SZ) Dt: 23.03.2021.
2. B.O letter vide no. 1307, Dt: 05.07.2021
3. Visited the DMG Office, Kolar along with RO, Kolar & contacted the Senior Geologist on 8.07.2021.

Adverting to above subject & reference (1) & (2) regarding Hon'ble NGT directions in O.A No. 85/2021 with regard to the quarrying/crushing and mining activities in the Devarayasamudra Virushabhadri Hill Region, Devarayasamudra Village, Mulbagal Taluk, Kolar District, the undersigned have visited your office along with RO, Kolar on 8.07.2021 and herewith submitting the information called related to KSPCB for further needful action.

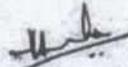
Yours faithfully

Sd/-

Senior Environmental Officer
Bng -East Zonal Office

Copy to:-

1. The Member Secretary (SEO-Mines) for kind information.
2. The Joint Director, Department of Mines & Geology, South Zone, Mysore for kind information.
3. The Environmental Officer, RO-Kolar for information and co-ordinate with ZSEO & DMG regarding submission of joint committee report to Hon'ble NGT.
4. Case file.


Senior Environmental Officer
Bng -East Zonal Office

Office of the Senior Environmental Officer
Karnataka State Pollution Control Board
Bangalore - East
"NISARGA BHAVAN", 3rd Floor,
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ಹಿರಿಯ ಪರಿಸರ ಅಧೀನಿಯವರ ಕಛೇರಿ
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ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

NO. KSPCB/ZSEO(BNG-EAST)/NGT OA No 85/2021(SZ)/2021-22/64 DT 19 JUL 2021

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The Senior Geologist,
Office of the Senior Geologist Dept of Mines & Geology,
Room No. S3 & S3A, 2nd Floor,
Zilla Adalitha Bhavan, NH-75, (04),
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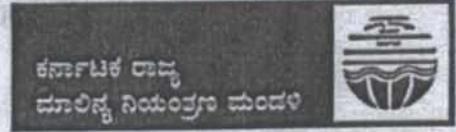
Yours faithfully

Senior Environmental Officer
Bng -East Zonal Office

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Office of the Senior Environmental Officer
Karnataka State Pollution Control Board
Bangalore - East
"NISARGA BHAVAN", 3rd Floor,
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To,

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Yours faithfully

Senior Environmental Officer
Bng -East Zonal Office

INFORMATION RELATED TO KSPCB WRT THE HON'BLE NGT**O.A NO. 85/2021(SZ), DT: 23.03.2021.****I. M/s. Millennium Crusher, Sy No.790 (Old Sy.No. 179), Devarayasamudra Village, Avani Hobli, Mulbagal Taluk, Kolar District;****Licenses obtained from KSPCB:**

M/s. Millennium Crusher, is an old unit & the Crusher authority (C/A) had earlier obtained Consent For Establishment (CFEst) from the Board for establishment of a new industry at Sy No. 179, Devarayasamudra Village, Avani Hobli, Mulbagal Taluk, Kolar District for carrying out Stone Crushing activity of capacity 4500 CFT/day with conditions, vide No. 1622, Dated : 05.03.2007. Further the C/A has obtained 1st Consent for Operation (CFO) from the Board under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for the Stone Crushing activity of capacity 4500 CFT/day valid upto 30.06.2009 vide No. 816, Dt : 18.03.2009. Further the C/A has obtained renewal CFO upto 30.06.2011 & further CFO validity was extended upto 30.06.2012.

The Board has issued Closure directions U/s 31 of Air (Prevention and Control of Pollution) Act, 1981 to above unit on 02.08.2013 in compliance of the Hon'ble Supreme Court order dt 8.04.2009 passed in Civil Appeal No.7041-43 of 2001 & Hon'ble High Court order dt: 18.02.2011 passed in W.P No. 6616/ regarding allowing stone crushers to operate in safer zones.

As per the provisions of Karnataka Regulation of Stone Crushers Act, 2011 as amended on 2013, all the stone crushers in the state have to be located in Safer Zone, which is notified by the District Stone Crushers Licensing and Regulation authority (Working under the Chairmanship of the Deputy Commissioner) after conducting a joint survey of the proposed site. Only after obtaining license to work in the safer zone, the stone crusher industry can seek consent for operation from the KSPCB.

The Deputy Commissioner & Chairman, District Stone Crusher Licensing and Regulation Authority of Kolar has issued Form-C to above industry for new Sy No.790, Devarayasamudra Village, Avani Hobli, Mulbagal Taluk, Kolar District, for 3 years valid upto 14.06.2016 vide license No.05/2013-14/708, Dt: 14.06.2013/19.08.2013.

Later, the Board has revoked the Closure directions on 23.01.2014 and issued CFO order upto 30.06.2014.

The Deputy Commissioner & Chairman, has issued Form-B1 to above industry at Sy No.790 (Old Sy.No. 179), Devarayasamudra Village, Avani Hobli, Mulbagal Taluk, Kolar District, vide No. 12/2018-19, Dt: 08.03.2019,

Further, the C/A has applied and obtained Consent for Expansion (CFExp) from the Board (Zonal Office, B'lore East) for additional Stone Crushing activity of capacity 11,000 MT/Month and M-Sand production of capacity 31000 MT/Month, vide CTE - 311782 No. 561, Dt: 28.03.2019 .

Followed by above, the C/A has obtained CFO for total activity i.e., Stone Crushing of capacity 20,000 MT/Month & M-Sand of capacity 31,000 MT/Month, from the Board (Zonal Office, Blore East) for the period upto 30.09.2019, vide No AW-312168 PCB ID : 78596 Dated : 12.04.2019. .

Further, the Deputy Commissioner & Chairman, District Stone Crusher Licensing and Regulation Authority of Kolar has issued the Form - C for 5 years period valid upto 31.03.2024, vide license No. 03/2019-20/580, Dt: 10.05.2019.

The C/A has obtained CFO renewal under Water Act, 1974 & Air Act, 1981 from the Board (Zonal Office, B'lore East) for the production of Stone aggregates of capacity 20,000 MT/Month and M-Sand of capacity 31,000 MT/Month, valid upto 31.03.2024 vide Combined Consent No. AW-313631 PCB ID : 78596 Dt : 08.07.2019.

Compliance to consent conditions:

- The Stone Crusher is operating with valid consent of the Board.
- The C/A has covered the Primary Jaw Crusher, Secondary Cone Crusher, Vibratory Screens and Conveyor belts with semicircular metal sheets.
- The C/A has not provided continuous water sprinkling arrangements during crusher operation for mitigation of dust within the premises.
- The C/A has provided wind breaking wall/barricades with MS sheet of ht 20 feet in 3 sides of crusher boundary premises and provided green belt with eucalyptus trees along the periphery of the crusher boundary for containing dust emission.
- The C/A has installed DG set of 320 KVA with inbuilt acoustic without adequate chimney height.
- The C/A has not provided metaled/concrete roads within the crusher area and approach road to control fugitive emission during vehicle movement.
- The C/A has not submitted ambient air quality and noise monitoring reports from time to time to the Board.

The Board has issued 'Show Cause Notice' to above industry on 17.07.2021 for non-compliance to consent conditions.

The Photos related to above crusher are enclosed.

Remarks:

The Board has issued necessary consent for operation under the Water Act, 1974 & Air Act, 1981 to above crusher valid upto 31.03.2024 based on Form-C issued by the District Stone Crusher Licensing authority valid upto 31.03.2024. Regarding compliance to consent order issued, the industry has provided the air pollution control mechanism such as covering of the Primary and Secondary crushers units, conveyor belts, vibratory screen, providing of wind breaking walls etc., for containing fugitive dust emissions from non-point sources of pollution, however, there is a gap wrt compliance monitoring and reporting to Board from time to time.

II. M/s. GVV Stone Crusher, Sy No. 758, Devaravasamudra Village, Avani Hobli, Mulbagal Taluk, Kolar District.

Licenses obtained from KSPCB:

The Stone Crusher Licensing and Regulation Authority of Kolar District has issued the Form - B1 to above unit, vide No. 1554 Dated : 29.09.2018.

The Crusher Authority (C/A) has obtained 'Consent for Establishment' (CFEst) from the Board for setting up of a new industry for carrying out Stone Crushing activity for production of Stone aggregates of different sizes of capacity 20,000 MT/Month & M-Sand of capacity 31,000 MT/Month, vide No. CTE-309338 PCB ID : 63993 Dated : 24.12.2018.

The C/A has obtained Consent for Operation (CFO) for the first time from the Board under Water Act, 1974 & Air Act, 1981 for Stone Crushing activity for the production of the Stone aggregates of different sizes of capacity 20,000 MT/Month & M-Sand of capacity 31,000 MT/Month, valid upto 30.09.2019 vide No. A-309485 PCB ID : 63993 Dated 29.12.2018.

As per the provisions of Karnataka Regulation of Stone Crushers Act, 2011 as amended on 2013, all the stone crushers in the state have to be located in Safer Zone, which is notified by the District Stone Crushers Licensing and Regulation authority (Working under the Chairmanship of the Deputy Commissioner) after conducting a joint survey of the proposed site. Only after obtaining license to work in the safer zone, the stone crusher industry can seek consent for operation from the KSPCB.

The DC & Chairman, Stone Crusher Licensing and Regulation Authority of Kolar District has issued Form-C to above unit, vide No. 89/2018-19/2735 Dated: 10.01.2019 which is valid up to 09.01.2024.

The C/A has further obtained CFO from the Board for the production of Stone aggregates of capacity 20,000 MT/Month and M-Sand of capacity 31,000 MT/Month, valid upto 09.01.2024, vide No. AW-314779 PCB ID : 63993 Dated: 13.09.2019.

Compliance to consent conditions:

- The C/A has completely dismantled all the old plant and machineries in the premises. The C/A has informed that they will install new plant and machineries within 3 months time & resume the activity.
- The C/A have provided wind breaking wall/ barricades with MS sheet of ht 20 feet in 3 sides for dust control and 1 side is fully covered with eucalyptus trees.
- The C/A has not provided metaled/concrete roads within the crusher area and approach road to control fugitive emission during vehicle movement.
- The C/A has not submitted ambient air quality and noise monitoring reports from time to time to the Board.

The Board has issued 'Show Cause Notice' to above industry on 17.07.2021 for non-compliance to consent conditions.

The Photos related to above crusher are enclosed.

Remarks:

The Board has issued necessary consent for operation under the Water Act, 1974 & Air Act, 1981 to above crusher valid upto 09.01.2024 based on Form-C issued by the District Stone Crusher Licensing authority valid upto 09.01.2024. At present, the C/A has removed all plant & machineries and planned to install new once within 3 months & start the industry activity. The Board will verify & monitor the compliance to consent conditions once the crusher starts its operation.

III. M/s. Sri Balaji Crushers (Formerly Balaji Granites), Sy. No. 69, Yalagondanahalli Village, Avani Hobli, Mulbagal Taluk, Kolar District.

Licenses obtained from KSPCB:

M/s. Balaji Granites is an old unit & the Crusher authority (C/A) had earlier obtained consent or Establishment (CFEst) from the Board for setting up of a new industry in the name of M/s. Balaji Granites at Sy No.69, Yalagondanahalli Village, Avani Hobli, Mulbagal Taluk, Kolar District to carry out Stone Crushing activity of capacity 2600 CFT/Day, vide No. 266 Dated: 13.06.2006.

Further, the C/A has obtained Consent for Operation (CFO) for the first time from the Board under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for the Stone Crushing activity of capacity 2600 CFT/Day valid upto 30.06.2008, vide No. 1399 Dated: 24.01.2008. Further the C/A has obtained renewal CFO upto 7.04.2010 & further CFO validity was extended upto 30.06.2012.

The Board has issued Closure directions U/s 31 of Air (Prevention and Control of Pollution) Act, 1981 to above unit on 28.08.2012 & 2.08.2013 in compliance of the Hon'ble Supreme Court order dt: 8.04.2009 passed in Civil Appeal No.7041-43 of 2001 & Hon'ble High Court order dt: 18.02.2011 passed in W.P No. 6616/ regarding allowing stone crushers to operate in safer zones.

As per the provisions of Karnataka Regulation of Stone Crushers Act, 2011 as amended on 2013, all the stone crushers in the state have to be located in Safer Zone, which is notified by the District Stone Crushers Licensing and Regulation authority (Working under the Chairmanship of the Deputy Commissioner) after conducting a joint survey of the proposed site. Only after obtaining license to work in the safer zone, the stone crusher industry can seek consent for operation from the KSPCB.

The Deputy Commissioner & Chairman, District Stone Crusher Licensing and Regulation Authority of Kolar has issued Form-C to above industry valid upto 10.10.2016, vide No. 53/2013-14/1055 Dated : 11.10.2013. Later, the Board has revoked the Closure directions on 7.05.2014 and issued CFO order upto 30.06.2014.

The Stone Crusher Licensing and Regulation Authority of Kolar District has issued the Form - B1 in the name of M/s. Sri Balaji Crushers at Sy no. 69, Yalagondanahalli Village, Avani Hobli, Mulbagal Taluk, Kolar District.

Further, the C/A has applied and obtained Consent for Expansion (CFExp) in the name of M/s. Sri Balaji Crushers from the Board for expansion of stone crusher for production of stone aggregates of capacity 100 TPH & M-Sand of capacity 100 TPH at the existing premises at Sy no.

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69, Yalagondanahalli Village, Avani Hobli, Mulbagal Taluk, Kolar District, vide No. No. 80/OB-361 Dated : 29.06.2016.

The C/A has applied & obtained CFO renewal valid upto upto 30.9.2019 for the production of Stone aggregates of capacity 25,000 MT/Month and M-Sand of capacity 25,000 MT/Month, vide No. A-309239 PCB ID: 27997, Dt: 22.12.2018.

The DC & Chairman, of District Stone Crusher Licensing and Regulation Authority of Kolar has issued Form-C for 5 years period valid upto 25.12.2023, vide license No. 83/2018-19/2530, Dt: 26.12.2018.

The C/A has obtained CFO renewal under Water Act, 1974 & Air Act, 1981 from the Board (Zonal Office, B'lore East) for the production of Stone aggregates of capacity 25,000 MT/Month and M-Sand of capacity 25,000 MT/Month valid upto 30.09.2029, with specific condition to submit the copy of Form-C within 6 months initially & before its expiry, vide Combined Consent No. AW-318923 PCB ID : 27997 Dt : 09.07.2020.

Compliance to consent conditions:

- The Crusher is not operating & the Manager has informed that the crusher was not in operation since 6 months due to labor problem and Covid -19 Lockdown. Now the C/A has taken up maintenance work of the crusher unit.
- The C/A has not covered Primary Jaw Crusher, Secondary Jaw Crusher with semicircular MS sheets.
- The C/A has covered the Vibratory Screen, Conveyer Belts with semicircular metal sheets.
- The C/A has not provided continuous water sprinkling arrangement during crusher operation to mitigate the dust pollution.
- The C/A has provided wind breaking wall/barricades with MS sheet of ht 20 feet in 2 sides & 1 side is planted with eucalyptus trees for containing dust emission & all around the boundary of the crusher, eucalyptus plantation are developed.
- The C/A has installed DG set of 380 KVA with inbuilt acoustic without adequate chimney height.
- The C/A has not provided metaled/concrete roads within the crusher area and approach road to control fugitive emission during vehicle movement.
- The C/A has not provided Bunkers for storage of fine dust.
- The C/A has not submitted ambient air quality and noise monitoring reports from time to time to the Board.

The Board has issued 'Show Cause Notice' to above industry on 17.07.2021 for non-compliance to consent conditions.

The Photos related to above crusher is enclosed.

Remarks:

The Board has issued necessary consent for operation under the Water Act, 1974 & Air Act, 1981 to above crusher valid upto 30.09.2029 with specific condition to submit the copy of Form-C within 6 months initially & before its expiry, based on Form-C issued by the District Stone Crusher Licensing authority valid upto 25.12.2023. Regarding compliance to consent order issued, the industry has provided the air pollution control mechanism such as covering of

conveyor belts, vibratory Screen, providing of wind breaking walls etc., for containing fugitive dust emissions from non-point sources of pollution & not covered Primary and Secondary crushers units & there is a gap with respect to compliance monitoring and reporting to Board from time to time.

IV. M/s. S V S & Associates (Formerly M/s. Venkateshwara Stone Crusher), Sy No. 68, Yelagondahalli Village, Avani Hobli, Mulbagal Taluk, Kolar District

Licenses obtained from KSPCB:

M/s. S V S & Associates (Formerly M/s. Venkateshwara Stone Crusher) is an old unit & the Crusher authority (C/A) had earlier obtained consent for establishment (CFEst) from the Board for setting up of a new industry to carryout Stone Crushing activity of capacity 2800 CFT/Day, vide No. 18/267 Dated: 13.06.2006.

Further, the C/A has obtained Consent for Operation (CFO) for the first time from the Board for carrying out Stone Crushing activity of capacity 2800 CFT/Day valid upto 10.09.2011, vide No. 39/726 Dated: 30.08.2011.

The Board has issued Closure directions U/s 31 of Air (Prevention and Control of Pollution) Act, 1981 to above unit on 28.08.2012 & 02.08.2013 in compliance of the Hon'ble Supreme Court order dt: 8.04.2009 passed in Civil Appeal No.7041-43 of 2001 & Hon'ble High Court order dt: 18.02.2011 passed in W.P No. 6616/ regarding allowing stone crushers to operate in safer zones.

As per the provisions of Karnataka Regulation of Stone Crushers Act, 2011 as amended on 2013, all the stone crushers in the state have to be located in Safer Zone, which is notified by the District Stone Crushers Licensing and Regulation authority (Working under the Chairmanship of the Deputy Commissioner) after conducting a joint survey of the proposed site. Only after obtaining license to work in the safer zone, the stone crusher industry can seek consent for operation from the KSPCB.

The Deputy Commissioner & Chairman, District Stone Crusher Licensing and Regulation Authority of Kolar has issued Form-C to above industry valid upto 10.10.2016, vide No. 40/2013-14/1002 Dated: 11.10.2013.

Later the Board has revoked the closure order on 15.05.2014 & issued consent upto 30.06.2014.

The Stone Crusher Licensing and Regulation authority of Kolar District has issued the Form-B1 for establishment of a new crusher in the approved safer zone, vide No. 40/2014-15/352, Dt: 3.06.2014.

Followed by this, the C/A has obtained fresh CFE for establishment of stone crusher of capacity 100 TPH & for manufacture of M-sand of capacity 100 TPH by installing complete new plant & machinery at the existing premises at Sy No. 68, Yelagondahalli Village, Avani Hobli, Mulbagal Taluk, Kolar District, vide no. 545, Dt: 20.07.2015.

Further, the C/A has obtained CFO from the Board upto 30.06.2017 & 30.06.2018 with condition to operate the unit after obtaining Form-C from the competent authority.

Later, the C/A has obtained Form-C from the Deputy Commissioner & Chairman of Stone crusher licensing and Regulation authority of Kolar District, valid upto 13.11.2023, vide No. 83/2018-1/1869, Dt: 14.11.2018.

And, the C/A has obtained CFO under Water Act, 1974 & Air Act, 1981 from the Board (Zonal Office-Bng East) for the production of Stone aggregates of capacity 26,000 MT/Month (100 TPH) and M-Sand of capacity 26,000 MT/Month (100 TPH) valid up to 30.09.2023, vide No. AW-308703 PCB ID: 74885 Dt: 30.11.2018.

Compliance to consent conditions:

- The C/A has not covered the Primary & Secondary Jaw crushers, Vertical Shaft Impactor with suitable semi circular zinc sheet.
- The C/A has covered 4 no's Conveyor belts out of 14 no's & Vibratory Screens with semi circular zinc sheet.
- The C/A has not provided continuous water sprinkling arrangements during crusher operation to mitigate the dust pollution.
- The C/A has not provided the chutes at product unloading to prevent dust release into the atmosphere during free fall of material from heights.
- The C/A has provided wind breaking wall/barricades in 03 sides to a height of 20 feet and thick eucalyptus trees are covered around the crusher.
- The C/A has installed DG set of 320 KVA with inbuilt acoustic without adequate chimney height.
- The C/A has not provided metaled/concrete roads within the crusher area and approach road to arrest fugitive dust emission during vehicle movement.
- The C/A has not provided the Bunkers for storage of fine dust.
- The C/A has not submitted ambient air quality and noise monitoring reports from time to time to the Board.

The Board has issued 'Show Cause Notice' to above industry on 17.07.2021 for non-compliance to consent conditions.

The Photos related to above crusher are enclosed.

Remarks:

The Board has issued necessary consent for operation under the Water Act, 1974 & Air Act, 1981 to above crusher valid upto 30.09.2023 based on Form -C issued by the District Stone Crusher Licensing authority valid upto 13.11.2023. Regarding compliance to consent order issued, the industry has provided the air pollution control mechanism such as covering of the conveyor belts, Vibratory Screen & providing of wind breaking walls etc., for containing fugitive dust emissions from non-point sources of pollution, not covered the Primary and Secondary crushers units & there is gap with respect to compliance monitoring and reporting to Board from time to time.

V. M/s. Moon Light Jelly Crusher Sy No.116, Hosakere Village, Mulbagal Taluk, Kolar District.

Licenses obtained by industry:

The Senior Geologist & Member Secretary of Stone Crusher licensing & Regulation authority, Kolar District had issued Form-B1 to M/s Moonlight Jelly Crusher, Sy No.116, Hosakere Village, Mulbagal Taluk, Kolar District, vide No. 2014-15/323 Dated: 03.06.2014.

The C/A had earlier established & operating without prior consent of the Board. Later the C/A has applied for Consent for Establishment (CFEst) under both Acts in the name of M/s. Moon Light Jelly Crusher, Sy No. 116, Hosakere Village, Mulbagal Taluk, Kolar District for setting up of a new industry to carryout stone crushing of different sizes of capacity 25 MT/Hr, on 7.07.2014. The RO, Kolar has forwarded the CFE application along with I/R to Board Office on 08.08.2014.

After verification of records, the Board noticed that the Hosakere Village is located at a distance of 404 mts from the proposed new safer zone, but the licensing authority had issued the Form-B1, hence the Board has addressed a letter to the DC, Kolar seeking clarification on relaxation of Distance Criteria with respect to New Safer Zone identification at above said address so as to consider the issue of consent, vide No. KSPCB/SC/MIN/2014-15/4540 Dated: 10.12.2014 & returned the CFE appln to C/A for resubmission along with clarification. The Board has not received any reply/ clarification from the DC, Kolar.

Compliance status:

1. It has come to the notice that the crusher location is not complied with safer zone criteria and hence above crusher is closed long back & is not working.
2. The crushed stone jelly is lying in the premises.
3. The C/A has installed plant & machinery such as Primary Jaw Crusher, Secondary Jaw Crusher and Vibratory Screen and Conveyor belts.
4. The C/A has not covered Primary Jaw Crusher, Secondary Jaw Crusher and Vibratory Screen and Conveyor belts with semi circular MS sheets.
5. The C/A has not provided wind breaking wall/barricades surrounding the crusher area. However natural plantation surrounding the crusher was noticed.
6. The C/A has not made any provisions for water sprinkling.
7. The C/A has not provided metaled/concrete road within the premises and approach road.

The Photographs related above crusher are enclosed.

Remarks:

The Board has not issued any CFE/CFO to above crusher and at present there is no crushing activity at the above location.

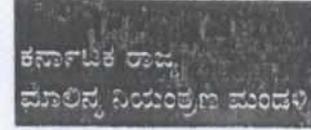
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Annexure-41

Regional Office :

Karnataka State Pollution Control Board
Parisara Bhavan,
Plot No.14B, KIADB Indl. Area,
Tamaka, KOLAR - 563 101.
Tele Fax : 08152-243199
e-mail : kolar@kspcb.gov.in

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ
ಪರಿಸರ ಭವನ, ಪ್ಲಾಟ್ ನಂ. 14ಬಿ,
ಕೆ.ಎ.ಡಿ.ಬಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಟಮಕ, ಕೋಲಾರ - 563 101.



towards a cleaner Karnataka

No : PCB/RO-KLR/PCB ID : 63993 /2021-22/ 205

Date : [17 JUL 2021

To,

The Occupier,
M/s. G.V.V. Stone Crusher,
Sy. No. 758, Devarayasamudra Village,
Avani Hobli, Mulbagal Taluk, Kolar District.

ರವಾನಿಸಲಾಗಿದೆ.

Sub : Non compliances under the Provisions of the Air (Prevention
& Control of Pollution) Act, 1981- Reg.

- Ref : 1) The Karnataka Regulation of Stone Crusher Act, 2011, its
amended Act, 2013 and amended Rules, 2014.
2) Combined Consent Order issued from BO vide No. AW-
314779 PCB ID : 63993 Dated : 13.09.2019 which is
valid up to 09.01.2024.
3) Inspection of the unit by Regional Senior Environmental
Officer-Bangalore-East on 08.07.2021.

* * * * *

With reference to the above cited under the subject and reference, as per the
direction of NGT OA No.134, and Board Office directions, your crusher unit was
inspected by the Regional Senior Environmental Officer-Bangalore-East on 08.07.2021
along with EO and DEO, Regional Office, Kolar. During the inspection, the following
non-compliances/observations are made:

- Metaled / concrete roads are not provided with in the crusher premises and
approach road for vehicle movement it may cause the fugitive dust emission.
- You are not submitted the CFO compliance details to consent condition and other
Air Quality Monitoring details and Form V- Environmental Statement.

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- You are completely dismantled all the old plant and machineries in the premises, and proposed to installation of new plant and machinery without obtaining CFE expansion of the Board and without intimation work has been started.

In view of the above you are hereby called upon to SHOW CAUSE within 07 days as to why this office shall not recommend to the Board to issue directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974/ Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

The receipt of this show cause notice may please be acknowledged.

Sd/-
ENVIRONMENTAL OFFICER,
REGIONAL OFFICE, KOLAR.

Copy Submitted to :

The Senior Environmental Officer, KSPCB, Bangalore East for kind information.

S. D. Ch
ENVIRONMENTAL OFFICER,
REGIONAL OFFICE, KOLAR.
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Regional Office :
Karnataka State Pollution Control Board
Parisara Bhavan,
Plot No.14B, KIADB Indl. Area,
Tamaka, KOLAR - 563 101.
Tele Fax : 08152-243199
e-mail : kolar@kspcb.gov.in

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ
ಪರಿಸರ ಭವನ, ಪ್ಲಾಟ್ ನಂ. 14ಬಿ,
ಕೆಐಎಡಿಬಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಟಮಕ, ಕೋಲಾರ - 563 101.

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

No : PCB/RO-KLR/PCB ID : 74885 /2021-22/ ೨೦೧

Date : 17 JUL 2021

To,

The Occupier,
M/s. S V S & Associates
Sy. No. 68, Yelagondahalli Village,
Avani Hobli, Mulbagal Taluk, Kolar District.

✓
ಕೊನಿಸಲಾಗಿದೆ

Sub : Non compliances under the Provisions of the Air (Prevention & Control of Pollution) Act, 1981- Reg.

- Ref: 1) The Karnataka Regulation of Stone Crusher Act, 2011, its amended Act, 2013 and amended Rules, 2014.
2) Combined Consent Order issued from BO vide No. AW-308703 PCB ID : 74885 Dated : 30.11.2018 which is valid up to 30.09.2023.
3) Inspection of the unit by Regional Senior Environmental Officer-Bangalore-East on 08.07.2021.

With reference to the above cited under the subject and reference, as per the direction of NGT OA No.134, and Board Office directions, your crusher unit was inspected by the Regional Senior Environmental Officer-Bangalore-East on 08.07.2021 along with EO and DEO, Regional Office, Kolar. During the inspection, the following non-compliances/observations are made:

- You were operating in said location with valid consent of the Board.
- You are not covered Primary Jaw Crusher, Secondary Jaw Crusher and Vibratory Screen and 14 No's of conveyer belts are covered out of which 04 conveyer belts are not covered.
- You have not provided Continuous water sprinkling arrangements and authorities have been advised to provide to continuous Water sprinkling arrangement, during the operation phase of the crusher to mitigate the dust pollution during the operation of the crusher.

- ✓ Metaled/ concrete roads are not provided with in the crusher premises and approach road for vehicle movement it may cause the fugitive dust emission.
- ✓ The crusher authorities have not provided the bunkers for storage of fine dust.
- ✓ You are not submitted the CFO compliance details to consent condition and other Air Quality Monitoring details and Form V- Environmental Statement.

In view of the above you are hereby called upon to SHOW CAUSE within 07 days as to why this office shall not recommend to the Board to issue directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974/ Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

The receipt of this show cause notice may please be acknowledged.

Sd/-

**ENVIRONMENTAL OFFICER,
REGIONAL OFFICE, KOLAR.**

Copy Submitted to :

The Senior Environmental Officer, KSPCB, Bangalore East for kind information.

S. D. K.
**ENVIRONMENTAL OFFICER,
REGIONAL OFFICE, KOLAR.**

S

Regional Office :
Karnataka State Pollution Control Board
Parisara Bhavan,
Plot No.14B, KIADB Indl. Area,
Tamaka, KOLAR - 563 101.
Tele Fax : 08152-243199
e-mail : kolar@kspcb.gov.in

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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ
ಪರಿಸರ ಭವನ, ಪ್ಲಾಟ್ ನಂ. 14ಬಿ,
ಕೆ.ಐ.ಡಿ.ಬಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಟಮಕ, ಕೋಲಾರ - 563 101.

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

No : PCB/RO-KLR/PCB ID : 27997/2021-22/ 209

Date : 17 JUL 2021

To,

The Occupier,
M/s. Sri Balaji Crushers,
Sy. No. 69, Yalagondanahalli Village,
Avani Hobli, Mulbagal Taluk, Kolar District.

ಕವಾನಿಸಲಾಗಿದೆ.

Sub : Non compliances under the Provisions of the Air (Prevention & Control of Pollution) Act, 1981- Reg.

- Ref :
- 1) The Karnataka Regulation of Stone Crusher Act, 2011, its amended Act, 2013 and amended Rules, 2014.
 - 2) Combined Consent Order issued from BO vide No. AW-318923 PCB ID : 27997 Dated : 09.07.2020 which is valid up to 30.09.2029.
 - 3) Inspection of the unit by Regional Senior Environmental Officer-Bangalore-East on 08.07.2021.

With reference to the above cited under the subject and reference, as per the direction of NGT OA No.134, and Board Office directions, your crusher unit was inspected by the Regional Senior Environmental Officer-Bangalore-East on 08.07.2021 along with EO and DEO, Regional Office, Kolar. During the inspection, the following non-compliances/observations are made:

- The Stone Crusher unit was operating in said location with valid consent of the Board.
- You have not covered Primary Jaw Crusher, Secondary Jaw Crusher with MS sheets.
- You have not provided Continuous water sprinkling arrangements and authorities have been advised to provide to continuous Water sprinkling arrangement, during the operation phase of the crusher to mitigate the dust pollution during the operation of the crusher.
- Metaled / concrete roads are not provided with in the crusher premises and approach road for vehicle movement it may cause the fugitive dust emission.

- The crusher authorities have not provided the bunkers for storage of fine dust.
- You are not submitted the CFO compliance details to consent condition and other Air Quality Monitoring details and Form V- Environmental Statement.

In view of the above you are hereby called upon to SHOW CAUSE within 07 days as to why this office shall not recommend to the Board to issue directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974/ Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

The receipt of this show cause notice may please be acknowledged.

Sd/-

**ENVIRONMENTAL OFFICER,
REGIONAL OFFICE, KOLAR.**

Copy Submitted to :

The Senior Environmental Officer, KSPCB, Bangalore East for kind information.

S. R. K.
**ENVIRONMENTAL OFFICER,
REGIONAL OFFICE, KOLAR.**

Regional Office :
Karnataka State Pollution Control Board
Parisara Bhavan,
Plot No.14B, KIADB Indl. Area,
Tamaka, KOLAR - 563 101.
Tele Fax : 08152-243199
e-mail : kolar@kspcb.gov.in

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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ
ಪರಿಸರ ಭವನ, ಪ್ಲಾಟ್ ನಂ. 14ಬಿ,
ಕೆ.ಐ.ಡಿ.ಬಿ. ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಟಮಕ, ಕೋಲಾರ - 563 101.

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

No : PCB/RO-KLR/PCB ID : 78596/2021-22/ 210

Date : 11.7 JUL 2021

To,

The Occupier,
M/s. Millennium Crushers,
Devarayasamudhara Village,
Avani Hobli, Mulbagal Taluk,
Kolar District.

ರಸಾನಿಸಲಾಗಿದೆ.

Sub : Non compliances under the Provisions of the Air (Prevention & Control of Pollution) Act, 1981- Reg.

- Ref :
- 1) The Karnataka Regulation of Stone Crusher Act, 2011, its amended Act, 2013 and amended Rules, 2014.
 - 2) Combined Consent Order issued from BO vide No. AW-313631 PCB ID : 78596 Dated : 08.07.2019 which is valid up to 31.03.2024.
 - 3) Inspection of the unit by Regional Senior Environmental Officer-Bangalore-East on 08.07.2021.

* * * * *

With reference to the above cited under the subject and reference, as per the direction of NGT OA No.134, and Board Office directions, your crusher unit was inspected by the Regional Senior Environmental Officer-Bangalore-East on 08.07.2021 along with EO and DEO, Regional Office, Kolar. During the inspection, the following non-compliances/observations are made:

- You were operating stone crusher in said location with valid consent of the Board.
- You have not provided Continuous water sprinkling arrangements and authorities have been advised to provide to continuous Water sprinkling arrangement, during the operation phase of the crusher to mitigate the dust pollution during the operation of the crusher.

- Metaled / concrete roads are not provided with in the crusher premises and approach road for vehicle movement it may cause the fugitive dust emission.
- You are not submitted the CFO compliance details to consent condition and other Air Quality Monitoring details and Form V- Environmental Statement.

In view of the above you are hereby called upon to SHOW CAUSE within 07 days as to why this office shall not recommend to the Board to issue directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974/ Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

The receipt of this show cause notice may please be acknowledged.

Sd/-
ENVIRONMENTAL OFFICER,
REGIONAL OFFICE, KOLAR.

Copy Submitted to :

The Senior Environmental Officer, KSPCB, Bangalore East for kind information.

S. D. K.
ENVIRONMENTAL OFFICER,
REGIONAL OFFICE, KOLAR.

In the matter regarding OA No. 85/2021, M/S Parisara Hitharakshana Samithi, Karnataka V/S Union of India and others, in the Honourable NGT, Southern Zone, Chennai.

1. An Original Application was filed before Hon'ble, NGT, Chennai by M/s Parisara Hitharakshana Samiti regarding quarrying in Devarayasamudra Village in Mulbagal Taluk of Kolar District.
2. In order to ascertain the factual situation, a Joint Committee was constituted by Hon'ble NGT vide order dated 23/03/2021.
3. Pursuant to the filed visit, Environment Section was directed to examine the status of compliance of Environmental clearance (EC) conditions. Accordingly, based on examination of records available officially, the following inputs are submitted for consideration:

- It was noted that 8 No. of mining leases have been accorded in Devarayasamudra and Yelagondahalli Villages during the period 2008 to 2020. All the 8 mining leases have a valid mining lease period.
- Out of the 8 mining leases, it was noted that 5 are in operation and 3 are not in operation.
- Out of 8 mining leases, only one mining lease holder M/s SVS Associates (QL No. 864) over an extent of 6.00 acres have submitted a Half Yearly Compliance Report (HYCR) to this Regional Office. However, on examination of the received HYCR, it was noted that status of compliance of this project was UN-SATISFACTORY as PA has not provided relevant information in the HYCR to ascertain the status of compliance of EC conditions.
- 7 mining lease holders have not submitted any HYCR to this office, accordingly the status of compliance is rated as UN-SATISFACTORY.

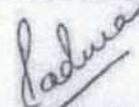
4. Since the Joint Committee inspected the site on 28/06/2021 and SEIAA also being a member of the joint Committee can ascertain whether any violation have been committed or not by the mining lease holders and in case of any violation, Environmental Compensation can be calculated based on the Guidelines, issued by Central Pollution Control Board (CPCB) and also considering various Orders of Hon'ble NGT in different matters.



Handwritten notes:
 27/07/2021
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5. The location of the nearest conservation Reserve is Kolar Leaf-nosed bat conservation Reserve, which is located 4 kms away from the quarry cluster. Also, the question of ESZ does not arise for Conservation Reserve as per the Section 5 of Environment Protection Rules, 1986. The relevant portions are enclosed with this report.
6. The area does not fall in the deemed forest area as per the District Forest Officer and this fact is addressed by the officer being a part of the committee. Also the question on biological diversity is addressed by him as per the discussion during the meeting.
7. SEIAA, Karnataka had issued the Environment clearance and the EC for all the quarry leases were provided during the visit. They are a part of the Joint Committee too.

R. PADMAWATHE



Deputy Inspector General of Forest (CENTRAL)

In the matter regarding OA No. 85/2021, M/S Parisara Hitharakshana Samithi, Karnataka V/S Union of India and others, in the Honourable NGT, Southern Zone, Chennai.

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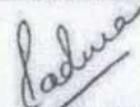
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Handwritten notes and signatures on the left margin:
 27/07/2021
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 NGT
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5. The location of the nearest conservation Reserve is Kolar Leaf-nosed bat conservation Reserve, which is located 4 kms away from the quarry cluster. Also, the question of ESZ does not arise for Conservation Reserve as per the Section 5 of Environment Protection Rules, 1986. The relevant portions are enclosed with this report.
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R. PADMAWATHE



Deputy Inspector General of Forest (CENTRAL)

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1. An Original Application was filed before Hon'ble, NGT, Chennai by M/s Parisara Hitharakshana Samithi regarding quarrying in Devarayasamudra Village in Mulbagal Taluk of Kolar District.
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3. Pursuant to the filed visit, Environment Section was directed to examine the status of compliance of Environmental clearance (EC) conditions. Accordingly, based on examination of records available officially, the following inputs are submitted for consideration:

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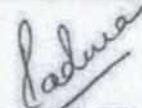
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R. PADMAWATHE



Deputy Inspector General of Forest (CENTRAL)

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1. An Original Application was filed before Hon'ble, NGT, Chennai by M/s Parisara Hitharakshana Samithi regarding quarrying in Devarayasamudra Village in Mulbagal Taluk of Kolar District.
2. In order to ascertain the factual situation, a Joint Committee was constituted by Hon'ble NGT vide order dated 23/03/2021.
3. Pursuant to the filed visit, Environment Section was directed to examine the status of compliance of Environmental clearance (EC) conditions. Accordingly, based on examination of records available officially, the following inputs are submitted for consideration:

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J.S.
27/07/2021
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7. SEIAA, Karnataka had issued the Environment clearance and the EC for all the quarry leases were provided during the visit. They are a part of the Joint Committee too.

R. PADMAWATHE



Deputy Inspector General of Forest (CENTRAL)

In the matter regarding OA No. 85/2021, M/S Parisara Hitharakshana Samithi, Karnataka V/S Union of India and others, in the Honourable NGT, Southern Zone, Chennai.

1. An Original Application was filed before Hon'ble, NGT, Chennai by M/s Parisara Hitharakshana Samithi regarding quarrying in Devarayasamudra Village in Mulbagal Taluk of Kolar District.
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- Out of the 8 mining leases, it was noted that 5 are in operation and 3 are not in operation.
- Out of 8 mining leases, only one mining lease holder M/s SVS Associates (QL No. 864) over an extent of 6.00 acres have submitted a Half Yearly Compliance Report (HYCR) to this Regional Office. However, on examination of the received HYCR, it was noted that status of compliance of this project was UN-SATISFACTORY as PA has not provided relevant information in the HYCR to ascertain the status of compliance of EC conditions.
- 7 mining lease holders have not submitted any HYCR to this office, accordingly the status of compliance is rated as UN-SATISFACTORY.

4. Since the Joint Committee inspected the site on 28/06/2021 and SEIAA also being a member of the joint Committee can ascertain whether any violation have been committed or not by the mining lease holders and in case of any violation, Environmental Compensation can be calculated based on the Guidelines, issued by Central Pollution Control Board (CPCB) and also considering various Orders of Hon'ble NGT in different matters.

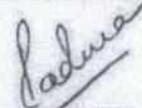


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5. The location of the nearest conservation Reserve is Kolar Leaf-nosed bat conservation Reserve, which is located 4 kms away from the quarry cluster. Also, the question of ESZ does not arise for Conservation Reserve as per the Section 5 of Environment Protection Rules, 1986. The relevant portions are enclosed with this report.
6. The area does not fall in the deemed forest area as per the District Forest Officer and this fact is addressed by the officer being a part of the committee. Also the question on biological diversity is addressed by him as per the discussion during the meeting.
7. SEIAA, Karnataka had issued the Environment clearance and the EC for all the quarry leases were provided during the visit. They are a part of the Joint Committee too.

R. PADMAWATHE



Deputy Inspector General of Forest (CENTRAL)

In the matter regarding OA No. 85/2021, M/S Parisara Hitharakshana Samithi, Karnataka V/S Union of India and others, in the Honourable NGT, Southern Zone, Chennai.

1. An Original Application was filed before Hon'ble, NGT, Chennai by M/s Parisara Hitharakshana Samithi regarding quarrying in Devarayasamudra Village in Mulbagal Taluk of Kolar District.
2. In order to ascertain the factual situation, a Joint Committee was constituted by Hon'ble NGT vide order dated 23/03/2021.
3. Pursuant to the filed visit, Environment Section was directed to examine the status of compliance of Environmental clearance (EC) conditions. Accordingly, based on examination of records available officially, the following inputs are submitted for consideration:

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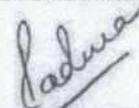
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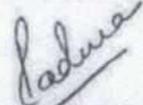


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R. PADMAWATHE



Deputy Inspector General of Forest (CENTRAL)

State Level Environment Impact Assessment Authority, (SEIAA) Karnataka
(Constituted by the MoEF & CC, Government of India)

No: SEIAA/ NGT O.A. No 85/2021 (SZ)

Dept. of Ecology and Environment,
Karnataka Government Secretariate,
Room No. 710, 7th Floor, 4th gate
M.S.Building, Bangalore.

Dated: 26.07.2021.

From:

Member Secretary, SEIAA,
(Ecology and Environment)
Forest, Ecology and Environment Department.

To,

Joint Director,
Department of Mines & Geology,
South Zone, Mysore

Sir,

Sub:- Inspection Report of State Environmental Impact Assessment Authority (SEIAA) with regard to the Joint Committee appointed by Hon'ble National Green Tribunal (NGT, SZ Chennai) vide order dated 23.03.2021 O.A. No 85/2021 (SZ).

Ref:- No.MIN/NGT-OA-85 of 2021(SZ)/2021-22 dt.02-07-2021

*** ** *

With reference to above, the Joint Committee constituted by the Hon'ble National Green Tribunal (NGT) Southern Zone, Chennai issued an Order dated 23.03.2021 directing to inspect the alleged quarry sites comprising of 1) District Collector, Kolar District 2) Deputy Conservator of Forest (DCF), Kolar District 3) Director, Department of Mines & Geology or a senior officer deputed from that office 4) Senior Officer from Ministry of Environment, Forest and Climate Change (MoEF&CC), Regional Office, Bangalore 5) Senior Officer from State Environment Impact Assessment Authority (SEIAA), Karnataka and 6) Senior Officer from Karnataka State Pollution Control Board (KSPCB).

Accordingly, the alleged quarry sites was inspected by the Joint committee on 28th June 2021 and the inspection report of State Environmental Impact Assessment Authority (SEIAA) with regard to the allegations made by the appellant and the field observations made during joint committee inspection is enclosed herewith for further necessary action.

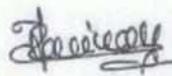
[Signature]
Scientific Officer/7/21
SEIAA, Karnataka

**Inspection Report of State Environmental Impact Assessment Authority
(SEIAA) with regard to the Joint Committee appointed by Hon'ble
National Green Tribunal (NGT, SZ Chennai) vide order dated
23.03.2021 O.A. No 85/2021 (SZ).**

In the Original Application No.85/2021(SZ) filed by M/s Parisara Hitharakshana Samithi, the Hon'ble National Green Tribunal (NGT) Southern Zone, Chennai issued an Order dated 23.03.2021 directing to inspect the area in question by a Joint Committee comprising of 1) District Collector, Kolar District 2) Deputy Conservator of Forest(DCF), Kolar District 3) Director, Department of Mines & Geology or a senior officer deputed from that office 4) Senior Officer from Ministry of Environment, Forest and Climate Change(MoEF&CC), Regional Office, Bangalore 5) Senior Officer from State Environment Impact Assessment Authority(SEIAA), Karnataka and 6) Senior Officer from Karnataka State Pollution Control Board (KSPCB) as deputed by its Chairman to inspect the area in question and submit a factual as well as action taken report if there is any violation found.

The committee is also directed to ascertain as to whether it is a deemed forest as explained by the Hon'ble Apex Court in (T.N Godavarman Tirumalpad V/s Union of India(1997) 2SCC 267) case, whether the area is rich in biological diversity and needs to be protected, whether any archaeological important/protected monuments are available in that area, the distance between the declared reserved/protected forest to this area, where the alleged mining activities are permitted and also study in that area environmental degradation, whether there are any water bodies situated near that area, whether the persons who are carrying this mining or crushing units are having all necessary permissions or clearance as required under the environmental laws, whether they are having all necessary protecting measures to curb pollution that is likely to be caused on account of their operation, whether they have committed any violation of any of the conditions imposed including excess mining if any and if there is any violation found, the committee is directed to assess the environmental compensation against the persons who committed the violation.

Accordingly, the quarry sites of the Devarayasamudra & Yelagondahalli Village, Mulbagal Tq, Kolar District region was jointly inspected by the Deputy Commissioner, Kolar District, Kolar Karnataka, Joint Director, Senior Officer from Regional Office, MoEF&CC, Mines & Geology, Environmental officer, KSPCB, Kolar, District Forest Officer, Kolar, Senior Geologist from District Mines and Geology Dept and Scientific Officer, State Environment Impact Assessment Authority (SEIAA), Karnataka) on 28th June 2020.


 Scientific Officer, Grade-I
 Forest, Environment & Wildlife Dept
 K.G.S. M.S. Building
 Bangalore 560 01

The following officers were present during the Joint Inspection

Sl No	Name and Designation of the officials present
1	Dr. Selvamani.R, Deputy Commissioner, Kolar District, Kolar
2	Dr Padmavathi, Regional Office, MoEF&CC
3	Sri Shivashankar, DFO, Kolar
4	Sri Mahantesh T, Joint Director, Dept of Mines&Geology
5	Sri S Rajashekar, Environmental Officer, KSPCB, Regional Office, Kolar
6	Sri Ravi Kumar. J. K, Scientific Officer, SEIAA, Karnataka, Bangalore.
7	Sri Shanmukh, Senior Geologist, Mines and Geology, Kolar
8	Sri B C Shivamurthy, Deputy Environmental Officer, KSPCB, Regional Office, Kolar

During inspection the Deputy Commissioner, Kolar District, Kolar informed all the members of the committee to submit the individual report with regard to the allegations made by the appellant and the field observations with respect to each Department/ Authority.

There are 5 operating mining leases & 3 non operating leases for which the ECs & leases were granted within the vicinity of the alleged villages. During the inspection of these lease areas by the Joint Committee it was not able to ascertain each lease wise compliance to earlier EC conditions. Hence another inspection was carried out on 13th July 2021 along with Senior Geologist, Dept of mines&Geology, Kolar. The proponents of all the operating leases were also present during the inspection.

Following are the leasewise observations on behalf of SEIAA on the issues raised by the Hon'ble National Green Tribunal (NGT).

- a) Whether it is a deemed forest as explained by the Hon'ble Apex Court in (T.N Godavarman Tirumalpad V/s Union of India(1997) 2SCC 267) case, whether the area is rich in biological diversity and needs to be protected:-

The Dept of Forest Officials, who are the Member of the inspection committee to submit the report in this regard.

- b) Whether any archaeological important/protected monuments are available in that area, the distance between the declared reserved/protected forest to this area, where the alleged mining activities are permitted and also study in that

[Signature]
Scientific Officer, Grade-I
Forest, Ecology & Environment
K.G.S. M.S. Building
Bangalore 560 011

area environmental degradation, whether there are any water bodies situated near that area:-

The Revenue Dept. authorities to submit the report in this regard.

- c) Necessary permissions or clearance as required under the environmental laws and Whether they have committed any violation of any of the conditions imposed:-
- i) M/s G.V.V Constructions has obtained EC from SEIAA, Karnataka vide no. SEIAA 259 MIN 2019 dated 18-07-2019 (ANNEXURE-1) for Quarrying of Building Stone at Sy No 199 (Govt land) of Devarayasamudra Village, Mulbagal Tq, Kolar District for the existing Quarry lease bearing No. 873/2008-09 dated 17.09.2008 with a total quarry lease area of 5-00Acres.
 - ii) M/s Balaji Granites has obtained EC from SEIAA, Karnataka vide no. SEIAA 445 MIN 2019 dated 19-08-2019 (ANNEXURE-2) for Quarrying of Building Stone at Sy No 64 (Govt land) of Yelagondanahalli Village, Mulbagal Tq, Kolar District for the existing Quarry lease bearing No. 863/2008-09 dated 23.08.2008 with a total quarry lease area of 4-00Acres.
 - iii) M/s S.V.S Associates got the lease from the earlier lessee Sri C.Srirama Reddy by transferring the EC issued in the name of Sri Srirama Reddy vide no. SEIAA 441 MIN 2019 dated 03.09.2020 (ANNEXURE-3) for Quarrying of Building Stone at Sy No 64 (Govt land) of Yelagondanahalli Village, Mulbagal Tq, Kolar District for the existing Quarry lease bearing No. 864/2008-09 dated 23.08.2008 with a total quarry lease area of 6-00Acres.
 - iv) Sri T V Srinivas has obtained EC from SEIAA, Karnataka vide no. SEIAA 447 MIN 2019 dated 19-08-2019 (ANNEXURE-4) for Quarrying of Building Stone at Sy No 199(Govt land) of Devaraya Samudra Village, Mulbagal Tq, Kolar District for the existing Quarry lease bearing No. 928/2010-11 dated 12.04.2010 with a total quarry lease area of 2-20Acres.
 - v) Sri S.Kumar has obtained EC from SEIAA, Karnataka vide no. SEIAA 446 MIN 2019 dated 19-08-2019 (ANNEXURE-5) for Quarrying of Building Stone at Sy No 199(Govt land) of Devaraya Samudra Village, Mulbagal Tq, Kolar District for the existing Quarry lease bearing No. 922/2009-10 dated 01.02.2010 with a total quarry lease area of 2-20Acres.
 - vi) M/s P.M Granites Exports Pvt Ltd has obtained EC from SEIAA, Karnataka vide no. SEIAA 1590 MIN 2015 dated 05-03-2016

- (ANNEXURE-6) for Quarrying of Building Stone at Sy No 199(Govt land) of Devaraya Samudra Village, Mulbagal Tq, Kolar District for the new Quarry lease area of 10-00Acres. During inspection it is observed that no quarrying activity has been carried out by project authorities.
- vii) M/s P.M.J Constructions Pvt Ltd has obtained EC from SEIAA, Karnataka vide no. SEIAA 1589 MIN 2015 dated 15-03-2016 (ANNEXURE-7)for Quarrying of Building Stone at Sy No 199 (Govt land) of Devaraya Samudra Village, Mulbagal Tq, Kolar District for new quarry lease area of 10-00Acres. During inspection it is observed that no quarrying activity has been carried out by project authorities.
- viii) M/s Manjula Bran Traders has obtained EC from SEIAA, Karnataka vide no. SEIAA 1554 MIN 2015 dated 27-05-2016 (ANNEXURE-8)for Quarrying of Building Stone at Sy No 199(Govt land) of Devaraya Samudra Village, Mulbagal Tq, Kolar District for new quarry lease area of 10-00Acres. During inspection it is observed that no quarrying activity has been carried out by project authorities.
- ix) M/s United Infra Corp. Ltd has not obtained EC from SEIAA. As per the information furnished by the DMG officials the yet the lease is not granted to them.
- x) Sri Venkateswara Crushers and M/s Millenium Crushers does not come under the ambit of Environmental Clearance as per EIA Notification 2006

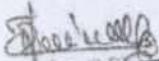
As far as compliances to earlier EC conditions, the project authorities of all the working leases have not complied with many of the conditions. The point wise compliances to the earlier EC conditions attached as Annexure-9.

d) Whether they are having all necessary protecting measures to curb pollution that is likely to be caused on account of their operation:-

No mechanism to arrest pollution was observed as the quarry is not operating during inspection.

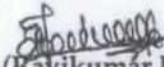
e)Whether there is excess mining if any:-

The mined out quantity details to be submitted by the Department of Mines and geology officials, who are the Nodal Officer of the inspection committee.


 Scientific Officer, Grade-I
 Forest, Ecology & Environment
 R.G.S. M.S. Dhanraj
 Bangalore 560 011

f) If there is any violation found, the committee is directed to assess the Environmental compensation against the persons who committed the violation:-

The KSPCB to assess the Environmental compensation as per CPCB norms.

 26/7/21
(Ravikumar.J.K)

Scientific Officer Gr-I
SEIAA, Karnataka
Bangalore

ANNEXURE - 1



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 259 MIN 2019

Date: 18-07-2019

To,

M/s. G V V Constructions,
No. 16, Varadapura Village,
Virupakshi Post, Mulbagal Taluk, Kolar District,
Karnataka.

Sir,

Sub: Quarrying of Building Stone (QL No. 873) at Sy. No. 199 in
Devarayasamudra Village, Mulbagal Taluk, Kolar District by
M/s. G V V Constructions - Issue of Environmental Clearance -
Reg.

This has reference to your online application dated 22nd March 2019 bearing proposal No.SIA/KA/MIN/33448/2019 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 5-00 Acres, which is a Government Revenue Land. Out of 5-00 Acres of area, 2-20 Acres area is for quarrying, 0-20 acres area is for Roads, 0-07 acres area is for Mineral Storage and 1-33 acres area is for Safety zone. Working will be open cast semi mechanized method. The water requirement for the project is 5 KLD will be met from Borewell. During the quarrying operation about 12,246 Tonnes of waste rock will be handled for a period of 5 years. The Senior Geologist, Department of Mines and Geology, Kolar has approved quarrying plan on 12th February 2019. Capital cost of the project is about Rs.50 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meetings held on 14th June 2019 and recommended for issue of environmental clearance for extraction of the quantity proposed in the approved quarry plan. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 4th July 2019 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions thereof to the above mentioned M/s. G V V Constructions for Quarrying of Building Stone as recommended by State Expert Appraisal Committee (SEAC) for production capacities of 1,20,012 Tonnes per Annum for a period of 5 years by Open cast and Semi

State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

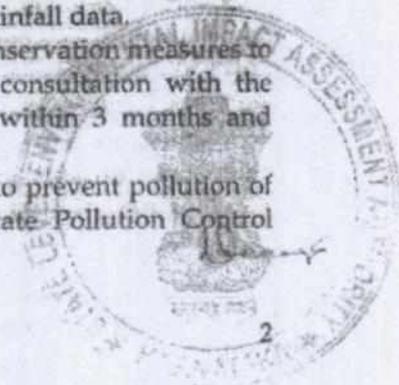
SEIAA 259 MIN 2019

Proposed Building Stone Quarry Project by
M/s. GVV Constructions

Mechanized method involving quarry lease area of 5-00 Acres subject to implementation of the following conditions and environmental safeguards.

A. SPECIFIC CONDITIONS:

1. Validity of this Environmental Clearance is limited to 5 years from the date of issue of this letter.
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
3. Baseline data on health profile of each of the workers shall be maintained.
4. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
5. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957 / KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.
13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.

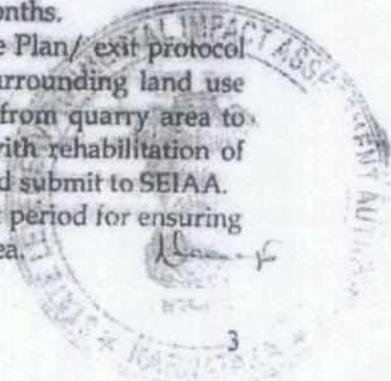


State Level Environment Impact Assessment Authority-Karnataka
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 259 MIN 2019

Proposed Building Stone Quarry Project by
M/s. G V V Constructions

15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.
17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.
24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.



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SEIAA 259 MIN 2019

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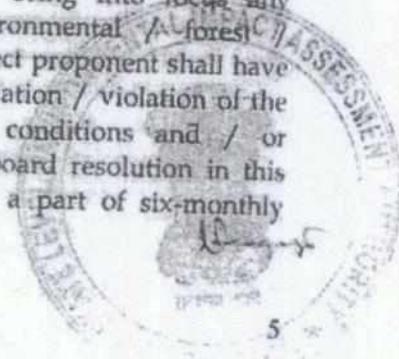
26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the Regional Office, MoEF, Bangalore 5 years in advance of final quarry closure for approval.
27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.
30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.
38. The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
41. Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users
42. This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily implies that

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- Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.
43. Solid waste/hazardous waste generated in the mines/quarry needs to be addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016
 44. Ambient air quality monitoring stations as prescribed in the statute be established for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.
 45. Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MoEF&CC/RO.
 46. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office
 47. Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.
 48. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.
 49. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.



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50. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report
51. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
52. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
53. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
54. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.
55. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.
56. The project authorities shall undertake activities under Corporate Environment Responsibility (CER) with a total cost of not less than Rs 8,00,000 as committed by letter dated 13th July 2019 for the purpose of taking-up for Rejuvenation of Devarayasamudra Tank within five years in accordance with the O.M. F. No.22-65/2017-IA.III dated 1st May 2018 and report be submitted to the Authority.
57. Safe drinking water has to be provided at the quarry site.
58. Dust suppression measures have to be strictly followed.
59. The drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity.

B. GENERAL CONDITIONS

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.

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6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
9. Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
10. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka, and Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.
12. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
13. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
14. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
15. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.

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16. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
17. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
18. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <http://environmentclearance.nic.in/> website of the MoEF&CC and <http://seiaa.karnataka.gov.in/> website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.
19. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
20. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
21. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
22. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
23. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.



Yours faithfully,


(Vijayakumar Gogi)
Member Secretary,
SEIAA, Karnataka.

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi - 110 003.

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ANNEXURE-2



GL-863

State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 445 MIN 2019

Date:19-08-2019

To,
Sri B. Bhagavan Singh,
Partner,
M/s Sri. Balaji Granites,
No. 39, Balaji Nilaya, 16th Cross,
Gayathri Layout, Basavanapura Main Road,
K. R. Puram, Bangalore - 560036.

Sir,

Sub: Quarrying of Building Stone at Sy No. 64 of Yelagondahalli Village, Mulbagal Taluk, Kolar District, Karnataka by M/s Sri. Balaji Granites - Issue of Environmental Clearance - Reg.

This has reference to your online application dated 7th June 2019 bearing proposal No. SIA/KA/MIN/37427/2019 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 4-00 Acres, which is a Government Gomala Land. Out of 4-00 Acres, 3-04 Acres area is for quarrying, 0-02 Acres area is for Roads, 0-04 Acres area is for Waste Dumps, 0-02 Acres area is for Infrastructure, 0-06 Acres area is for Mineral Storage & 0-22 Acres area is for Buffer Zone. Working will be opencast and semi mechanized method. The water requirement for the project is 12.72 KLD will be met from tankers. During the quarrying operation about 14,180 Tonnes of waste rock will be handled for a period of five years. The Senior Geologist, Department of Mines and Geology, Kolar has approved modified quarrying plan on 16th May 2019. Capital cost of the project is about Rs. 584 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meetings held on 11th July 2019 and recommended for issue of environmental clearance as per approved quarry plan. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 31st July 2019 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions there of



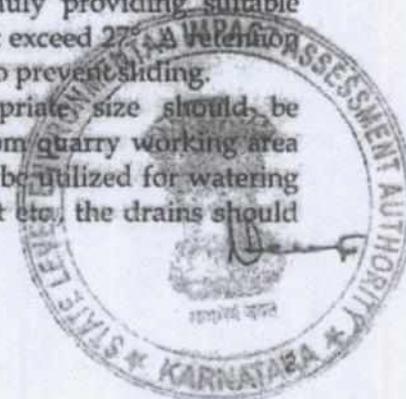
to the above-mentioned M/s Sri. Balaji Granites for Quarrying of Building Stone as recommended by State Expert Appraisal Committee (SEAC) for a period of five years for production capacity as mentioned below.

Year	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year
Production in tonnes	1,39,184	1,40,394	1,39,426	1,38,458	1,37,490

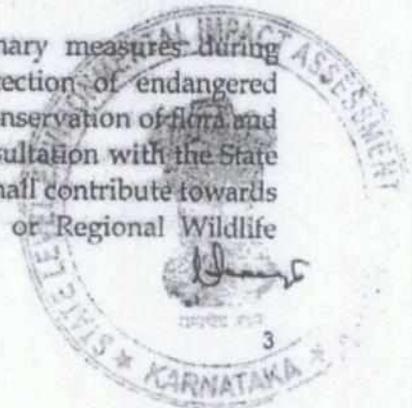
The working will be open cast and semi - mechanized method involving quarry lease area of 4-00 Acres subject to implementation of the following conditions and environmental safeguards.

A. SPECIFIC CONDITIONS:

1. Validity of this Environmental Clearance is limited to five years from the date of issue of this letter.
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
3. Baseline data on health profile of each of the workers shall be maintained.
4. PAs should get the health check-up done for the quarry workers on quarterly basis and submit report periodically.
5. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957 / KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A vegetation wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc. the drains should



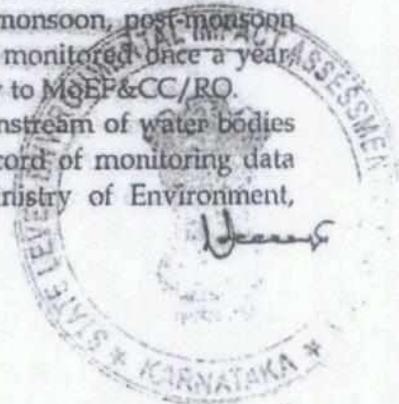
- be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.
 13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
 14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
 15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
 16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.
 17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
 18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
 19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
 20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
 21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
 22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
 23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife



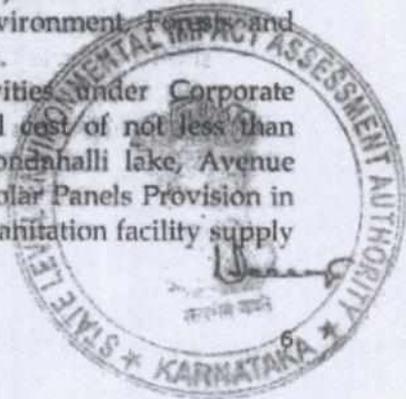
- Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.
24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
 25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
 26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the Regional Office, MoEF, Bangalore 5 years in advance of final quarry closure for approval.
 27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
 28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
 29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.
 30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
 31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
 32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
 33. No quarrying shall be undertaken outside the lease area.
 34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.
 35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
 36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
 37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centres resulting in spreading of diseases such as malaria, dengue, etc.



38. The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health check up of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
41. Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users
42. This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily implies that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.
43. Solid waste/hazardous waste generated in the mines/quarry needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016
44. Ambient air quality monitoring stations as prescribed in the statute be established for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.
45. Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year and the data thus collected shall be sent regularly to MoEF&CC/RO.
46. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office



47. Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.
48. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.
49. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
50. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report
51. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
52. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
53. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
54. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.
55. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.
56. The project authorities shall undertake activities under Corporate Environment Responsibility (CER) with a total cost of not less than Rs. 11,68,000/- towards rejuvenation of Yalagondanahalli lake, Avenue plantation and plantation in community places, Solar Panels Provision in nearby community places, Drinking Water and Sanitation facility supply



in nearby community places and Health camp in nearby community places within five years in accordance with the O.M. F. No.22-65/2017-IA.III dated 1st May 2018 and report be submitted to the Authority.

57. Safe drinking water has to be provided at the quarry site.
58. Dust suppression measures have to be strictly followed.
59. The drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity.

B. GENERAL CONDITIONS:

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.



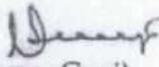
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11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <http://environmentclearance.mca.gov.in/> website of the MoEF&CC and <http://seiaa.karnataka.gov.in/> website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.



18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.



Yours faithfully,


(Vijayakumar Gogi)
Member Secretary
SEIAA Karnataka

Copy to:

1. The Secretary, Ministry of Environment & Forests and Climate Change Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.

**State Level Environment Impact Assessment Authority-Karnataka**

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 441 MIN 2019

Date:03.09.2020

TRANSFER OF ENVIRONMENTAL CLEARANCE**Preamble:**

Attention is invited to Authority's letter No.SEIAA 441 MIN 2019, dated 19.08.2019 regarding grant of Environmental Clearance for quarrying of Building Stone at Sy No. 64 of Yelagondahalli Village, Mulbagil Taluk, Kolar District in favour of Sri. C. Srirama Reddy.

Request has been made by M/s. SVS and Associates vide letter dated 29.06.2020 for transfer the Environmental Clearance to their favour, as the said lease has been transferred to them by the Dept. of Mines and Geology vide order (Form-T) dated 19th December 2019.

The State Level Environment Impact Assessment Authority, Karnataka considered the request made by M/s. SVS and Associates during the meeting held on 3rd August 2020 in the light of provision for "Transferability of Environmental Clearance (EC)" under para 11 of the Notification No. S.O. 1533(E) dated 14th September 2006. The Authority after discussion have decided to transfer the Environmental Clearance issued vide letter No.SEIAA 441 MIN 2019, dated 19.08.2019 in favour of M/s SVS and Associates, Managing Partner Smt. Ragini J., W/o Jagadeesh, Sy. No. 68, Yelagondahalli Village, Mulbagilu Taluk, Avani Hobli, Kolar District on the same terms and conditions under which the prior Environmental Clearance has been granted and for same validity period.

Hence the order.

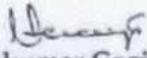
ORDER

Pursuant to the facts and circumstances in the preamble, the Environmental Clearance issued to Sri. C. Srirama Reddy, S/o Chawdappa, Jannagatta Village, Sagaturu Hobli, Kolar Taluk & District by the State Level Environment Impact Assessment Authority, Karnataka vide letter No. SEIAA 441 MIN 2019, dated 19.08.2019 for quarrying of Building Stone at Sy No. 64 of Yelagondahalli Village, Mulbagil Taluk, Kolar District stands transferred in favour of M/s. SVS and Associates, Managing Partner Smt. Ragini J., W/o Jagadeesh, Sy. No. 68,

..2

Yelagondahalli Village, Avani Hobli, Mulbagilu Taluk, Kolar District subject to the condition that the transferee, M/s SVS and Associates shall abide by the commitments made by the transferor with respect to issue of this order and comply all the conditions stipulated thereon in the said E.C. letter. The validity of E.C. and other terms and conditions remain unaltered.




(Vijayakumar Gogi)
Member Secretary,
SEIAA.

To,

M/s. SVS and Associates,
Managing Partner
Smt. Ragini J., W/o Jagadeesh,
Sy. No. 68, Yelagondahalli Village,
Avani Hobli, Mulbagilu Taluk,
Kolar District.

*Received
Samuel*

Copy to:

- (1) The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi- 110003.
- (2) The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bengaluru - 560 001.
- (3) The Member Secretary, Karnataka State Pollution Control Board, Bengaluru.
- (4) The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17th Main Road, Koramangala II Block, Bangalore- 560 034.
- (5) Sri. C. Srirama Reddy, S/o Chawdappa, Jannagatta Village, Sagaturu Hobli, Kolar Taluk & District.
- (6) Guard File.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 447 MIN 2019

Date: 19-08-2019

To,
Sri. T.V. Srinivasa,
S/o. Sri. Thimmarayappa,
Virupakshi Post,
Mulbagal Taluk,
Kolar District



Sir,

Sub: Quarrying of Building Stone at Sy No. 199 of Devaraya Samudra Village, Mulabagal Taluk, Kolar District, Karnataka by Sri. T. V. Srinivasa - Issue of Environmental Clearance - Reg.

This has reference to your online application dated 5th June 2019 bearing proposal No. SIA/KA/MIN/36278/2019 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 2-20 Acres, which is a Government Land. Out of 2-20 Acres, 1-32 Acres area is for quarrying, 0-01 Acres area is for Roads, 0-02 Acres area is for Waste Dumps, 0-01 Acres area is for Infrastructure, 0-02 Acres area is for Mineral Storage & 0-22 Acres area is for Safety Zone. Working will be opencast and semi mechanized method. The water requirement for the project is 3.7 KLD will be met from tankers. During the quarrying operation about 4,254 Tonnes of waste rock will be handled for a period of five years. The Senior Geologist, Department of Mines and Geology, Kolar has approved modified quarrying plan on 9th April 2019. Capital cost of the project is about Rs. 25 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meetings held on 10th July 2019 and recommended for issue of environmental clearance for extraction of 30% of the quantity proposed in the approved quarry plan. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 31st July 2019 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions there of to the above-mentioned

Sri. T. V. Srinivasa for Quarrying of Building Stone as recommended by State Expert Appraisal Committee (SEAC) for a period of five years for production capacity as mentioned below.

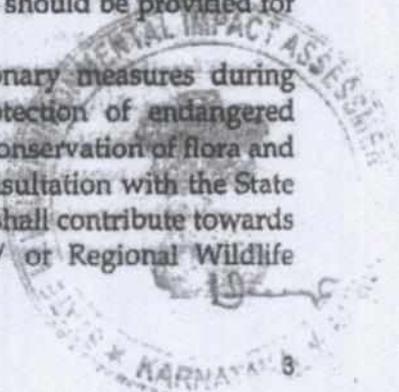
Year	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year
Production in tonnes	33,423	33,674	33,775	33,875	34,076

The working will be open cast and semi - mechanized method involving quarry lease area of 2-20 Acres subject to implementation of the following conditions and environmental safeguards.

A. SPECIFIC CONDITIONS:

1. Validity of this Environmental Clearance is limited to five years from the date of issue of this letter.
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
3. Baseline data on health profile of each of the workers shall be maintained.
4. PAs should get the health check-up done for the quarry workers on quarterly basis and submit report periodically.
5. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957 / KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should

- be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.
 13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
 14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
 15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
 16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.
 17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
 18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
 19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
 20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
 21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
 22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
 23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife

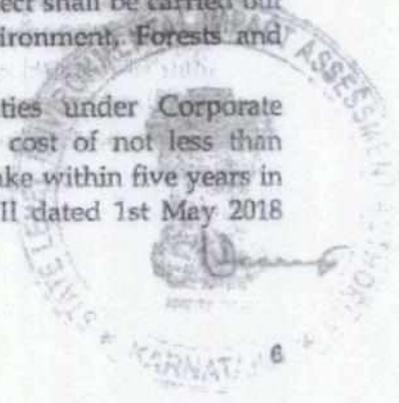


Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.

24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the Regional Office, MoEF, Bangalore 5 years in advance of final quarry closure for approval.
27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.
30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centres resulting in spreading of diseases such as malaria, dengue, etc.

38. The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health check up of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
41. Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users
42. This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily implies that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.
43. Solid waste/hazardous waste generated in the mines/quarry needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016.
44. Ambient air quality monitoring stations as prescribed in the statue be established for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.
45. Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MoEF&CC/RO.
46. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office

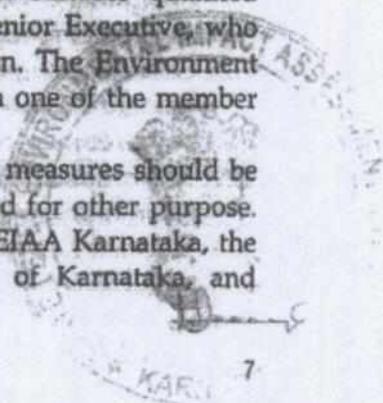
47. Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.
48. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.
49. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
50. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report
51. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
52. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
53. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
54. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.
55. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.
56. The project authorities shall undertake activities under Corporate Environment Responsibility (CER) with a total cost of not less than Rs. 3,00,000/- for rejuvenation of Cholanagunte lake within five years in accordance with the O.M. F. No.22-65/2017-IA.III dated 1st May 2018 and report be submitted to the Authority.



57. Safe drinking water has to be provided at the quarry site.
58. Dust suppression measures have to be strictly followed.
59. The drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity.

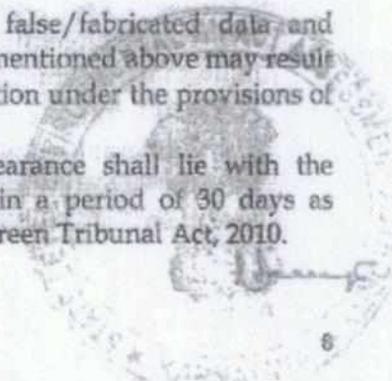
B. GENERAL CONDITIONS:

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
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Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.

11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated; one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <http://environmentclearance.nic.in/> website of the MoEF&CC and <http://seiaa.karnataka.gov.in/> website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.
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20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.

Yours faithfully,


(Vijayakumar Gogi)
Member Secretary
SEIAA Karnataka

Copy to:

1. The Secretary, Ministry of Environment & Forests and Climate Change Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110 003.
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5. Guard File.

ANNEXURE - 5

QL-922



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 446 MIN 2019

Date: 19-08-2019

To,
Sri S Kumar,
S/o Subbanna,
Chamanahalli Village & Post,
Uthur Hobli,
Kolar Taluk & District

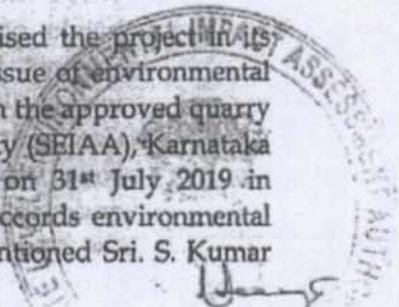


Sir,

Sub: Quarrying of Building Stone at Sy No. 199 of Devaraya Samudra Village, Mulabagal Taluk, Kolar District, Karnataka by Sri. S. Kumar - Issue of Environmental Clearance - Reg.

This has reference to your online application dated 5th June 2019 bearing proposal No. SIA/KA/MIN/36314/2019 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 4-00 Acres, which is a Government Land. Out of 4-00 Acres, 3-02 Acres area is for quarrying, 0-02 Acres area is for Roads, 0-03 Acres area is for Waste Dumps, 0-01 Acres area is for Infrastructure, 0-03 Acres area is for Mineral Storage & 0-29 Acres area is for Safety Zone. Working will be opencast and semi mechanized method. The water requirement for the project is 9.5 KLD will be met from tankers. During the quarrying operation about 10,059 Tonnes of waste rock will be handled for a period of five years. The Senior Geologist, Department of Mines and Geology, Kolar has approved modified quarrying plan on 9th April 2019. Capital cost of the project is about Rs. 35 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meetings held on 11th July 2019 and recommended for issue of environmental clearance for extraction of 50% of the quantity proposed in the approved quarry plan. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 31st July 2019 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions there of to the above-mentioned Sri. S. Kumar



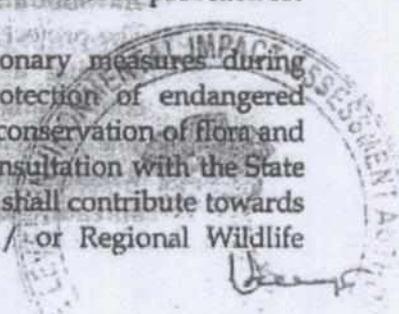
for Quarrying of Building Stone as recommended by State Expert Appraisal Committee (SEAC) for a period of five years for production capacity as mentioned below.

Year	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year
Production in tonnes	91,885	92,329	92,626	92,922	93,367

The working will be open cast and semi - mechanized method involving quarry lease area of 4.00 Acres subject to implementation of the following conditions and environmental safeguards.

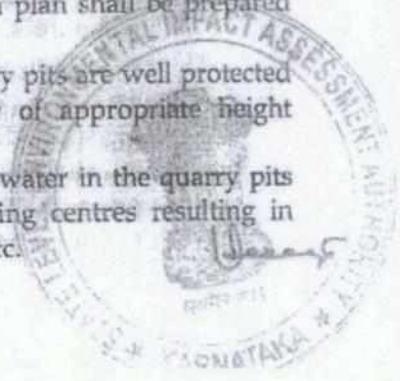
A. SPECIFIC CONDITIONS:

1. Validity of this Environmental Clearance is limited to five years from the date of issue of this letter.
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
3. Baseline data on health profile of each of the workers shall be maintained.
4. PAs should get the health check-up done for the quarry workers on quarterly basis and submit report periodically.
5. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957 / KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (if applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should

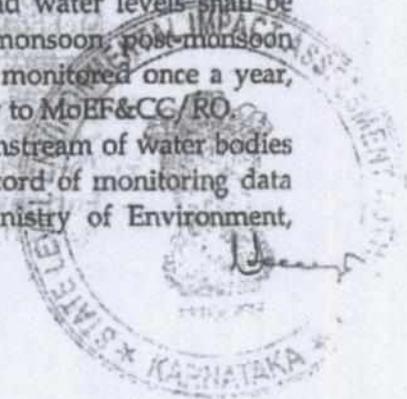
- be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.
 13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
 14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
 15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
 16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.
 17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
 18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
 19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
 20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
 21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
 22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
 23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife
- 

Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.

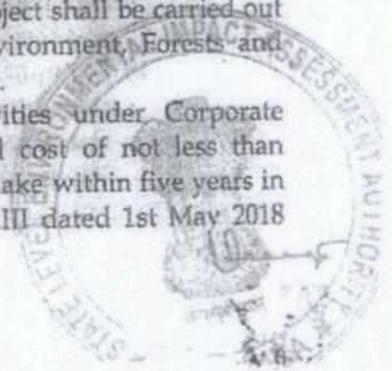
24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the Regional Office, MoEF, Bangalore 5 years in advance of final quarry closure for approval.
27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.
30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centres resulting in spreading of diseases such as malaria, dengue, etc.



38. The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health check up of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
41. Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users
42. This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily implies that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.
43. Solid waste/hazardous waste generated in the mines/quarry needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016
44. Ambient air quality monitoring stations as prescribed in the statue be established for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.
45. Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MoEF&CC/RO.
46. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office



47. Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.
48. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.
49. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
50. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report
51. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
52. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
53. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
54. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.
55. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.
56. The project authorities shall undertake activities under Corporate Environment Responsibility (CER) with a total cost of not less than Rs. 8,00,000/- for rejuvenation of Cholanagunte lake within five years in accordance with the O.M. F. No.22-65/2017-IA.III dated 1st May 2018 and report be submitted to the Authority.



SEIAA 446 MIN 2019

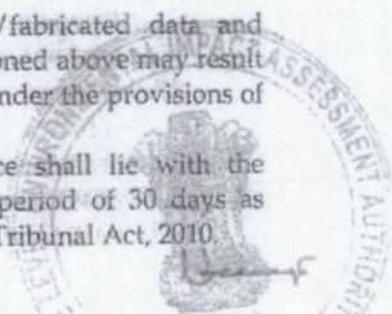
57. Safe drinking water has to be provided at the quarry site.
58. Dust suppression measures have to be strictly followed.
59. The drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity.

B. GENERAL CONDITIONS:

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka, and

Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.

11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <http://environmentclearance.nic.in/> website of the MoEF&CC and <http://seiaa.karnataka.gov.in/> website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.
18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

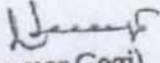


SEIAA 446 MIN 2019

20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.

Yours faithfully,




(Vijayakumar Gogi)
Member Secretary
SEIAA Karnataka

Copy to:

1. The Secretary, Ministry of Environment & Forests and Climate Change
Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race
course road, Bangalore - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board,
Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ),
Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II
Block, Bengaluru - 560 034.
5. Guard File.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 1590 MIN 2015

Date: 05-03-2016

To,

M/s. P M Granite export Pvt. Ltd.,
#129, 7th Main road, 5th Block,
Jayanagar, Bengaluru-560041

Sir,

Sub: Quarrying of Building Stone at Sy. No.199 of Devarayasamudra Village, Mulabagal Taluk, Kolar District by M/s. P M Granite export Pvt. Ltd - Issue of Environment Clearance - Reg.

This has reference to your online application dated 14th December 2015 bearing proposal No.SIA/KA/MIN/34554/2015 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 10 Acres, which is a Government Land. Out of 10 Acres of area, 4.82 Acre area is for quarrying, 0.05 Acre area is for mineral storage, 0.04 Acre area is for infrastructure, 0.02 Acre area is for roads, 1.45 Acre area is for green belt and 3.62 Acre area is as unexplored. Working will be opencast and semi mechanized method. The water requirement for the project is 10 KLD will be met from tankers. The Mines and Geology Department has approved quarrying plan on 6th November 2015. Capital cost of the project is about Rs.300 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meeting held on 27th & 28th January 2016 and recommended for issue of Environmental Clearance. The State Environment Impact Assessment Authority (SEIAA), Karnataka has examined the application in its meeting held on 26th February 2016 in accordance with the EIA Notification 2006, and decided to accord Environmental Clearance under the provisions thereof to the above mentioned M/s. P M Granite export Pvt. Ltd. for Quarrying of Building Stone with annual production mentioned in the table below subject to implementation of the following conditions and environmental safeguards:

State Level Environment Impact Assessment Authority-Karnataka
(Constituted by MoEF, Government of India under section 3(3) of EIA Act, 1986)

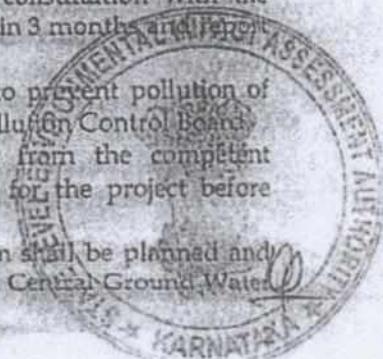
SEIAA 1590 MIN 2015

Quarrying of Building Stone Project of
M/s. P.M Granite export Pvt. Ltd

Year	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year	Total
Production in Tons	5,088	1,47,173	1,47,095	1,47,352	1,47,420	5,94,128

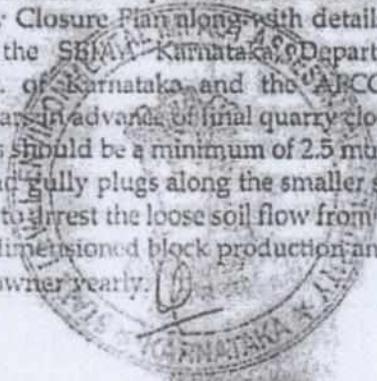
A. SPECIFIC CONDITIONS:

1. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
2. Baseline data on health profile of each of the workers shall be maintained.
3. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
4. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
5. This Environmental Clearance is co-terminus with the lease granted vide quarry lease under MM (D & R) Act 1957/KMMC RULES-1994.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957/ KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (if applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run-off and siltation should be based on the rainfall data.
13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report to be submitted to the Authority.
14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water



Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.

- 17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
- 18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
- 19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
- 20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
- 21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
- 22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
- 23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru within 3 months.
- 24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
- 25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
- 26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru 5 years in advance of final quarry closure for approval.
- 27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
- 28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
- 29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.



State Level Environment Impact Assessment Authority-Karnataka
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

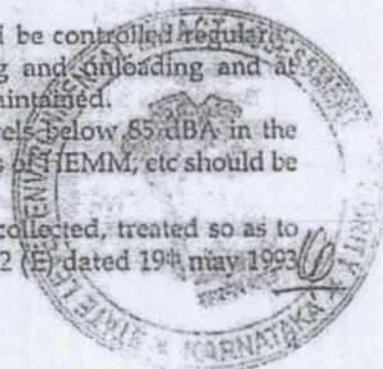
SEIAA 1590 MIN 2015

Quarrying of Building Stone Project of
M/s. P M Granite export Pvt. Ltd

30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.
38. The project proponent shall prevent damage to adjoining government land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.

B. GENERAL CONDITIONS:

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM10, PM 2.5, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993.

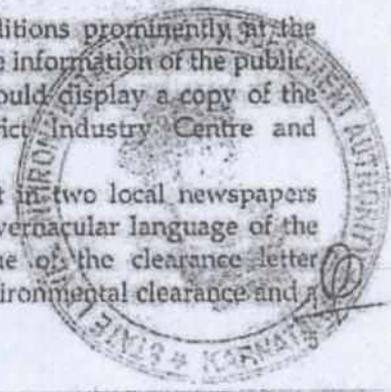


and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.

- 8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the APCCF, Regional Office, MoEF, Bengaluru.

- 9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
- 10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
- 11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- 12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
- 13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
- 14. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
- 15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
- 16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
- 17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and



State Level Environment Impact Assessment Authority-Karnataka
(Constituted by MoEF, Government of India under section 3(3) of EIA Act, 1986)

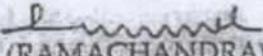
SEIAA 1590 MIN 2015

Quarrying of Building Stone Project of
M/s. P.M Granite export Pvt. Ltd

copy of the clearance letter is available with the State Pollution Control Board and also at website of the Authority at <http://www.seiaa.kar.nic.in> or <http://seiaa.karnataka.gov.in> or <http://environmentclearance.nic.in> and a copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.

18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.

Yours faithfully,


(RAMACHANDRA) 12/16
Member Secretary
SEIAA, Karnataka.

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indra Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bengaluru - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bengaluru.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 1589 MIN 2015

Date: 05-03-2016

To,

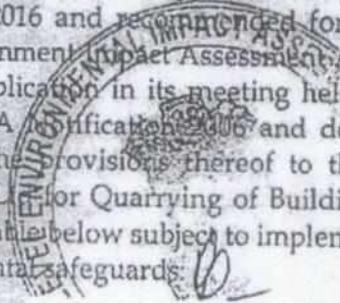
M/s. P M J Construction Pvt. Ltd.,
Sri Munivenkarappa Jagannath
#17, 38th Cross, 8th Block,
Jayanagar, Bengaluru-560 070

Sir,

Sub: Quarrying of Building Stone at Sy.No.199 of Devarayasamudra Village, Mulabagal Taluk, Kolar District by M/s. P M J Construction Pvt. Ltd - Issue of Environment Clearance - Reg.

This has reference to your online application dated 14th December 2015 bearing proposal No.SIA/KA/MIN/34550/2015 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 10 Acres, which is a Government Land. Out of 10 Acres of area, 7.71 Acre area is for quarrying, 0.2 Acre area is for waste dumping, 0.51 Acre area is for mineral storage, 0.04 Acre area is for infrastructure, 0.02 Acre area is for roads and 1.52 Acre area is for green belt. Working will be opencast and semi mechanized method. The water requirement for the project is 10KLD will be met from nearby bore well. The Mines and Geology Department has approved quarrying plan on 25th January 2015. Capital cost of the project is about Rs.300 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meeting held on 27th & 28th January 2016 and recommended for issue of Environmental Clearance. The State Environment Impact Assessment Authority (SEIAA), Karnataka has examined the application in its meeting held on 26th February 2016 in accordance with the EIA Notification, 2006 and decided to accord Environmental Clearance under the provisions thereof to the above mentioned M/s. P M J Construction Pvt. Ltd. for Quarrying of Building Stone with annual production mentioned in the table below subject to implementation of the following conditions and environmental safeguards:



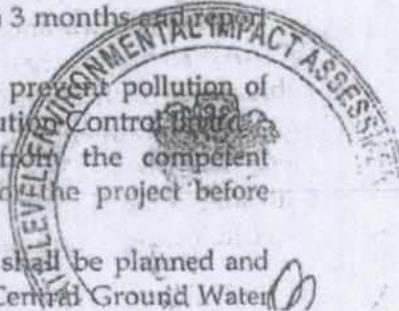
SEIAA 1589 MIN 2015

Quarrying of Building Stone Project of
M/s. P M J Construction Pvt. Ltd

Year	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year	Total
Production in Tons	5,031	1,47,113	1,47,103	1,47,118	1,47,160	5,93,525

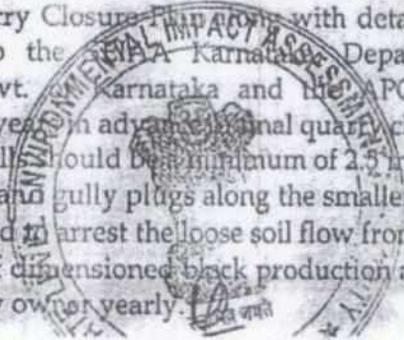
A. SPECIFIC CONDITIONS:

1. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
2. Baseline data on health profile of each of the workers shall be maintained.
3. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
4. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
5. This Environmental Clearance is co-terminus with the lease granted vide quarry lease under MM (D & R) Act 1957/KMMC RULES-1994.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957/ KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (if applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run-off and siltation should be based on the rainfall data.
13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and be submitted to the Authority.
14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water



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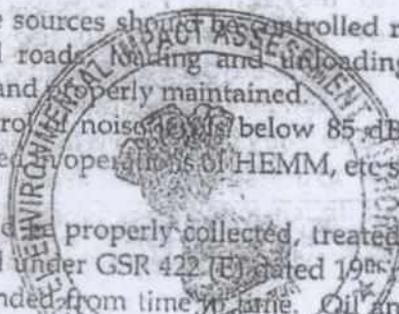
- Board for complete rain water harvesting by constructing check dams/converting quarried pits to rain water harvesting ponds.
17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
 18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
 19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
 20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
 21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
 22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
 23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru within 3 months.
 24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
 25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
 26. A Final Quarry Closure Plan with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru 5 years in advance of final quarry closure for approval.
 27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
 28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
 29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.



30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.
38. The project proponent shall prevent damage to adjoining government land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.

B. GENERAL CONDITIONS:

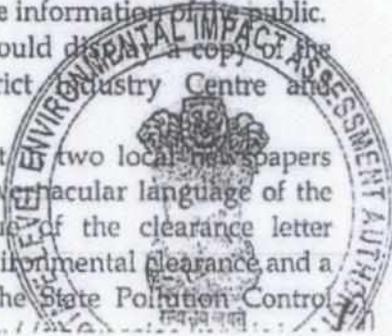
1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM10, PM 2.5, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul road, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for controlling noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December, 1993 or as amended from time to time. Oil and grease



8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the APCCF, Regional Office, MoEF, Bengaluru.

9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
- The project authorities should advertise at least two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the Authority at <http://www.seiaa.org>



SEIAA 1589 MIN 2015

Quarrying of Building Stone Project of
M/s. P.M.J Construction Pvt. Ltd

<http://seiaa.karnataka.gov.in> or <http://environmentclearance.nic.in> and a copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.

18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.



Yours faithfully,

Ramachandra
(RAMACHANDRA) 5/2/16
Member Secretary
SEIAA, Karnataka.

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi- 110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bengaluru - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bengaluru.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.

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ANNEXURE - 8

GL-1024



State Level Environment Impact Assessment Authority-Karnataka

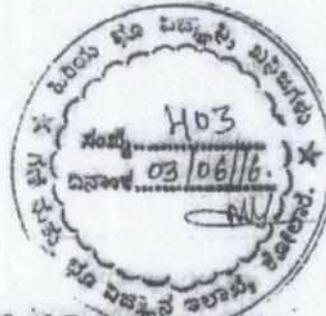
(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 1554 MIN 2015

Date: 27-05-2016

To,

Sri Srirama K,
M/s. Manjula Brane Traders
Beside LIC office, Sri Rama reddy building,
N R extension, Chintamani, Chikkaballapura



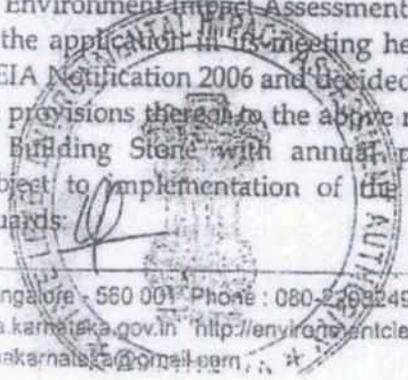
Sir,

Sub: Quarrying of Building Stone at Sy.No.199 of Devarayasamudra Village, Mulbagal Taluk, Kolar District by Sri Srirama K - Issue of Environment Clearance - Reg.

Raw B
1. Sand Alk
3/6/16

This has reference to your online application dated 8th December 2015 bearing proposal No.SIA/KA/MIN/4981/2015 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 10 Acres, which is a Government Gomala Land. Out of 10 Acres of area, 5.02 Acres area is for quarrying, 0.18 Acre area is for waste dumping, 0.18 Acres area is for Road, 0.24 Acre area is for Mineral storage, 1.14 Acre area is for green belt and 3.24 Acre area is as unexplored. Working will be opencast and semi mechanized method. The water requirement for the project is 7KLD will be met from nearby bore well. During the plan period about 51,559 Tons of waste rock will be handled. The Mines and Geology Department has approved quarrying plan on 14th October 2015. Capital cost of the project is about Rs.40 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meeting held on 22nd & 23rd February 2016 and recommended for issue of Environmental Clearance. The State Environment Impact Assessment Authority (SEIAA), Karnataka has examined the application in its meeting held on 11th March 2016 in accordance with the EIA Notification 2006 and decided to accord Environmental Clearance under the provisions thereof to the above mentioned Sri Srirama K for Quarrying of Building Stone with annual production mentioned in the table below subject to implementation of the following conditions and environmental safeguards:



Year	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year	Total
Production in Tons	88,331	91,598	2,03,351	2,86,806	3,09,538	9,79,654

A. SPECIFIC CONDITIONS:

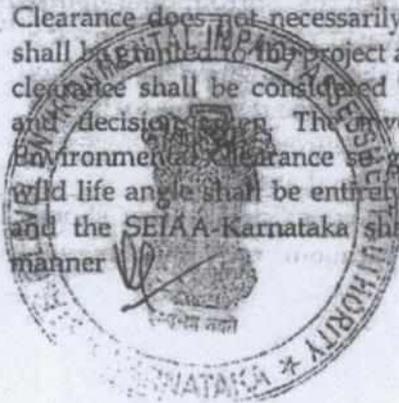
1. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
2. Baseline data on health profile of each of the workers shall be maintained.
3. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
4. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
5. This Environmental Clearance is co-terminus with the lease granted vide quarry lease under MM (D & R) Act 1957/KMMC RULES-1994.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957/ KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (if applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run-off and siltation should be based on the rainfall data.
13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 6 months and report be submitted to the Authority.
14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.



15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/converting quarried pits to rain water harvesting ponds.
17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru within 3 months.
24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding landscape including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and



- Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru 5 years in advance of final quarry closure for approval.
27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
 28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
 29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.
 30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
 31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
 32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
 33. No quarrying shall be undertaken outside the lease area.
 34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary.
 35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
 36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
 37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.
 38. The project proponent shall prevent damage to adjoining government land, from fire due to activities during quarrying operation.
 39. Haulage approach road should not be through village till the main road is reached.
 40. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
 41. This Environmental Clearance subject obtaining prior clearance from forestry and wildlife angle including clearance from the standing committee of the national board for wildlife if applicable. Further this Environmental Clearance does not necessarily implies that forestry and wild life clearance shall be granted to the project and that the proposal for Forestry and wildlife clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner

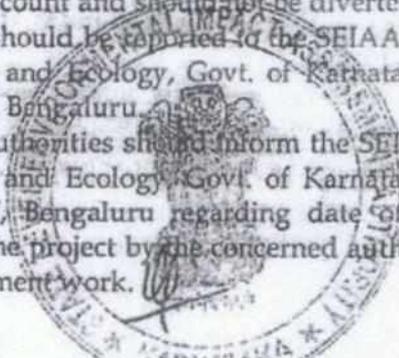


B. GENERAL CONDITIONS:

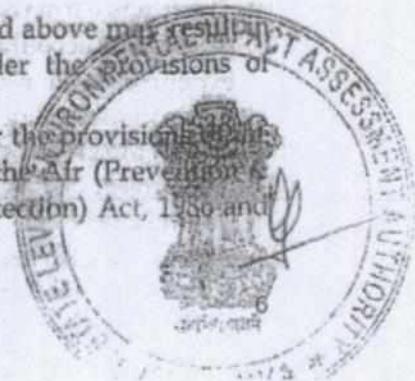
1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM10, PM 2.5, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the APCCF, Regional Office, MoEF, Bengaluru.

9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.



12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the Authority at <http://www.seiaa.kar.nic.in> or <http://seiaa.karnataka.gov.in> or <http://environmentclearance.nic.in> and a copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and



the Public Liability Insurance Act, 1991 along with their amendments and rules made there under

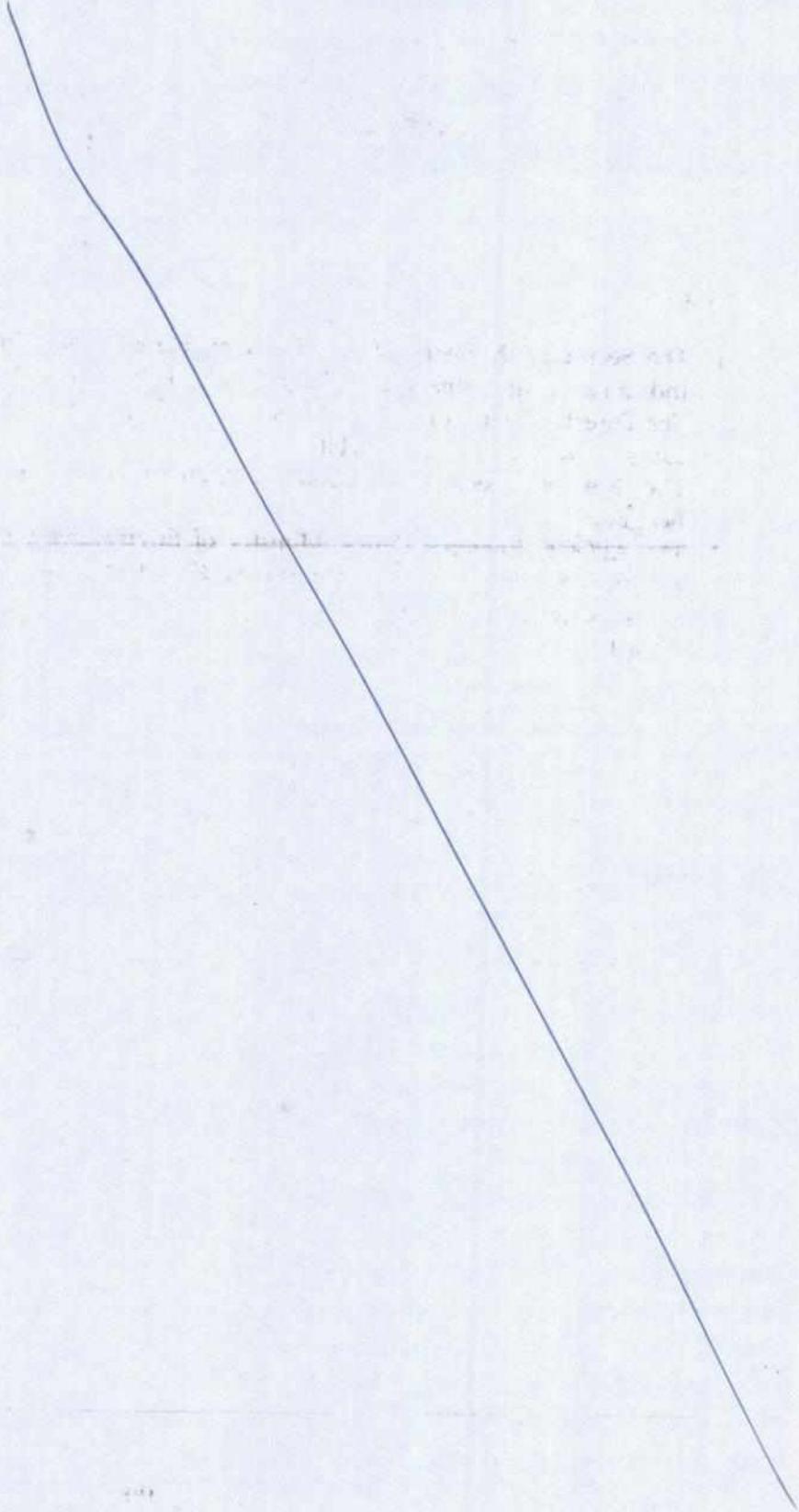


Yours faithfully,

(Handwritten Signature)
(RAMACHANDRA) 23/5/16
Member Secretary
SEIAA, Karnataka.

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi- 110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bengaluru - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bengaluru.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.



Point wise compliances to each of the EC conditions:-

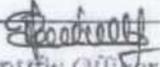
EC conditions imposed from SEIAA	Status of Compliance to the EC conditions
A. SPECIFIC CONDITIONS	
1. Validity of this EC is limited to 5years from the date of issue of this letter	Validity of the EC is not expired
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.	The quarry operation is observed to have been deviated from the approved quarry plan
3. Baseline data on health profile of each of the workers shall be maintained.	Documents pertaining to health profile of the workers were not submitted.
4. PAs should get the health check up done for the quarry workers on quarterly basis and submit report periodically.	Evidences with regard to health check up of the workers were not submitted by project authorities.
5. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.	-
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957 / KMMC RULES-1994.	-
7. All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.	-
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.	-
9. The topsoil if any should be stacked at earmarked site only and should not be	No topsoil is observed to have been stacked.

<p>kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.</p>	
<p>10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.</p>	<p>No waste rock dump site is observed to have been stacked.</p>
<p>11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.</p>	<p>No catch drains and siltation ponds were observed in the project site.</p>
<p>12. Dimension of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.</p>	<p>No dumps are observed in the project site. Hence construction of retaining wall does not arise.</p>
<p>13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.</p>	<p>No ground water augmentation works are observed.</p>
<p>14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.</p>	<p>No mitigation measures to prevent pollution of water bodies are observed.</p>
<p>15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.</p>	<p>Permission from Ground water authorities were not produced by project authorities.</p>
<p>16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with</p>	<p>No rain water harvesting measures implemented.</p>

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Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.	
17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.	The quarries are not working. Therefore compliances with regard to vehicular emissions could not be observed.
18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.	Digital processing of the lease areas using remote sensing are not observed.
19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.	
20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.	No documents with regard to pre-project community health status have been produced.
21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.	Quarrying operation does not require consent to operate from KSPCB.
22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.	No sanitary facilities are observed.
23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora	No data on the endangered fauna is available with the project authorities and no action plan for the conservation of the same is observed.

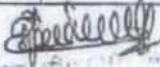

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 Bangalore, 560031

<p>and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.</p>	
<p>24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.</p>	<p>Quarry closure plan is part of the approved quarry plan, the same need to be complied with.</p>
<p>25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.</p>	<p>The quarries are not yet exhausted. Hence post project plantation monitoring does not arise.</p>
<p>26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the Regional Office, MoEF, Bangalore 5 years in advance of final quarry closure for approval.</p>	<p>The quarries are not yet exhausted. Hence approval of the quarry closure plan does not arise.</p>
<p>27. Retention walls should be a minimum of 2.5mtr height with base of 3mtr.</p>	<p>No retention walls are required, as there are no dumps.</p>
<p>28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.</p>	<p>No check dams and gully plugs are observed.</p>

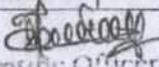
29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.	Production details were not submitted by the project authorities yearly.
30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.	The connecting roads to the quarries are metalled.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.	Link road from quarry site to main road is not blacktopped.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.	Boundary stones are erected.
33. No quarrying shall be undertaken outside the lease area.	Abandoned old lease areas were observed adjacent to GVV Construction, SVS Associates. No buffer as been left between the two leases.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.	No buffer zone is maintained.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.	No documents with regard to CSR works have been produced by the project authorities.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.	Not complied by the project authorities.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centres resulting in spreading of diseases such as malaria, dengue, etc.	Stagnation of water is observed in GVV constructions and TV Srinivas lease areas.
38. The project proponent shall prevent damage to adjoining government land, from fire due to activities during	No damages to adjacent lands were observed.

quarrying operation.	
39. Haulage approach road should not be through village till the main road is reached.	No village on the haulage approach road was observed.
40. The project authorities shall get the annual health check up of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.	No documents with regard to annual health check up of quarry workers were produced by project authorities.
41. Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users	Not submitted by the project authorities
42. This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily implies that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.	-
43. Solid waste/hazardous waste generated in the mines/quarry needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016	No solid and hazardous waste generation in the quarry site.
44. Ambient air quality monitoring stations as prescribed in the statue be established for monitoring of pollutants, namely PM ₁₀ , PM _{2.5} , SO ₂ and NO _x . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in	-

consultation with the State Pollution Control Board wherever applicable.	
45. Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MoEF&CC/RO.	Ground water monitoring data not submitted by the project authorities.
46. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office	Ground water monitoring data not submitted by the project authorities.
47. Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.	Project authorities informed that controlled blasting techniques are adopted.
48. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.	Noise monitoring data not submitted by the project authorities.
49. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-	-


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monthly report.	
50. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report	Not submitted by the project authorities
51. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	Not submitted by the project authorities
52. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.	Not complied by the project authorities
53. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.	Not complied by the project authorities
54. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.	-
55. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/SEIAA, Karnataka.	No expansion or modification of EC
56. The Project Authorities shall undertake activities under Corporate Environment Responsibility(CER) with a total cost of not less than Rs. 8.0 Lakhs as committed by letter dated 13 th July 2019 for the purpose of taking up for rejuvenation of Devarayasamudra Tank, within 5 years in accordance with the O.M.F No.22-65/2017-IA.III dated 1 st May 2018 and report be submitted to the Authority.	Not complied by project authorities
57. Safe drinking water has to be provided at the	During inspection the site was not


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quarry site.	operational. Project authorities informed that they provide drinking water facilities at the time of operation.
58. Dust suppression measures have to be strictly followed.	During inspection, the site was not operational. Project authorities informed that they will provide all dust suppression measures have to be strictly followed during operation.
59. The drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity	During inspection, the site was not operational. Project authorities informed that the drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity during operation.
B. GENERAL CONDITIONS	
1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.	-
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.	No documents on the compliance are produced during inspection.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.	Project authorities have not maintained AAQ data and KSPCB to confirm with regard to the compliance on the AAQ standards.
4. Data on ambient air quality (PM ₁₀ , PM _{2.5} , SO ₂ , NO _x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.	Project authorities have not maintained AAQ (PM ₁₀ , PM _{2.5} , SO ₂ , NO _x) data and KSPCB to confirm with regard to the compliance on the AAQ (PM ₁₀ , PM _{2.5} , SO ₂ , NO _x) standards.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.	During inspection the quarrying is not in operation. However the project authorities confirmed that during quarry operations all measures for suppression of fugitive dust were undertaken.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.	The quarrying is not in operation. However the project authorities have confirmed that during quarry operations the ambient noise level is maintained below prescribed limit of

	85db.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.	No arrangements with regard to waste water treatment.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.	No arrangements regarding personnel protective respiratory devices were observed. No records regarding occupational health surveillance were produced.
9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.	No environmental cell is established.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka, and Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.	No details on account maintained for environmental protection measures were submitted by project authorities.
11. The project authorities should inform the SEIAA Karnataka, Department of	No information regarding financial closure and final approval of the

Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	project were produced by the project authorities.
12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.	Extended co-operation by project authorities during inspection
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.	No six monthly compliance report submitted to the authorities.
14. A copy of the clearance letter will be marked to the concerned Panchayath. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.	No records regarding submission of EC copy to the concerned local Panchayath.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.	No display of conditions at the entrance of the site was observed.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's office for 30 days.	
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality	No records regarding advertisement in local news papers were produced.

<p>concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at http://environmentclearance.nic.in website of the MoEF&CC and http://seiaa.karnataka.gov.in website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.</p>	
<p>18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.</p>	<p>Non compliance on the conditions was observed.</p>
<p>19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.</p>	-
<p>20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.</p>	-
<p>21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.</p>	-
<p>22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.</p>	-

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ನಡವಳಿಗಳು

ವಿಷಯ: ರಾಜ್ಯದಲ್ಲಿನ ಚಾಲ್ತಿ ಕಟ್ಟಡ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳಲ್ಲಿ ತೆಗೆದಿರುವ ಉಪ ಖನಿಜ ಪ್ರಮಾಣವನ್ನು ಡ್ರೋಣ್ ಸರ್ವೆಯ ಮೂಲಕ ನಿರ್ಧರಿಸುವ ಕುರಿತು ಹೆಚ್ಚುವರಿ ಅನುದಾನ ಒದಗಿಸುವ ಬಗ್ಗೆ.

ಓದಲಾಗಿದೆ: ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ ಗಭೂಇ/ಉನಿ(ಖ.ಅ)/ಡ್ರೋಣ್ ಸ.ವ./2020-21/175, ದಿನಾಂಕ 21/24.04.2020.

ಪ್ರಸ್ತಾವನೆ:-

ಮೇಲೆ ಓದಲಾದ ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ, ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಮಾಲೂರು ತಾಲ್ಲೂಕಿನ ವಿವಿಧ ಗ್ರಾಮಗಳಲ್ಲಿ ಅಕ್ರಮವಾಗಿ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಕಲ್ಲುಗಣಿಗಾರಿಕೆ ನಡೆಸುತ್ತಿರುವುದು ಕಂಡು ಬರುತ್ತಿರುವುದಾಗಿ ಮಾಜಿ ಶಾಸಕರು, ಮಾಲೂರು ವಿಧಾನ ಸಭಾ ಕ್ಷೇತ್ರ ಇವರು ವಿಧಾನ ಸಭೆಯ ಅರ್ಜಿ ಸಮಿತಿಗೆ ಸಲ್ಲಿಸಿರುವ ದೂರಿನ ಮೇರೆಗೆ ಸದರಿ ಗ್ರಾಮಗಳಲ್ಲಿ ಮಂಜೂರು ಮಾಡಿರುವ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳ ಸರ್ವೆ ಕಾರ್ಯ ನಡೆಸಲಾಗಿರುತ್ತದೆ. ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ರಿಟ್ ಅರ್ಜಿ ಸಂಖ್ಯೆ 29870/2019 ರ ಪ್ರಕರಣದಲ್ಲಿ ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯವು, ದಿನಾಂಕ 03.12.2019ರಂದು ಮತ್ತು ರಿಟ್ ಅರ್ಜಿ ಸಂಖ್ಯೆ 13252/2019 ರಲ್ಲಿ ದಿನಾಂಕ 28.11.2019ರಂದು ನೀಡಿರುವ ಆದೇಶದಲ್ಲಿ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳಲ್ಲಿ ತೆಗೆದಿರುವ ಉಪ ಖನಿಜದ ಪ್ರಮಾಣವನ್ನು ಡ್ರೋಣ್ ಉಪಕರಣದ ಸಹಾಯದಿಂದ ಸರ್ವೆ ಕಾರ್ಯ ನಡೆಸಿ, ಅಂದಾಜಿಸಿದ ಕ್ರಮವನ್ನು ಎತ್ತಿ ಹಿಡಿಯಲಾಗಿರುತ್ತದೆ. ಆದರೆ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆದಾರರಿಂದ ದಂಡ ವಸೂಲಿ ಮಾಡುವ ಮುನ್ನ ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಿ ಅಹವಾಲು ಸಲ್ಲಿಸಲು ಸೂಕ್ತ ಅವಕಾಶ ನೀಡಲು ಮತ್ತು ಡ್ರೋಣ್ ಸರ್ವೆ ವರದಿಯೊಂದಿಗೆ ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಲು ತಿಳಿಸಿ, ಸದರಿ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಇಲಾಖೆಯಿಂದ ದಂಡ ಪಾವತಿಸುವಂತೆ ಸೂಚಿಸಿ ನೀಡಿದ ನೋಟೀಸುಗಳನ್ನು ವಜಾಗೊಳಿಸಲಾಗಿರುತ್ತದೆ.

2018-19ನೇ ಸಾಲಿನಲ್ಲಿ ಡ್ರೋಣ್ ಉಪಕರಣದ ಮೂಲಕ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳ ಸರ್ವೆ ಕಾರ್ಯವನ್ನು ಕಲ್ಲು ಗಣಿಗುತ್ತಿಗೆದಾರರಿಂದ ನಡೆಸಲಾಗಿದ್ದು, ಸದರಿ ಸರ್ವೆ ಕಾರ್ಯವನ್ನು ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳ ಗಡಿ ಬಾಂದುಗಳನ್ನು ಸಮರ್ಪಕವಾಗಿ ಗುರುತಿಸಿಕೊಳ್ಳದೆ ಗುತ್ತಿಗೆದಾರರಿಗೆ ನೋಟೀಸ್ ನೀಡದೇ ನಡೆಸಿರುವುದರಿಂದ ವರದಿಗಳು ನ್ಯೂನತೆಯಿಂದ ಕೂಡಿರುತ್ತದೆ ಮತ್ತು ಕೆಲವು ಜಿಲ್ಲೆಗಳಲ್ಲಿ ಸರ್ವೆ ವರದಿಗಳು ಇಲಾಖೆಗೆ ಸ್ವೀಕೃತವಾಗಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಚಾಲ್ತಿ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆಗಳ ಸರ್ವೆ ಕಾರ್ಯವನ್ನು ಹೊಸದಾಗಿ ಇಲಾಖೆಯಿಂದ ನಿಯಮಾನುಸಾರ ನಡೆಸಿ, ಸದರಿ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶದಲ್ಲಿ ಪರವಾನಿಗೆ ಇಲ್ಲದೆ ಸಾಗಾಣಿಕೆ ಮಾಡಿರುವ ಖನಿಜ ಪ್ರಮಾಣವನ್ನು ಅಂದಾಜಿಸಲು, ಗುತ್ತಿಗೆದಾರರ ಸಮಕ್ಷಮದಲ್ಲಿ ನಡೆಸುವುದು ಸೂಕ್ತವಾಗಿರುತ್ತದೆ. ಪ್ರಸ್ತುತ ರಾಜ್ಯದಲ್ಲಿನ 2493 ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆಗಳು ಚಾಲ್ತಿಯಲ್ಲಿದ್ದು, ಈ ಗುತ್ತಿಗೆಗಳ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣವು 10,567 ಎಕರೆ ಪ್ರದೇಶವಾಗಿರುತ್ತದೆ.

H 276.31 Hectare

...2

ಪ್ರಸ್ತುತ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳಲ್ಲಿ ಡ್ರೋನ್ ಉಪಕರಣದಿಂದ ಸರ್ವೆ ಕಾರ್ಯ ಕೈಗೊಳ್ಳಲು ಅಂದಾಜು ರೂ.8.00 ಕೋಟಿ ಅನುದಾನ ಅವಶ್ಯಕತೆ ಇರುವುದರಿಂದ, 2020-21ನೇ ಸಾಲಿನಲ್ಲಿ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳ ಡ್ರೋನ್ ಸರ್ವೆ ಕಾರ್ಯ ಕೈಗೊಳ್ಳಲು ಅಂದಾಜು ರೂ.8.00 ಕೋಟಿ ಅನುದಾನವನ್ನು ಹೆಚ್ಚುವರಿಯಾಗಿ ಒದಗಿಸಲು ಹಾಗೂ ಡ್ರೋನ್ ಸರ್ವೆ ಕಾರ್ಯವನ್ನು ಜಿಲ್ಲಾವಾರು KTPP ನಿಯಮಾನುಸಾರ ಕೈಗೊಳ್ಳಲು ಸರ್ಕಾರದ ಅನುಮೋದನೆ ಕೋರಿ ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ ಇವರು ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ರಾಜ್ಯದಲ್ಲಿ ಈಗಾಗಲೇ ಗುರುತಿಸಲಾದ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆದಾರರುಗಳಿಗೆ ನಿಯಮಗಳ ಉಲ್ಲಂಘನೆಗಾಗಿ ವಿಧಿಸಲಾಗಿರುವ ಮೊತ್ತ ರೂ.1000.00 ಕೋಟಿ ಗಳಷ್ಟಿದ್ದು, ಇದು ಡ್ರೋನ್ ಸಮೀಕ್ಷೆಯ ವೆಚ್ಚಕ್ಕಿಂತ ಅಧಿಕವಾಗಿರುವುದರಿಂದ ಹಾಗೂ ಅಧಿಕೃತ ಅಂಕಿಅಂಶಗಳ ಅಗತ್ಯಕ್ಕಾಗಿ ಈ ಯೋಜನೆಯನ್ನು ತುರ್ತಾಗಿ ಪೂರ್ಣಗೊಳಿಸುವ ಅವಶ್ಯಕತೆಯಿರುವುದನ್ನು ಸರ್ಕಾರವು ಮನಗಂಡು ಪ್ರಸ್ತಾವನೆಯನ್ನು ಪರಿಗಣಿಸಲು ತೀರ್ಮಾನಿಸಿ, ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶಿಸಿದೆ.

ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಸಿಬಿ 70 ಎಂಜಿಎಸ್ 2020, ಬೆಂಗಳೂರು, ದಿನಾಂಕ 10.09.2020.

ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿರುವ ಅಂಶಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ರಾಜ್ಯದಲ್ಲಿ 2020-21ನೇ ಸಾಲಿನಲ್ಲಿ, ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳ ಡ್ರೋನ್ ಉಪಕರಣದಿಂದ ಸರ್ವೆ ಕಾರ್ಯವನ್ನು ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಯಿಂದ ಕೈಗೊಳ್ಳಲು ಲೆಕ್ಕಶೀರ್ಷಿಕೆ 2853-02-102-0-15 - ವಿಭಾಗದಡಿ ಈಗಾಗಲೇ ಒದಗಿಸಲಾಗಿರುವ ನಿಧಿಯಲ್ಲಿ ರೂ.8.00 ಕೋಟಿಗಳನ್ನು ಉಪಯೋಗಿಸಿಕೊಳ್ಳಲು ಈ ಕೆಳಕಂಡ ಷರತ್ತು ಮತ್ತು ನಿಬಂಧನೆಗಳಿಗೆ ಒಳಪಟ್ಟು ಸರ್ಕಾರದ ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.

ಷರತ್ತು ಮತ್ತು ನಿಬಂಧನೆಗಳು:

1. ರಾಜ್ಯದಲ್ಲಿ 2020-21ನೇ ಸಾಲಿನಲ್ಲಿ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳ ಡ್ರೋನ್ ಉಪಕರಣದ ಸರ್ವೆ ಕಾರ್ಯವನ್ನು ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಯಿಂದ ಕೈಗೊಳ್ಳುವಾಗ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಕೆಟಿಪಿಪಿ ಕಾಯ್ದೆ ಮತ್ತು ನಿಯಮಗಳನ್ನು ಪಾಲಿಸತಕ್ಕದ್ದು.
2. ಎಲ್ಲಾ ನಿಯಮಬದ್ಧ ಪೂರ್ವ ಸಿದ್ಧತೆಗಳನ್ನು ಮಾಡಿಕೊಂಡು, ಕಾಲಾವಧಿಯನ್ನು ನಿಗದಿಪಡಿಸಿಕೊಂಡು ತರುವಾಯವೇ ಡ್ರೋನ್ ಉಪಕರಣದ ಸರ್ವೆ ಕಾರ್ಯ ಕೈಗೊಳ್ಳತಕ್ಕದ್ದು.
3. ಒಂದು ವೇಳೆ ಹೆಚ್ಚಿನ ಅನುದಾನದ ಅವಶ್ಯಕತೆ ಇದ್ದಲ್ಲಿ ಸರ್ಕಾರಕ್ಕೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸತಕ್ಕದ್ದು.
4. ಈ ಡ್ರೋನ್ ಉಪಕರಣದ ಸರ್ವೆ ಕಾರ್ಯದ ವೆಚ್ಚವನ್ನು ಪ್ರತ್ಯೇಕವಾಗಿ ಆಡಿಟ್ ಮಾಡಿಸತಕ್ಕದ್ದು.

ಈ ಆದೇಶವನ್ನು ಆರ್ಥಿಕ ಇಲಾಖೆಯು ಟಿಪ್ಪಣಿ ಸಂಖ್ಯೆ 149 -1/2020, 07.08.2020 ರಲ್ಲಿ ನೀಡಿರುವ ಸಹಮತಿ ಮೇರೆಗೆ ಹೊರಡಿಸಲಾಗಿದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ
ಮತ್ತು ಅವಳ ಹೆಸರಿನಲ್ಲಿ
(ಶಿಪುಪುಕಾಶಿ)
ಪೀಠಾಧಿಕಾರಿ (ಗಣಿ)
ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ.

ಇವರಿಗೆ,

1. ಮಹಾಲೇಖಪಾಲರು (ಲೆಕ್ಕಪತ್ರ ಮತ್ತು ಹಕ್ಕುಗಳು), ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಬೆಂಗಳೂರು.

2. ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಬಿಡಿಜಿ ಭವನ, ಬೆಂಗಳೂರು.
3. ಸರ್ಕಾರದ ಉಪ ಕಾರ್ಯದರ್ಶಿ (ಬಿ&ಆರ್), ಆರ್ಥಿಕ ಇಲಾಖೆ, ವಿಧಾನ ಸೌಧ.

[Handwritten signature]

ಪ್ರತಿಯನ್ನು ಮಾಹಿತಿಗಾಗಿ:

1. ಮಾನ್ಯ ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಸಚಿವರ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ, ವಿಕಾಸಸೌಧ.
2. ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಯವರ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ, ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ.
3. ಸರ್ಕಾರದ ಉಪ ಕಾರ್ಯದರ್ಶಿ(ಗಣಿ)ರವರ, ಆಪ್ತ ಸಹಾಯಕರು, ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ.
4. ಶಾಖಾ ರಕ್ಷಾ ಕಡತ/ಹೆಚ್ಚುವರಿ ಪ್ರತಿ.

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಂಖ್ಯೆ:ಗಭೂಇ/ಉನಿ(ಬಿ.ಆ)/ಕಗಗು/Drone-01/2021-22

ನಿರ್ದೇಶಕರ ಕಛೇರಿ

ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ
 ಸಂ.49 ಬಿಸಿಜ ಭವನ, ರೇಸ್ ಕೋರ್ಸ್ ರಸ್ತೆ,
 ಬೆಂಗಳೂರು-01, ದಿ: 20-04-2021.

ಸುತ್ತೋಲೆ

ವಿಷಯ: ಜಿಲ್ಲಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ/ಸ್ಕೋಪ್ ಕ್ರಾಪರ್ ಘಟಕಗಳ ಕಾರ್ಯಾಚರಣೆಗೆ ಲೀಸ್/ಲೈಸೆನ್ಸ್ ಮಂಜೂರಾತಿ ಹಾಗೂ ಅವಧಿ ವಿಸ್ತರಣೆ ಕುರಿತು.

- ಉಲ್ಲೇಖ: 1. ಮಾನ್ಯ ಉಚ್ಚನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಾಗಿದ್ದ ರಿಟ್ ಅರ್ಜಿ ಸಂಖ್ಯೆ:29870/2019ರ ಆದೇಶ ದಿ:03-12-2019.
 2. ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಸಿಐ 70 ಎಂಜಿಎಸ್ 2020, ದಿ: 10-09-2020.
 3. ಈ ಕಛೇರಿ ಸುತ್ತೋಲೆ ಸಂಖ್ಯೆ: ಗಭೂಇ/ ಉನಿ(ಬಿ.ಆ)/ ಕಗಗುಶಾ/ಡ್ರೋನ್ ಸರ್ವೆ-01/2020-21/ 4538-4570, ದಿನಾಂಕ: 02-12-2020.

* * * * *

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, 2018-19ನೇ ಸಾಲಿನಲ್ಲಿ Drone/DGPS ಸಮೀಕ್ಷೆ ಮೂಲಕ ರಾಜ್ಯದಲ್ಲಿ ಮಂಜೂರು ಮಾಡಿರುವ ಕಟ್ಟಡ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳಲ್ಲಿ ಗುತ್ತಿಗೆದಾರರು ಸಂಚಿತ ಆಡಿಟ್ ಪ್ರಮಾಣಕ್ಕಿಂತ ಅಧಿಕವಾಗಿ ತೆಗೆದಿರುವ ಉಪಖನಿಜದ ಪ್ರಮಾಣವನ್ನು ಅಂದಾಜಿಸಿ, ಗುತ್ತಿಗೆದಾರರಿಗೆ ದೆಚ್ಚುವರಿಯಾಗಿ ತೆಗೆದಿರುವ ಖನಿಜದ ಪ್ರಮಾಣಕ್ಕೆ ದಂಡ ವಿಧಿಸಿ ಪಾವತಿಸುವಂತೆ ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಲಾಗಿರುತ್ತದೆ.

ಡ್ರೋನ್ ಸರ್ವೆ ಮೂಲಕ ದಂಡ ವಿಧಿಸಿರುವುದನ್ನು ಪ್ರಶ್ನಿಸಿ, ಕೆಲವು ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆದಾರರು ಮಾನ್ಯ ಉಚ್ಚನ್ಯಾಯಾಲಯದಲ್ಲಿ ರಿಟ್ ಅರ್ಜಿಗಳನ್ನು ದಾಖಲಿಸಿರುತ್ತಾರೆ.

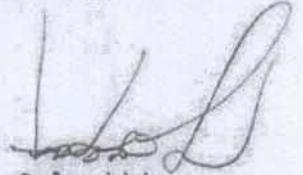
ಮಾನ್ಯ ಉಚ್ಚನ್ಯಾಯಾಲಯದಲ್ಲಿ ಎಸ್.ಎನ್.ಶ್ರೀನಿವಾಸ ಶೆಟ್ಟಿ Vs ರಾಜ್ಯ ಸರ್ಕಾರದ ವಿರುದ್ಧ ದಾಖಲಾಗಿದ್ದ ರಿಟ್ ಅರ್ಜಿ ಸಂಖ್ಯೆ:29870/2019ರ ಆದೇಶ ದಿ:03-12-2019 ಮತ್ತು ಎಸ್.ಆರ್.ಸ್ಕೋಪ್ ಕ್ರಾಪರ್ ರವರು ರಾಜ್ಯ ಸರ್ಕಾರದ ವಿರುದ್ಧ ದಾಖಲಿಸಿದ್ದ, ರಿಟ್ ಅರ್ಜಿ ಸಂಖ್ಯೆ:13252/2019ರ ಆದೇಶ ದಿನಾಂಕ: 28-11-2019ರಲ್ಲಿ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳಲ್ಲಿ ತೆಗೆದಿರುವ ಉಪಖನಿಜದ ಪ್ರಮಾಣವನ್ನು ಡ್ರೋನ್ ಉಪಕರಣದ ಸಹಾಯದಿಂದ ಸರ್ವೆ ಕಾರ್ಯ ನಡೆಸಿರುವ ಕ್ರಮವನ್ನು ವಿತ್ತಿ ಹಿಡಿದಿರುತ್ತದೆ.

ಆದರೆ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆದಾರರಿಂದ ದಂಡ ವಸೂಲು ಮಾಡುವ ಮುನ್ನ, ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಿ ಅವಕಾಶ ಸಲ್ಲಿಸಲು ಸೂಕ್ತ ಅವಕಾಶ ನೀಡುವುದು ಮತ್ತು ಡ್ರೋನ್ ಸರ್ವೆ ವರದಿಯೊಂದಿಗೆ ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಲು ತಿಳಿಸಿ, ಸದರಿ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಇಲಾಖೆಯಿಂದ ದಂಡ ಪಾವತಿಸುವಂತೆ ಸೂಚಿಸಿ ನೀಡಿದ ನೋಟೀಸ್ ಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿರುತ್ತದೆ.

ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಉಲ್ಲೇಖ-02ರ ಸರ್ಕಾರದ ಆದೇಶದಲ್ಲಿ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಕಟ್ಟಡ ಕಲ್ಯಾಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳನ್ನು ಹೊಸದಾಗಿ ಡ್ರೋನ್ ಸರ್ವೆ ಕಾರ್ಯಕ್ಕೊಂಡು ಗುತ್ತಿಗೆದಾರರು ಸಂಜಿತ ಆರ್ಟ್ ಪ್ರಮಾಣಕ್ಕಿಂತ ಅಧಿಕವಾಗಿ ತೆಗೆದು ಸಾಗಾಣಿಕೆ ಮಾಡಿರುವ ಉಪಬಿಜವನ್ನು ಅಂದಾಜಿಸಿ, ಸದರಿ ಪ್ರಮಾಣಕ್ಕೆ ದಂಡವನ್ನು ವಿಧಿಸಿ ಸಂಗ್ರಹಿಸಲು ಕ್ರಮಕ್ಕೊಳಗಾಗುವಂತೆ ನಿರ್ದೇಶಿಸಿದೆ.

ಪ್ರಸ್ತುತ, ಜಿಲ್ಲಾ ಕಛೇರಿಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕಲ್ಯಾಣಿ/ಸ್ಯಾನ್ ಕ್ರಾಫ್ಟ್ ಘಟಕಗಳ ಲೈಸ್/ಲೈಸೆನ್ಸ್ ಮಂಜೂರಾತಿ, ಅವಧಿ ವಿಸ್ತರಣೆ ಸಂಬಂಧ ಬಾಕಿ ಇರುವ ಪ್ರಕರಣಗಳಲ್ಲಿ 2018-19ನೇ ಸಾಲಿನ ಡ್ರೋನ್ ವರದಿಯಂತೆ ದೆಚ್ಚುವರಿಯಾಗಿ ತೆಗೆದು ಸಾಗಾಣಿಕೆ ಮಾಡಿರುವ ಉಪಬಿಜ ಪ್ರಮಾಣಕ್ಕೆ ವಿಧಿಸಿರುವ ದಂಡವನ್ನು ಪಾವತಿಸಿಕೊಂಡ ನಂತರ ಕ್ರಮವಹಿಸಬೇಕೆಂದು ಬಗ್ಗೆ ಗೊಂದಲವಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

ಮೇಲ್ಕಂಡ ಅಂಶಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಕಲ್ಯಾಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳನ್ನು ಉಲ್ಲೇಖ-01ರ ಸರ್ಕಾರದ ಆದೇಶದಂತೆ ಹೊಸದಾಗಿ ಡ್ರೋನ್/ಡಿಜಿಟಲ್ ಸರ್ವೆ ಕಾರ್ಯಕ್ಕೊಂಡು ವರದಿ ಪಡೆದು, ಸದರಿ ಸರ್ವೆ ವರದಿಯಂತೆ ನಿಯಮ ಉಲ್ಲಂಘಿಸಿ ಬಿಜಿಜಿ ರವಾನೆ ಪರವಾನಿಗೆ ಇಲ್ಲದ ದೆಚ್ಚುವರಿಯಾಗಿ ಸಾಗಾಣಿಕೆ ಮಾಡಿರುವ ಉಪಬಿಜ ಪ್ರಮಾಣಕ್ಕೆ ನಿಯಮಾನುಸಾರ ವಿಧಿಸಲಾಗುವ ದಂಡವನ್ನು ಪಾವತಿಸಲು ಬದ್ಧರಿರುವುದಾಗಿ ಕಲ್ಯಾಣಿ ಗುತ್ತಿಗೆದಾರರಿಂದ ಪ್ರಮಾಣ ಪತ್ರ (Affidavit) ಪಡೆದು, 2018-19ನೇ ಸಾಲಿನ ಡ್ರೋನ್ ಸರ್ವೆ ವರದಿಯಂತೆ ವಿಧಿಸಿರುವ ದಂಡದ ಮೊತ್ತದ ಬೇಡಿಕೆ ಪತ್ರಗಳನ್ನು ತಾತ್ಕಾಲಿಕವಾಗಿ ವಿಲೇ ಇಟ್ಟು ಕಲ್ಯಾಣಿ/ಸ್ಯಾನ್ ಕ್ರಾಫ್ಟ್ ಘಟಕಗಳ ಲೈಸೆನ್ಸ್ ಮಂಜೂರಾತಿಗೆ ಹಾಗೂ ಅವಧಿ ವಿಸ್ತರಣೆಗೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕೊಳಗಾಗುವಂತೆ ತಿಳಿಸಿದೆ.


ನಿರ್ದೇಶಕರು

ಇವರಿಗೆ,

1. ದೆಚ್ಚುವರಿ ನಿರ್ದೇಶಕರು, ಉತ್ತರ ವಲಯ, ಬಳ್ಳಾರಿ ಮತ್ತು ಜಂಟಿ ನಿರ್ದೇಶಕರು, ದಕ್ಷಿಣ ವಲಯ, ಮೈಸೂರು ಮಾಹಿತಿ ಮತ್ತು ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ.
2. ಉಪ ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಬೆಂಗಳೂರು ಗ್ರಾಮಾಂತರ/ಬೆಳಗಾವಿ/ ಚಿತ್ರದುರ್ಗ/ ಹೊಸಪೇಟೆ/ ಉತ್ತರ ಕನ್ನಡ/ ದಕ್ಷಿಣ ಕನ್ನಡ/ ಕಲಬುರಗಿ/ ಚಾಮರಾಜನಗರ/ ಬಾಗಲಕೋಟೆ/ ರಾಮನಗರ/ ತುಮಕೂರು ಜಿಲ್ಲೆ ಇವರ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
3. ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಬೆಂಗಳೂರು ನಗರ / ಬಳ್ಳಾರಿ/ ವಿಜಯಪುರ/ ಚಿಕ್ಕಬಳ್ಳಾಪುರ/ಮಡಿಕೇರಿ/ಚಿಕ್ಕಮಗಳೂರು/ಧಾರವಾಡ/ ಹಾಸನ/ ಕೋಲಾರ / ಮಂಡ್ಯ/ ಮೈಸೂರು/ ಶಿವಮೊಗ್ಗ/ ಕೊಪ್ಪಳ/ ದಾವಣಗೆರೆ/ ಗದಗ / ಹಾವೇರಿ/ ರಾಯಚೂರು/ ಬೀದರ್/ ಯಾದಗಿರಿ/ ಉಡುಪಿ ಜಿಲ್ಲೆ ಇವರ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.

TRANSLATED COPY**EMBLEM
Government of Karnataka****Proceedings of the Government of Karnataka**

Sub: Regarding providing of additional grant with respect to determination of the quantity of the minor mineral excavated in the existing Building Stone Quarrying Leases through Drone Survey.

Read Over: Letter No. GaBhuE/UNi(Kha.Aa)/Drone Sa.Va./20-21/175 dated 21/24.04.2020 of the Director, Department of Mines & Geology.

Preamble:

In the above read over proposal, ex-Legislator of Malur Legislative Assembly has submitted a complaint before the Petition Committee of Legislative Assembly stating that quarrying is being conducted in different villages of Malur Taluk, Kolar District by fabricating illegal documents. Based on this complaint, survey work of the quarrying lease areas granted in the said villages is being carried out. In the orders passed by the Hon'ble High Court in Writ Petition No. 29870/2019 on 03.12.2019 and 13252/2019 dated 28.11.2019, the process of conducting Drone Survey and estimation of the quantity of the mineral removed in the quarrying lease areas, has been upheld. But the Notices served to the said lessees by the Department informing to pay the penalty have been dismissed with an instruction that prior to collection of penalty from the lessees, notice has to be issued along with the Drone Survey Report and give suitable opportunity to the lessees to submit their version.

During the year 2018-19, survey work of the quarrying leases has been conducted by the lessees with the help of Drone Survey. Since the boundary

survey reports of few districts have not been received in the Department. Therefore, the survey work of the subsisting quarrying leases has to be conducted afresh in accordance with the Rules and to estimate the quantity of minerals transported without the mineral dispatch permits, it is proper to conduct the survey in the presence of the lessees. At present there are 2493 quarrying leases in subsistence and the total extent of these leases is 10,567 Acres.

There is a requirement of about Rs. 8.00 Crores of grant to take up survey work of the subsisting quarrying leases with Drone instrument. Therefore, the Director, Department of Mines & Geology, has submitted a proposal to the Government requesting for providing an additional amount of about 8.00 Crores to take survey work of the existing quarrying leases with Drone instrument during the year 2020-21 and sought approval for taking up district-wise Drone Survey in accordance with KTPP Rules.

The penalty levied for violation of the Rules to the identified lessees in the State is Rs. 1000.00 crores and it is more than the expense of Drone Survey and the Government has realized that this project has to be completed urgently for obtaining the authenticated statistics, the Government has decided to consider the proposal and ordered as hereunder.

Government Order No. CI 70 MGS 2020, Bengaluru, Dated: 10-09-2020

Based on the points explained in the proposal, the Government has accorded approval for utilizing Rs. 8.00 Crores from the fund provided already under the Account Head 2853-02-102-0-15 to take up survey work of the subsisting quarrying leases in the State with Drone Instrument during the year 2020-21 by the Department of Mines & Geology, subject to the following conditions and regulations.

Conditions and Regulations:

1. While taking up the survey work of the subsisting quarrying leases during the year 2020-21 by the Department of Mines & Geology by Drone instrument, to follow the existing KTPP Act and the Rules.
2. Drone Instrument Survey has to be taken up only after making ready all prior statutory Rules and by fixing the period of time.
3. In case if there is necessity of additional grant, to submit the proposal to the Government.
4. The expenses towards this Drone Instrument Survey work has to be audited separately.

This Order has been issued with the concurrence of the Finance Department given in Note Sheet No. 149-1/2020, 07.08.2020.

By Order and in the name of
The Governor of Karnataka,
Sd/-
(SHIVAPRAKASHA)
Desk Officer (Mines)
Commerce & Industries Department.

To,

- 1) The Accountant General (Accounting & Rights), Karnataka State, Bengaluru.
- 2) The Director, Department of Mines & Geology, Khanija Bhavan, Bengaluru.
- 3) The Deputy Secretary to the Government (B&R), Finance Department, Vidhana Soudha.

Copy for information:

- 1) The Personal Secretary to the Hon'ble Minister of Mines & Geology.
- 2) The Personal Secretary to the Principal Secretary to the Government, Commerce & Industries Department.
- 3) The Personal Secretary to the Deputy Secretary to the Government, Commerce & Industries Department.
- 4) Office Guard File/Additional copy.

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Government of Karnataka

No. GaBhuE/UNi(Kha.Aa)/KaGaGu/Drone-01/2021-22

Office of the Director,
Department of Mines & Geology,
No. 49, Khanija Bhavan,
Bengaluru-01, Dated: 02-12-2020.

CIRCULAR

- Sub: Regarding grant of quarrying lease/ grant of Lease/
License for operation of Stone Crusher Units and
extension of the period.
- Ref: 1) Order dated 03-12-2019 of the Hon'ble High Court in
Writ Petition No. 29870/2019.
2) Government Order No. CI-70-SGS-2020 dated
10-09-2020.
3) This Office Circular No. GaBhuE/UNi(Kha.Aa)/
KaGaGuSha/Drone Survey-01/2020-21/4538-4570
Dated 02-12-2020.

With reference to the subject, the cumulative excess quantity of building stone removed by the lessees in the Quarrying Leases granted in the State than the cumulative audit quantity, has been estimated by conducting survey through Drone/DGPS during the year 2018-19 and notices have been issued to the lessees by levying penalty for the excess mineral removed and to remit the amount.

Few lessees have filed Writ Petitions before the Hon'ble High Court questioning the penalty levied by conducting Drone Survey.

The Hon'ble High Court of Karnataka has upheld the process of estimating the quantity of minor mineral removed in the quarrying leases by conducting survey with the help of Drone instrument in the order dated 03.12.2019 in Writ Petition No. 29870/2019 filed by S.N. Srinivasa Shetty against the State Government and in the order passed in Writ Petition No.

13252/2018 on 28-11-2019 filed by S.R.Stone Crusher against the State Government.

-: 2 :-

But the Hon'ble High Court has directed that prior to collection of penalty from the lessees, to provide suitable opportunity to submit their explanation by issuing Notice along with the Drone Survey Report and dismissed the Notices issued to the lessees by the Department instructing to remit the penalty.

In this background, in the Government Order vide reference-02, it is directed to conduct Drone Survey afresh of the existing quarrying leases and estimate the excess quantity of minor mineral transported than the consolidated audit report and levy penalty for the said quantity and collect the amount.

It is found that there is some confusion regarding the pending cases whether to take action for grant of lease /license of Quarrying Leases/Stone Crushers in the ambit of District Offices after collecting the penalty levied for the excess quantity transported as per the Drone Survey.

Based on the above points, it is instructed to take action to obtain an Affidavit from the lessees that after taking up Drone/DGPS Survey of the existing quarrying leased areas as per the Government Order vide reference (1) and obtaining report, if it is found that excess quantity of mineral has been transported by violating the Rules as per the report, they are liable to pay the penalty for the excess quantity of mineral transported and take suitable action to grant quarrying lease/license for stone crusher and for extension of the period by keeping pending temporarily the Demand Letters of penalty as per the Survey Report during the year 2018-19.

Sd/-

-: 3 :-

To,

1. The Additional Director (North Zone), Ballari and the Joint Director (South Zone), Mysuru - for information.
2. The Deputy Director, Department of Mines & Geology, Bengaluru Rural/ Belgaum/ Chitradurga/ Hospet/ Uttara Kannada/ Dakshina Kannada/Kalaburgi/ Chamarajanagara/ Bagalkote/ Ramanagara/ Tumkuru District - for suitable action.
3. The Senior Geologist, Department of Mines & Geology, Bengaluru Urban/ Ballari/ Vijayapura/ Chikkaballapura/ Madikeri/ Chikkamagaluru/ Dharwad/ Hassan/ Kolar/ Mandya/ Mysuru/ Shivamogga/ Koppala/ Dvanagere/ Gadag/ Haveri/ Raichuru/ Bidar/ Yadagiri/ Udupi District - for suitable action.